LOK SABHA DEBATES

(Thirteenth Session)



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^{*}The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

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LOK SABHA

Wednesday, November 10, 1965/ Kartika 19, 1887 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

Mr. Speaker: Shri Yashpal Singh.

श्री मधु लिसये : मेरा व्यवस्था का प्रक्त है । घापने पहले कहा था कि जब प्रक्त श्राएगा तब व्यवस्था का प्रक्त उठाना, इसलिए मैं उठाना चाहता हूं ।

मेरा प्रथन यह है कि यह जो 120 नम्बर का प्रथन है वह एक ऐसे व्यक्ति के बारें में है जिसका सरकार से कोई ताल्लुक नहीं है न इस सदन से कोई ताल्लुक है। घब धाप यह न समझिए कि जो उनका वक्तव्य है उससे मैं सहमत हूं। घाप तो जानते ही हैं कि मेरी इन मामलों में उनके साथ बिल्कुल नहीं पटती। लेकिन मैं यह नहीं समझता कि कोई खानगी व्यक्ति कोई बयान दे या घाषण करे घौर उसके ऊपर यहां प्रथन पूछा जाए। कल इसी प्रकार राजाजी के बारे में पूछा जाएगा, या घौर किसी दल के सदस्य के बारे में पूछा जाएगा। यह कहां तक उचित है, इसके बारे में मैं घापकी व्यवस्था चाहता हं।

Shri S. M. Banerjee: I would like to support my hon, friend Shri Madhu Limaye on three grounds. One is, Shri Namboodiripad is not a Member of this House; nor he is a member of the Government. While I do not

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agree with his policies—I strongly oppose them, whether it is the guestion of Kashmir or of Aksai Chinthis is a matter of principle. I want to support Shri Madhu Limaye. My first ground, as I have said, is that Namboodiripad is neither Member of this House nor a member of the Government. Secondly, a similar question was raised in this House, when Shri Jayaprakash Narayan issued a statement and that statement came up in this House. It was mainly on Aksai Chin-and, if I am not mistaken-I speak subject to correctionon Kashmir. Not only this. About Nagaland also, a statement was made by Rev. Michael Scott, and on Kashmir by Rajaji. We were told by the hon. Prime Minister, Shri Lal Bahadur Shastri, in this House that ours is a democratic country and as such people have every right to say whatever they like, and when the Government feels that something that they are saying is subversive, then proper action will be taken against them.

Moreover, the question has been tabled on the basis of a press statement; we have not got any letter of Shri Namboodiripad. He has been changing his statement from place to place and from meeting to meeting. And so, I request you to kindly enlighten the House and guide us in this matter.

Shri Hem Barua: May I submit....

Mr. Speaker: I cannot allow a debate on this.

Shri Hem Barua: I just want to oppose what Shri Madhu Limaye and Shri Bancrjee have said. My name is also here. While tabling this question, we gave a lot of consideration to the fact that we have....... (Interguption).

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Mr. Speaker: If I allowed this question, then I will give the reason also. He supports me. I am thankful to him. He need not give the reasons now.

श्री हकम चन्द कछवाय: मैं एक बात कहना चाहता हुं। ग्रम्थक्ष महोदय, कोई भी ब्यक्ति फिसी प्रकार का वक्तव्य दे धौर उसके सम्बन्ध में यहां प्रश्न पूछा जाए, यह बहुत पनचित है। मैं समझता हं कि इसके ऊपर कोई चर्चा यहां नहीं होनी चाहिए । ग्रगर उनका वक्तव्य कानून के खिलाफ है तो सरकार उसकी छानबीन करके भ्रगर उचित हो तो उनको दण्ड दे सकती है।

धाष्यक्ष महोदय : दंड देने या न देने का दूसरा सवाल है। यहां ऐक्शन का सबाल नहीं है।

No action is being taken against Shri Namboodiripad. The cases cited by Shri Banerjee are also different. Now, here is a gentleman who is a leader of one of our important parties; a large number of members of that party have been put in jail. Agitation has been going on. He gave a statement, and why I admitted the question was that Members feel probably that some action might have been taken if certainly a party has such views that are prejudicial to the security of the country. It is not Shri Namboodiripad's statement that is prominent here, but the security of the country; some members of the party are inside the jail. That was why I admitted it.

भी मधु लिमयेः घष्यक्ष महोदय ...

च्चयक्ष महोदय : धव घाप बहस नहीं कर सकते।

भी मधु लिमये: मैं बहस नहीं कर रहा हं। भाप व्यवस्था दीजिए।

सम्यक्ष महोदस : में स्पृतस्या दे चुका Ė

श्री मधु लिमये: मैं व्यवस्था का प्रश्न भ्रापके सामने पेश कर रहा हं भ्राप एक एक कर के व्यवस्था दीजिए।

प्रध्यक्ष महोदय : घापने एडमिसिबिलिटी के बारे में पूछा। मैं ने उस का फैसला दे

श्री मध् लिमये: मैं उसी को लेकर कहता हं कि ग्राप फैसला दें। उसी पर ग्राप व्यवस्था देदें।

घ्रध्यक्ष महोदय : मैं ने व्यवस्था दे दी ।

श्री मध सिमये: मैंने सवाल पूछा या कि क्या ऐसे व्यक्ति के बारे में जिसका सरकार के साथ कोई सम्बन्ध नहीं है, न इस सदन के साथ कोई सम्बन्ध है, क्या ऐसे व्यक्ति

म्राच्यक्त महोदय : मैंने सुन लिया ।

भी मधु सिमये : ऐसे व्यक्ति के बारें में यहां प्रश्न पुछे जा सकते हैं या नहीं इस पर मैं ग्रापकी व्यवस्था चाहता हुं। ग्रगर ग्रापकी ब्यवस्था है कि पूछे जा सकते हैं तो ग्रायन्दा केलिए...

म्रध्यक्ष महोदय : हर एक सवाल भ्रपने मैरिट पर तै होगा । घव घाप बैठ जाइए, कार्रवाई में रुकावट न डालिए।

क्यीमधुलिमयेः मेरे प्रश्नपर माप व्यवस्था दीजिए।

द्मध्यक्ष महोदय: मैं ने व्यवस्था दे दी है। मार्डर, मार्डर ।

भी किञ्चन पटनायक : उन्होंने यह कहा है कि . . .

द्मप्यक्ष महोदय : मैंने सब सुन लिया धीर मैंने जवाब, दे दिया यह ऐसा सवाल नहीं है . . .

भी किशन पटनायकः यह धमकी देवे की जगह नहीं है। ग्राप स्पीकर होकर धमकी ह्रेचे मले हैं ...

सम्बक्त महीबय: क्यों नहीं दूंगा? भाप नहीं मानेंगे तो दंगा ।

इस सवाल का कोई जनरल फैसला नहीं हो सकता कि कभी भी किसी इंडीवीजुमल के स्टेटमेंट पर मैं सवाल एलाऊ करूंगा या नहीं । जैसे सरकमस्टांसेज होंगे इंडीवीजुमल केस के उनको देखना होगा । जैसा मौका होगा उसके मुताबिक इस तरह के सवाल को एडिसिट करूंगा या नहीं करूंगा।

Shri Namboodiripad's views on Kashmir

*120. Shri Yashpal Singh;
Shri Hem Barua;
Shrimati Tarkeshwari Sinha;
Shri J. B. S. Bist;
Shri Bhanu Prakash Singh;
Shri Hukam Chand
Kachhavaiya;
Shri Kajrolkar;
Shri Frakash Vir Shastri;
Shri Jagdev Singh Siddhanti;
Shri Sidheshwar Prasad;
Shri Gokaran Prasad;
Shri Gokaran Prasad;
Shri Brij Raj Singh;
Shri Mohammed Koya;

Will the Minister of Home Affairs be pleased to state:

- (a) whether his attention has been drawn to a speech of Shri E. M. S. Namboodiripad, Left C. P. I. Leader of Kerala delivered in the beginning of October, 1965, in which he had expressed his views on the question of Kashmir; and
- (b) if so, the reactions of the Government in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The Government are keeping a close watch on such writings and utterances and will take at the appropriate time such action as is necessary. श्री षशपाल सिंहः क्या सरकार बतला सकती है कि इस मौके पर शेख प्रब्दुल्ला और नम्बूदीपाद में सरकार क्या फर्क समझती है ?

भ्राप्यक्ष महोबय: यह सवाल कैसे होगा? भ्रापको जो पूछना है वह पूछें।

श्री यञ्चपाल सिंहः दोनों में सरकार कोई तो डिस्किमिनेशन करती होगी? धगर नहीं करती है तो कह दे कि नहीं करती।

गृह-कार्य मंत्री (श्री नग्दा) : शेख धब्दुल्ला धपनी जगह पर हैं । श्रीर नम्बू-द्रीपाद धपने ढंग के धादमी हैं । इनमें मैं क्या मुकाबला करूंगा ।

सी बदापाल सिंह: नम्बूदीपाद ने सरकार से यह प्रार्थना की है जनता उनके भाषणों को सुनने घाती है तो उसको डिस्टर्ब किया जाता है धीर उनके भाषण सुनने नहीं दिये जाते । उन्होंने इसके लिए पुलिस संरक्षण की प्रार्थना की है । क्या सरकार ने उनको संरक्षण देने के मामले पर गौर किया है ?

भी नन्दाः पुलिस का फर्ज है सब को संरक्षण देने का जहांला एंड ग्रार्डर का सवाल हो ।

श्री यक्तपाल सिंह:क्या सरकार ने उनके भाषणों को सुनने का प्रबन्ध किया है

स्राच्यक सहोदय: सुनने का प्रवन्ध नहीं करना है, प्रवन्ध तो ला एंड झाउंट का करना है। क्या उनके भाषण सुनने के लिए सरकार मीटिए सर्रेन करे।

Shri Hem Barua: Sir, on the one hand, we have been saying that Kashmir is not negotiable—we have said so even in the Security Council—for Kashmir is an integral part of India and, on the other hand, here is Shri Namboodiripad going on challenging the very fundamentals of the policy that has been adopted by this country.

Shri Indrajit Gupta (Calcutta South West); So does Shri S. K. Patil. Shri Hem Barua: Everybody who does, we will challenge him. Shri Namboodiripad has been challenging the very fundamentals of our policy by statements, one after the other, not one statement but by a series of statements.....

Mr. Speaker: What is his question?

Shri Hem Barua: The question will be this. In the context of that, why is it that the Government have not taken appropriate action so far against Shri Namboodiripad? Is it because he is an ex-Chief Minister of a State? Do you differentiate like that?

Shri Nanda: The Government has taken appropriate action in this case by the line it has taken. The utterances of the gentleman have cumulatively strengthened the patriotism in the country and exposed.....

Shri Hem Barua: Strengthened what?

Shri Nanda:and exposed those who have stood with Shri Namboodiripad.

Shri Hem Barua: This is no reply to my question. If by allowing the territorial integrity of this country to be challenged, we are going to strengthen patriotism in this country, that is a wrong line adopted by Mr. Nanda.

Mr. Speaker: That may be a wrong line.

Shri Hem Barua: There is no other reply to my question.

Shri J. B. S. Bist: May I know if the government is in communication with the gentleman concerned and if any members of his party have left the party because of that speech?

Shri Nanda: The speeches have produced some kind of crystallisation in that party. A number of people have disowned it and therefore they are veering round to a more patriotic line.

Shri Bhanu Prakash Singh: Has the Government considered the view of Shri Namboodiripad as his party's view in referring to the statement that the party is not prepared to support the Government in retaking what Pakistan has been holding and what China has come to occupy?

Shri Nanda: In the first place, when we talk of the speech of Shri Namboodiripad, it depends on the date on which the speech was made, because the speeches have been very different on different dates. This has also been said, and certainly this is a statement which has been thoroughly deplored, disliked and condemned by all patriotic people.

श्री हुकम चन्द कछवाय: वामपंथी कम्यू-निस्टों द्वारा जो देशद्रोह की कार्यवाही की गई उसमें काफी संख्या में लोग पकड़े गये तो क्या सरकार श्री नम्बुद्रीपाद ने जो भाषण दिया है उसको दृष्टि में रखते हुए इस पार्टी के ऊपर कोई प्रतिबन्ध लगाने का या उसे नाजायज करार देने का विचार रखती है?

श्री नन्दा: जो कदम हमें उठाना है उसका उद्देश्य यह है कि उस का ग्रसर वह हो जो कि हम चाहते हैं। उससे ज्यादा किसी के ऊपर कोई प्रतिबन्ध लगाने की बात नहीं है। हम जो ऐक्शन ले रहे हैं और उस से जो ग्रसर चाहते हैं वह ग्रसर पैदा होगा।

श्री प्रकाशकीर शास्त्री: केरल के राज्य-पाल ने कभी भी श्री नम्बूदरीपाद के इस प्रकार के वक्तव्य को देश के हित में नहीं बताया और गृह मंत्री के वक्तव्य से यह प्रतीत होता है कि केन्द्रीय सरकार भी ऐसा धनुभव करती है। घभी गुजरात के मुख्य मंत्री श्री हितेन्द्र देसाई ने इसी प्रकार का एक मजबूत निर्णय भी लिया है, इन सारी बातों के होने के वावजूद भी मैं यह जानना चाहता हूं कि केन्द्रीय सरकार इस प्रकार के झाद-मियों के मूंह पर लगाम लगाने के लिये मब-इत कदम उठाने सें क्यों कर रही है धीर इस का मुख्य कारण क्या है उसे भी स्पष्ट बतलायें ?

श्रीनन्दाः मैं समझता हूं कि हमारे सदस्य साहब समझ गये होंगे कि क्या कारण हैं।

भी प्रकाशवीर शास्त्री: मैं नहीं समझा।

श्री मचु लिमये: कारण यह है कि इन को भी जेल में बंद होना पड़ेगा क्योंकि इन्होंने काश्मीर के एक तिहाई द्विस्से से प्रधिक हिस्सा पाकिस्तान के हाथ में दे रक्खा है।

भी नन्दा: जो उद्देश्य हमारा है उसमें हानि नहीं हो रही है उस में कुछ लाभ हो रहा है। मब भौर मधिक विस्तार में समझाने में ज्यादा समय लगेगा।

भी प्रकाशबीर जास्त्री: मेरी प्रकल बहुत मोटी हैं भौर गृह मंत्री जी ने यह कहा है कि सदस्य महोदय समझ गये होंगे लेकिन मैं समझ नहीं पाया इसलिए भगर भाप उचित समझें तो इसे ठीक से समझा वें ताकि मैं भी इसे समझ सकूं भौर मेरे साथ ही देश भी इसे समझ सकें?

श्राच्यक महोदय: जितना मंत्री जी ने कह दिया है भीर उस से समझा जा सकता है उतना समझ लीजिये।

भी हेम वर्षमा : समझ में नहीं माया साहव ।

भी जगवेच सिंह सिदान्ती: राष्ट्र की आन्तरिक भीर भीतरी मुरक्षा के विरुद्ध कोई व्यक्ति विशेष ऐसा वक्तव्य देता है जिससे कि स्पष्ट हानि हमारी होती है तो उनके विरुद्ध क्या भारतीय सुरक्षा भ्रष्टिन्यम के मातहत कोई ऐक्शन या कार्यवाही या प्रतिबंध लागू नहीं करना चाहिये।

श्री नन्दा : मैं तो इसका जवाब दे चुका हूं कि सैकड़ों को पकड़ा इसी ख्याल से इसिलए कोई डर का तो सवाल है नहीं । श्री नम्बू-दरीपाद चूंकि चीफ मिनिस्टर ये तो इससे कोई विशेष फर्क नहीं पड़ जाता है भौर हमें जो काम करना है भयवा कदम उठाना है वह कदम हम न उठायें ऐसी तो कोई बात है नहीं ।

भी हैं रामेद्रवरानन्व : काश्मीर के सम्बन्ध में जो उनका धपना वक्तव्य है वह इतना मयानक है कि उस व्यक्ति को किती प्रकार से भी क्षमा नहीं किया जा सकता है लेकिन फिर भी सरकार उन पर जैसे हाथ डालना नाहिए वैसे हाथ नहीं डाल रही है तो क्या हाथ डालने के लिए वह धपराध जितना होना चाहिए वह उससे धपर्याप्त है ?

भी नन्दाः में श्रीर क्या ज्यादा कह सकता हूं?

श्री रामेश्वरानन्दः ग्रध्यकः महोदय,

ध्रम्यक्ष महोदय : प्रव स्वामी जी, वह कहते हैं कि जितना जवाब देना या वह तो मैं दे चुका धौर उससे प्रधिक नहीं कह सकता तो प्रव मैं उसमें क्या कर सकता हुं?

श्री रामेश्वरामःव : मेरा निवेदन यह है कि क्या वह अपनाध पूरा नहीं हुआ उसमें कुछ कमी रह गयी और अभी उनको और भाषण देने की जरूरत है ताकि उन पर हाथ बाला जा सके?

ब्राज्यक्त महोदय : ब्रापने राय दे दी वह कहते हैं कि इससे ज्यादा वह जवाब नहीं दे सकते।

Dr. L. M. Singhvi: The line that the Government seems to be taking is to give Shri Namboodiripad a long rope to hang himself with. We would like to know why this kind of latitude or line is not taken in respect of others who have propounded similar kind of views and why an exception is being made in the case of Shri Namboodiripad? It is evident from the statement made by the Home Minister that an exception is being made in the case of Shri Namboodiripad.

Mr. Speaker: The Minister has given the reasons of the Government. What else can I ask him to give?

Dr. L. M. Singhvi: We want to know the reason for an exception being made in the case of Shri Namboodiripad.

Mr. Speaker: That he has mentioned in reply to Shri Shastri.

भी रामेश्वरानन्त : भ्रष्ट्यक्ष महोदय, वेरा एक व्यवस्था का प्रश्न है ।

ध्रध्यक्ष महोदय : स्वामी जी श्राप बैठ बाइये, व्यवस्था इस पर नहीं उठ सकती।

भी रामेक्वरानःव . भाप सुन तो लें ? मेरा कहना है कि इस सम्बन्ध में व्यवस्था जठती है ।

स्रव्यक्ष महोदय : घण्छा उठाइये स्यवस्था का सवाल ।

भी रामेश्वराणाव : प्रध्यक महोदय, प्रापको धन्यवाद है कि प्रापने मुझे व्यवस्था का प्रश्न उठाने का मौका दिया। निवेदन यह है कि इतने बड़े प्रपराधी पर भी हाथ नहीं बाला जाता और गृह मंत्री महोदय कहते हैं कि हम को इससे लाभ हो रहा है तो मैं यह जानना चाहता हूं कि इस सम्बन्ध में अगर वे कुछ भीर वक्तव्य दे दें तो शायद उससे दुगमा भीर चौगुना लाभ हो जायना?

ग्रध्यक्ष महोदय : ग्रव इस का जवाब कीन दे सकता है ?

भी कपूर सिंह : नन्दा जी दे सकते हैं।

ग्रष्टाक्ष महोदय : मैंने प्रापसे कहा कि इसमें कोई व्यवस्था का सवाल नहीं उठता है लेकिन प्रापने कहा कि उठ सकता है जौर भाप ने कह दिया। भ्रव इसमें स्वामी आही व्यवस्था का क्या सवाल हुन्ना ?

श्री रामेश्वरानम्ब : जब मंत्री महोदय का उत्तर ठीक न हो तो उनसे ठीक उत्तर दिलवाने के लिये व्यवस्था का प्रश्न क्यों नहीं पैदा होता है ?

Shri A. P. Sharma: Just now the hon. Home Minister stated that whatever action Government considers necessary is being taken against Shri Namboodiripad and his party. In spite of the activities of the Communist Party and Shri Namboodiripad, may I know why Government is not considering it necessary to ban this party? What is the difficulty in the way of the Government in taking that action?

Shri Nanda: If I do not ban this party, then Members of the House and people outside can know what type of people the members of that party are. It is educating the people about the heinous line or stand taken by the party and its members on particular subjects.

Shri S. M. Banerjee: I am happy that the hon. Minister has stated that a close watch is being kept on the various speeches made by members of political parties in our country about Kashmir. Kashmir is an integral part of India. I would like to know whether a similar watch is being kept on some of the leaders of the Swatantra Party also, who are questioning the integrity of Kashmir?

Shri Nanda: A watch is kept on everybody who makes such statements.

Shri Indrajit Gupta: What about Shri S. K. Patil? Are you keeping a watch on him also?

Shri Nanda: Shri S. K. Patil?

Shri Kapur Singh: May I ask whether there is any proposal before this Government to assume power to control and regulate the free expression of opinion of citizens in the near future?

Shri Nanda: We are acting under the Constitution.

Shrimati Savitri Nigam: How is it that a very responsible spokesman of the Government of India, like the Governor of Kerala, holds a view different from that of the Home Ministry in this matter? Was he consulted before this final view was taken by the Home Minister?

Shri Nanda: The Governor Kerala could have taken any action he pleased in the light of the conditions there.

Shri D. C. Sharma: The statements of Shri Namboodiripad are being made front page news in Pakistani and are being broadcast by Radio Pakistan. They are also circulated by the Pakistan Embassies to all the countries of the world. Besides taking action against him or his party, may I know what action the Government is taking to counteract the propaganda of Pakistan on all fronts so that our stand that Kashmir is an integral part of India does not lose ground in those countries?

Shri Nanda: The statement of Shri Namboodiripad will not add very much to the hundred per cent falsehood that Pakistan broadcasts otherwise. As to the point of time when anything has to be done about Shri Namboodiripad, as we have said, certainly we are watching what should be done then.

श्री किशन पटनायक : क्या मंत्री महोदय ने श्री नम्ब्दरीपाद की काण्मीर के सम्बन्ध में राय की पूरी जानकारी प्राप्त की है; यदि हां, तो कुछ दूसरे नेताओं की काश्मीर के सम्बन्ध में या भारत के ग्रन्य इलाकों के सम्बन्ध में जो राय है, क्या वह राय श्री नम्बदरीपाद की राय से मिलती-जुलवी

श्री नन्दा : भगर एक भादमी कोई एक बात कहे, तो उसका एक प्रसर होता है, लेकिन जिसके कहने का कोई खार ग्रहर नहीं है, यह जरूरी नहीं है कि हम उसके बारे में भी वही एक्शन लें. जो हम पहले ग्रादमी के बारे में लेते हैं।

भी किशन पटनायक : ग्रध्यक्ष महोदय, मैंने एक्शन की बात नहीं पूछी है। मैंने पूछा है कि कुछ इसरे नेताओं की जो राय काश्मीर या दूसरे इलाकों के बारे में है, क्या वह श्री नम्बदरीपाद की राय से मिलती-जलती है।

श्री नन्दा : कड्यों से मिलती-जुलती होगी, क६यां से नहीं मिलती-जलती होगी।

डा० राम मनोहर लोहिया: ध्रध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हं। ग्रक्सर कहा जाता है कि "काश्मीर इज एन इस्टेग्रल पार्ट इंडिया। "जहांतक मैं समझ पाता हं, यह स्थिति नहीं है। स्थिति यह है कि काश्मीर **जिन्दस्तान का श्रंग है--- "गश्मीर इज ए** पार्ट माफ इंडिया ।" "इन्टेग्नल" शब्द जोड कर मंत्री महोदय भीर दूसरे लोग हमारी वर्तमान स्थिति को कमजोर करते हैं। इनके खिलाफ़ भी कोई कार्यवाही ली जाये। (Interruption) प्रध्यक्ष महोदय, मैंने म्रापके सामने यह सवाल उठाया है, इस लिए नहीं कि

ग्राप्यक्त महोदय: मैं किस रूल के नीचे यह फैसला दे राकता है कि गवर्न मेंट इन्टेंग्नल का इस्तेमाल न करे? (Interruption) मैं यह फ़ैमला नहीं देसकता हूं।

डा॰ राम मनोहर लोहिया : मुझे भी अंग्रेजी नहीं माती है, लेकिन मामली अंग्रेजी तो मंत्री महादय को भी प्राती होगी। (Interruption)

Shri Hem Barua: What is the harm? "Integral" means "fully". Assam is an integral part of India. I take objection to this. We can use the word "integral". I use the word "integral" knowing fully well that "integral part of India" means "fully part of India".

Mr. Speaker: Order, order. He will please sit down.

Supply of Jet Fuel

- *121. Shri A. N. Vidyalankar: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether the Western Oil Companies that enjoy virtual monopolies of oil supplies had been responsible for spreading out a false rumour during the Indo-Pak, conflict that India had fallen short of the Jet fuel as the supply arranged by Government with the Western sources had not been received;
- (b) whether this false story was published by the following journals (i) Petroleum Intelligence Weekly, (ii) Platt's Oilgram, and (iii) Capital of Calcutta; and
- (c) whether Government had considered the desirability of taking any action under the D.I.R. against the companies as well as against the Journals for spreading false rumours at the time of serious emergency?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). No, Sir. No report of ahortage of jet fuel has come to Government's notice, but Capital in its issue of 2nd September and Petroleum Intelligence Weekly in its issue of 6th September carried incorrect reports about delay in receipt of ATF supplies arranged by Government from Western sources. No such report was published in Platt's Oilgram.

(c) Does not arise.

Shri A. N. Vidyalankar: What action was taken against the two papers that have been mentioned, Capital and the other one, with regard to their circulation? Was this news contradicted or what was done?

Shri Humayun Kabir: The first paper, the Petroleum Intelligence Weekly, published a long article in which it gave different points of view and incidentally had referred that according to certain reports the Western supply had not come. As soon as it was pointed out to them that the information was incorrect, they published a contradiction. So far as Capital is concerned, they also had expressed certain views and they have been told that since they are a paper in India, they should always ascertain the facts from authoritative sources before publishing any such incorrect news.

Shri A. N. Vidyalankar: I wanted to know what the Government did in order to remove the impression that was created by these papers and what action was taken against the papers because at a critical time they created that impression and, I know Sir, it was a general impression after these reports were published.

Shri Humayun Kabir: There was no cause for any action. It was an expression of opinion which was contradicted. There was no shortage of supply and this was stated again and again. I do not think any paper should be condemned or any action should be taken simply because they express certain opinions.

भी सरजू पाण्डेय: इस बात को देखते हुए कि पश्चिमी नेल कम्पनियों ने दश में तेस का संकट उत्पन्न किया है क्या सरकार उन के खिलाफ भी कोई कार्यवाही कर रही हैं?

Shri Humayun Kabir: The assumption is wrong; there was no sabotage of supply.

Shri Indrajit Gupta: Is it not a fact that the supply of imported aviation fuel from other Western sources, which was arranged by the Minister, was not known in the beginning to these three Western oil companies, and did they not utilise this crisis to demand higher prices for their fuel during the crisis?

Shri Humayun Kabir: Not during the crisis. When we secured a much higher discount, they naturally argued with us but the supplies were received towards the end of July and they have accepted the oil which we received from the Western sources.

Shrimati Renuka Ray: The Minister, in his reply, has said that, as the papers have contradicted what misleading news they had given, the Government is satisfied. When at a moment of crisis such misleading propaganda is done in this type of papers, may I know whether Government is contemplating taking some more drastic action than merely asking for a contradiction after the mischief is done?

Shri Humayun Kabir: As I said, it was a long editorial in which they had argued and said that the Government thought that the Talukdar Report did not go far enough whereas all private companies thought that the Talukdar Report was drastic. In that connection, they expressed an opinion. I do not think that we should go about condemning every paper in every part of the world simply because they express an opinion.

कानपुर के व्यापारी की गिरफ्तारी

कानपुर क क्यापरा का गरफ्तारा

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*122. डा॰ राम मनोहर लोहिया :

बी समु शिमये :

बी सामड़ी :

बी राम सेवक यावव :

बी भान प्रकाश सिंह :

बी स॰ मो॰ बनर्जी :

बीसती तारकेश्वरी सिन्हा :

बी यशपाल सिंह :

बी हिर विष्णु कामत :

बी धींकार नाल बेरवा :

बी विश्वनाथ पाण्डेय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कानपुर का

एक उद्योगपति हाल में पाक्तितान को लोहेकी चादरेभेजता हुन्ना पकड़ा गया था ;

- (ख) क्या इस मामले की जांच केन्द्रीय जांच ब्यूरों को सौंप दी गई है; धौर
- (ग) यदि हां, तो केन्द्रीय जांच ब्यूरो द्वाराकी गयी जांचकी मुख्य बातें क्या हैं?

गृह-कार्य मंत्रालय में उपमंत्री (सी ल० ना० मिस्र): (क) से (ग). समा-पटल पर एक विवरण रख दिया गया है।

विवरण

- (क) यह सूचना प्राप्त होने पर जंग न लगने वाली लोहे की नालीदार चादरें कानपूर से घहमदाबाद के निकट नरोदा रेलवे स्टेशन के लिए बक की गई थी जिनके बारे में कहा जाता या कि वे पाकिस्तान ले जाई जायेंगी, कानपूर स्थित सरकार की रेलथे पुलिस ने 7 जुलाई, 1965 को 102 ऐसी चादरों के 2 बंडल जब्त कर लिये जो कानपुर के एक रेलवे से माल मंगाने भीर भेजने वासे एजेंट द्वारा नरोदा के लिये बुक कराई गई थीं। उत्तर प्रदेश की सी॰ झाई॰ डी॰ द्वारा आंच शरू की गई। पहली नितम्बर, 1965 की एक जडीशियल मजिस्टेंट के सामने दिए गए बयान में माल भेजने वाले एजेंट ने बताया कि यह माल कानपुर के एक व्यापारी का या। जब भ्रागेकी जांच की जारही थी तब उक्त व्यापारी ने एजेंट का बयान लेने वाले मजिस्ट्रेट को घुस देने की कोशिश की एक जाल विष्ठाया गया श्रीर पहली सितम्बर 1965 की रात को यह ब्यापारी बस देने की कोशिश करता हवा मजिस्ट्रेट के निवास स्थान पर भारतीय दंड संहिता की धारा 165-क के ब्राम्चीन गिरफ्तार किया गया। उसे ब्रावण्यक वस्तु प्रधिनियम की धारा 3 प्रौर 7 तथा भारत सुरक्षा नियमों की व्यवस्थायों के प्रधीन भी गिरफ्तार किया गया।
- (ख) प्रावश्यक वस्तु प्रधिनियम तथा भारत सुरक्षा नियमों के श्रधीन मृक्य भामने

के बारे में जांच का काम प्रव केन्द्रीय जांच ब्यूरो को सौंप दिया गया है। उत्तर प्रदेश सरकार से प्रनुरोध किया गया है कि वह मजिस्ट्रेट को घूस देने के मामले की जांच धूमी केन्द्रीय जांच ब्यूरो को सौंप दे क्योंकि यह मामला भी मुख्य मामले की एक शाखा है।

(ग) मुख्य मामले से सम्बन्धित कागजात केन्द्रीय जांच ब्यूरो ने 6-10-1965 को उत्तर प्रदेश पुलिस से लेलिये। धभी धागे जांच चल रही है।.

का० राम मनोहर लोहिया : घञ्यक्ष महोदय, मैं यह जानना चाहता हूं कि लोहे की चादरें पाकिस्तान में कहां घौर किस को घेजी गई घौर इसमें किस श्रेणी के मंत्री, घफ़सर घौर रेल के घफ़सर जुड़े हुए हैं।

ग्राप्यक्ष सहोदय : स्टेटमेंट में दिया गया है कि किस को भेजी गई । इस में रेल के ग्राफ़सर का भी जिक है।

डा० राम मनोहर लोहिया : मृश्किल सह है कि वह स्टेटमेंट मेरे पास तो है नहीं।

श्री ल॰ ना॰ मिश्रः मैं माननीय सदस्य की थोड़ी सी मदद कर देता हूं। जहां तक पाकिस्तान को भेजने का प्रश्न है, धारोप यह है कि पाकिस्तान को भेजने का इरादा था। वैसे वे चाद रें महमदाबाद के पास नरौदा रेलवे स्टेशन के लिए बुक की गई थीं। इस लिए प्रभी तक तो यह धारोप ही है कि ये पाकिस्तान भेजी जा रही थीं। यह बात अभी सिद्ध नहीं हुई है। इस बारे में संट्रेल थ्यूरों धाफ इन्वेस्टीगेशन तहकीकात कर रहा है। इस तहकीकात के बाद तथ्यों का पता चलेगा। जहां तक हमको सूचना मिली है, प्रभी तक ऐसा कोई धारोप नहीं हैं कि कोई मंजी या रेलवे का कोई उच्च पदाधिकारी इसमें फंसा हम्ना है।

प्राप्यक्ष महोदय : क्या यह क्लीयरिंग एजेंट रेलवेज का है ? श्री स॰ ना॰ मिश्राः वे तो प्राइवेट क्रोकर हुम्मा करते हैं।

बा॰ राम मनोहर लोहिया : मंबी
महोदय ने सारी बुनियाद ही ख़त्म कर दी
है। इस मामले की तहकीकात करते हुए
सरकार को घब मालूम हुआ है कि भारत में
लोहे की चादरों ग्रीर ग्रनाज वगैरह बीखों
की कमी ग्रीर उनके बढ़ते दामों का एक
कारण तस्कर व्यापार रहा है। तो क्या
सरकार कोई व्यापक तरीके सोच रही है
ग्रीर क्या उसने कोई कदम उठाया है, जिससे
इस तरह का तस्कर व्यापार मिटे ?

भी ला ना ि सिश्व : तस्कर व्यापार से बहुत सी चीजों की कमी हो जाती है और कुछ चीजों बढ़ भी जाती हैं, लेकिन इसमें कोई शक नहीं है कि तस्कर व्यापार बहुत गलत भीर बहुत बुरी चीजों है । जहां तक उसको रोकने के लिए पहरे का सबाल हैं, हम सोगों ने उस को स्ट्रेंग्थन किया है और कदम उठाए हैं, ताकि जहां तक हो सके, स्मगलिंग को ख़तम किया जा सके ।

डा॰ राम मनोहर लोहिया : मैंने व्यापक जांच धौर व्यापक उपाय के बारे में पूछा है ।

श्री ल० ना० मिश्राः हम इन्टेन्सिय ढंगसे काम कर रहे हैं।

श्री समु सिमये : कानपुर के इस व्यापारी को जब गिरफ्तार किया गया, तब क्या उसके पास से सात सौ ट्रांजिस्टर रेडियो मिले और क्या सरकार के पास इस बात की खबर है कि यह व्यापारी सरकार के सचिव, मंत्री और दूसरे प्रक्रसरों को ख़रीदने के लिए उनको ट्रांजिस्टर रेडियो बांटा करता था?

श्री ल॰ ना॰ मिश्र : उनके घर की तलाशी हुई, जो काफ़ी दिन तक चली । एसिस्टेंट कमिश्नर, कलक्टर, सेंट्रल एक्साइज ग्रौर स्थानीय पदाधिकारी मौजूद थे । कुछ चीजें मिलीं, लेकिन कामशंल स्वान्टिटी में नहीं मिलीं । मैं इस वक्त ठीक संख्या नहीं दे सकता हं, लेकिन बहुत कम मान्ना में---दस, पांच-दांजिस्टर मिले । यह बात मसत्य है कि वे सरकारी सचिव को या किसी को देने के लिये रखे गये थे। यह धारोप नहीं है।

श्री स० मो० बनर्जी: स्टेटमेंट में कहा गया है :

"While further investigations were in progress, the said trader of Kanpur...."

-that is, Mr. Agarwal-

"....is alleged to have made an attempt to bribe the Magistrate who recorded the statement of the Clearing Agent."

इससे साफ जाहिर होता है कि भग्नवाल साहब ने जो ग्रचानक करोडपति बन गए हैं दस साल में, मैजिस्टैंट को रिश्वत देने की कोशिश की । क्या इस बात की भी जांच होगी कि इन्होंने उत्तर प्रदेश की सरकार में सचिव या मंत्री या ग्रीर किसी को भी रिश्यत देने की कोशिश की धौर कितने लोगों ने उस रिश्वत को देशभक्ति के ग्राधार पर स्वीकार किया घौर कितने घाटमियों ने इन्कार किया ? इसकी जांच भी सी० बी॰ प्राई॰ करेगा या नहीं ?

भी ल० ना० निद्य: करोडपति बनने का जहां तक प्रश्न है यह चीज माननीय सदस्य ज्यादा जानते हैं क्योंकि ये उनके पड़ोसी ₹

भी स॰ मो॰ बनर्जी : हम तो धापसे जांच की बात कर रहे हैं।

श्रील॰ ना॰ मिश्राः जहांतक जांच की बात का सम्बन्ध है, हर तरह की तहकीकात होगी भीर जो भी इस दायरे में घाएण उसको पकडा आएगा भीर कारवाई की जाएगी

चाहे वह कितना ही ऊंचे से ऊंचा व्यक्ति क्यों न हो।

Shri S. M. Banerjee: I had tabled this question twice on two things. I thought that at least in the Central Parliament here we would be enlightened with more information by way of answers to questions. The U.P. Assembly was adjourned a day before that because the name was to be announced....

Mr. Speaker: The hon. Member can have recourse to some other procedure.

Shri S. M. Banerice: Transistor set or no transistor set, we should have answers to our questions.

द्मध्यक्ष महोदय : उन्होंने इन्कार किया

डा॰ राम मनोहर लोहिया : बनर्जी साहब को भी कुछ देने की कोशिया की होगी। पडोसी हैं न।

भी यशपाल सिंह : स्या वह सब है कि लक्मीचन्द ग्रग्रवाल, भोला ग्रग्रवाल की फर्म से जो कि एक करोड़पति फर्म है, ताल्लुक रखते हैं और सरकारी भादिमयों को इलीगल ग्रेटिफिकेशन पहुंचाया करते थे ? मैं यह भी जानना चाहता हं कि कितनी गिरफ्तारियां हई हैं भीर कितनों की जमानतें हुई हैं भौर कितने भ्रभी जेल में हैं ?

भी स॰ ना॰ मिश्राः जहांतक फर्म का सवाल है यह ठीक है कि लक्ष्मीचन्द ग्रयवाल का नाम है। उन्हीं की चादरें थीं। रेलवे फारवर्डिंग एजेंट ने उन्हीं का नाम दिया या भीर उनको गिरफ्तार भी किया गया था । जैसे बनर्जी साहब ने रिश्वत की बात कहीं है छः हजार रुपया देने वह जा रह ये ट्रेप ले लिया गया याने जाल विछाया गया और मुस्तेदी से, चुस्ती से हमारी पिलस भौर मैजिस्टेट ने उनको गिरफतार किया। उन पर मुकदमा भी चल रहा है। दो महीने तक वह हवालात में रहे भीर उसके बाद उनकी कोर्ट से उनकी जमानत हो गर्-----

Shri S. M. Banerjee: He was always in jail hospital.

श्री स० ना० मिश्रा: जो भी हो, वह जेल में घे भीर दो महीन के बाद कोर्ट से जमानत हो गई। बैसा माननीय सदस्य जानों हैं, ज्यूडिशरी इंडीपेंडेंट हैं। वहां से उनकी उमानत हुई।

जहां तक करोड़पति बनने का सवाल है, माली हालत का सवाल है, उसके बारे में मैं नहीं जानता हूं। लेकिन रिष्वत देने का मारोप है जिसकी जांच हो रही है।

Shri Hari Vishnu Kamath: Is it a fact that this particular money-bag of Kanpur made a very tidy contribution of a lakh, perhaps more than two lakh of rupees to the Congress election fund during the 1962 elections, and is that the reason why Government are suspected of adopting a 'goody-softy' attitude in the matter and is that also the reason why the Chief Minister of U.P. was advised by the Centre not to make a statement in the U.P. Assembly while the matter was being processed at the Centre by the big bosses here?

Shri L. N. Mishra: I may say that we are vigorously pursuing the matter and investigating the matter. It is very wrong and unfair, therefore, for my hon, friend to say like that. I do not know whether they have made any contributions. I am not aware of it. But so far as the first part of the question is concerned, namely the question of taking any steps against that firm or that party, we are very serious about it, and it will be unfair to say that we are soft or anything of that sort. So far as the statement is concerned, the statement has been made in the U.P. Legislature.

Shri Hari Vishnu Kamath: By the Chief Minister of U.P.?

Mr. Speaker: He says that a statement has been made in the U.P. Assembly.

बार राम मनोहर लोहिया: यह बात बिलकुल गलत है। उत्तर प्रदेश विद्यान सभा तो एक दिन पहले ही स्थगित कर दी गई। उत्तर प्रदेश विद्यान परिषद में यह बयान दिया गया था। यह गलत बात धाप कह रहे हैं। धाप खडे होकर माफी मांगिये।

श्री ल० ना० मिश्वः घवराइये नहीं, भ्रमी बता देता हूं।

का॰ राम मनोहर लोहिया : सीघी सी माफी मांगिये । विद्यान परिषद में बयान हुमा या, विद्यान सभा में नहीं ।

भी ल० ना० मिश्रः यह मैं मान सकता हुं। लैजिसलेचर तो हुई।

Shri Hari Vishnu Kamath: I did not hear what he said about the Chief Minister of U.P. I wanted to know whether she was advised by the Government here....

Mr. Speaker: There a statement was made in the Council.

Shri Hari Vishnu Kamath: Not now, but then, in September. I want to know whether the Chief Minister of U.P. was advised not to make a statement there when the matter was being processed here and the matter was sought to be hushed up at the Centre by the big bosses here....

Shri L. N. Mishra: There is no question of hushing up the matter. We did not advise her like that. The investigation was in progress.

The Minister of Home Affairs (Shri Nanda): Where does the question of hushing up arise at all? As soon as the matter was brought to our notice we took it up, and the Central Bureau of Investigation was brought into the picture so that it could be tackled very effectively. And it is being done. After our having done that, if we are still to be told that we are soft and so on, I do not quite understand it.

Shri Hari Vishnu Kamath: My question was whether the hon. Minister advised her not to make a statement there?

Shri Nanda: No, we are not concerned with that.

Shri Hem Barua: On a point of order. It is a very serious matter. Shri Kamath asked whether this particular gentleman had made a contribution of Rs. 2 lakhs to the Congress fund during the elections. reply, the Deputy Minister has said that it is an 'unfair, wrong and unfounded statement'. In the same breath, he said that he does not know whether the gentleman concerned had made any contribution to the Congress Party or to the Congress election fund. When he does not know whether he made any contribution, is it in order for him to say that Shri Kamath's statement is wrong, unfair and unfounded?

Mr. Speaker: Shri Kamath had said so many things and not merely one. As regards the question about contribution having been made, he has said that he has no knowledge. About the other things, he has said that it is unfair.

Shri Hari Vishnu Kamath: On a point of order now arising out of your ruling. As far as I understood him, he said that the first part of the statement, about contribution of Rs. 2 lakhs or more, was unfounded, unfair and all that. I do not think he referred to the rest of the statement in that context. The other thing I asked was whether the Chief Minister of U.P. was advised not to make any statement while the matter was being dealt with here at the Centre. There is no question of any baseless charge in that .

Mr. Speaker: No. no. . .

Shri Werl Vishnu Kamath: You are brusning it off lightly—I am sorry. My colleague Shri Hem Barua raised a point of order that the Deputy Minister, after having said that he does not know whether this money-bag made any contribution of Rs. 2 lakhs to the Congress fund, insisted that my statement was unfounded. How dare he say that?

Mr. Speaker: I am surprised that this attitude is taken and we are proceeding like this. When a point of order is raised, I give the decision. Then it is contested. Then some discussion takes place.

I had said that there were two or three things that Shri Kamath had said.

Shri Hari Vishnu Kamath: Two things.

Mr. Speaker: All right. Then also, about one, he said that he does not know. About the second, the Minister said that it is unfair, the imputation in it. What is wrong there?

श्री विश्वनाय पाण्डेय : लोहे की चादरें कितनी थीं भीर इनकी कीमत क्या थी?

श्री ल॰ ना॰ मिश्र : चादरें जो पकड़ी गई हैं वे शायद 130 के करीब थीं। ग्रमी मैं भाग को बता देता हूं।

प्राध्यक्ष महोवयः यह स्टेटमैंट में दिया हुमा है।

Shri R. S. Pandey: Apart from the Kanpur trader, how many other people have been arrested during the hostilities between India and Pakistan on the charge of smuggling goods to Pakistan?

Mr. Speaker: It is a general question.

Shrl U. M. Trivedi: This is a very very important question, apart from the scandal that may arise out of this whole affair. How is it that this whole affair, where many government officials would be involved where government at a very high level would be involved—in sending out fron sheets to Pakistan—how is it that this matter was not brought to the notice of Government directly, immediately as soon as this step was taken, and some information had to be led to the Government?

Mr. Speaker: He has answered it. He said it has not yet been established that it was intended for Pakistan. That is the allegation made. That is being inquired into. It was booked for Ahmedabad and it had reached there, but afterwards certain other developments took place. They have taken him into custody. The CBI is inquiring into it. Unless the inquiry is completed, how can he say that it was intended for Pakistan or not?

Shri U. M. Trivedi: My question is very simple. If this was the object, namely, to send goods, particularly iron sheets, out of India to Pakistan, how is it that the Government of India did not come to know of it before this information was brought to their notice?

Shri L. N. Mishra: We knew it, and we took steps. It was booked and when we came to know of it, the man was arrested. The CBI has taken over the inquiry from the State Government, It is seized of it and is looking into it very vigorously.

Mr. Speaker: The question is: when it was intended to be sent to Pakistan, how is it that it took so long a time for Government to know? How is it that the Government had no information that some goods were being despatched to Pakistan?

Shri L.N. Mishra: Only after this thing was detected, some people-made allegations that this was being sent to Naroda with a view to being sent to Pakistan. That has yet to be established.

Shri S.N. Chaturvedi: What are the offences for which investigation

is being carried on. Is it being carried on only for offering a bribe or other offences also?

Shri L. N. Mishra: Both, violation of the Essential Supplies Act and offering bribe.

Mr. Speaker: That also is given in the statement.

श्री सरक् पाण्डेयः श्रभी मानतीय मंत्री जी ने बतलाया कि सी० बी० श्राई० को यह जांच मुण्डं की गई है कि माल पाकिस्तान भेजा गया है या नहीं । कई मानतीय सदस्यों ने कहा कि इसमें भुछ सरकार के बड़े कर्मचारियों का भी हाथ है। इस बात को देखते हुये क्या सी० बी० श्राई० को जनका कटैक्ट करने के लिये कहा जायेगा?

म्राच्यक्ष महोदयःसी० बी० ग्राई० खुद सत्र कुछ देख लेगी।

श्री सरज्पाण्डेय: ग्रध्यक्ष महं।दय, बडा महत्वपूर्ण सवाल है।

श्राप्यक्ष महोदयः जब सी०बी० भाई० जांचकररहीहैतो उससे कैसे कहा जाये कि वह क्या करे भीर क्या न करे।

श्री हुकम बाद कछवाय: मैं जानना वाहता हूं कि क्या माननीय मंत्री जी के ध्यान में यह बात झाई है कि श्री झप्रवाल ने कुछ ऊंचे सरकारी कर्मचारियों झीर मंत्रियों को समय-समय पर पार्टियां झादि दी हैं और यह श्री झप्रवाल कानपुर सिटी कांग्रेस की कार्यकारिणी के एक बरिष्ठ सदस्य हैं?

श्वी ल॰ ना॰ जिल्ला एक बात मैं कहुं। बहुत थार बात उठाई गई धौर मंत्री भी कही गई कि कांग्रेस के मंत्री और उच्च पदाधिकारी लोग नाजायज फायदा उठाते हैं। कांग्रेस के मंत्री धौर उच्च सरकारी मफसर होना तो कोई बुरी बाठ नहीं है। लेकिन जो भी खबरें हमारे पास प्राई हैं उन में ऐसी बात नहीं मालूम होती कि किसी मंत्री पर या उच्च पदाधिकारी पर कोई प्रारोप लगता हो। जहां पक चीजों का सवाल है मैं कहूंगा कि कुछ ताश मिले हैं उन के यहां, कुछ कम दामों के फाउटेंन पेन मिले हैं और एक भाध ट्रांजिस्टर सेट्स मिले हैं।

श्री हुकम चन्द कछत्राय: ग्रीर यह जो पार्टियां दी गई हैं श्री ग्रग्नवाल द्वारा जो कि कांग्रेस पार्टी के सदस्य हैं।

Shri Shivaji Rao S. Deshmukh: What exactly is the ambit of the reference of this particular case handed over to the C.B.I. because this may be only one incident in a chain of incidents?

Mr. Speaker: That is given in the statement.

स्त्री हुकम चन्द कछ त्रायः प्रध्यक्ष महोदय मेरे प्रश्न का उत्तर नहीं घाया।

क्राच्यक्त बहोदय: उत्तर ग्रागया है।

स्त्री हुकम चन्व कछ। त्राय : मंत्री महोदय मेरे प्रश्न को समझे नहीं हैं।

म्राध्यक्त नहीदयः नहीं समझेतो में अस्या करूं।

भी किशन पदनास्का : फार्वेडिण ऐंजट और प्रस्म लोगों के जो क्रयान प्रैजिस्ट्रेट या पुलिस के सामने हुये हैं उन में क्या है, औरक्याउसकी एक प्रति मंत्री महोदय टेवल पर रखेंगे।

्रमध्यक्ष मर्भेद्रमः तहः स्टेटमेंट यहां कहीं मा सकता।

Fencing of Land Borders

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*123. Shri Gokulananda Mohanty: Shrimati Renuka Barkataki: Shri Sidheshwar Prasad: Shrimati Tarkeshwari Sinha: Shri P. C. Barooah: Shri Mohammed Koya;

Will the Minister of Home Affairs be pleased to state:

- (a) whether the border States have submitted a proposal to erect wire fencing all along the land borders primarily to prevent infiltration;
- (b) whether Government have considered the plan in all its aspects; and
 - (c) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). No, Sir. But a proposal initiated by the Central Government for the erection of barbed wire fencing along certain sectors of Assam East Pakistan border, is under consideration.

Shri Gokulananda Mohanty: May I know when Government propose to start this work and complete it?

Shri Hathi: We have sent the Director-General of Border Security to locate actually the areas where this can be done and assess what the cost would be and whether it would be feasible. After that we shall start.

Shri Gokulananda Mohanty: Did they consider the financial aspect?

Mr. Speaker: That is what is being examined.

Shri Hathi: It would depend upon the length for which we want the wire fencing, but at present it is estimated to be between Rs. 35 and Rs. 46 lakhs.

Mr. Speaker: P. C. Borooah, Basumatari.

Shri Basumatari: In view of the fact that most of the deportees are returning to Assam and also in view of the fact that new infiltrators are pouring in like anything, may I know whether the Assam Government has proposed wire-fencing of the border of Assam with East Pakistan?

Shri Hathi: No. Sir.

Shri R. Barua: May I know whether in any other part of the world there is such demarcation of international boundaries?

Shri Hathi: I do not know.

Shri Buta Singh: With a view to prevent infiltration effectively, has the Government received any proposal or proposals from the State Governments of the border areas to supply arms to the people living in those areas; if so, what is the reaction of the Government of India to it?

Mr. Speaker: That is a different thing.

Shri S. M. Banerjee: In addition to fencing.

Shri Buta Singh: To prevent infiltration.

Mr. Speaker: That would be discussed separately.

Dr. L. M. Singhvi: I would like to know whether the Government have at any time considered the possibility of similar kind of fencing of our western borders?

Shri Hathi: We have not yet considered that aspect.

Shri Hem Barua: Is it not a fact that when this question of fencing the border was originally mooted, the Assam Government raised objections and then when the question of clearing a two-mile deep belt all along Assam-East Pakistan border was mooted, the Assam Government raised objection to that. In view of these objections may I know whether the Central Government have tried to probe into the mind of the Assam Government and tried to find out from them what measures they want

to check illegal infiltration from East Pakistan?

Shri Nanda: I may make it clear at once that the Assam Government never raised any objection to this question of barbed-wire fencing.

Shri P. K. Deo: Not only barbedwire fencing but even concrete walls in Berlin have not been able to stop infiltration from the east to the west. Do not the government think that it would be futile to have such fencing and the way to tackle the problem of infiltration is to arm the people on the borders?

Mr. Speaker: That is a suggestion. Next question. Dr. Singhvi.

Shri Nath Pai: Have you really passed on to the next question? If you have not completely passed on to the next question....

Mr. Speaker: I have called the next question.

Commission to study Administrative
Problems

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124. Dr. L. M. Singhvi;
Shri J. B. S. Bist:
Shrimati Vimia Devi;
Shri Harish Chandra Mathur:
Shri Sidheshwar Prasad:
Shri Jashvant Mehta:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Prime Minister's announcement to constitute a Commission of Enquiry to tackle the administrative problems of the country has been implemented; and
- (b) if so, its composition, the terms of reference and the duration within which the Commission is likely to complete its work?

The Minister of Home Affairs (Shri Nanda): (a) and (b). It has been decided to appoint an Administrative Reforms Commission. The details are under consideration and a resolution appointing the Commission is likely to be issued very soon.

Dr. L. M. Singhvi: This matter has been under consideration for a very long time and has been delayed either knowingly or unwittingly. In the meanwhile the Home Minister has appointed а special consultative group. I would like to know whether it is proposed, in consequence of the constitution of this Commission, to shelve or supplant that consultative group and in particular whether it is proposed to institute a thorough probe into the existing system of administrative tribunals and evolving an adequate machinery for redress of public grievance such as the institution of ombudsman?

Shri Nanda: It is not at all intended to shelve, as the hon. Member had put it, the other activity intended to promote administrative reform including the committees which have been set up.

Dr. L. M. Singhvi: The question has not been answered. I wanted to know whether it was the intention of the government to institute a thorough probe into the existing system of administrative tribunals and evolve an adequate system of redressing public grievances.

Shri Nanda: That is to say, how much of it will have to be dealt with by this commission. I am not able to say that at the moment.

Dr. L. M. Singhvi: Is it a fact that Mr. Morarji Desai a member of this House has accepted the chairmanship of the proposed commission and whether the other personnel and composition of this Commission has also been considered and finalised and, if so, what are the details?

Shri Nanda: The personnel has not yet been finalised. Till it has become very definite and final, I do not think I should enter into that question here, at this stage. Dr. L. M. Singhvi: The Press has reported that from very authoritative sources.

Mr. Speaker: Unless they are finalised, he cannot say so.

Dr. L. M. Singhvi: That is to say that the Press is a superior body to this House! He can say whether he has formally accepted or not. It is a question of fact. Has he been asked and has he accepted? That answer must come forward.

Shri Nanda: Before we finalise the personnel, several steps have to be taken. People may have to be sounded. But nothing final and definite has taken place.....(Interruptions)...even regarding the chairman.

Shri J. B. S. Bist: Has the Government fixed any time-limit?

Shri Nanda: I cannot say definitely now, but it is not intended.

बी बदाबाल सिंह: हमारे जो बोहदे वले या रहे हैं जिन की कलेक्टर कहते हैं या कहीं पर बिस्टी कमिशनर कहते हैं, यह उस वक्त ये जब कि हमारे देश का दारोमदार रेबेन्यू पर था, लेकिन प्राख रेबेन्यू पर भहीं है। इस लिये कलेक्टर या डिस्टी कमिशनर के प्रोहदे या जी क्यारेबेटिक बीज है, जब तक बहु हमारे बीच में है तब तक जनता से संपर्क कायम नहीं हो सकता है। तो क्या सरकार ने यह स्थाल किया है कि इस डिस्टी कमिशनर के घोहदे की हटा कर कोई सेवक का घोड़दा कायम किया जाये?

स्थ्यक महोदयः इस वक्त तो सङ् नहीं होगा।

Shri Kapur Singh: There are two functions to be performed; sometimes they may be joined in one person, but the functions which he has to perform are entirely different from one another.

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Shri Nath Pal: May I know,-if he cannot enlighten the House as to the personnel, for whatever reasons, because we read it in the papers that some gentlemen have been sounded and they are giving their own condition and so on-whether he can tell us at least something about the nature of the work that will be entrusted to the Commission? Is he going to do some white-washing of the rickety administrative machinery or is the Commission to be charged with the duty of recasting radically and drastically the existing system of administration? What exactly does the Government have in mind?

Shri Nanda: The hon. Member goes too far when he says that it is a rickety administration. It has its deficiencies and therefore it is necessary to have a very comprehensive inquiry, and it will be a deep and comprehensive inquiry into practically all aspects that are of any value in regard to the administration of the country.

Shri Nath Pai: I am sorry, Mr. Speaker; you should extend to me the opportunity extended to Sardar Kapur Singh, my distinguished colleague. I had specifically asked, is he going to drastically recast it, and what will be the nature. He said all aspects will be touched; it is only this touching which has been going on all these years. The question is whether it will be reconstructed, recast drastically. We do not want touching and white-washing.

Shri Nanda: I said it will be looked into in depth. I feel touch and depth are two different things.

Shri Kapur Singh: My hon, friend Shri Nath Pai seems to be unaware of the fact, which most of the Mcmbers in this House know, that the touch of Shri Nanda is all potent. Therefore, when he said he was going to touch, he meant everything that Shri Nath Pai desires him to do.

Shri N. C. Chatterjee: We get conflicting reports; the Home Minister sometimes accepts the principle of Ombudsman and sometimes rejects it. May we know if the Home Minister has come to any definite decision on this point or will that also be left to the Commission to be finalised after proper inquiry?

Shri Nanda: The Commission certainly will now deal with those aspects.

Clash with Naga Hostiles

*125. Shri Rameshwar Tantia: Shri Himatsingka: Shri D. C. Sharma: Shri Basumatari:

Will the Minister of Home Affairs be pleased to state:

- (a) Whether it is a fact that the Naga hostiles opened fire on our Border Security Forces on the night of the 27th September, 1965 along the Jorhat-Nagaland border:
- (b) if so, the action taken by our Security Forces:
- (c) the number of casualties suffered by our forces and by the Naga hostiles respectively;
- (d) whether it is also a fact that the Naga hostiles were armed with light machine-guns and automatic weapons obtained from Pakistan; and
- (e) if so, the measures taken by the Security Forces to deal with the Naga hostiles during the Indo-Pak conflict?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes.

- (b) The Security Forces immediately returned the fire and the hostiles ran away under cover of darkness.
- (c) No casualty was suffered by the Security Forces. Government has no definite information of casualties suffered by the Naga hostiles.
- (d) Naga hostiles are reported to be armed with light machine-guns. As the House knows a number of Nagas have got their training in

Pakistan. However, so far as this incident is concerned, there is no information to show that the weapons used by the Naga hostiles were obtained from Pakistan.

(e) During the conflict with Pakistan security measures were tightened by intensive patrol by Security Forces along the Assam-Nagaland Border. Village defence parties were also organised for rendering effective assistance to the Security Forces.

श्रो रामेश्वर टाटियाः स्टेटमेंट में कहा गया है कि जो हथियार उनके पास ये वे पाहिस्तान के बने हुए नहीं मालुम देते थे। मैं यह पूछना चाहता हं कि क्या वे कुछ हाथियार छोड़ गये ये इस वक्त या इसके पहले या पीछे भीर वे किस देश के बने हुए थे?

क्यो ल० मा० मिक्य: इस बाकये में वे कोई हथियार नहीं छोड़ गये।

श्री रामेइबर टांटिया: भाज१२ महीने से नागलंड के बारे में पीस मिशन काम कर रहा है भौर इसके बावबृद भी बीच बीच में नागा लोग हमले कर रहे हैं, तो क्या सरकार पीस मिशन के काम को ग्रागे चलने देगी या इसके बारे में कुछ ग्रीर सोचेगी ग्रीर इन के (नागा लोगों के) खिलाफ कड़ी कारंबाई करेगी?

भी ल० ना० मिश्रः यह विषय विदेश मंत्रालय का है, इसलिये मैं इस पर राय नहीं दुंगा, लेकिन यह सत्य है कि कुछ बाकये होते रहे हैं।

Shri Himatsingka: Is the Government aware of the very unhealthy influence exercised by the missionaries over the Naga rebels and, if so, what action does the Government propose to take to control and ultimately eliminate such influence?

Shri L. N. Mishra: All these questions refer to the peace-talks that have been carried on, and it is better that the question be referred to the External Affairs Ministry.

Shri D. C. Sharma: This Naga problem has been with us for a long time and every day that passes makes the Naga hostiles more and more anti-Indian and hostile. When the security forces have failed to tackle the problem and the village defence forces are only on paper, is the Government going to take some extraprecaution to see that the Naga hostiles are contained and they are not allowed to make these incursions?

Shri L. N. Mishra: As I said earlier. so far as security measures and law and order situation are concerned, the situation has much improved. would draw the hon. Member's attention to the fact that this incident does not relate to the cease-fire area. It relates to Assam and Nagaland border where this particular incident took place. The law and order situation in Manipur has improved and the village security forces have done well.

Shri Basumatari: In view of the fact that a number of cattle have been lifted and killed sometimes, may I know what steps have been taken to prevent it, and whether there is any provision to compensate them for these losses?

Shri L. N. Mishra: I am not aware of this.

Shrimati Jyotsna Chanda: The Minister said that security measures are being tightened up. May I know what steps have been taken about the missionary work and how many missionaries are still there in Nagaland?

Shri L. N. Mishra: Missionaries are there. We have not closed any of them so far. They are functioning. All these things are under the consideration of the peace mission which is looking after the main problem.

Shri S. M. Banerjee: Is it a fact that after the extension of invitation to the Naga rebel leader, Mr. Phizo by the peace mission, the hostile activi-

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ties of the Naga hostiles have increased? If so, is it a fact that 1000 Naga hostiles are on their way to Pakistan to get military training?

Shri Hem Barua: 1500.

Shri S. M. Banerjee: Is their number 1000 or 1500 and are they really on their way to Pakistan to get training by both Pakistanis and Chinese and then come back? If so, what steps have been taken by the Government to see that they are not allowed to come back?

Shri L. N. Mishra: I will answer only the second part, because the first part refers to the Ministry of External Affairs. So far as training in Pakistan is concerned, it is a fact that they are getting regular training in Pakistan. We are trying to stop their entry into Nagaland. As the hon. Members know, in January, 1965, a number of Nagas wanted to enter Nagaland after getting training. We did not allow a large number of them to enter Nagaland.

भी मधुलिमये: मेरा एक व्यवस्था काप्रदन है।

Shri S. M. Banerjee: He said, a large number of hostile Nagas wanted to go and they were not allowed to go. Does it mean that the Government allowed some Nagas to go?

Shri L. N. Mishra: I meant that some might have smuggled.

श्री मधुलिमये : मेरा एक व्यवस्या काप्रस्त है।

Shri P. C. Borooah: May I know whether the activities of Naga hostiles have been on the increase since the Pak aggression on Kutch border and they are now trying to establish some parallel government in three sub-divisions inside Manipur and one ex-M.P. of that area is underground, and if so, what action the Government have taken in this matter?

Shri L. N. Mishra: So far as the three sub-divisions of Marripur are concerned, the situation there has improved considerably in the course of the last few months, so far as law and order is concerned. About their activities in these sub-divisions, they have not increased much.

भ्रष्यक्ष महोदय : ग्रापका व्यवस्था का प्रश्नक्या है ?

ब्बी मधु सिमये : मेरा व्यवस्था का प्रश्न यह है कि परसों मैंने यह मामला सदन के सामने उठाया था भीर प्रधान मंत्री जी से पुछा था कि क्या नागा विद्रोहियों को पाकिस्तान में प्रशिक्षण मिल रहा है हथियार चलाने का भीर वे लोग नागा प्रदेश में घुस रहे हैं। भ्राज तो मंत्री महोदय ने कबुल किया कि ऐसा हो रहा है, लेकिन उस दिन प्रधान मंत्री जी ने कहा कि मैं पक्का नहीं जानता हं। ग्राखिरकार क्या सदन को इस बात की जानकारी मिलेगी कि उनके पास जो लाइट मशीनगर्ने घादि हथियार है वे उनको कहां से मिले है, ग्रीर क्या उनको पाकिस्तान में सैनिक प्रशिक्षण मिल रहा है ?

ग्रम्यक्ष महोदय : यहां पर धर्मा इतने सारे व्यवस्था के प्रश्न उठाये गये उनमें से मेरा खयाल है कि एक भी ऐसा नहीं था जोकि वाकर्ष व्यवस्था का सवाल हो। स्वैश्वन घावर का घाधा वक्त इन व्यवस्थाधों के उठाने में चला गया ।

भी मधुलिमये : प्रबद्मगर गलत बात होंती है भीर प्रसंगत बातें कही जाती हैं तो क्या उन पर व्यवस्था का प्रश्न नहीं उठा सकते हैं।

भ्रष्यक्ष महोदय : मैं मैम्बर साहबान से दरख्वास्त करूंगा कि वह खद इस बारें में सोचें कि क्वैश्वंस का केवल एक घंटा होता है भीर जोकि बहुत ही कीमती भीर उपयोगी होता है भीर भगर उस दौरान यह सारी व्यवस्थाएं न उठायी जायं तो ग्रीर भ्रधिक सवास पुछे जा सकते हैं । हम प्रधिक स्वीरवंस का डिस्पोबल कर सकते हैं।

भी रामेदबरानस्य : ग्राप्यक्ष महोदय : मैं

प्रध्यक्ष महोदय : व्यवस्था का प्रश्न भव कोई नहीं है भगर होता तो मैं भ्रापको बुला नेता ।

12 hrs.

SHORT NOTICE QUESTION

Supply of Crude oil to Agriculturists in Gujarat

S.N.Q. 1. Shri Jashvant Mehta: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the Gujarat Government have represented to the Central Government for immediate supply of crude oil to agriculturists for wheat crop;
- (b) if so, the steps Government have taken to overcome the difficult situation of supply of crude oil to agriculturists in Gujarat State; and
- (c) the reasons of the acute shortage which has affected and added to the scarcity situation in the deficit States in food?

The Minister of Petroleum and Chemicais (Shri Humayun Kabir): (a) to (c). The average monthly consumption of light diesel oil in Gujarat was 13,000 tonnes per month during 1964, but on account of the failure of the monsoons this year and the programme for increased agricultural production, the State Government made a request for 40,000 tonnes during the current month. Since production of light diesel oil could not be stepped up immediately, it was decided in consultation with the Gujarat Government that 25,000 tonnes would be supplied during the month of November, 1965 and attempts made to give some additional supply. Accordingly, arrangements have been made to despatch 4,000 tonnes by rail and 11,500 tonnes by sea by 10th November. Continuous watch is being kept to ensure that the quantity agreed to is actually supplied.

Shri Jashvant Mehta: The hon. Minister has not given, in answer to part (c) of the Question, the reasons for the acute shortage which has added to the scarcity situation in the deficit States in food. (Interruption).

Shri Humayun Kabir: The hon. Member did not follow the answer read out by me. The reasons have been given. In my reply I have said the failure of the monsoons and the programme for increased agricultural production led to a stepping up of the demand.

Shri Jashvant Mehta: May I know whether it has come to the notice of the Government that the main distributing company has created an artificial scare so that it can bargain in its price policy; if so, whether the Government is planning to take over the whole distribution from all the three companies, in the hands of the Government?

Shri Humayun Kabir: This question does not arise because the prices are controlled and they are sold at stipulated prices so far as the suppliers are concerned. At the retail trade it is for the State Government to see that the prices are not increased.

डा० राम मनोहर लोहियाः धव यह फैसला घाप करेंगे या इसका फैसला मंत्री महोदय करेंगे कि यह सवाल उठता है या नहीं उठता है ?

ध्यस्य महोदयः जवाव तो उन्होंने देदिया।

Shri Iqbal Singh: May I know whether it is a fact that light-speed diesel oil and power are not available in the State of Punjab but permits are issued and it will affect most adversely the agricultural production in the State; if so, what action the Government propose to take in the matter?

Shri Humayun Kabir: This does not strictly arise out of this, but because this is a very important subject I will give the answer. So far as Punjab is concerned, we have supplied HSD which is in demand there.

Shri D. J. Nalk: I want to konw from the hon. Minister whether the supply of crude oil will be regular and timely in future, that is in the months of December, January and February which form the season for rabi?

Shri Humayan Kabir: It is not crude oil. If it were crude oil we would have given as much as they wanted because crude oil is produced in Gujarat itself. It is light diesel oil that they want and for that, as I have already stated, we have assured a supply of 25,000 tonnes this month and we will try to give something We have also drawn up a programme in consultation with the State Government to see that the supplies are maintained up to February, 1966.

Shri Shivaji Rao S. Deshmukh: May I know Government's reaction to the fact that acute scarcity of light diesel has nothing to do with the failure of monsoon or the demand of agriculturists for irrigation but it is due to adulteration of light diesel with high-speed diesel for sale as high-speed diesel?

Shri Humayun Kabir: No, Sir, there is a definite connection. Because of the failure of the monsoon the Gujarat Government have encouraged the agriculturists to put up stationary pumps which are run by light diesel. That is the connection.

WRITTEN ANSWERS TO QUESTIONS

Exodus from Pakistan

*126. Shri Bagri:
Shri Madhu Limaye:
Shri Bhanu Prakash Singh:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Yashpal Singh:
Shri Hukam Chang,
Kachhavalya:

Shrimati Savitri Nigam: Shrimati Renuka Barkataki:

Shri Onkar Lal Berwa: Shri Ramchandra Veerappa: Shri Ram Harkh Yaday:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that hundreds of Hindu families are fleeing from Pakistan to seek refuge in India as a sequel to the Indo-Pak. conflict:
- (b) if so, their number (State-wise) and the steps taken to rehabilitate them; and
- (c) the measures taken to restore to them the properties left by them in Pakistan?

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). Yes, Sir. About 638 Hindu families from West Pakistan and 147 families from East Pakistan have migrated into Rajasthan and Tripura respectively. The families who have migrated from West Pakistan are proposed to be settled in Barmer district and at other suitable places in Rajasthan. Specific schemes of rehabilitation or resettlement are being formulated. The East Pakistan migrants in Tripura, to the extent possible, would be taken to other States there is little for rehabilitation as scope in Tripura for absorption more migrants.

(c) The question will be considered.

Surplus Government Staff

- *127. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:
- (a) the extent of surplus staff in the Central Secretariat and other Departments under the Central Government;
- (b) similar staff in the State Governments; and
- (c) whether Government have given any advice to the State Governments to bring about economy in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Staff required for departments of the Central Government is sanctioned on the basis of requirements. Surpluses are sometimes located as a result of studies conducted by the Staff Inspection Unit or administrative improvements introduced. The studies conducted by the S.I.U. in 17 Ministries and 22 other offices from 1st April, 1964 upto 30th September, 1965 have shown that 1,527 posts in different grades were surplus to requirements. These have been or are being adjusted against existing deficiencies or additional requirements elsewhere.

(b) and (c). Economy in staff of State Governments is the responsibility of those Governments and no information is available of any surpluses retained by them. No specific instructions have been issued to State Governments on the subject; but through discussions relating to the Fourth Plan and mobilisation of resources for the same, they are fully aware of the need for enforcing strict economy in implementation of scheme and in expenditure on administration and staff.

साध प्रान्दोलन के सम्बन्ध में गिरक्तारियां

*128. भी मचुलिमये: श्रीवागडी:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने वर्तमान भारत-पाकिस्तान संबर्ध से उत्पन्न संकटकालीन स्थिति विरोधी दसों दारा खाद्य भान्दोलन बापस लेने तथा युद्ध प्रयासों को मुद्धड़ करने के निर्णय को ध्यान में रखते हुए, राज्य सरकारों को खाद्य भान्योलन के सम्बन्ध में गिरफ्तार किये गये व्यक्तियों को छोड़ देने की हिदायतें बी है;

- (ख) क्या राज्य सरकारों को इस सम्बन्ध में चलांध गर्ज मुकदमों को वापस लेनें की भी सलाह दी गई है; भीर
- (ग) यदि हां, तो उस पर राज्य सरकारों की क्या प्रतिकिया है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल॰ ना॰ मिश्र): (क) से (ग). राज्य सारकारों तथा संघ राज्य क्षेत्रों के प्रशासनों को सत्ताह वी गई थी कि खाद्य झान्दोलन के बारे में निवारक निरोध के ध्रधीन नजरबन्द तथा हिंसा के ध्रतिरक्त धन्य धापराधिक मामलों में ध्रमियुक्त व्यक्तियों को छोड़ने की वाछंनीयता पर विचार करें। राज्य सरकारों की इस बारे में प्रतिक्रिया यह है कि जहां तक सम्भव हो इस सुझाव पर ध्रमल किया जाय।

Re-employment of Retired Civil Servants

*129. Shri S. M. Banerjee; Shri Yashpal Singh: Shri M. L. Dwivedi; Shri Subodh Hansda: Shri S. C. Samanta; Shri P. L. Barupal: Shri S. N. Chaturvedi; Shri Bhanu Prakash Singh: Shri P. C. Borooah; Dr. Ranen Sen: Shri Dinen Bhattacharya:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 189 on the 25th August, 1965 and state:

- (a) whether the Santhanam Committee's recommendations in respect of re-employment of retired Civil Servants in private service have since been implemented by Government; and
- (b) if not, the reasons therefor and when these are likely to be implemented?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The question whether the Santhanam Committee's recommendations could be implemented, is being considered and a decision is expected to be taken shortly.

Oil near Calcutta

*130. Shri Parashar:
Shri Yashpal Singh:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Shri Bagri:
Dr. Ram Manchar Lehia:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri S. N. Chaturvedi:
Shri Brij Raj Singh:
Shri Onkar Lal Berwa:
Shri Gokaran Prasad:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Unstarred Question No. 2602 on the 22nd September, 1965 regarding oil-bearing areas near Calcutta and state the further progress made in the exploration?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): As a result of intensive seismic surveys carried out by the field parties of the Oif and Natural Gas Commission, an interesting structural feature has been delineated in the area. Preparatory action for starting drilling operations in October was taken in hand but has been delayed because of the conflict with Pakistan. The drilling operations are now likely to start in February, 1966.

Use of Hindi in Ministries

*131. Shri Bhanu Prakash Singh: Shri Kishen Pattnayak: Shri Bagri: Shri Madhu Limaye: Shri D. N. Tiwary: Shri S. C. Samanta: Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) the progress so far made in the use of Hindi in all the Ministries of the Government of India; and
- (b) when a complete switch-over to Hindi is likely to be achieved?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Progress made in the actual use of Hindi for various official purposes of the Union is shown below:

STATEMENT

- Letters received in Hindi from members of the public are replied to in Hindi.
- Government resolutions are issued both in Hindi and English simultaneously.
- Administrative reports, reports to Parliaments and Journals are published in Hindi also.
- 4. 10,000 departmental forms and 35! manuals have already been translated by the Central Hindi Directorate (Ministry of Education). Steps are being taken by the concerned Ministries for the printing of these forms and manuals in Hindi also.
- Steps have been taken for the translation and printing of statutory and non-statutory rules including those forming part of manuals.
- Arrangements have already been made for the publication in Hindi also of all parts of the Gazette of India excepting Part II relating to statutory matter.
 - Nothing in Hindi has been introduced in 276 Sections in the various Ministries so far.

(b) In the Official Languages Act, 1963, provision has been made for the use of both Hindi and the English language for various official purposes of the Union without any time limit. Therefore the question of complete switch-over to Hindi does not arise for the present.

Financial Assistance to West Bengal

- *132. Shri B. K. Das: Will the Minister of Rehabilitation be pleased to state:
- (a) whether Government have any plan to render pecuniary help to the Government of West Bengal for relieving pressure on the economy of the State caused by a large number of new migrants from East Pakistan since the beginning of 1964 preferring to stay in that State without asking for any rehabilitation benefit from the Government; and
- (b) if so, the broad outlines of the plan?

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). The matter has been under discussion with the Government of West Bengal. They have been informed that, in respect of the sectors in which the existing development schemes may have to be expanded in order to relieve pressure on such eectors as a result of the new influx from East Pakistan, they might formulate detailed proposals for consideration by the Ministries of the Government of India concerned with those sectors, in consultation with the Ministry of Rehabilitation. It understood that they would require increased assistance mainly for educational and medical facilities. Detailed proposals from the West Bengal Government are awaited.

Pak. Infiltrations on Eastern Borders

*133. Shri P. R. Chakraverti: Shri P. C. Borocah: Shri Karni Singhji: Shrimati Tarkeshwari Staka: Shri S. N. Chatarredi: Shri R. Barua; Shri Prakash Vir Shastri; Shri Jagdev Singh Siddhanti;

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government of West Bengal have been instructed to keep a strict watch over any possible infiltration by the Pakistani nationals into Indian territory from Dahagram and other Pakistani enclaves in the State:
- (b) whether it is a facε that about 300 Pakistani nationals from Duhagram tried to cross into East Pakistan through the Indian territory of Tinbigha, under cover provided by Pakistani policemen; and
- (c) whether the State Government have alerted their border security forces in Cooch-Behar against the possibility of mass intrusion into Indian territory?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) General instructions exist in regard to keeping watch over any possible infiltration of Pakistani nationals into Indian territory.

- (b) Yes, but they were not allowed to do.
 - (c) Yes, Sir.

Kidnapping of Naga Ex-Minister

*134. Shrimati Renuka Barkataki: Shri Bavindra Varma:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Mr. Othiko Daiho, a former Finance Minister of Manipur, was kidnapped by Naga Hostiles on the 6th September 1963; and
- (b) if so, whether he has now been set free?

The Minister of State in the Minister of Home Affairs and Minister of

Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Shri Othiko Daiho, a former Finance Minister of Manipur, is reported to have gene to village Sajouba on 3-9-1965. He returned to Imphal on 21-10-1965. Since no complaint of kidnapping was lodged by him, members of his family or by any other person, it may be assumed that he was not kidnapped.

Petro-chemical Corporation in the Public Sector

*135. Shri P. C. Borooah: Shri Onkar Lal Berwa: Shri Brij Raj Singh: Shri Gokaran Prasad: Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 770 on the 22nd September, 1965 and state:

- (a) whether a decision has since been taken on the proposal to set up a Petro-chemical Corporation in the public sector; and
- (b) if so, the broad features thereof?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The matter is still under consideration of Government.

जामूसों की गतिविधिया

*136. श्री म० ला० द्विवेदी : श्री स० चं० सामन्त : श्री पाराश्चर : श्री श्र० मा० चतुर्वेदी : श्री हुकम चन्द्र कछवाय : श्री मोहसिन : श्री प्र० चं० वरुषा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हमारे विरोधी देशों के पंचमोगियों, जासुसों तथा मुसपैठियों की तोड़-फोड़ करने की गतिविधियों की रोकने के लिये पर्याप्त प्रबन्ध कर रखा है;

- (ख) यदि हां, तो इस ब्यवस्था को स्थिति का प्रभावशाली ढंग से तथा बिस्तृत पैमाने पर सामना करने के योग्य बनाने के लिये क्या निर्णय किये गये हैं;
- (ग) क्या सरकार ने इस धाशय के कोई ध्रादेश जारी किये हैं कि धावश्यक तब्यों का निश्चय किये बिना केवल सन्देह होने पर ही किसी वफादार नागरिक के साथ दुब्धंबहार न किया जाये ध्रथवा उसे तंग न किया जाये धौर यदि हां, तो वे धादेश क्या हैं; धौर
- (घ) भ्रान्तरिक मुरक्षा तथा नागिरक मुरक्षा के लिये क्या उपाय किये जा रहे हैं?

गृह-कार्यमंत्रालय में उपमंत्री (श्री ल॰ना॰ निष्य) : (क) जी, हां।

- (ख) विस्तार से सूचना देना जनहित की दिष्ट से ठीक नहीं होगा ।
- (ग) कोई ख़ास प्रादेश खरूरी नहीं होते । जनता के लोगों के साथ व्यवहार में प्रस्थिषक सतर्कता बरतने तथा व्यक्तियों को परेशानी से बचाने पर लगातार जोर दिया गया है। और इसका यथोचित प्रभाव पड़ा है।
- (घ) मान्तरिक सुरक्षा के उपायों में जासूसों, तोड़-कोड़ करने वालों तथा पंचमांगियों के खिलाफ सतकंता. प्रमुख निर्माणों की सुरक्षा, घुसपैठ को रोकना तथा सामान्यतः सम्मावित खतरों का सामना करने के लिये फौजी और पुलिस की ताकतों को बढ़ाना शामिल है। नागरिक सुरक्षा के बारे में होम गार्ड स की संख्या बढ़ाना, प्रमुख निर्माणों तथा नागरिक क्षेत्रों की हवाई हमले से सुरक्षा के उपाय बरतना, वार्डन्स-यद्धित में सुषार करना और नागरिक प्रतिरक्षा कार्यकमों में जनता का पूर्ण सहयोग प्राप्त करना शामिल हैं।

दिल्ली का राजनैतिक ढांचा

*137. स्री प्रकाशवीर शास्त्री :
स्री जगदेव सिंह सिद्धान्ती :
स्री प्रश् रं जक्कतों :
स्री क ना ने तिवारी :
स्री ज व ने सिंह दिट :
स्री स ने ला विवेदी :
स्री स ने लं ने सामन्त :
स्री श नं ना जतुर्वेदी :
स्री श नं ना जतुर्वेदी :
स्री श नं श सर्मा :
स्री श नं स्तुर्वेदी :
स्री ह नं स्तुर्वेदी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली के राजनैतिक ढांचे में क्या घ्रग्रेतर प्रगति हुई है;
- (खा) इसे कब तक घन्तिम रूप दे दिया जायेगा ; ग्रीर
- (ग) क्या इससे सम्बन्धित योजना ध्रागामी ध्राम चुनावों से पहले ही बना ली जायेगी चाहे उसे कार्यान्वित बाद में किया जाये ?

गृह-कार्य मंत्रालय में उपमंत्री (भी ल॰ ना॰ मिम्म): (क) से (ग). एक विवरण जिसमें दिल्ली के पुनर्गठित प्रशासनिक ढांचे की योजना की मुख्य-मुख्य बार्ते दी गई वीं 18 प्रगस्त, 1965 को तारांकित प्रश्न संख्या 79 के उत्तर में लोक-सभा के सभा-पटन पर एक दिया गया था। इस योजना में निम्नलिखित व्यवस्थाएं की गई हैं:—

- (I) निम्नलिखित की संरचना में कुछ परिवर्तन :—
 - (i) दिल्लीका स्थानीय प्रशासन ;

- (ii) दिल्ली नगर निगम; घौर
- (iii) देहाती क्षेत्रों में पंचायती राज्य संगठन, ग्रीर
- (II) नगर निगम के कुछ उपक्रमों को परिनियत बोर्डों में परिवर्तित करना ।

ऊपर (I)(i) में निदेशित परिवर्तनों को लागू करने वाला एक विधेयक, जिसका नाम दिल्ली प्रजासन विधेयक, 1965 है, बालू प्रधिवेशन में प्रस्तुत किया जायेगा। यह एक राजधानी परिषद् प्रौर क्षेत्र के प्रशासक को मदद देने के लिए एक कार्य-पालिका परिषद् की स्थापना की व्यवस्था करेगा। प्रन्य परिवर्तनों को लागू करवे के लिए विधायी प्रवन्ध सदन में यथ(-शीघ प्रस्तुत किये जायेंगे।

Black List of Contactmen *138. Shri Hari Vishnu Kamath: Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 788 on the 22nd September, 1965 and state:

- (a) the total number of persons blacklisted; and
- (b) the details of the malpractices indulged in by them?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) 105.

(b) These contactmen have been indulging in undesirable activities.

Detention of Britishers in Assam *139. Shri Kajrolkar:

Shri C. K. Bhattacharyya: Shrimati Renuka Barkataki: Shri Yashpal Singh: Shri Basumatari: Shri Hukam Chand

Kachhavaiya: Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that three British nationals have been detained in Upper Assam under the Defence of India Rules for suspected prejudicial activities against the State;

- (b) if so, the details thereof; and
- (c) whether they are on bail now?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). On the night of October 2, 1965, three planters, namely, Irving Bell, Jin George Watts and A.R.P.M. Edi, were returning to their gardens at about 0300 hours in a jeep heavy drinking. apparently after They were accosted by Village Defence Parties and asked to declare their identity and purpose of journey. These planters are alleged to have become extremely angry at this, stating that they had been stopped a number of times earlier, and threatened the Village Defence Parties and were offensive to them. One of them is alleged to have written Long Live Pakistan' in the register of the Party, and another is alleged to have said "I am Ayub Khan". Police on investigation have submitted chargesheet against all of them under sections 153/352/34 of the Indian Penal Code. They are in jail custody.

National Policy re: Oil Distribution

*140. Shri D. C. Sharma: Shri Yashpal Singh: Shri A. N. Vidyalankar: Shri Kapur Singh: Shrimati Maimoona Sultan: Shri Kishen Pattnayak: Shri Mohammed Koya:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether a national policy of oil distribution is being formulated; and
- (b) if so, the broad outlines thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). Yes, Sir. The policy is to make arrangements for distribution of oil products after taking into account indigenous production. The question of regulating the growth of retail pump outlets is also under examination.

Drinking Water from Sea

•141. Dr. Sarojini Mahishi: Shri Hari Vishnu Kamath:

Will the Minister of Education be pleased to state:

- (a) whether a U.S. firm has offered to build in Bombay a joint plant to generate 200 million gallons of fresh water daily from the Sea water; and
- (b) if so, the action taken in the matter?

The Minister of Education (Shri M. C. Chagla): (a) No. Sir.

(b) Does not arise.

Intelligence System

*142. Shri D. D. Puri: Shri Shiv Charan Gupta:

Will the Minister of Home Affairs be pleased to state:

- (a) whether in the light of the recent events, Government have evaluated the effectiveness of our Intelligence system;
- (b) if so, in what manner the Intelligence work has been found weak;
- (c) the steps being taken to strengthen this machinery?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (2) fo (c). Our Intelligence organisation has proved equal to the task. However, Government keeps the performance of its intelligence system under constant review and takes various measures to remedy deficiencies and strengthen the machinery. It is not in the public interest to disclose further details.

University for North Eastern Region

*143. Shrimati Jyotsna Chanda: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 236 on the 18th August, 1965 and state:

- (a) whether Government have since considered the question of setting up a University for the North Eastern region of India; and
 - (b) if so, the result thereof?

The Minister of Education (Shri M. C. Chagla); (a) and (b). The matter is still under consideration.

Prohibition

- *144. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:
- (a) whether, with a view to augmenting the financial resources of the States, the State Governments are free, if they so desire, to scrap or modify the policy of prohibition; and
- (b) if not, what advice or directive has been given by the Centre in this regard to each of the States?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No, Sir; State Governments are not free to scrap or modify the policy of prohibition.

(b) Does not arise.

Engiry against ex-Chief Ministers
of Orissa

*145. Shri Yashpal Singh: Shri Bhanu Prakash Singh;

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have received representation from some Members of Parliament about 18 months ago demanding to hold a Judicial Inquiry against Shri Blju Patnayak and Shri Biren Mitra, former Chief Ministers of Orissa; and
- (b) if so, the decision taken in the matter?

The Minister of Home Affairs (Shri Nanda); (a) and (b). Action taken in regard to allegations against Orissa ex-Chief Ministers was already explained in the statement made by the Prime Minister in the House on 22nd February, 1965. All demands from Members of Parliament dealt with in the course of the proceedings in Lok Sabha during discussion on the No-confidence Motion in the Lok Sabha on 15th and 16th March, 1965. Attention of the Hon'ble Members is also invited to the position explained in the course of supplementaries arising out of Starred Question No. 2 answered in Lok Sabha on 3rd November, 1965 i.e. any further action can be considered after P.A.C., Orissa, have considered the matter.

Cement concrete Products manufacturing Units

*146. Shri Bagri: Shri Madhu Limaye: Shrimati Renuka Barkataki: Shri Bhanu Prakash Singh: Shri Yashpaj Singh;

Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that funds have been sanctioned for setting up cement-concrete products manufacturing units at Hoshangabad and other places in Madhya Pradesh;
- (b) if so, when the work on the project is likely to begin; and
 - (c) the location of these units?

The Minister of Rehabilitation (Shri Tyagi): (a) Yes, Sir. Two such units have been sanctioned for being set up in Madhya Pradesh, one at Itarsi (District Hoshangabad) and the other at Mana (District Raipur).

(b) and (c). The scheme was sanctioned only on 24th September, 1965. The work at the Itarsi centre has already started. Speedy action is being taken to start the unit at Mana.

West Indies Cricket Team's Tour

*147. Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Ram Harkh Yadav:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Board of Control for Cricket in India received a cable from West Indies stating that on account of the unsettled conditions in India, the West Indies Board cancelled the proposed tour:
- (b) whether the Indian Board had asked the West Indies to reconsider their suggestion to call off their tour of India as conditions were almost normal; and
- (c) whether Government favoured the holding of national and international sport events in the country?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

- (b) Yes Sir.
- (c) While Government favour the holding of national and international sports events in the country, the cases of international events proposed to be held in the country have to be examined on merits.

Oil Reserves at Kathana (Cambay)

*148. Shri P. C. Borooah: Shri Sidheshwar Prasad: Shri Yashpal Singh:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that oil has recently been struck at Kathana near Cambay;
- (b) if so, the nature and estimated extent of the reserves; and
- (c) the steps proposed to be taken for the exploitation of these reserves?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c). Yes, Sir; but the nature and extent of the reserve and the possibility of its commercial exploitation will be known only after more exploratory wells have been drilled in the different parts of the structure.

Extradition of Walcott

*149. Shri Hari Vishnu Kamath; Shri Vidya Charan Shukla:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 485 on the 8th September, 1965 and state:

- (a) the further developments in the matter of extradition of Mr. Walcott;
 and
 - (b) the present stage of the case?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) and (b). The opinion of the Senior Counsel in U.K., whether the evidence is sufficient for initiating extradition proceedings against Walcott and others, is still awaited.

Objectionable Film Pesters

327. Shri Bagri: Shri Madhu Limaye: Shri Ram Sewak Yadav:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to ban the display of such film posters as produce an adverse effect on the youth of the country; and
- (b) if so, when this ban is likely to be imposed?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The Government have no such specific proposal under consideration. They are, however, exploring the possibility of tightening the law relating to obscenity.

नवरकार व्यक्ति

328 श्रीमवृतिमये: श्रीबागड़ी: श्रीकोहलावें केंग्या:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) विभिन्न राज्यों में भारत मुख्या ब्रिधिनियम के अन्तर्गत आजकल कितने माक्त-वादी साम्यवादी नजरवन्द हैं;
- (ख) उन्हें जैनों में परिवार-भता, पैरोल, भोजन द्यार कपड़ों के सम्बन्ध में क्या सुविधाएं प्रदान की जा रही हैं;
- (ग) क्या इन नजरबन्द व्यक्तियों ने उनके साथ किये जाने वाले व्यवहार के बारे में कोई शिकायत की है; ग्रीर
- (घ) यदि हां,तो उस पर सरकार की क्या प्रतिकिया है?

गृह-कार्य नंत्रालय में राज्य-मंत्री तथा प्रतिरक्ता मंत्रालय में प्रतिरक्ता संभरण मंत्री (भी हाथी): (क) 31 धक्तूवर, 1965 को 1149 बामपक्षीय साम्यवादी नजर-बन्द थे।

(ख) से (घ). उनकी नजरबन्दी की शतौ तथा अन्य सम्बद्ध मामलों का संवातन उन नियमों के अनुसार होता है जो इस बारे में नथा अन्य कार्यपानन सम्बन्धी प्रश्नों के बारे में प्रश्मेक राज्य में प्रवित्तत होते हैं। समय-सम्बप्प पर नजर-बन्दों से कुछ शिकायन प्राप्त हुई हैं और सरकार ने उनकी जांच कराने आर प्रश्मेक ऐसे मामने में जहां बरूरत हो उन्हें दूर करने के लिए कार्यवाही की है।

Exploring of Oil and Gas

329. Shri Sham Lai Saraf: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Oil and Natural Gas Commission has formulated a

countrywide programme of exploring oil and natural gas; and

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(b) if so, the achievements to its credit to date and whether collaboration in the field work exists between the O.N.G.C. and the India Oil Corporation, Limited, another Government Organisation working in the same direction?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Yes, Sir.

(b) The Commission has discovered and developed an oil field at Ankleshwar and a gas field at Cambay in Gujarat and production has commenced from these fields. Oil has also been struck at other places in Assam and Gujarat and production will be undertaken in due course. Interesting structures have been found in some other areas and exploration is continuing. Indian Oil Corporation is not concerned with exploration and production of crude oil but refining and distribution of petroleum products. Full details about field-wise drilling and production cannot be disclosed under the Defence of India Rules.

Arts College at Chelanoor

330. Shri A. K. Gopalan: Will the Minister of Education be pleased be state:

- (a) whether Government have received a representation from a local Committee requesting for sanctioning an Arts College at Chelanoor near Calicut from the next academic year;
- (b) whether it is a fact that the Committee have arranged 35 acres of land and Rs. 1,36,000 for this purpose;
- (c) if so, the reaction of Government thereto; and
- (d) whether it will be possible to give permission to start it in the next academic year?

The Minister of Education (Shri M. C. Chagla): (a) No. Sir.

(b) to (d). Do not arise.

Sanskrit College, Pattambi

- 331. Shri A. K. Gopalan: Will the Minister of Education be pleased to state:
- (a) whether it is a fact that the Sanskrit College at Pattambi (Kerala) is going to be upgraded as a first grade college with Arts and Science sections;
- (b) whether it is also a fact that the public donated 15 acres of land for this purpose; and
- (c) whether Government are giving priority to the matter?

The Minister of Education (Shri M. C. Chagia): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due-course.

Complaints against Calicut Flying Squad

332. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Calicut Flying Squaj went to Kauvery and Kuttikol, Thaliparamba Canannoore in September and arrestedsome people, beat them on the spot and also at the police lock-up;
- (b) whether Government have received any complaint in this regard;
- (c) if so, whether any enquiry has been conducted; and
- (d) if not, whether Government propose to conduct an enquiry in this regard?

The Minister of State in the Minister of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). The information is being collected and will be laid on the table of the House as soon as possible.

Family Allowance to Detenus

333. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to introduce a uniform scheme for granting family allowance to the setenus;
- (b) if so, when it will be finalised and implemented?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). While there is no proposal to introduce a uniform scheme, it has been suggested to the State Governments that a minimum of Rs. 50/- per month may be granted as fami.y. allowance in deserving cases.

Research Subjects

334. Shri Krishna Deo Tripathi: Will the Minister of Education be pleased to state the names of Universities and Institutes where facilities of postgraduate and/or research are available in India in the following subjects:—

- 1. International Relations;
- 2. Public Administration;
- 3. Music:
- 4. Drawing and Painting;
- 5. Architecture; and
- 6. Nuclear Physics?

The Minister of Education (Shri M. C. Chagla): A statement is laid on the Table of the House. [Placed in Library. See No. ZI-5106/65].

Grants to Degree Colleges

335. Shri Krishna Deo Tripathi: Will the Minister of Education be pleased to state:

- (a) the ceiling of non-recurring grant sanctioned by the University Grants Commission to the Degree Colleges;
- (b) the names of the Degree Colleges and the total amount of nonrecurring grants sanctioned over and above the celling; and
 - (e) the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5107/55].

Coaching Camps for cricket

336. Shri Ram Harkh Yadav: Will the Minister of Education be pleased to state:

- (a) whether the Board of Control for Cricket in India proposes to hold two All-India Coaching Camps for school boys; and
- (b) if so, the details of the Camps, starting date and the duration of the Camps?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) One at Bombay from 27th November to 26th December, 1965, and the other at Hyderabad from 16th May to 30th June, 1966.

Find of Old Coins near Jaipur

337. Shri Ram Harkh Yadav: Will the Minister of Education be pleased to state:

- (a) whether a large number of eartiest coins of the country were found in Rairh, 82 miles from Jaipur;
- (b) if so, the details of the coins; and
- (c) their antiquity and special features, if any?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (c). The information is being collected and will be laid on the table of the House, when available.

सिंबी भाषा में मैद्रिक

338 स्त्रीमचुलिमयेः स्त्रीसागड़ीः

क्या क्रिक्ता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्यायहसव है कि उत्तर प्रदेश सरकार उन विद्यावियों को ऊंबी कक्षाओं 1884 (Ai) LSD—3. में दाखिला नहीं देती है जो सिंधी भाषा से मैट्रिकुलेशन परीक्षा पास करते हैं;

- (ख) क्या उत्तर प्रदेश तथा कुछ भन्य राज्यों में सिबी भाषा को विदेशी भाषा समझा जाता है; भीर
- (ग) यदि हां, तो इस सम्यन्धामें सरकार की क्या प्रतिक्रिया है?

शिक्तामंत्री (श्रीमु०क० चागका): (क) से (ग). राज्य सरकार से मूचना उपलब्ध की जारही है ब्रांद यथा समय समा पटल पर रख दी जाएगी।

Construction of New Markets in Delhi

239. Shri Bhanu Prakash Singk: Shri Kishen Pattnayak: Shri Bagri: Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Delhi Administration propose to construct 15 new markets in Delhi;
- (b) if so, whether the sites for those markets have been selected;and
- (c) the criteria to be followed for allotment of shops in these markets?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). The Delhi Administration directly does not have project for the construction of new markets in Delhi. Presumably the question refers to the Municipal Corporation of Delhi and the New Delhi Municipal Committee. The Municipal Corporation of Delhi propose to construct 19 new markets and sites have been selected. In addition to the G. B. Pant Super Market in Counaught Place area, which is nearing completion, the New Delhi Municipal Committee are taking up the construction of two more markets one in the Diplomatic Enclave area and the other on Irwin Road. Sites for these two markets have been selected.

The Municipal Corporation of Delhi propose alloting the shops in new markets to (i) displaced persons (ii) squatters removed from the site for the construction of the market; (iii) persons eligible under Slum Clearance and Jhuggi-Jhonpri Scheme.

The New Delhi Municipal Committee are considering the adoption of criteria to be followed for allotment of shops in markets constructed withlen their jurisdiction.

Raids on Shops in Delhi

340. Shri Yashpal Singh; Shri Bhanu Prakash Singh;

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2717 on the 23rd September, 1965 regarding the raids in Sadar Bazar, Delhi and state:

- (a) whether the Sales Tax Officers took possession of the forged Accounts Books of the shopkeepers of Sadar Bazar, Delhi; and
- (b) if so, the action taken or proposed to be taken against those firms?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Officers of the Sales Tax Department, Delhi, took possession of Accounts Books of four shopkeepers of Sadar Bazar on 27th August, 1965 for further verification. The verification is in progress by Assessing authorities. Appropriate action will be taken after the results of the verification are known.

Expenditure on Shelkh Abdullah

341. Shri P. C. Boroosh: Will the Minister of Home Affairs be pleased to state:

- (a) the amount so far spent every menth since the detention of Sheikh Abdullah on different items in regard to his maintenance in detention;
- (b) the amount paid to his family for their maintenance during his detention; and

(c) the reasons for spending such large sums of money on his mainterance in detention?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5108/651.

- (b) No maintenance allowance has been sanctioned for the family of Sheikh Abdullah.
- (c) Keeping in view the way of life Sheikh Abdullah is used to, the amount spent on him is not considered to be excessive.

Training in Rifle Shooting

342. Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Delhi Administration has started short rifleshooting courses in the Union Territory of Delhi;
- (b) if so, whether Government have advised the other States to introduce this scheme; and
- (c) whether Government propose to give such training to all ablebodied persons in the country in view of the Chinese and Pakistan threat to India?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra); (a) Yes, Sir.

- (b) Yes, Sir.
- (c) A Civilian Rifle Training Scheme was introduced by the Government of India. in co-operation with the State Governments in 1954, in pursuance of a resolution passed by the Lok Sabha. The aim of the Scheme is to train all the ablebodied citizens in the use of handling of rifles.

Gasoline

343. Shri Yashpal Singh: Shri Bhafin Prakash Singh:

Will the Minister of Petroleum and Chemicals be pleased to refer to the ruply given to Unstarred Question No. 611 on the 25th August, 1965 and state:

- (a) whether the proposal that the octane number of motor gasoline should be increased from 79 to 83 has since been examined by Government;
- (b) if not, the reasons for delay;
- (c) when the proposal is likely to be finalised?

The Minister of Petroleum and Chemical (Shri Humayun (a) to (c). In view of the additional foreign exchange expenditure involved, the proposal has been kept in abeyance. It will be considered after the foreign exchange position improves.

Export of Hamyein and Chlort tracyclin Hydrochloride

- 344. Shri Yashpal Singh; Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Unstarred Question No. 2598 on the 22nd September, 1965, and state:
- (a) whether the possibilities of exporting Chlort tracyclin Hydrochloride and other products have since been examined; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Yes, the prospects of exporting Chlort tracyclin hydrochlorid are not bright. In the case of another product, Hamycin, however, Hindustan Antibiotics Limited have concluded an agreement with a firm in U.S.A. for its commercial exploitation. The agreement envisages payment of royalty on the sale of Hamycin. Bulk material valued at about Rs. 75,000 is being sent to the American firm.

Oli in Port Canning Area

345. Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Petroloum Chemicals be pleased to state:

- (a) whether the Seismic Survey for search in oil in Port Canning ares near Calcutta has been completed;
- (b) if so, whether suitable struetures have been found for immediate drilling:
- (c) whether it is also a fact that an American Oil Company struck gas in this area at a depth of 13,000 feet; and
- (d) if so, whether any further metion has been taken in the matter?

The Minister of Petroleum Chemicals (Shri Humayun Kabir): (a), (b) and (d). No, Sir, but the work recently carried out by the Commission has indicated the presence of an interesting structural feature. It is proposed to drill . deep expioratory well and preparatory action is in hand.

(c) Yes, Sir.

International Indian Ocean Expedition

- 346. Shri Vishwa Nath Pandow Will the Minister of Education be pleased to refer to the reply given to the Unstarred Question No. 212 on the 18th August, 1965 regarding International Indian Ocean Expedition and state:
- (a) whether the research work carried on the Indian Ocean by the International Indian Ocean Expedition has been completed;
 - (b) if so, the result thereof; and
- (c) if the answer to part (a) above be in the negative, when it is likely to be completed?

The Minister of Education (Shri M. C. Chagla): (a) Not yet, Sir.

- (b) Information obtained on the shysics, chemistry, biology and condiguration of the ocean and continental shelves of the Bay of Bengal and Arabian Sea is being examined.
- (c) The field programme of the exsociation will conclude by December, 1965 but codification and study of the will take some more years.

NEFA Administrative Reforms

547. Shri Vishwa Nath Pandey; Shrimati Renuka Barkataki; Shri Kolla Venkaiah; Shri P. C. Boroosh;

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 172 on the 18th August, 1965 and state the further progress since made about the secommendations of Ering Committee insports on the NEFA Administrative Reforms?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): The present sosition regarding recommendations assade by the Ering Committee is as follows:—

- (i) Formation of different at the village circle, and agency level—the mendations are under examination.
- (ii) Change of nomenclature of Frontier Divisions and Political Officer-Since the 1st Sep-1965. five tember. Divisions of NEFA are known Districts. The Political Political Officers, Additional Officers and Assistant Political Officers are now known as Commissioners, Addi-Deputy Deputy Commissioners tional and Assistant Commissioners. A Regulation known as the NEFA Administration Regulation 1965 has been promulgated to this effect.
 - (iii) The matter is still under consideration.

- (iv) The matter is being examined.
- (v) Language Policy of NEFA the question is under active consideration.
- (vi) Supply of Electricity—The NEFA Administration has already issued orders for the supply of electricity to the villages.
- (vii) Transport buses for NEFA— Co-operative Societies have already been formed for running of transport services.

Detenus

348. Shri Vishwa Nath Pandey; Will the Minister of Home Affairs be pleased to state:

- (a) the number of detenus in various jails in the country as on the 31st October, 1965, Statewise; and
 - (b) the causes of such detention?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The required information is being collected from the State Governments and will be placed on the Table of the House.

All India Judicial Service

- 349. Shri Vishwa Nath Pandey; Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 213 on the 18th August, 1965 and state:
- (a) whether Government have finalised the scheme of setting up an All-India Judicial Service in the country;
 - (b) if so, its broad features; and
- (c) if the answer to part (a) above be in negative, when it is likely to be set up and what are the causes of delay?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi); (a) to (c). The matter is still under consideration.

Manufacture of Magnesium

350. Shri Umanath: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Central Electro-Chemical Research Institute, Karaikudi has almost perfected a process for the manufacture of magnesium from Salem's high quality of magnesite;
- (b) if so, the particulars thereof; and
- (c) the action taken by Government to apply the process formula for mass production of magnesium from Salem magnesite?

The Minister of Education (Shri M. C. Chagla): (a) to (c). At the instance of the Madras Government, the Institute has undertaken pilot plant trials for the production of magnesium metal from Salem magnesite. The object is to standardise conditions for the production of 12 kg. of magnesium metal per day of 24 hrs. The work is in progress and the process has not yet been perfected.

Institute of Oceanography

351. Shrì Bhanu Prakash Singh: Shrì Yashpal Singh:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 612 on the 25th August, 1965 regarding the Institute of Oceanography and state:

- (a) whether any decision for its location has since been considered;
 and
 - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) Not yet, Sir.

(b) Does not arise.

Brahmi Manuscript found in USSE.

352. Shri Bhanu Prakash Singh: Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that a manuscript in Brahmi has been discovered in U.S.S.R. according to the Press report published in the Times of India dated the 29th September, 1965; and

(b) if so, the details thereof?

The Minister of Education (Shai M. C. Chagla): (a) and (b). No further information beyond what has appeared in the Press is available with the Government of India.

Migrants from Pakistan-occupied areas of J. and K.

353. Shri Linga Reddy: Will the Minister of Rehabilitation be pleased to state the measures devised to give relief to the migrants from the Pakistan-occupied areas of Jammu and Kashmir, specially after the outbreak of the recent hostilities between IndB and Pakistan?

The Minister of Rehabilitation (Shri Tyagi): It has been decided to provide the following facilities:—

- 1. Tented accommodation;
- Free rations of Atta, Dal and Salt, these are being replaced by cash doles shortly;
- 3. Clothing;
- 4. Quilts and/or blankets:
- 5. Utensils;
- 6. Lanterns:
- Medical and Public Health facilities in the camps;
- Employment to the abbbodied.
- 9. Education for children; and
- 10. Postal facilities.

Vocational bias to Education

354. Shri Linga Reddy: Will the Minister of Education be pleased to state:

- (a) the steps taken by Government to give a vocational bias to education at various levels; and
- (b) the extent to which such measures have been useful in tackling the problem of unemployment in the country?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Esmachandran): (a) The steps taken are:—

- Orientation of elementary schools to the Basic pattern, by introduction of appropriate crafts.
- 2. Provision of diversified courses.
- Establishment of Junior Technical Schools.
- Special training of craft teachers required for vocational courses.
- Establishment of Polytechnics and colleges.
- Financial assistance to State Governments for strengthening of vocational courses.
- (b) The practical content of courses to intended to give to the students professional skills for undertaking jobs in the particular profession. They are therefore in a better position, than the unskilled students, to obtain and retain employment.

Pay Scales of Survey of India Employees

355. Shri S. M. Banerjee: Will the Minister of Education be pleased to state:

- (a) whether any decision has been taken to revise the pay scales of class III and IV employees of the Survey of India;
 - (b) if not, the reasons therefor; and
- (c) when a decision is likely to be taken?

The Minister of Education (Shri M. C. Chagia): (a) to (c). After careful consideration of the question of revision of the scales of pay in the Survey of India, it has been decided that a revision of all the scales of pay which were revised as recenty as in 1960 on the lines suggested by the Second Pay Commission is not necessary. Individual cases, where fuelthcation for revision exists, will be considered by the Government.

Murder of Naga Leader

336. Sh-imati Renuka Barkataki: Shri Ravindra Varma: Shri P. Venkatsubbaiah: Shri Hukam Chand Kachbavaiya:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Mr. Z. Yarhao, President of the Tangkhul Long was killed by the Naga Hostiles on the 2nd October, 1965; and
- (b) if so, the action taken to apprehend the hostiles responsible for the murder?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Yes, Sir.

(b) Five persons have so far been arrested in connection with the investigation of this murder and one Company of Manipur Rifles has been deployed to restore confidence among the people. A collective fine of Rs. 20,000 has also been imposed.

Koyali Oil Refinery

357. Shri Subodh Hansda; Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether there is any proposal to link Kandla Port to Koyali oli refinery by laying a pipe-line:
- (b) if so, the estimated cost of this pipe line; and
 - (c) who will undertake this work?

The Minister of Petro eum and Chemicals (Shri Humayun Kabir): (a) No. Sir.

(b) and (c). Do not arise.

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253. Shri Hari Vishnu Kamath; Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 461 on the 15th September, 1965 regarding the search of the premises of certain persons connected with the Punjab National Bank and state:

- (a) whether the scrutiny of the records has been completed; and
 - (b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Sh i Hathl): (a) Not yet.

(b) Does not arise.

Gol Gumbad, Bijapur

359. Shri R. G. Dubey: Will the Minister of Education be pleased to state:

- (a) whether Government propose to white-wash the interior of the Gol Gumbad at Bijapur; and
- (b) if so, whether necessary funds have been sanctioned for the purpose?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No. Sir.

(b) Does not arise.

Stipend to Teachers under training

- 361. Shri Mohammed Koya: Will the Minister of Education be pleased to state:
- (a) whether the language teachers taken for training in Kerala were given any stipend;
 - (b) when was it stopped;
- (c) whether the trained teachers are given any additional pay;
- (d) whether they are given their pey during the training period; and

(e) whether during this training period, their increments are stopped?

The Minister of Education (Shri M. C. Chagla): (a) to (e). The information is being obtained from the State Government and will be laid on the Table of the House in due course.

Publishers' Association in India

- 362. Shri Hem Raj: Will the Minister of Education be pleased to refut to the reply given to Unstarred Question No. 278 on the 18th August, 1965 and state:
- (a) the progress since made in considering the proposals made by the Publishers' Association of India; and
- (b) when the final decision is likely to be taken?

The Minister of Education (Shri M C. Chagla): (a) and (b). A statement is attached. [Placed in Library. See No. LT-5109/65].

Western Himalayan Mountaineering Institute, Manali (Punjab)

- 363. Shri Hem Raj: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1225 on the 1st September, 1865 and state:
- (a) the progress since made for the reorganisation of the Western Hims-layan Mountaineering Institute & Manali (Punjab); and
- (b) when the final decision is likely to be arrived at?

The Deputy Minister in the Ministry of Education (Shri Bhakti Darshan): (a) The matter is still under consideration in consultation with the Punjab Government.

(b) This cannot be indicated precisely. Every effort is being made to expedite the decision.

Bussian Oil Supplies for India

- 264. Shri Indralit Gupta: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether the Russian supertankers are now successfully entering

the Hooghly river with oil supplies for India:

- (b) the normal monthly quota of petroleum products discharged at Indian ports by the Soviet tankers; and
- (c) whether India has recently requested an increase in this quota?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) No, Sir. Draft restrictions on the Hooghly river make it impossible even for medium-sized tankers to come up to Budge Budge.

- (b) About 1.25 lakhs tonnes per month.
- (c) The Indian Oil Corporation Limited are negotiating with Russian Suppliers for certain additional imports of kerosene.

कम्मूतचा काश्मीर में विस्थापित व्यक्तियों का बसाया जाना

365 भी हुकम चन्द कछवाय : क्या पुनर्कास मंत्री यह बताने की क्रुस करेंगे कि :

- (क) क्या पाकिस्तान से विस्थापित हुए व्यक्तियों तथा भूतपूर्व सैनिकों को अन्मू तथा काश्मीर में बसाने का सरकार का विवार है; भीर
 - (ख) यदिनहीं, तोइसके क्या कारण lt ?

पुनर्वास मंत्री (श्री स्थापी): (क) भ्रीर (ख). जम्मू तथा काश्मीर के स्थापित व्यक्तियों को जहां तक संभव होगा जम्मू तथा काश्मीर,में ही बसाया जायेगा।

विन्यापित व्यक्तियों की घन्य किसी भी श्रेणी को जन्मू तथा काश्मीर में बसाने का प्रस्ताव नहीं है।

Allowance to Officials in Laccadives

366. Shri Mohammed Koya; Will the Minister of Home Affairs be pleased to state:

(a) whether an allowance of 40 per cent of the basic pay is given to Government officials working in the Laccadives;

- (b) whether this concession is restricted only to those who are recruited from the mainland;
- (c) whether a similar allowance is given to the islanders working in the mainland and different islands; and
 - (d) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). A special pay at the rate of 40 per cent of basic pay, subject to a maximum of Rs. 350 per mensem, is admissible only to persons directly recruited or deputed from the mainland for service under the Laccadive, Minicoy and Amindivi Islands Administration, when posted in the Islands.

- (c) No.
- (d) The concession mentioned at (a) above is an incentive for securing good officers from the mainland to go over to the islands for service.

House Rent Allowance to Officers in Laccadives

367. Shri Mohammed Koya: WiD the Minister of Home Affairs be pleased to state:

- (a) whether the officers working in the Laccadives and Minicoy Islands are given any house rent allowance or free quarters;
- (b) whether this concession is extended to local people working in places other than their own islands; and
 - (c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Persons directly recruited or deputed from the mainland for service under the Laccadive, Minicoy and Amindivi

Islands Administration, when posted in the islands, are allowed the concession of rent-free unfurnished accommodation. Where such accommodation is not provided to them, they are allowed house rent allowance in lieu thereof.

(b) No.

(c) The concession mentioned at (a) above is an incentive for securing good officers from the mainland to go over to the Islands for service.

Leave Facilities for Officers in Laccadives

368. Shri Mohammed Koya: Will the Minister of Home Affairs be pleased to state:

- (a) whether the leave of officers working in the Laccadive Islands and belonging to the mainland is counted from the date they reach the mainland:
- (b) whether the journey time is counted as leave and whether any T.A. is paid during the journey period:
- (c) whether the same criterion is applicable to the island officials working in the mainland and in the islands other than their own; and
 - (d) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Persons directly recruited or deputed from the mainland for service under the Laccadive, Minicoy and Amindivi Islands Administration and posted in the islands, are allowed the concession of joining time once a year while proceeding on and returning from leave. The joining time covers the period of the sea journey between the islands and the mainland.

(b) The joining time referred to in (a) above is treated as duty. In such cases, the officer is allowed free

sea passage for himself and the members of his family in Governmentchartered ships and, in addition, is allowed the daily allowance of his grade for the period of the journey.

(c) No.

(d) The concession referred to in (a) above is an incentive for securing good officers from the mainland to go over to the Islands for service.

Anti-national Articles in Tamil Papers

369. Shri Balakrishnan: Will the Minister of Home Affairs be pleased to state:

- (a) whether it has been brought to the notice of Government that some of the Tamil newspapers were publishing anti-national articles during the period of emergency; and
- (b) if so, the reaction of Govern ment thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. (a) Yes, Sir; some cases have come to the notice of Government.

(b) Such action as may be asked for will be taken.

Theft in Agra Fort

376. Shrimati Renuka Barketekh Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the copper fountain installed in the Turkish Bath at Agra Fort was stolen; and
- (b) if so, whether the miscreants have been traced and the fountain recovered?

The Deputy Minister in the Minisof Education (Shri Rhakt Darshan): (a) No, Sir.

(b) Does not arise.

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क्या गृह-कार्य मंत्री यह बताने की क्रमा करेंगे कि :

- (क) बजा यह सब है कि भारत के विभिन्न राज्यों में कुछ मुसलमान ऐसे है को सकिय स्वरूप से तस्कर व्यापार में लगे हुए हैं तथा जिनका सम्बन्ध पःकिस्तान से है: भीर
- (ख) यदि हो, तो रबा वर्तमान संकट की दृष्टि से सरकार का विचार ऐंड व्यक्तियों पर कड़ी निगाह रखने प्रया उनके विरुद्ध भारत प्रतिरक्षा नियमों के प्रधीन कार्यवाही करने का है?

गृह-कार्यमंत्रालय में राज्य-नत्री तथा प्रतिरक्षामंत्रालय में प्रतिरक्षासभरण मंत्री (श्री हार्य) : (क) इत दुराई का सम्बन्ध किसी दिशेद समुदाय संनहीं है।

(ख) जी, हां।

Ghost Transmitter in Delhi

878. Shri P. L. Barupal; Shri Dhuleshwar Moena;

Will the Minister of Home Affairs be pleased to state:

- (a) whether it has been brought to his notice that a transmitter is being operated somewhere in Daini area for passing information to Pakistan; and
- (b) if so, the reasons for failure to detect the same so far?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Government have no information if a transmitter is being operated in Delhi area for passing information against India to Pakistan.

(b) Does not arise.

Arrest of a Foresepur Priest

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574. Shri Onkar Lai Berwa: Shri Gokaran Prasad: Shri Brij Raj Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether a priest of the Farozapur Church was arrested during the last week of September, 1965 under D.I.R.; and
- (b) if so, the details of the charges against him?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) and (b). One Father Edward of Ferozepur was arrested on 24th September, 1965 but after investigations it was decided not to proceed with prosecution.

Off-shore drilling in Iran

375. Shri Heda: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 479 on the 8th September, 1965 and state:

- (a) when the off-shore drilling operations in Iran were started; and
 - (b) the progress made so far?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) On May 29, 1965.

(b) The first well has been drilled upto 3940 metres.

Exemption to Tourists from Dry Law

376. Shri M. R. Krishna: Shri A. K. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that with a view to encouraging the tourist trade, Government have given a directive to the State Governments not to apply the dry law to the visiting tourists; and

(b) if so, whether all the State Governments have agreed to fall in line?

The Minister of State in the Minister of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). In order to encourage tourist traffic, the Government of India have requested the State Governments, where drinking in public is banned, to permit the provision of a separate room in select high-class hotels for the exclusive use of foreign visitors. The State Governments have accepted the suggestion.

पनर्शय साम्रोग

377. घो प्रोकार लाल देखा: क्या पुतर्का मंदीयह्दाने की कृपाकरेंग कि:

- (क) क्या सरफार ने पाकिस्तान से माये हुए गरणःवियों के पुनर्वास तथा उनके दावा को तथ करने के लिए एक भाषोग नियक्त किया है;
- (ख) सदि हा, तो इसका कार्यासय कहां पर स्थापित किसा सामेगा ; ग्रीर
- (ग) सरकार द्वारा बना १ गई योजना के प्रवीन किन थिन स्थानां पर करणा-वियों को बसाथा जायेगा ?

पुरव^{रेल} स्म (श्रोस्थागी): (क) विक्री,नहीं।

- (ख) गण्न नही उठता।
- (ग) हाल हा में हुए शास्त-पाकिस्तान संवर्ष के कल नंबक्ष परिवर्ग पाकिस्तान से 638 हिन्दू परिवार राजस्थान में प्राथे हैं। उन्हें जिला बारमर तथा राजस्थान में प्राथे फेंग्य उप्युक्त स्थानों पर बसाने की स्थायस्था की जा रही है।

Kurukshetra University

378. Dr. Mahadeva Prasad: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Kurukshetra University has decided to start post-graduate diploma courses in Community Development, Panchayati Raj, Cooperation and Social Education; and

(b) which of the other universities have started or intend to start similar courses?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir. The University has decided to start diplorna courses in these subjects in 1966-67 subject to availability of funds.

(b) According to available information, the Nagpur University has a Diploma Course in Co-operation and the universities of Baroda, Andhra, Osmania, Sri Venkateswara and Gorakhpur intend to start a similar course. The Aligarh Muslim University has a proposal to start a postgraduate Diploma Course in Co-operation and Panchayati Raj.

Colleges in Delhi

380. Shri Shiv Charan Gupta: Will the Minister of Education be pleased to state:

- (a) the number of new class rooms added to the existing colleges and the number of new colleges opened in Delhi this year:
- (b) the number of students admitted this year in Pre-medical, B.Sc. and B. Com. courses; and
- (c) the action proposed to be taken to accommodate new students next year?

The Minister of Education (Shri M. C. Chagla): (a) While no new class rooms have been added to the existing colleges, a new college for women with an admission capacity of 700 has been started at Timarpur from this year.

(b)	Pre-Medical	601
	B.Sc. (General)	1001
	B.Sc. (Hons.)	432
	B.Com.	841

(c) The requirements for the next academic year are being assessed.

Setting up of Universities in Fourth Plan

\$81. Shrimati Vimla Deshmukh: Will the Minister of Education be pleased to state:

- (a) whether Government have decided not to set up any more Universities in the Fourth Plan; and
- (b) if so, whether this ban will also apply to the establishment of Agricultural Universities?

The Minister of Education (Shri M. C. Chagla): (a) It is the view of the University Grants Commission, the Planning Commission and the Ministry of Education that, as far as possible, no new Universities should be started during the Fourth Plan period.

(b) No, Sir. The Fourth Plan Working Group on Agricultural Administration and Personnel and Education and Training has recommended in its report (1965) that if some States show interest in establishing agricultural universities in the next Plan, they should be encouraged to do so.

स्तैक **प्राउट के कारण उश्यादन में हानि**

382 भी हुरूम चन्द कछ्वाय : स्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) पाकिस्तानी भाक्रभण के कारण देश के विभिन्न भागों में जो ब्लैक भाउट हुमा उससे केन्द्रीय सरकार को उस्पादन में कितनी हानि हुई;
- (ख) क्या उन्त ब्लीक झाउट के कारण उत्पादन कम हो गया है;
- (ग) यदि हां, तो उसका पूरा ब्यौरा क्या है; घौर
- (घ) उत्पादन में हुई कमी को पूरा करने के लिए क्या कार्यशक्ती की गई है?

गृह-कार्यं पंत्रालय में उपमंत्री (श्री (सक्ताक सिन्न): (क) से (श्र) सूबना एकतित की जारही है मौर प्राप्त होते ही सदन के सभा-पटल पर रखाी जायगी।

Kashmir Situation

383. Shrimati Maimoona Sultan: Shri P. C. Borooah; Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Pakistan having failed in the battlefield had again started engineering subversion in the State of Jammu and Kashmir;
- (b) if so, the number and nature of such subversive incidents that have occurred in that State since the date of cease-fire between India and Pakistan, namely the 22nd September, 1985; and
 - (c) Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir, such an attempt has been made.

- (b) Apart from violent demonstrations inspired by pro-Pakistan elements and staged by a section of the students, there have been 7 cases of explosion and 4 cases of recovery of explosives in the State. Some of the handgrenades had Pakistani markings. There have also been 6 cases of arson, 5 in Srinagar and 1 in Sopora. Som: hand-written and lithographed posters were also seen pasted in certain towns containing inciting and pro-Pakistani material.
- (c) The situation was dealt with firmly and except for sporadic minor incidents involving students normalcy has now been restored.

Institute of Russian Studies

884. Shri Mohsin:

Shri R. S. Pandey:

Shri Ram Harkh Yadav: Shri Vasudevan Nair:

Shrimati Renuka Barkataki:

Shri Hari Vishnu Kamath: Shri Onkar Lal Berwa:

Shri Hukam Chand

Kachhavaiya:

Shri Bade:

Shri Yudhvir Singh:

Shri Jagdev Singh Siddhanti: Shrimati Malmoona Sultan:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that an institute of Russian Studies is to be set up in Delhi soon; and
- (b) if so, the main objects of the Institute?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) The main objects of the Institute are:
 - (i) to provide facilities for study, research and dissemination of knowledge of Russian Language, Literature as well as Soviet Life and Culture by organising (a) One year Intensive course in Russian language; (b) Three year Honours degree course in Russian language and literature; (c) Refresher course for teachers in Russian language; and (d) Post-graduate courses in Area studies;
 - (ii) to undertake and promote translation of books in Russian language into Indian languages and of books in Indian languages into Russian language;
 - (tii) to organise lectures, seminars, symposia, conferences and the like:
 - (iv) to institute and award fellowships, scholarships, student-

- ships and loans, monetary assistance and prizes for the furtherance of the objects of the society; and
- (v) to invite, as and when feasible, scholars both from India and USSR to participate in lectures, seminars, conferences and workshops.

Financial Assistance to Teachers

\$85. Shri Ram Harkh Yadav: Shri Vishwa Nath Pandey:

Will the Minister of Education be pleased to state:

- (a) whether the University Grants Commission has selected a large number of deserving candidates for supplementary award during 1965-66 under the scheme of financial assistance to the teachers in Universities and Colleges for undertaking research work; and
- (b) if so, the number of candidates selected and the amount of Grant for the purpose?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) Three hundred and thirty-six teachers have been selected for supplementary award during 1965-66 under the scheme of financial assistance to teachers in Universities and colleges for undertaking research or learned work and a grant of Rs. 3,12,710 has been sanctioned for the purpose.

Quinine Factory in Fourth Plan

- 386. Shrimati Jyotsna Chanda: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether Government propose to instal a Quinine factory in West Bengal during the Fourth Plan;
- (b) if so, with whose collaboration and the amount of money involved;and
- (c) when it is likely to go into production?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No such proposal is under the consideration of Government.

(b) and (c). Do not arise.

Trombay Fertilizer Factory

387. Shrimati Jyotsna Chanda: Will the Minister of Petroleum and Chemieals be pleased to state:

- (a) whether the Trombay factory of the Fertilizer Corporation has gone into production;
- (b) if so, what will be the annual production; and
 - (c) the amount of money involved?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Yes. Trial production is in progress.

- (b) The factory is installed to produce 99,000 tonnes of u:ea and 330,000 tonnes of nitrophosphate.
- (c) Total cost of the Project is estimated to be about Rs. 36.38 crores.

यूगोस्लाबिया से पेट्रोल के उत्पाव

388. व्यी योगेन्द्र झाः स्यापेट्रो-लियम थीर रसायन मंत्री यह बताने की क्रमा करेंगे कि:

- (क) क्या भारत को पेट्रोल तथा पेट्रोल के भन्य उत्पादों की सप्लाई के लिए सरकार वे युगोस्लाविया सरकार से एक करार किया है; भीर
- (ख) यदि हो, तो उसकी मुख्य शार्ते क्या हैं?

पेट्रोलियम स्रौर रसायन मंत्री (स्री श्वमायून् कविर) : (क) जी, नहीं।

(च) प्रश्न नहीं उडता ।

Re-imposition of Black-out

- 389. Shri Kajrolkar: Will the Minister of Home Affairs be pleased to state:
- (a) whether the black-out has been re-imposed in some parts of the country;
 - (b) if so, in which parts:
- (c) for how long this black-out is to be continued; and
- (d) whether Pathankot was again attacked by the Pakistanis after the cease-fire agreement?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No. Sir.

- (b) and (c). Do not arise.
- (d) No. Sir.

Beating of Students

390. Shri Vishram Prasad: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that a boy was beaten to death by a school teacher in Delhi; and
- (b) if so, whether Government propose to issue uniform instructions to all the educational institutions in India in this regard?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir; this has not been proved by the enquiries made so far.

(b) No, Sir. The State Governments and Union Territory Administrations are competent to issue such instructions. Delhi Administration and municipal bodies have also issued instructions already.

Setting up of New University in U.P.

- 391. Shri K. C. Pant: Will the Minister of Education be pleased to state:
- (a) whether one more University is proposed to be set up in Uttar Pradesh during the Third Plan period;

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- (b) if so, the region where the proposed University will be set up; and
- (c) the estimated cost and the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) The Government of Uttar Pradesh have proposed that the University be established at Naini Tal.
- (c) The establishment of the University is estimated to involve an expenditure of about Rs. 20 lakhs during the Third Plan. The details of the estimates are not available.

Gorakhpur Fertilizer Factory

392. Shri K. C. Pant: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the work on the construction of the Fertilizer factory at Gorakhpur is not progressing according to the schedule;
 - (b) if so, the reasons therefor; and
- (c) the measures taken by Government to see that the progress of the plant is according to schedule?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). The progress of the factory was slow in the initial stages due to delay in the acquisition of land and finalisation of civil works contracts. The present progress is, however, very satisfactory.

Fertilizer Plants

393. Shri M. S. Murti: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether the examination of the offer of Mis. Voest of Austria for the supply of plants to manufacture certain types of fertilizers under the Austrian Credit has since been completed; and
 - (b) if so, the result thereof?

The Minister of State in the Minis-

try of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The matter is still under examination.

12.06 hrs.

CALLING ATTENTION TO MAT-OF URGENT PUBLIC IMPORTANCE

POSTPONEMENT OF AFRO-ASIAN CON-FERENCE IN ALGIERS

Shri Rameshwar Tantia (Sikar): 1 call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

The postponement of the Afro-Asian Conference in Algiers and the reaction of the Government of India thereto.

The Minister of External Affairs (Shri Sawaran Singh): It is a long six-page statement. Shall I read it?

Mr. Speaker: It may be laid on the Table of the House. I will give some other opportunity to members to ask questions.

Shri S. M. Banerjee (Kanpur): Sir. if you will remember you have ruled that whenever such long statements are laid on the Table of the House 2 brief summary of it should be given by the Minister. Otherwise, it will become a habit for the Ministers to lay statements in response to Calling Attention Notices on the Table of the House.

Mr. Speaker: When a statement is so long, it would take a long time to read it.

Shri S. M. Banerjee: A summary can be given by the Minister. instance, a summary of the Governor's report in the case of Kerala was laid on the Table.

Mr. Speaker: If it is a summary it will not be useful for asking questions because the details will not be there. I will get it distributed. Then, day after tomorrow I will give an opportunity to members to ask questions.

Shri Swaran Singh: I lay the statement on the Table of the House. [Placed in Library. See No. **5105/65**.]

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of order. In consonance with the salutary practice that you have laid down for starred questions and short notice questions that whenever a statement is to be laid on the Table advance copies thereof should be made available in the Notice Office so that members can study it and get ready for asking questions, I would suggest that the same practice may be followed in the case of Calling Attention Notices also.

Shri Swaran Singh: I agree. Copies will be made available.

Mr. Speaker: I follow the hon. Member. In the case of questions when a statement is laid on the Table adwance copies are placed in the Notice Office so that those members who are interested in that can read it and come prepared for asking questions. He has suggested that the same procedure may be followed in the case of Calling Attention Notices. I will certainly agree to that. In the case of Calling Attention Notices also the same procedure might be adopted.

Shri J. B. Kripalaui (Amroha): Whenever Ministers make statements they should be brief and to the point eastead of being long as their speeches.

Shri Hari Vishnu Kamath: May I know when this Calling Attention Notice will be taken up for asking questions?

Mr. Speaker: I will see. If it could not be done tomorrow, I will fix day after tomorrow.

Calling Attention Notice (Query) 12.09 hrs.

डा० राम मनोहर लोहिया (फर्रखावाद): इतना मैं अर्ज कर दूं कि जिस तरीक़ से हर चीज को लम्बान में कहने की विदेश मंत्री सरदार स्वर्णसिंह को बहुत ज्यादा धक्ल है उती तर्रकों संज्यादा चीज को थोड़े में वे कहना सीख जायंती हमारे यहां और दुनिया में भी बड़ा फ़ायदा होगा ।

RE: CALLING ATTENTION NOTICE (Query)

श्री मधु लिमये (मुगेर): एक बात म घ्यानाकर्षण प्रस्ताव के बारे में धर्ज करना चाहता हं कि क्योंकि वह एक बहुत महत्वपूर्ण मामला है भीर वह एक ऐसा मसला है जो कि मजदूरों से सम्बन्धित है। 22 हजार मजदूर मिलों में काम करते हैं वह मिलें बन्द होने जा रही

ध्यन्यका महोदय: इस तरह भ्राप उसे नहीं ले सकते हैं।

भी मच लिमये: एक लाख लोगों की जिंदगी का सवाल है

द्याध्यक्ष महोदय: मैंने कहाती कि इस नरह नहीं लेसकते।

भी मधु लिमये: प्राप केवल दो बातें मेरी सून लीजिये फिर मैं बैठे जाता ₹ 1

ध्यम्यक महोदय: इस तरीक़ें से नहीं हो सकता।

भी मध् लिममे : यह केन्द्रीय सरकार के भ्रधीन मामला भ्राता है प्राविद्वेंट फंड का....

भ्रम्यक महोदय: भ्राडेर, भ्राडेर।

भी मचुलिमयेः एक मिनट सुर सीजिये कि इसमें क्या है।

धान्यका महोबय : मैं मुन लूंगा लेकिन इस तरह से नहीं।

श्री मणुलिमये: यहां ही क्यों नहीं सून लेते ताकि बाक़ी लोग भी सून लें?

भ्रम्यक महोदयः प्रार्डर, ग्रार्डर।

12.11 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha shown against each:

- (i) Supplementary Statement No. 1—Twelfth Session, 1965.
- (ii) Supplementary StatementNo. V—Eleventh Session, 1965.
- (iii) Supplementary Statement No. IX—Tenth Session, 1964.
- (iv) Supplementary Statement No. XI—Ninth Session, 1964.
- (v) Supplementary Statemen!No. VI—Eighth Session, 1964.
- (vi) Supplementary Statement No. XVI—Seventh Session, 1964.
- (vii) Supplementary Statement No. XIX—Fourth Session, 1963.

[Placed in Library. See No. LT-5092/65.]

Shri S. M. Banerjee (Kanpur): When a similar statement was being laid on the Table last time I and some other Members raise! the 1684 (Ai) LSD-4.

question of foreign exchange given to the various Ministers who have gone abroad during the inter-session period in 1964 and 1965 and the reply of Shri Bhagat was that the information being collected. Of course, he did not say that it will be laid on Table of the House. Then we minded him by a question saying that we wanted the information up to July 1964. May I request the Minister, through you, to supply this information. This information is necessary to see that the Ministers did not misuse foreign exchange or foreign exchange was not granted to them frivolously when it was not needed.

Mr. Speaker: Does he say that there was an assurance?

Shri S. M. Banerjee: There was an assurance by the Minister.

Mr. Speaker: I will find out and get it examined. He cannot say off-hand whether there was an assurance or not.

Shri Hari Vishnu Kamath (Hoshangabad); I was happy to read in the papers during the last recess that the Lok Sabha Secretary, under your wise guidance and in the efficient discharge of his duties, had written to the Ministries concerned that many, many -innumerable practically-assurances had been pending implementation, and no statement had been laid on the Table in compliance with the assurance or promise given in this House as far back as 1962, three years ago; and the Lok Sabha Secretary, if I remember aright, had asked the Ministries to address themselves to this task and make a statement in this session as to whether they intend to comply with their promises or assurances pending since 1962, for three or four years. It has become a farce, a parliamentary farce. Do you not agree?

Mr. Speaker: I will see to it. I will see the previous statement as well as the assurances.

Papers Laid

Shri P. K. Deo (Kolahandi): On a point of order, Sir. In this regard I would like to draw the attention of the House to the fact that there is a parliamentary committee on assurances and promises. In the Order Paper we find that the power of presentation of the report of the Assurances Committee is being usurped by Minister of Parliamentary Affairs. It is against all practice. The Estimates Committee or Public Accounts Committee Chairmen present their reports to the House. Why should the Minister of Parliamentary Affairs usurp the right of the Committee on Promises and Assurances? It is because of this that there are so many assurances which are not fulfilled.

Mr. Speaker: He has to give decisions or the action taken. I think, on that account, the Minister has been presenting this report here. Does the hon. Minister want to say anything?

Shri Satya Narayan Sinha: I would look into certain complaints which have been made. I should be very much obliged if the hon. Member would give me....

Shri Hari Vishnu Kamath, The Lok Sabha Secretariat has written to ail the Ministries.

Shri Satya Narayan Sinha: I would look into it.

Shri Hari Vishnu Kamath: It is not for me.

Shri Satya Narayan Sinha: It concerns the Ministries of Government; therefore, the Minister of Parliamentary affairs has to collect that information.

Shri Morarka (Jhunjhunu): May i say a word? There is a misunderstanding. What the hon. Minister is presenting is statements on assurances given by the Ministers. the report of the Committee on Assurances is presented, it is presented only by the Chairman of the Committee. What the hon. Minister is

presenting now is the statement about the compliance of those assurances.

Papers Laid

Mr. Speaker: I have said that it is about the action that the Government has taken on those assurances.

Shri Hari Vishnu Kamath: He should ascertain from his colleagues. the Ministers, whether it is so.

Mr. Speaker: Yes, he has said that.

ANNUAL REPORT OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH TRAINING

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1963-64, along with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-5093/65].

RULES UNDER THE APPRENTICES ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on bchaif of Shri D. Sanjivayya, I beg to lay on the Table a copy each of the following Rules under sub-section section 37 of the Apprentices Act, 1961:---

- (i) The Apprenticeship (Fourth Amendment) Rules, published in Notification No. G.S.R. 155 in Gazette of India dated the 23rd January, 1965. [Placed in Library, See No. LT-5094/65.1
- (ii) The Apprenticeship (Amendment) Rules, 1965, published in Notification No. G.S.R. 1242 in Gazette of India dated the 28th August, 1965. [Placed in Library. See No. LT-5095/65.]

NOTIFICATIONS UNDER KERALA FIRE FORCE ACT AND ALL INDIA SERVICES ACT

Papers Laid

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 35 of the Kerala Fire Force Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) Notification S.R.O. No. 155/64 published in Kerala Gazette dated the 19th May, 1984, containing rules in respect of the members of the Kerala Fire Service. [Placed in Library. See No. LT-5097/65].
- (ii) Notification G.O. (P) No. 181 published in Kerala Gazette dated the 23rd February, 1965, containing rules in respect of the members of the Kerala Fire Subordinate Service. [Placed in Library. See No. LT-5096/65].
- (2) a copy of Notification No. G.S.R. 1553 published in Gazette of India dated the 23rd October, 1965 making a certain amendment to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951, [Placed in Library. See No. LT-5098/65].

NOTIFICATIONS UNDER EMERGENCY RISKS (GOODS) INSURANCE ACT AND EMER-GENCY RISKS (FACTORIES) INSURANCE ACT.

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table—

- (1) a copy each of the following Notifications under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962:—
 - (i) The Emergency Risks (Goods) Insurance (Third

- Amendment) Scheme, 1965, published in Notification No. S.O. 2913 in the Gazette of India dated the 15th September, 1965. [Placed in Library. See No. LT.5099/65].
- (ii) The Emergency Risks
 (Goods) Insurance (Fourth
 Amendment) Scheme, 1965,
 published in Notification No.
 S.O. 3093 in the Gazette of
 India dated the 28th September, 1965. [Placed in Library.
 See No. LT-5100/65].
- (iii) The Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3158 in the Gazette of India dated the 7th October, 1965. [Placed in Library. See No. LT-5101/65].
- (2) a copy each of the following notifications under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962:—
 - (i) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1965, published in Notification No. S.O. 2914 in the Gazette of India dated the 15th September, 1965. [Placed in Libbrary. See No. LT-5102/65].
 - (ii) The Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1965, published in Notification No. 3094 in the Gazette of India dated the 28th September, 1965. [Placed in Library. See No. LT-5103/65].
 - (iii) The Emergency Risks (Factories) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3159 in the Gazette of India dated the 7th October, 1965. [Placed in Library. See No. LT-5104/65].

12:14 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:—

In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Advocates (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 3rd November, 1965."

12.141 hrs.

ADVOCATES (AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Advocates (Amendment) Bill, 1965, as passed by Rajya Sabha.

12.144 hrs.

COMMITTEE ON PRIVATE MEM-BERS BILLS AND RESOLUTIONS

SEVENTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventy-second Report of the Committee on Private Members' Bills and Resolutions.

Shri Hem Barua (Gauhati): May I congratulate you, Sir, on your entering into a pact with the Russia Ambassador here in Delhi to live long? God bless you for a long life!

Mr. Speaker: That is his wish. I have not said anything and no report has been made in that respect.

Shri Hari Vishnu Kamath (Hoshangabad): The House wants... Mr. Speaker: I have no desire to live so long—I would not like to. I have had long enough span.

Shri Hari Vishnu Kamath: But we want you and the world wants you.

12.15 hrs.

METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) BILL*

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

Shri S. M. Banerjee rose-

Mr. Speaker: Does he want to oppose the introduction?

Shri S. M. Banerjee (Kanpur): Yes, Sir. The Metal Corporation of India (Acquisition of Undertaking) Bill is being moved in this House and a statement regarding Ordinance will also be laid on the Table after this. I may inform this House that there were some negotiations going on bet-

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 10-11-65.

1111 Metal Corporation KARTIKA 19. 1887 (SAKA) Metal Corporation 1112 etc. Bill etc. Ordinance (Stt.)

ween the Metal Corporation of India Limited and the Government of India I am surprised that this Ordinance was brought on 22nd October, 1965, when summons had already been issued and it was known to the country and to the Hon. Minister in particular that this House was going to meet from 3rd November. In this connection I may invite your kind attention to a previous question on Land Acquisition. You remember, at that time....

Mr. Speaker: Is he objecting to the passing of Ordinance?

Shri S. M. Banerjee: It is all interlinked. Before I lend my support to this Bill at the introduction stage, I want to seek certain clarifications.

Mr. Speaker: At this moment, only if you want to oppose the introduction, you can make out a case for it.

Shri S. M. Banerjee: I am coming to that.

Mr. Speaker: He may state briefly why he wants to oppose.

Dr. M. S. Aney (Nagpur): Usually at the stage of introduction, no opposition is made.

Mr. Speaker: Generally it is not done. But if the Member wants, he can oppose the introduction of the Bill.

Shri S. M. Banerjee: This Bill could have been brought without the Ordinance being issued on the 22nd October, when the Parliament was meeting on 3rd November.

Mr. Speaker: That objection can be taken when the Bill comes before the House. That is a different thing. At this stage the Bill is only being introduced.

Shri S. M. Banerjee: Please see the order paper....

etc. Ordinance (Stt.)

Mr. Speaker: We are only intro-

Mr. Speaker: We are only introducing a Bill, but he jumps to the next stage; that would come afterwards.

The question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

The motion was adopted.

Shri Sanjiva Roddy: I introduce the Bill.

12.18 hrs.

STATEMENT RE: METAL CORPO-RATION OF INDIA (ACQUISITION OF UNDERTAKING) ORDINANCE

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay on the Table an explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-5127/65].

Mr. Speaker: Mr. Banerjee's objection is that no Ordinance was necessary when the House was to meet on 3rd November. This would be discussed when we take up the Bill.

Shri S. M. Banerjee (Kanpur): Kindly hear me, Sir. My basic objection is that an Ordinance should not [Shri 6. M. Banerjee]

be issued when the Government knows that the session is fast approaching. I know there was a seven-day discussion on this point on Land Acquisition; it was ultimately brought in the form of a Bill. On 22nd October, 1965, this Ordinance was issued. It was said in the Ordinance that Government was in need of zinc and lead and on 14th September, 1965. the control order was issued. I am surprised-I want the Hon. Minister to correct me if I am wrong-that not an ounce of-no question of tonnes-zinc or lead was required for Defence purposes. This Corporation has now been taken over by the Government. I want to know whether one of the big industrialists of this country wanted to negotiate and take over the Corporation. Of course, he could not take it. I also want to know whether after this a new corporation is going to be formed by Government with its registered office in Rajasthan. Is this corporation going to be a wholly Government organisation or are big businessmen like Birlas also going to be associated with it? If another businessmen is being brought in, then I want to know the reason for the same. I would also like to know whether Government had desire to nationalise the whole thing or it has been taken over because some other businessman is interested.

Mr. Speaker: This is not the stage when that can be discussed.

Shri S. M. Banerjee: They should tell us why the ordinance was issued, and why zinc and lead was not being lifted.

Mr. Speaker: An Ordinance had been passed, and now a Bill has been introduced in its place to be passed by this House so that it could replace that Ordinance. The hon. Member can take up all these points at the stage when the Bill is taken up.

Shri S. M. Banerjee: It is necessary to take them up now. I do not object to the Bill, but I would like to know the necessity for having passed that ordinance when the session was approaching. . .

Mr. Speaker: That could be discussed when the Bill comes up.

Shri S. M. Banerjee: Previously, you allowed the hon. Minister to reply at least.

Mr. Speaker: I shall give the hon. Member an opportunity when the appropriate occasion comes.

Shri S. M. Banerjee: My basic objection is this. What was the necessity for this Ordinance when the House was going to sit?....

Mr. Speaker: Now, Dr. K. L. Rao.

12.22 hrs.

MOTION RE: PAYMENT TO WORLD BANK AND RELEASE OF WATER UNDER INDUS WATERS TREATY

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to move....

Shri Nath Pai (Rajapur): the hon. Minister proceeds with his motion, I would like to ask for one small explanation. It seems that Government are determined to play down the importance of the subjectmatter which the House is called upon to discuss now. The Ministry headed by Dr. K. L. Rao has very little to do with the payment; the subject-matter is germane to question of our relationship with Pakistan. We had thought that Government would take it up very seriously, because the whole House and the whole country is agitated over it; it is not a technical matter with which the Ministry of Irrigation and Power is concerned, but we think that it is a political issue; it is an issue which is concerned with our whole relationship with Pakistan. Either the Minister of External Affairs or better still, the Prime Minister must be here to initiate the debate.

May I say that on the previous occasion when this matter was discussed in the House, it was the late Prime Minister Jawaharlal Nehru who gave the reply. I do not want this to appear to be derogatory to the status of Dr. K. L. Rao who does a good job under very difficult conditions, and taking into consideration how Ministers perform, he is a good Minister.

Neither the Leader of the House is here nor the hon. Minister of External Affairs is here. May I have an assurance from you that one of them at least will be here?

Mr. Speaker: I shall just find out. I certainly like this suggestion and I also support it. It would be desirable if either the External Affairs Minister or the Leader of the House himself could be here. The House would like to have their presence.

Shri Nath Pai: Thank you for this.

Dr. K. L. Rao: I beg to move:

"That the payment of Sixth Annual Instalment to the World Bank and releases of water, under the Indus Waters Treaty 1960, be taken into consideration."

While moving this motion, I wish to submit in the first instance a brief outline of the events that have happened, leading to the signing of this treaty and explain a few important provisions of the treaty.

When India was partitioned in 1947, the boundary cut across the Indus river systems without having any re-

gard either to the physical or to the hydrological features of the basin and without any reference to the areas irrigated at that time or to be brought under irrigation later on. Thus, the Madhopur headworks were allotted to India while the Central Bari Doab Canal which irrigated some areas in Pakistan had gone to Pakistan. Similarly, the Ferozepur headworks are in India, while the Dipalpur channels irrigating certain areas are in Pakistan. Thus, the trouble arose almost immediately after the partition re-garding the supplies of water to this system of areas, which is a very extensive one, namely the Sutlej system of areas, which is nearly 43 lakhs acres in Pakistan as against 40 lakhs acres in India. And unfortunately the Punjab Partition Committee did not make any rules at the time in this regard. So, later on, this came to a head. Finally, in 1948, on the 4th May, there was an Inter-Dominion Conference held, and an agreement was arrived at between the Government of India and the Government of Pakistan. That agreement stated that India would allow water to the areas in Pakistan under the Sutley which it had been enjoying for a very long time and that these waters would be gradually reduced and Pakistan should make alternative arrangements.

Now, this was the agreement, according to which the waters were to be distributed. But then, Pakistan, as it seems to be its habit, even before this agreement was signed, was secretly trying to dig up a channel to divert the waters of the Sutley, by construction of a channel upstream of Ferozepore, so that if this was not detected in time, the eastern canals and the Bikaner canal would have gone dry-that is, those that are in So India promptly noted this and protested against it. Then those works were given up. India having got a hint of this, then proceeded with the construction of the Harike Barrage, 40 miles upstream of Ferozepore, where the Sutlej passes

[Dr. K. L. Rao]

Indus

through entirely Indian territory and safeguarded our interest by ensuring that the Ferozepore headworks were not put out of action, so that the waters would be available to eastern canals and the Bikaner canal on our side.

At the same time, Pakistan also felt there might be danger arising out of this for themselves as well. So they began the construction of the Bambanwala-Ravi-Bedian-Dipalpur canal. This canal, to which I will refer later-this is the Ichhogil canal-was started in 1948. This was started by Pakistan as a sort of precautionary measures for themselves to the water to their own system; in case India did not give water, they would try to get the water from Chenab through their canals.

Now, the relations between the two Governments were not, naturally. smooth, because this problem was not settled. Pakistan at one stage, wanted to take it to the Security Council and the International Court of Justice. But India refused to accept adjudication of these natural resources and said that this must be settled only by agreement and by negotiation. this stage, the World Bank offered their services to settle this issue. This was in 1951. It took them three years to formulate their proposals. In 1954, they formulated their proposals. Then it took 6 years for the Government of Pakistan to accept those proposals; while India readily accepted those proposals, the Pakistan Government took nearly 6 years to accept them. So that finally, an agreement signed between the Government of India and the Government of Pakistan together with the signature of the World Bank President, in September 1960, to be effective from April 1, 1960. This is, in short, the history of this Indus Waters Treaty of 1960 which is the subject of our discussion.

I will now briefly mention the important provisions of the Treaty. The Treaty provides that the three eastern canals, namely, Ravi, Beas and Sutlej, the waters thereof, would be used entirely by India and the three western canals, Indus, Jhelum and Chenab, entirely by Pakistan, with some reservation for us. The lands that are there in Pakistan which are under irrigation of the eastern rivers, that is, those whose waters will be utilised completely by India, are, as I mentioned, about 43 lakh acres; these are to be irrigated by waters which are to be brought from the other three river-systems, that is, the western rivers. So that what are called replacement works have to be undertaken to have those waters brought from the western system in replacement of the waters from the eastern system meant exclusively for us. These waters from the western system have to be brought through links to the Ravi, Beas and Sutlej so that these areas in Pakistan, previously irrigated by the waters from the eastern rivers, may be irrigated by these western rivers.

Then the problem was who was to bear the cost. That was a very difficult problem, because the cost of this plus the development of the Indus came to about Rs. 700 crores. World Bank came to assist the whole affair, and they gave by way of loans and grants as much as Rs. 620 crores, 60 per cent of it was outright grant, and the countries that contributed for this were Australia, Canada, New Zealand, U.K., U.S.A., and the World Bank.

Shri Indrajit Gupta (Calcutta South-West): And West Germany.

Dr. K. L. Rao: And West Germany. India also contributed Rs. 83 crores. That was the amount which was fixed after a lot of argument. It was a All this money fixed contribution. was constituted as a separate fund called the Indus Basin Development Fund, entirely to be manned and managed by the World Bank. The World Bank is the administrator of this fund. I will come to that later.

So, the money was advanced by these countries and the World Bank in order to meet the cost of these replacement works. Also, it was stipulated that these replacement works must be completed in ten years, commencing from 1960. By 1970 all the replacement works must be completed, and the waters that were there before, being enjoyed by Pakistan from the Sutlej will be transferred to India, and India can completely utilise all these waters.

They have also been allowed another three years as an extension of the transition in order to provide for any breakdown, any kind of accident, by which the works might get extended, but, for this, Pakistan has to pay some penalty. The penalty is of the order of Rs. 4 crores every year. If they want extension of one year, they must pay Rs. 4 crores; if they want extension of three years, they have to pay as much as Rs. 121 crores, in pound sterling. Also, it was stipulated in the arrangement by which the waters of the Ravi and Sutlej required for Pakistan are to be led into the canal system, the cost and maintenance of the works, Madhopur and Ferozepur Barrages, would be paid by Pakistan. The question whether it was in Sterling. Pakistan said no. Whatever it is, they are now paying Rs. 44 lakhs every year in pound sterling under protest. That is about the Eastern rivers.

So far as the Treaty is concerned, we will be entitled to the full utilisation of the three eastern rivers. Not only this. We are also entitled to irrigate 7 lakh acres in Jammu and Kashmir from the three western rivers. More important than all this is the fact that we are at liberty to develop hydro-electric power from these rivers-61 million K.W. power, which is two-third of what the whole of India has today. All this power we can develop ourselves and utilise in India. Of this we have developed only 0.4 million K.W., almost all of which is Bhakra's contribution. So, a large amount of electric power also can be developed. So, these are some of the provisions.

Hon. Members will note that Punjab there is a heavy amount waterlogging, and one of the reasons for this is poor drainage. Therefore, drainage is as important as irrigation. There are four very big drains which pass out from India to Pakistan-the Hudiara drain, Kasur drain, etc. All these drains have also to be maintaincd in full and correct condition Pakistan. These are the main advantages that have been arrived at by the Treaty by India.

This Treaty was discussed in House exactly five years back in November, 1960 and supported by the House. It has received the assent of the House, and it was entered into.

Before I discuss what we did, whether we should have observed Treaty, I would like to submit something about the Ichhogil Canal, which is something which comes up very often in the discussion. It was, as I said, a canal started by Pakistan in order to take the waters from the Chenab to feed the Dipalpur canal in 1948. When we took up the construction of the Harike Barrage, they thought they should also be careful as they did not know when India might cut off their water, and so they constructed the Upper Chenab Canal, the Bambanwala and Ravi canals, about 108 miles long. This canal passes under Ravi by a syphon; Ravi river goes above and this canal goes underneath.

Shri Hari Vishnu Kamath (Hoshangabad): Let him not bring the main issue before the House with these details and technicalities.

Dr. K. L. Rao: Many hon, Members would ask for the details about this canal and so I am saying them. This canal was started in 1948 and completed well before the treaty and the money for this has come from Pakistan funds. The world bank has not paid any amount for this. That is the reason why I have been stress-

[Dr. K. L. Rao]

ing this a little bit and it will be useful for the Members to know these points. We found the pill boxes constructed on this side of the canal. We do not know exactly when they were constructed. On one of them it had been written, January, 1965. It may be correct or it may not be correct. We find that these were constructed 150 feet from the canal on the left side, that is, towards India. There was another row about a thousand feet away, at intervals of half a mile or so.

Shri M. L. Dwivedi (Hamirpur): On the other side, they are just on the bank. I have seen myself . . . (Interruptions.)

Shri Shivaji Rao S. Deshmukh (Parbhani): There are underground gun positions towards Lahore eide of the canal.

Shri M. L. Dwivedi: They are on the banks of the canal on the other side.

Dr. K. L. Rao: It looks like that.

Mr. Speaker: Members have gone there and seen for themselves. They will have their opportunity. Let us hear him now....(Interruptions). Members are getting impatient. Really, it is not the agreement details that they want to discuss; it is the political aspect that they want to discuss.

Dr. K. L. Rao: I am coming to that. Because this would come up during discussion, I am describing a few of the details. One of the points that may be referred to is that the funds were used for constructing pill boxes in the canal area. I saw those pill boxes myself. Before I go further, I may say that the each pill box may cost about Rs. 5,000. I do not know how many pill boxes are there and that information is not available to us. But the whole cost on them, I would estimate, would not be more

than Rs. 5-10 lakhs. Members are agitated quite correctly....

Shri N. C. Chatterjee (Burdwan): Is he defending Pakistan here? We are not at all agitated. We want to know facts.

Mr. Speaker: He is giving the facts.

भी प्रकाशबीर शास्त्री (विजनीर): कोई ऐसी बात यहां न कही जाए जिसका लाम पाकिस्तान को हो, इस बात का ध्यान रखा जाए।

धम्यक महोदय : फैक्ट्स तां धान चाहिएं, नहीं तो धाप दिसकस क्या करेंगे ।

भी नाथ पार्षः फैस्ट्स तो भागये हैं, यह मूचनातो उपलब्ध है।

प्रव्यक्त महोदय : वह फैक्ट्स देना भारते हैं।

Dr. K. L. Rao: I wanted to give some facts by way of introduction. I will now come to the subject proper. Hon. Members are agitated about two aspects and are anxious to know something about those two issues. One issue pertains whether this instalment should have been paid or not. Secondly, whether the waters, in view of the fact that there is scarcity now, should have been withheld. These are the two points on which hon. Members are, quite correctly, agitated. I myself feel, and for that matter of that, every citizen of India will feel...

भी रामेश्वराजन्द (करनाल) : प्रध्यक्ष महोदय, मैं भ्रापका ध्यान

ब्रम्यक्ष महोदयः सुन तो लें।

श्री रामेश्वरानन्त्रः यहां भसत्य उत्तर दिया जा रहा है इस भ्रोर मैं भ्रापका ध्यान दिलाना चाहता हं। मेरे पास "हिन्द- स्तान—"पाकिस्तान"सम्बंध नामक पूम्लक है, है जिसकी इनके प्रकाशन विभाग ने प्रकाशन किया है। इसमें बड़े स्पट क्य से लिखा है कि पाकिस्तान की, जब सम्बन्ध टूटने लगे तो लगभग 55 करोड़ रुपया उसकी भलाई के लिए भारत ने दिया और 83 करोड़ तीम लाख रुग्या और दिया। यहां कहा जा रहा है कि पाकिस्तान ने अपने पैसे से पिल बाबसेब बनाये हैं। मैं नहीं समझना कि यह कियाब सूठा है या मंत्री महोदय सूठ बोल रहे हैं।

Dr. K. L. Rao: I was submitting that every citizen of India, who is highly educated (Interruption) every citizen of this country wants satisfaction on these two points, because, they are anxious that whatever we do must not increase the military potential of Pakistan. It is quite correct, and I am sure that Pakistan has already shown weakness, and I am also sure that even if they do something in future, our jawans will take care of it. But in a case like this, in a discussion of this type, we should be very careful and very calm and we should very carefully study and consider the various aspects. As regards Pakistan, it has nothing to lose; it has no reputation to lose, while we, India, have a certain standing and respect in the world. Therefore, even those nations which are not friendly recognise our honesty and our standing, and so, I submit that the standing of India has to be taken into consideration, and we have got to consider this question very carefully.

I shall now proceed to give the House the reasons which weighed with the Government in taking this decision on this matter. First, with regard to the payment, we have already paid five instalments, and this is the sixth annual instalment which has been made, and this is made not to the Pakistan Government—this has

got to be noted and this is most important—but it is paid to the Indus Basin Development Fund which is maintained by the World Bank, and the World Bank is the administrator of this fund. It is a very important point which, I submit, the hon Members must take note of. The World Bank is the administrator.

Shri J. B. Kripalani (Amroha): All these facts are known.

Dr. K. L. Rao.... and the contracts are made in the name of the World Bank, and most of the contractors, nearly 80 per cent of them—are foreign contractors, and the World Bank gives this money by way of foreign exchange, and the World Bank supervises it and scrutinises the amount and this money is intended solely for the construction of the replacement works

Shri J. B. Kripalani: But foreign exchange is more important than rupee exchange.

Dr. K. L. Rao: That is what I am saying. That is what exactly I am submitting.

Shri J. B. Kripalani: They are more advantageous to Pakistan, my dear friend.

Dr. K. L. Rao: Pakistan is not getting foreign exchange. That is what I want hon. Members to understand. The foreign exchange is not given to Pakistan at all. The foreign exchange is paid directly to the contractors, and the contractors are all foreign contractors. The World Bank has given an assurance in this respect that the foreign exchange payments are made to the contractors and not to Pakistan. Why I am saying this is, hon. Members are afraid that the money is being used for the construction of pill-boxes. That is one of the points. But the cost of the pill-boxes may not go beyond the order of Rs. 5 to Rs. 10 lakhs, but here, we are concerned with crores of rupees given through the World Bank.

Shri J. B. Kripalani: Does the Minister know how many pill-boxes are there, when he is talking like that? (Interruption).

Indus -

Dr. K. L. Rao: I am sure they have calculated some of them. I thought that the House may recollect it, whatever it is.

Now, there is another point. treaty, about which we are concerned grately, is not a direct treaty between the Government of India and the Government of Pakistan there is the World Bank coming in. This is, so to say, a tripartite agreement which has been entered into, and we are members of the World Bank. India is one of those few countries which have got a permanent executive director on the World Bank, and therefore, when we are dealing with the World Bank, we have got to be very careful in our dealings and we do not want to cause any embarrassment or become a defaulter. We do not want to be a defaulter; the World Bank has given us financial assistance, and they have been helpful in getting the consortium, and other aids from various countries. Whatever it is, we cannot take any hostile attitude with reference to the World Bank on this issue.

There is another very important point, and that is, we have paid so far five instalments. This is the sixth instalment, and we have paid Rs. 50 crores. If we stop at this and become a defaulter and pull back, the whole treaty will be thrown into confusion. The benefits that are accruing to us will all be now delayed, and probably, the whole scheme may take an entirely different pattern. Therefore, it was at the time when the treaty was being entered into that proper discussion should have taken place in the House. But having gone far, for more than half-way, six years have gone by and we have only four years more-at this stage, to go back on the treaty, would mean that the whole amount of money paid so far becomes infructuous.

Then again, what is more important is this. What is the object of this treaty and what is the object of the process that we have gone through? The object is to secure the best utilisation of the waters for India for the development of our land. We want to irrigate 33 lakh acres in the arid, desert regions of Rajasthan and we want to irrigate a large amount land in Punjab also. In fact, we were irrigating at the time of partition only 40 lakh acres. Now, we are going to irrigate 120 lakh acres with these waters. After all, there is a certain amount of obligation in respect of the treaty which we have to discharge and we must respect the treaty. Suppose we do not do so, then the development will be in jeopardy and there will be delay and retardation of the development which I am sure the House will not like, especially when we have gone far. We have now been constructing the Pong dam and also the canals at a cost of so many crores of rupees. At this stage, at this crucial hour, having gone half-way, it would be putting the whole money into jeopardy, at danger, if we did not observe the treaty.

What are the benefits that we are receiving. As I submitted, we were irrigating only 40 lakh acres at the time of partition, 1946-47. Now we are irrigating 78 lakh acres; which is double of what it was.

Shri J. B. Kripalani: One question: if we give water to Pakistan, there will be less water for us.

Dr. K. L. Rao: I will come to that.

Shri J. B. Kripalani: I thought that if we gave less water to Pakistan, we would have more water, and the Punjab Government has been crying that it has not got enough water for its own needs.

Dr. E. L. Rao: I am coming to that: I was dealing with the payment issue. I said that we are making this payment. We make these payments because we do not want any

kind of harm to be done to the treaty to which we are a party. This money is being spent only on the replacement works. This money is being administered by the World Bank. The total amount of Rs. 83 crores is not the whole amount that is being spent. The World Bank gives to Pakistan something like Rs. 60 crores to Rs. 70 crores every year. Our portion will be only Rs. 8 crores. So, it is not as if we hold back the money and can thus thwart completely the progress of these works. Why I am submitting these facts when we are discussing this issue is because the House has to consider these facts very clamly and see the various aspects. regard to the waters, I would submit that hon. Members should listen to the facts very patiently, because, there is a lot in the facts; and facts can tell the real tale. The facts are like this: We are giving water at two places, one at a place on Ravi on the Central Bari Doab Channel; that irrigates about 6 lakh acres in Pakistan. We are giving water at that point; according to the treaty, we have to give water at that point. There is another point at which water is given, and that is at Ferozepur, on the canals on the river itself. These are the two points at which we give water. The treaty lays down the very detailed conditions, and the de-They have not left tailed formula. any kind of doubt with regard to this. The treaty lays down everything completely covering every inch of it. This year the Central Bari Doab Channels have to be given water according to the indents placed by Pakistan. Fortunately Pakistan has not sent any indent and so we did not give any water. As a result, Amritsar and Gurdaspur had the full benefit of this water.

But this year is one of the worst years in the history of India from the point of view of rainfall. There has been very heavy deficit of rainfall. To give some interesting statistics, Ganga at Narrora carried only 30 per cent of water compared to last year. Saroda at Bambasa carried only 40

per cent and Ghagra at Elgin bridge had only 50 per cent. They are this much worse. In Punjab it is not like that. Sutlej carries 70 per cent and Beas 65 per cent Ravi carried much more. So, it just happened that in Punjab the position was not very bad. We are always deficit in water because of our expansion. This year during the khariff period, the Punjab irrigated 4 lakh acres more than what it did last year. Of course, I give credit to Punjab for having done it.

भौ गुल्हान (मटिंडा) : प्रध्यक्ष महोदय, मंत्री जी गलत कह रहे हैं। पंजाब के लोगों को ज्यादा पानी नहीं दिया गया है। पंजाब को पानी मिला ही नहीं है जिसके कि कारण पंजाब की बहुत सारी ऐसी जमीन है जो कि सिचाई में महरूम रह जायगी।

श्री रामेश्वरानम्ब : ग्रध्यक्ष महोदय, मंत्री जी इतना ग्रसस्य बोल रहेहैं कि शायद मेरी समझ में यमराज के यहां श्री इतना झूठ न बोला जाता होगा।

ग्राप्यक्त महोदयः पार्डर, पार्डर। मंत्री जीको वगैर वाधा के प्रपनी वात पूरी कर लेने दीजिये।

Dr. K. L. Rao: I agree that Yamuna was very bad; there was very little water. But I pay a tribute to the Punjab Government. They have taken a number of steps. Anticipating this trouble, they have put in more of electrification and tubewells. They have taken many other steps to see that they irrigate as much as possible. They have reached a very high figure this year. Maybe in the rabi period, they may have some trouble, but they are not anticipating very much.

There is another point which I want hon. Members to note. At the second point at Ferozepore, it is not a fixed amount of water—so many thousand cusees or something like

[Dr. K. L. Rao]

Indus

that. It is a percentage-79 per cent. Whatever water comes in, you take off a certain percentage. If there is less water, you take less. If there is more, you take more. Then, about this 79 per cent of the Beas, probably one may feel it is a very huge amount, but we must see that in Sutlej, we do not give any water at all. Pakistan's share comes to 25 per cent of the three rivers taken together. We are today giving them 25 per cent of the total water flowing in all the three Therefore, the observance of rivers. this treaty is a very essential thing. I wish I had distributed copies of the treaty. Then probably....

Shri Nath Pai: We have got it.

Dr. K. L. Rao: I am very happy. If you read it, you will find that in case of any difference whatsoever, immediately Pakistan can go to a neutral expert, to an arbitration board and so on. Suppose Pakistan resorts to that, they will easily create a complete confusion. We have already irrigated 78 lakhs of acres and we are going to do the rest of 40 lakhs acres and we are going to supply water for the Rajasthan Canal and so many other projects. All that will be upset. Pakistan will be glad to revert back to the 1947 position and say, "we must have the waters of these three rivers only; we do not want to have it from the other rivers." That is the confusion they will bring about.

Shri J. B. Kripalani: Pakistan made this agreement to oblige us!

Dr. K. L. Rao: Probably a speech in 1960 would be different. But having adopted the treaty and gone with it for nearly . . .

Shri Harish Chandra Mathur (Jalorc): He had better go through the speeches made in 1960, tearing this agreement to pieces and showing how it was to our disadvantage. When I spoke so strongly about it, it was said that mine was a rabid speech. Now every word of it has come true.

Shri Hanumanthaiya (Bangalore City): Don't overdo its benefits.

Dr. K. L. Rao: I am not going into the merits. I only submit, having got along with the agreement and having come to a certain stage, at this stage if we want to go back, it is not proper. We must see the other points also. We are going to get out of this so much amount of water, which is very difficult to obtain. There is no point in going back at this stage.

Under the treaty it has been laid down that Pakistan can go to a neutral expert or an arbitration board, in which case there will be complete confusion. So, we have got to watch very carefully and we should not give a chance to Pakistan to get out at this stage and cause confusion. We are interested in our development, but they are not interested in their own development. (Interruptions).

Mr. Speaker: Hon. members will have an opportunity to have their say. Now they must hear the minister patiently.

Dr. K. L. Rao: The breaking of the treaty at this stage is not a desirable one and not at all proper having regard to this fact that this treaty is a sort of tripartite treaty and not merely between India and Pakistan. We have spent crores of money over this and at this stage it is really not in the best interests of our country to do anything that will go against the due observance of the treaty.

I am sure there will be quite a large number of members participating in the discussion. I shall be glad to note down their points and I will feel it a privilege to try to answer them. I would only say that by the due observance of this treaty India comes out as a stable and mature country.

Mr. Speaker: Motion moved:

"That the payment of Sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, be taken into consideration."

What about the time-limit?

An hon, Member: The whole day.

Mr. Speaker: That total time has already been fixed. I am talking about the time-limit on speeches. Will 15 minutes be all right?

Shri Nath Pai: No. no.

13.00 hrs.

Mr. Speaker: Let it be 20 minutes for the first spokesman of the Party. for the leaders, and 15 minutes for other speakers.

Shri Hari Vishnu Kamath: Sir. I rise on a point of order. I am constrained to bring to your notice that your earlier directive has not been complied with, and neither the Prime Minister nor the Minister of External Affairs is present in the House. It is a grave affront to you and to the House. You ordered them to be present here.

Mr. Speaker: They are having an emergency Cabinet meeting and the desires of the House have been conveyed to the hon. Ministers. They will try to make available as much time as possible and they will be here.

Some hon. Members rose-

Mr. Speaker: Shri Kapur Singh-

भी प्रकालबीर जास्त्री: प्रध्यक महोदय, वैकल्पिक प्रस्ताव ?

प्रम्यक यहाँदय: श्री कर्जी सिहजी ने एक मबस्टीटबट मोजन दिया है। बह यहां नहीं है। स्या माननीय नदस्य ने भी कोई मोजन दिया है?

भी प्रकाशकीर शास्त्री: जी हां।

भी नव लिमवे (मुंगेर) : प्रध्यक्ष महोदय, ५.३िस्त में मेरा वैकस्पिक प्रस्ताव पहला है। क्या ग्राप उस को काट देंगे?

चन्द्रश्र महोदय : धगर माननीय सदस्य का प्रस्ताव पहला है, नो मैं पहले उनको बुला लेता हं।

भी मचु सिमयेः मैं प्रस्ताव करता हं कि मूल प्रस्ताव के स्थान पर यह रका जाये:---

> 'शिश्व बल संधि, 1960 के धन्तर्गत जल देने धीर विश्व बैंक को स्रदी बाविक किस्त की प्रदायगी के बारे में विचार करने के पश्चात यह सभा सरकार में सिकारिण करती है कि पाकिस्तान क्षारा किये गये विधिन्न संधियों के तथा फाइबामनों के उरुमंबनों तथा 5 झगस्त, 1965 की किये गये धाकमण की भ्यान में रचते हुए यह किस्तों की प्रदायगी तथा जल देनास्थगित किया जाये।"(।)

को यज्ञपास सिंह (कैंगना) : मै प्रस्ताद करना है कि मूल प्रश्ताव के स्थान पर यह रहा जाये:---

> "मिन्ध जल मधि, 1960 के चलगंत जल देने चौर विद्या बैंक की लटी बार्षिक किस्त की प्रदायगी के बारे में विचार करने के पत्रचात यह मभाइम पर खोद प्रकट करनी है कि इस मामसे में सरकार ने जनता तथा राज्य सरकारी की गय की घवडेनना की है।" (2)

Mr. Speaker: The original motion Shri Tridib Kumar Chaudhuri (Berhampur): Sir, I beg to move:

That for the original motion, the following be substituted, namely:-

"This House, having considered the payment of sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, and the behaviour of Pakistan towards India, recommends to the Government that the Indus Waters Treaty of 1960 be reviewed." (3)

श्री प्रकाशबीर शास्त्री: मैं प्रस्ताव करता हं कि मूल प्रस्ताव के स्थन पर यह रखा जाये:--

> "सिन्ध जल संधि, 1960 के प्रन्तगंत जल देने भीर विश्व कैंक को छठी वार्षिक किस्त की ध्रदायगी के बारे में विचार करने के पश्चात इस समाकी यह राय है कि पाकिस्तानी धाकमण के बाद, पाकिस्तान की 8 करोड रुपये की किश्त देकर भारत सरकार ने भारतीय कर-दाताओं के साब धन्याय किया है धौर इसलिये यह सभा सरकार के निर्णय से धपनी ध्रसहमति व्यक्त करती है। (4)

Shri Hukam Chand Kachhavaiya (Dewas): Sir, I beg to move that for the original motion, the following be substituted, namely:-

"This House, having considered the payment of sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, is opinion that in view of the present conflict with Pakistan, the payment be not made till our ships are released by Pakistan." (5). and the substitute motions are now before the House.

श्री मधु लिमये : ग्रध्यक्ष महोदय, क्या भ्राप समय बढायेगे ?

भ्रम्यक महोदय: माननीय सदस्य डिस्कशन को शुरू होने दें।

Shri Kapur Singh (Ludhiana): Mr. Speaker, Sir, if any further argument was needed in support of the observation which was made by my hon. friend, Shri Nath Pai, that it should be the Prime Minister or the Minister of External Affairs who should take charge of this debate, this argument has been amply provided by the performance which the Minister of Irrigation has just now made in this House

Sir, it is no pleasure to have to rise to support the Government action, now under discussion, for two reasons. Firstly, the conduct and the performance of the Government during the past years have not been such as to merit any approbation or support from those who wish well of this country. such as we on this side of the House.

An hon. Member: Only?

Shri Kapur Singh: Not "only" we are one of them (Interruption). Secondly, any payments made or sought to be made to Pakistan at this moment smack of disrespect to the memory of those who have recently laid down their lives in defence of the frontiers of this country against the wanton aggression by Pakistan. But, Sir, nevertheless, on a dispassionate con-ideration of the whole matter, it seems clear to me that the Govern-ment action must be supported, for what they have done is, on the balance, in national interest,

It will be recalled that this debate has been triggered by two observations that were made on the statements that were laid on the Table by Dr. K. L. Rao on 4th November, 1965. One of them was by an hon. Member, on this side of the House, to the effect that the statements contained many things which he described as "sweeping", and the other was your own observation, Sir, to the effect that certain provisions in this Treaty were "strange provisions"— the reference was to Annexure H to the Indus Waters Treaty.

13.05 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

These provisions, which were described as "strange provisions", Mr. Deputy-Speaker, by the hon. Speaker, relate to stipulation obliging us to release stated quantities of irrigation water to Pakistan, irrespective of our own requirements.

Any cool examination of the relevant facts before us will make it clear that neither the statements made by Dr. K. L. Rao on 4th November, or today, are "sweeping"—in the sense of being infected with inaccuracies—nor the provisions of Annexure H, described by the hon Speaker as "strange," are strange in the sense that they were agreed to by our Government without due regard to national interest.

It would be best for me to support my observations in this matter by taking a bird's-eye-view of the provisions of the Indus Waters Treaty which lie at the basis of the debate which we are holding today. This Indus Waters Treaty of 1960 contains three or four provisions which are vital and relevant to the debate which we are holding. They are: Article V, Article IV(1), Article IX and Article II(5). Those who have read this Treaty know that Article V makes it clear that this Treaty was being rade:

"In consideration of the fact that the system of works referred to in Article IV(1) is the replacement from the western rivers and other sources of water supplies for irrigation canals in Pakistan which on 15th August, 1947 were dependent on water supplies from eastern rivers, India agrees to make a fixed contribution of Pounds Sterling 62,080,000 towards the cost of these works."

India, by this provision, agreed to make a fixed contribution of Pounds Sterling 62,080,000 towards the cost of these works. Sub-clause (2) of this provision made it clear that this sum "shall be paid in ten equal instalments on the 1st of November of each year; "the first of such annual instalments shall be paid on 1st November, 1960." Sub-clause (3) said:

"These instalments shall be paid to the Bank for the credit of the Indus Basin Development Fund to be established."

Sub-clause (4) said that the payment "shall be made without deduction or set off on account of any financial claims of India on Pakistan arising otherwise than under the provisions of this Treaty." The sub-clause (6) of this provision said that these provisions—

"shall not be construed as conferring upon India any right to participate in the decisions as to the system of works which Pakistan constructs....or as constituting an assumption of any responsibility by India...in regard to such works."

Article IV(1) said that Pakistan shall use its best endeavours to construct a system of works which will accompacish the replacement, from western rivers, of water supplies for irrigation canals in Pakistan which, on 15th August 1947, were dependent for water supplies from eastern rivers. Article IX says that any dispute of fact, interpretation or application of

[Shri Kapur Singh]

the Treaty shall first be settled by Indus Commissioners of the two Governments, failing which by an agreed neutral expert, and even if he fails to solve it, then the matter shall go to agreed mediators, and even if that does not bring about the desired results, then an arbitration court shall be constituted. Article II(5) of the Treaty fixes a period of transition in which India shall limit its withdrawals for agricultural purposes or extraction for storage from the castern rivers and also make deliveries to Pakistan from eastern rivers. This period, as we have been now told, is for ten years and can be extended to 13 years through mutual agreement.

Now what is sweeping, what is wrong, what is inexact in the statements of fact which have been made on behalf of the Government by Dr. Rao, either on 4th November or today? They, it is true, do not agree with certain impressions and notions in the minds of the public and certain members of this House. It would be best to go to the genesis, to the origin, of these impressions and notions to understand properly as to why so has been taken to much objection in this respect. Government action For that purpose I beg of your leave to refer to a news flash which appeared in the Economic Times of Bombay, dated, 2nd October 1965. Herein it was said as a headline "India may suspend payment to Pakistan under Indus Treaty", and it was supposed to have originated from "Our own New Delhi Bureau", and its date-line was "New Delhi, October 1". It says-

"The Union Government is considering a proposal to suspend the payment of future instal-ments due from it to Pakistan under the Indus Waters Treaty if Pakistan persists in its present aggressive postures.".

Further on it says:

"According to well-informed circles here, there is enough evidence at hand to show that Pakistan has not properly utilised the money paid by India and the World Bank for constructing link canals. On the other hand, Pakistan seems to have diverted sizable funds and materials for building pill-boxes and bunkers alongside the banks of Ichhogil Canal, a link canal constructed by Pakistan under the Indus Valley Treaty."

It goes on:

"This diversion of funds and materials grossly violates the terms of the Treaty and as such India is not bound to honour these.".

Further on it says for the benefit of hon. Members of this House and those who are interested in the legal aspects of the matter:

"Students of international law also point out that it is an established practice of international law that all treaties, agreements and protocols between two countries are automatically suspended if they are engaged in armed conflict, whether or not there is a formal declaration of war between them."

This is the genesis of the anxiety and uneasiness which prevail in the minds of the members of this House and in the minds of the public at large.

This news flash has made out three points. One point is that Pakistan has misutilized the funds contributed by India. Dr. Rao, in his today's speech as well as in the paper which he laid on the Table on 4th November, has made it clear that these funds are actually used by foreign contractors under the supervision of the World Bank. The question of Pakistan having misutilized these funds could simply not arise unless the foreign contractors, with the collusion of the World Bank, have given Pakistan some advantages to which Pakistan was not entitled in respect of the utilisation of the funds. But that would be a matter which would not come under either the purview of this House or under the provisions of the Treaty which we are discussing.

Secondly, this newspaper has put into the minds of the people that Ichhogil Canal was constructed out of these funds. Dr. Rao has now informed us that Ichhogil Canal construction work commenced in the year 1948, soon after partition, and that it was actually completed in the year 1955. Here I may point out that wisdom that nothing it is ancient should be done, either by the press or by public men or by those hold responsible positions to disturb the minds of the public and the masses. If such attempts are made to produce impressions which have no factual basis, then it becomes difficult to control the passions of the people, and in a way of government like ours, namely, the democratic way of government, this can lead to a tremendous amount of harm both to the country and nation and the world at large.

Besides these two arguments which I have mentioned, another argument which has been generally advanced against the action which the Government has taken in making the payment which was due on 1st November 1965 is that, diversion of such funds grossly violates the terms of the Treaty and as such India is not bound to honour it. I have already read out the relevant provisions of article V and sub-clause (6) which make it clear that the terms of the Treaty have not been violated in view of the facts which have now been disclosed to us by Government. Sub-clause (6) of article V provides that no provision in this Treaty shall be construed as conferring upon India

any right to participate in the decisions as to the system of works which Pakistan constructs.

Again, let us have a look at article IX with regard to disputes. When a situation arises where we hold that the provisions of this Treaty have been properly observed, which includes also our grievance, if we make it, that any funds that we have given to the World Bank have not been properly utilized by Pakistan, then this Treaty provides that in such a contingency first of all the dispute shall be referred to the Indus Commissioners of both the Governments, and if they fail to come to any accepted conclusion, it shall be handed over to an agreed neutral expert; if he does not come to an acceptable decision, then it will be referred to an agreed medimediators and, lastly, or it may be referred to an arbitration court. I will come later to the point whether outside the Treaty, in the context of the Treaty we can repudiate it. For the moment I am arguing that there is no provision whatsoever in the Treaty which gives us any right whatsoever to repudiate outright either the provisions of this Treaty or to suspend instalments which are due on dates specified in this Treaty.

Another argument that has been advanced, time and again, for this Government not making this payment on the 1st of November 1965 is that, the international law gives us the power to suspend this treaty because there is a conflict between Pakistan and India. To this the reply is simple. Firstly, the conflict between Pakistan has itself been suspended. Secondly, we have no conflict with the World Bank which is also a party to this Treaty. Therefore, this argument of international law that bipartite international treaties are automatically suspended during the conflict has no relevance to the situation which we are discussing.

Some people might say, some people have been heard to say outside this House and in public that we should, under the circumstances of this case,

[Shri Kapur Singh]

the provocations which in view of Pakistan has given us, in view of the attitude which Pakistan has shown towards the ethics of international conduct and towards the desirability of observing international treaties, we should now repudiate this Treaty altogether. Sir, I can understand the anger and passions out of which such argument arises. But treating international treaties as simple scraps of paper is not child's play. Kaiser William and Hitler learnt from hard experience as to what it means to repudiate international treaties outright, for reasons which appeared to them to be plausible, but which the world at large may not accept as plausible.

Shri Nath Pai: Let us also remember that Chamberlain learnt to his cost that appeasing an aggressor does not pay.

Shri Kapur Singh: The hon. Shri Nath Pai has converted my argument of not repudiating international treatles as scrap papers into my urging or my pleading that aggressors should be appeased. This is a position which I have never taken. He is putting words into my mouth which are far from my intention or words which I have never spoken here.

As I was saying it is not child's play to repudiate international treatles and they cannot be repudiated even by spurious or dreamed up arguments such as my hon. friend, Shri Nath Pal, has suggested.

India, particularly at the present moment of her critical situation, is hardly in a position to play Kaiser or Fuehrer, even if her ethical traditions permitted her to do so. I hope and pray, India will never join this unenviable gang of treaty-breakers.

Now let us turn to the suspicion that provisions of Annexure H to the Treaty are "strange", as the hon. Speaker observed on the 4th November 1965-in the sense of being prejudicial to the national interests.

This objection is most suitably met in a leading article of the Hindustan Times, dated the 6th November, 1965, and I crave your indulgence to permit me to quote a few lines out of it. It says:-

"The decision to release water in terms of the transitional arrangements outlined in Annexure H of the Treaty is somewhat complicated by the fact that our own needs of water are desperate. But under the Treaty, the obligation to release the water is uncircumscribed by any considerations of our own needs. Whether such a lacuna should have been allowed to creep into the Treaty is arguable, though in fairness to those who worked hard on the agreement it should be said that no agreement would probably have been possible if it had had to provide for too many contingencies of this kind.".

I could not reply to this point in better words than those I have read from the Hindustan Times. Herein this objection has been stated in most suitable terms.

In another leader, in the Times of India, of the 8th November, 1965, a reply has been given to this objection which also I wish to quote. It says:-

"But it was in India's interest to have signed the Treaty even if it did not lead to an improvement in relations with Pakistan. The Treaty gives India the exclusive use of the waters of the Sutlej, the Beas and the Ravi once the transitional period is over on March 31, 1970".

So, even this stipulation in Annexure H is eventually, and on the balance, in the interest of India.

Let us, therefore, be clear in our minds that whatever the failings of the leaders of this Government-here I wish to say in parenthesis, that # the

whole of Indian Sea became the ink and all the reeds growing on the banks of the seven sacred rivers of India were converted into pens, they would not suffice to write out fully the failings and misdeeds of this Government—but they are not guilty either in this case or, as far as I know, in other such cases of one failing, that is, selling out national interests to Pakistan. Therefore, credit should be given where credit is due.

May I say here that during the last hundred years Governments based their defence policies on an estimate of their potential enemies' military capacity rather than their intentions, on the reasonable ground that the latter are more difficult to discover and may change in any event. Now that we have made it clear to Pakistan around Srinagar in 1947, and on the fields of Wagah and Sialkot this year that, Pakistan must not try settle her differences with us the military battleground, let us give up all postures of petulance and exhibitionism and behave towards Pakistan as dignified and mature men.

The last-and I conceive, the realargument against the action of the Government is that because Pakistan has confiscated our cargoes and betheir distinguished foreign statesman, Bhutto, has called Indians, "dogs", let us retaliate by dishonouring the Indus Treaty. This seems to me to be the real argument which has triggered off the emotions and paswhich have set this House against the action of this Government. To reply to this argument, I pose three questions.

The first question is: Is it, the repudiation of the Treaty, in conformity with the international image of ourselves that we have been endeavouring to project? The second question is: Can we inflict any substantial damage on Pakistan by withholding an instalment due under the Indus Treaty? The third question is: Is it in our self-interest, in the interest of India itself, to do so? I say that the answer to all these three questions is in the nega-

tive. Our international image, as we all know, is that of a lover of peace, a promoter of international law, an opponent of colonial exploitation and a supporter of induction of ethical norms into international conduct. How shall this image be either vivilled or improved upon by our defaulting on the Indus Treaty payments?

The second suggestion is with regard to the damage, substantial damage. Can we inflict on Pakistan substantial damage by refusing to make this payment? If we can inflict some substantial damage, it would be an argument worth considering; but I say, our default can only result in further sympathies and material aid being proferred to Pakistan by foreign countries and by further hardening of feeling towards India. This is a development which we cannot afford to invite upon ourselves.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Kapur Singh: I am concluding. With regard to the argument of selfinterest, this argument has been answered by the excerpts which I read from the Times of India. Another argument has been provided by a handout which the Government has distribuled to Members of this House today, namely, that if we repudiate this Treaty, it will provide Pakistan with material for reviving its ealier propaganda that it is essential for it to have Kashmir; otherwise, India may interfere with the flow of the western rivers in their head reaches to the detriment of Pakistan.

The last argument remains, namely, the conduct of Mr. Bhutto in calling us "dogs" which has materially contributed towards the anger and passion which we had been obliged to induct into this matter as well as in other postures and attitudes towards Pakistan. I have never had the pleasure of meeting this interesting young man, but from what one learns of him through his performances on the domestic and international stages, he is a very well read man and a very

Shri Kapur Singh: Let me trans-

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well educated man, but all his studies do not seem to have produced any curbs on his cultural behavioural patterns. Let me put his outburst against India in its true perspective. When he called Indians, "dogs", he was not hinting at our canine ancestry, which ancestry, he knows he shares with us; he was merely employing the cultural rhetoric of some Islamic communities when at war.

I seem to remember numerous instances in the history of Islamic Arabs, Iranians, Turks and Mongols, where they refer to their opponents in war time as "dogs". I have, this morning, been able to lay my finger precisely at two such instances. In a manuscript in the British Museum Library, called Tarikh Hussain, written in 1798, there is a reference to the collection of Sikhs at Jandiala in Punjab and in this folio it is sald:—

دهسکان از کل پلجاب جمع شده تویب هفتاد هشتاد عوار سوار فراعم تلعه چفتیاله رامتحاصره نمود ۲۰

Translated, it means: "The dogs collected from the entire Punjab in numbers amounting to 70,000 or 80,000 and they besieged the Fort of Jandiala".

Again, in another Persian manuscript, which is lying in the District Records of Dera Ismail Khan, called, Jangnamesh by Qazi Noor Mohammad, written in the year 1765, it is said in reference to the Sikhs:—

ددزنا هم نه باشد مهان سکان نه درزنی بود پهشدُه بدرگان که زانی و سارق نه دارندنوست دگو خصات شان هم نانکوست؛

Shri Sinhasan Singh (Gorakhpur): May I draw your attention....

Shri R. Ramanathan Chettiar (Karur): He might translate it also.

late this excerpt from the manuscript.

Shri Sinhasan Singh: On a point of order, Sir.

Shri Kapur Singh: Let me finish; then he can raise it. I am not yielding.

Shri Sinhasan Singh: A point of order must be heard. The hon. Speaker fixed the time limit of 15 minutes and 10 minutes....

Shri Nath Pai: 25 minutes for leaders.

Shri Sinhasan Singh: You have been ringing the bell....

Mr. Deputy-Speaker: I have rung only one bell.

Shri Sinhasan Singh: More than 15 times.

Mr. Deputy-Speaker: There is no point of order. Please sit down.

Shri Kapur Singh: I have been asked to translate it.

Mr. Deputy-Speaker: He may finish it now.

Shri Kapur Singh: I am translating this excerpt of Persian from the manuscript I have just referred to. This means that, "adultery is absolutely impermissible amongst these dogs—he is referring to Sikhs— and so is theft; they give no quarter to a philanderer or a thief; every thing else in them is evil."

So, when Mr. Bhutto called Indians, "dogs", he was merely employing a cultural idiom of his people to indicate that he hates Indians because

they are at war with his people. This would seem to me to be hardly a good ground for our repudiating an international Treaty.

I support unreservedly the action taken by the Government in making punctual payment of the instalment due on the 1st November, 1965, under the Indus Waters Treaty.

श्री भानु प्रकाश सिंह (रायगढ़) : माननीय उपाध्यक्ष महोदय, प्राठ करोड़ रुपया जो सिन्धु जल समझीते के घन्तगैत दिया गया है उससे देश के घन्दर एक रोष उत्पन्न हुमा है भीर उस रोप का प्रति-बिम्ब देश के प्रतिनिधयों में हुमा है यह एक स्वाभाविक बात है। पाकिस्तान ने प्रभी जो हमारे देश पर हमला किया है भीर उस सम्बन्ध में हमें जो जानकारी प्राप्त हुई है कि उस ने इच्छोगिल नहर भीर पिल बाबसेख बनाए हैं, उस के कारण जनता में इस पर रोप का होना कोई स्रजीव यात नहीं है।

मुझे इस बात की प्रसन्नता है कि सरकार ने इस विषय पर चर्चा का प्रवसर दे कर जन प्रतिनिधियों को इस बारे में प्रपने विचार सदन के सामने रखने का मौका दिया। उहां तक इस विवाद का प्रश्न है इसके दो पहलू हैं भीर उन दोनों पर विचार करना चाहिए। पहला तो यह है कि जो वर्तमान निदयौ पाकिस्तान में है वे सन् 1947 के पहले हिन्दुस्तान के प्रत्य दी भीर उस का भाग थीं, भीर दूसरा पहलू काश्मीर के सम्बन्ध में है जहां से कुछ नदियां निकलती हैं।

हमें यह न भूलना चाहिए कि बर्तमान सिंध के मनुसार पाकिस्तान जहां नहरें बनाने की योजना बना रहा है यह सन् 1947 के पहले वह हिस्सा या जहां पर नहरों से सिचाई हुआ करनी थीं । देश के विभाजन के बाद यह हिस्सा पाकिस्तान में चला गया, भीर पाकिस्तान को इस करण से यह प्रधिकार प्राप्त हुआ कि वह इन नदियों से पानी ले सके । जो अन्तर्राष्ट्रीय नदियों होती हैं उन पर किसी एक देश विक्षेत्र का मधिकार

नहीं होता । हमें भन्तर्राष्ट्रीय जिम्मेदारीयों को भी निभाना भावश्यक है। इन सब बातों देखाते हए यह म्रावश्यक पाकिस्तान गया है कि को व्रकार से इन नदियों से पानी फिले। पाकिस्तान इन नदियों पर भ्रपने बांध बना कर उनमें से नहरें निकालता, तो यह प्रावश्यक हो जाता कि हमेशा के लिए हमें इन नदियों से पाकिस्तान को पानी देना पडता । इस सभझीते के धन्तर्गत, जहां तक मैं समझता हं, इस बात पर पाकिस्तान भीर हिन्दुस्तान में एक समझीता हुन्ना कि पाकिस्तान 1970 तक जो पश्चिमी नदिया है, सिन्ध, भेलम, वगैरह, उन से नहरें बना कर भपने लिए पानी की ब्यवस्था कर ले भीर तब तक पूर्वी नदियों से धपना पानी ले. धौर सन 1970 के पश्चातु फिर हम यह पानी उस को हीं देंगे हमारा भी इसमें एक स्वार्थ था, इसमें हमारे देश का हिल था। इसलिए हमको उस को 80 करोड रुपया देने की सन्धि करनी पड़ी। जब पाकिस्तान की नहरें बन जायेंगी तो इस इस नदियों से शत प्रतिशत पानी घपने लिए लेने लगेंगे घीर इस पानी को लेने के पश्चात् हमारे देश के भन्दर, पंजाब भीर राजस्थान में, 120 लाख एकड भूमि में धनाज उत्पन्न हो सकेगा घीर वह इतना होगा कि उससे हमें साल भर में सी करोड रुपया मिल सकेगा । जब एक साल में हमको इससे सौ करोड रुपया मिलने की सम्भावना तो पाकिस्तान को 80 रुपया देने से कोई नुक्सान नहीं हुआ। यदि हम यह समझौता नहीं करते तो पा-किस्तान निध्चित रूप से इन निध्यान का पानी लेता भीर हम उसको नहीं रोक सकते

दूसरी बात यह है कि यदि सन् 1970 तक पाकिस्तान नहरें न बना पाए तो हम उसे तीन साल का समय घीर देंगे जिसके लिए उसे हर साल हमको चार करोड़ रुपया देना पड़ेगा। लेकिन मुझे यह जानकारी है कि यह काम बड़ी तेजी से चल रहा है धीर

[श्री मानु प्रकाश सिंह]

इसमें हमारे देश का हित है कि यह काम जल्दी हो, सुचारू रूप से हो। इससिए यह ध्रावश्यक है कि जो हम मदद दे रहे हैं वह देते रहें ताकि जल्दी से जल्दी हम इन नदियों का पानी भपने ध्रधिकार में ले सकें।

इस सन्धि के अन्तर्गत, जहां तक मुझे जानकारी है, हमने जो 80 करोड़ रुपया दिया है उससे थागे हमें भीर कुछ देने की धावश्यकता नहीं है, चाहे कीमतें बढ़ जायें चाहे भन्य रोड़े था जाएं। हम 80 करोड़ से एक पैसा भी भ्रधिक देने को तैयार नहीं हैं। भीर जहां तक विश्व बैंक का सवाल है, वह पाकिस्तान को 620 करोड़ रुपया दे चुकी है भीर धागे भीर ध्रधिक भी बहु उसे दे सकती है। तो एक प्रश्न तो ध्रापके हित का है।

दूसराप्रक्त काक्सीर का है। कुछ नदियां काश्मीर की सीमा में निकलती हैं। पाकिस्तानको डरहै कि ऐसा नहीं कि हिन्दुस्तान इन नदियों को रोक दे। मैं इस बात से सहमत नहीं हूं। हमारे खयाल में पाकिस्तान का यह भय निर्मृत है, इसका कोई ग्राघार नहीं है। ग्राज तक के 18 साल के ध्रन्तर्राष्ट्रीय व्यवहार में हमने यह सावित कर दिया है कि हम ऐसा नहीं कर सफते क्यों कि हमने इस अवधि में कोई ऐसा कार्य नहीं किया है जिससे पाकिस्तान को इस प्रकार का डर हो । लेकिन मुझे यह भय है कि यदि काश्मीर के बारे में हम ने दढ़ता नहीं दिखाबी ग्रीर काश्मीर को हमने ग्रपने साथ नहीं रखा, तो पाकिस्तान के अन्तर्राप्ट्रीय व्यवहार को देख कर हमको यह भागंका हो सकती है कि कहीं वह इन नदियों को न रोक दे उस के ऐसा करने में कोई धजीबो-गरीव बात नहीं होगी, पाकिस्तान का जो ब्यवहार ग्रभी तक हमारे साथ रहा है उस को देखते हुए। तो मेरा व्यक्तिगत मत है कि हम को इस विषय में बहुत कानुनी बातों में नहीं जाना चाहिए। हमको यह देखना चाहिए कि हमारे देश का हित किस में है। हमें इस

वात को देखना चाहिए कि सब से श्रीधक हमारी जनता किस प्रकार लाभ। न्वित हो सकती है क्योंकि अन्तर्राष्ट्रीय मामलों ग्रन्दर कानून भीर कांस्टीट्युशनीखटी बहुत ज्यादा नहीं चलती है। मेरा ऐसा खयाल है कि इन सब बातों का भारत सरकार की विदेशों में भीर खास तौर पर यु० एन० भ्रो० में अच्छा ज्ञान प्राप्त हुन्न। है। वहां पर तो ग्रन्तर्राप्टीय राजनीति ही कार्य करती हैं ग्रतएव मैं शासन से यह निवेदन करना चाहसा हं कि जो भी वह इस विषय में कदम उठांबे या जो भी वह इस विषय में कार्य करे उसमें यह देखे कि किस प्रकार हमारे देश का श्रधिक से श्रधिक हित होता है। जिसमें हमारे देश की प्रधिक से प्रधिक भलाई हो उसी को सरकार को महत्व देना चाहिए।

श्रीर वातों के साथ मैं काश्मीर के विषय में एक श्रीर बात कहना चाहता हं क्योंकि काश्मीर भी नहरों के प्रश्न से स बन्धित है। कहा गया है कि यदि हम ने नहर के समझौते को ब्रानर नहीं किया तो पाकिस्तान इनके लिए जोर लगा सकता है कि काश्मीर उसको मिल जाए। मेरा खयाल है कि पा-किस्तान के लिये काश्मीर का मिलना इतना महत्वपूर्ण नहीं है जितना कि पानी मिलना पाकिस्तान बगैर काश्मीर के तो एक बार जिन्दा रह सकता है लेकिन बगैर इस चीज के यह जिन्दा नहीं रह सकता ग्रीर इस बात हमको ध्यान रखना चाहिए भ्रीर गवर्नमेंट इस पर विचार करे। मैं यह नहीं कहता कि हमें यह सन्धि तोड़ देनी चाहिए, मैं यह नहीं कहता कि हमें सन्धि के श्रनुसार कारंबाई नहीं करनी चाहिए, लेकिन ग्रगर हम काश्मीर के मामले को लेकर ग्रीर इस वात को लेकर कि हमारे यहां मानसून फेल हो गया है ग्रीर ग्रीर पंजाब में फसलें खराब हो रही है, थोड़ा सा राजनीतिक लीवर एप्लाई करें तो उचित होगा ।

जहां तक सन्धि का अश्न है, मैं इसका पूर्ण रूप से समर्थन करता हूं क्योंकि यह सन्धि प्रन्त में हमारे देश के लिए प्रावश्यक है। जो भाठ करोड़ रुपया हमने दिया है वह कोई बहुत बड़ी रकम नहीं है। हम इस भाठ करोड़ को मिला कर 48 करोड़ रुपया दे चुके हैं। हमें 32 करोड़ रुपया भीर देना है।

धभी 32 करोड़ रुपया हम को धौर देना बाकी है धौर यदि वह रुपया देना बंद कर दिया जाय तो हम ने जो 48 करोड़ रुपया दिया है वह व्यर्थ से जायगा और बदनामी उलटे होगी। इसलिए यह हमारे हित में है कि हम जल्दी से जल्दी यह कार्य पूरा करें ताकि वह पानी जो धभी ले रहे हैं 50 प्रत-शतः कि करीब वह पानी बिल्कुल बंद हो जाय धौर सारे का सारा पानी हम ले सकें। यह सन्धि निश्चित रूप से हमारे देशवासियों के हित में है धौर यह होनी चाहिए। मैं इस का पूर्ण रूप से समर्थन करता हूं।

एक दूसरी बात मैं यह कहना चाहता कि जहां तक कश्मीर के मामले का प्रश्न है पाकिस्तान यदि कश्मीर के लिए प्लविसाइट की बात करता है जहां तक कि यह नदियां बहुती हैं भीर जिनको कि वह बहुत महत्व-पूर्ण मानता है भीर इसलिए मैं कश्मीर की बात कर रहा हूं तो क्यों नहीं वह उस कश्मीर के हिस्से में जिसको कि वह भाजाद कश्मीर कहता है जिसको कि उसने कभी भी पाकिस्तान का प्रभिन्न प्रंग नहीं कहा, उसे हमेशा प्राजाद कश्मीर कहा भीर जहां कि मुसलमान लोग रहते हैं तो बकौल पाकिस्तान के वहां पर वह प्लविसाइट क्यों नहीं कराता ? वहां पर जनमत करा ले धौर देखे कि उस जनमत का क्या परिणाम होता है ? लेकिन वह जनमत होना चाहिए एफोएशियन के तस्वावधान में धीर रूस उसका सदस्य होना वाहिए....

की रामेक्बराजन्द : माननीय सदस्य कश्मीर में जनमत कराने की बात प्राख्र किस घाघार पर कह रहे हैं ? क्या पाकिस्तान स्वयं घपने यहां घपने भागों को पक्तूनिस्तान, बलोचिस्तान धौर ईस्ट बंगाल में अनमत कराने को तैयार है ? जोकि पाकिस्तान के साथ नहीं रहना चाहते ?

उपाध्यक्ष महोंबय : स्वामी जी, प्राप शान्त रहिए । माननीय सदस्य को समाप्त करने दीजिए । घापको भी मौका बोलने के लिए मिलेगा ।

भी रामेक्बराजन्व : क्या पाकिस्तान उनको यह झारमनिर्णय का झिछकार देगा ? कश्मीर में जनमत कराने की बात तो झाप कहते हैं लेकिन पाकिस्तान को उसका झाप मुझाव क्यों नहीं देते ?

श्री भान प्रकाश सिंह : श्रीमन्, मैं भाजाद कश्मीर में पाकिस्तान द्वारा जनमत कराये जाने की बात कह रहा हूं। मैं उस तयाकवित बाजाद कश्मीर की बात कर रहा हं जोकि वास्तव में हिन्दुस्तान का एक बंग है भीर जोकि इस समय पाकिस्तान के भन्धिकृत करुते में है। पाकिस्तान वाले उस कश्मीर के हिस्से को धाजाद कश्मीर कहते हैं। उसके लिए मेरा यह सुझाव है कि जो पाकिस्तान बहुत ज्यादा जनमत की बात करता है तो क्यों नहीं वह कश्मीर के उस हिस्से में यह जनमत कराये जिसको कि वह भ्रपना ध्रमिश्र भ्रंग नहीं मानता है। मुख्य बात यह है कि भ्राज तक कभी भी पाकिस्तान ने उस कश्मीर के हिस्से को जोकि उसके भैरकाननी कब्बे में हैं कमी भी उसे पाकिस्तान का हिस्सा नहीं कहा है जबकि हम बाबर ग्राज तक उस कश्मीर के हिस्से में जोकि हमारे कब्जे में है वह हमेशा हिन्द्स्तान का ग्रभिन्न ग्रंग रहा है। वैसे हम समुचे जम्मू व कश्मीर राज्य को धपना अभिन्न अंग मानते हैं हालांकि वह एक-निहाई हिस्सा सभी भी हमारे पास नहीं है भीर वह पाकिस्तान के गैरकानुनी व उवरदस्ती के कब्बे में है। वह भी हमारा ही एक हिस्स है। मैं तो यह इसलिए कह रहा वा कि चूंक

Indus [श्री भानु प्रकाण सिंह]

पाकिस्तान कोई संबैधानिक या काननी तौर तरीक़ नहीं मानता है चाहे वह हमारे सम्बन्ध में हों चाहे वह ग्रीरों के सम्बन्ध में हों। ग्रभी तक इन पिछले 18 सालों में उसने य० एन० म्रो॰ में इस बात को हमेशा सावित किया है कि उसने वही बात की है जो कि उसके स्वार्ध में होती है। इसलिए मेरा निवेदन यह है कि यदि हमारे हित में कभी इस तरह की कोई बात हो तो हम को निश्चित रूप से यह कार्य करना चाहिए लेकिन जहां तक नहरी पानी संधि का प्रश्न है मैं इस बात से पूर्ण रूप में सहमत हं कि जो कुछ हचा है वह उचित है भीर यह होना चाहिए।

ग्रन्त में मैं पाकिस्तान ग्रौर हिन्दस्तान के सम्बन्धों के बारे में विशेष कर जो विदेश मंत्री हैं उनका ध्यान ग्राकवित करना चाहता हं हालांकि वह यहां पर इस समय मौजद हैं नहीं तो भी मैं उन से यह निवेदन करूंगा कि चाहे वह हमारा नहरी विवाद हो चाहे वह हिन्दस्तान-पाकिस्तान का विवाद हो भौर चाहे वह हमारे भ्रन्य विवाद हों, पाकिस्तान ने जहां भी उसे मोका मिलता है वहां पर हमेशा यह बताने की कोशिश की है कि हम गुलती पर हैं भीर उसकी चर्चाहमेशाय० एन० भ्रो० भीर दूसरे देशों में होती है। मैं अपने विदेश मंत्री से यह जरा निवेदन करना चाहता हं कि वह कम से कम दूसरे देशों में भीर यु० एन० भो • में इस बात को जरूर कहें कि पाकिस्तान ग़लत व भ्रामक प्रचार कर रहा है घीर हम न्याय पर हैं। स्त्राज बाहर हालत यह हो रही है:---

"हम बाह भी भरते हैं तो हो जाते हैं बदनाम, बह करल भी करते हैं तो चर्चा भी नहीं होती।" इसलिए श्रीमन्, कम से कम ऐसी स्थिति धानी चाहिए ताकि जो सही बातें हों ग्रौर जो हमारे देश के हित में हों वे सर्वोपिर होनी चाहिए यह कह कर मैं इस निषध का समर्थन कर के बैंड जाता हं।

Shri Indrajit Gupta: A few minutes ago I was hoping to be heard by at least one of the three signatories to this treaty because he was present here, but he seems to have departed again...

Shri Nath Pai: Departed?

Shri indrajit Gupta: I do not know what the position is because this matter has been mentioned several times since this debate began. I am glad that the hon. Minister of External Affairs who is the only signatory to that treaty who is present now is again entering the House. I hope he will follow the course of this debate with some interest.

Our contractual obligations this treaty are very well There is no need to go on recapitulating them. The hon. Minister of Irrigation and Power dealt with matter in a way which could be split up into two parts. On the one hand he tried to make a very enthusiastic defence of every single provision of this treaty as though everything contained in it was ultimately to India's benefit, and he maintained that there was nothing in the terms of the treaty itself which was in any way harmful India or disadvantageous That is one portion of India. argument.

The other portion, of course, was whether it was politically desirable or expedient or not to depart those contractual obligations in any way today because of the situation which had arisen as a result of Pakistani aggression.

May I just mention one or two things which I think the hon. Minister has not quite correctly represented to the House? He said that anybody who had objections to the provisions of this treaty should raised them at the time of the treaty itself, particularly regarding the payments that we were supposed to make in foreign exchange. May I remind him-l have gone through the records very carefully-the debate on this matter took place in this House in November, 1960, and one of the main points raised by several Members at that time was why the opinion of this House and the approval of Pariament had not been taken before Government actually signed this treaty. because the treaty had been signed in the September, and matter brought up for discussion before this House in November. The late Prime Minister in his reply to those arguments maintained that it was the right of the Government-and constitutionally it is their right-to enter into an agreement, and he said that only the technicalities relating to exchange of instruments of ratification were still left to be completed. But I must say one thing that while raising the principal objections at that time, which I find in the course of the record of that debate in which many prominent Members of this House participated in the shape of critics including the now Deputy Chairman of the Planning Commission, they did not in my opinion object very much to the detailed provisions of this treaty. The main objections which were raised fall into three categories. One objection was on the constitutional point whether Government had done the right thing in signing this treaty without getting the prior approval of Parliament, The second point was regarding the payment of Rs. 83 crores, where the main criticism niade was why we agreed to pay in sterling instead of in rupeesnot that we should not pay anything at all; the third criticism made was regarding Pakistan's own record of perfidy, and many Members expressed their apprehension on the floor of this House that we could not depend upon Pakistan to carry out conscientiously the terms of the treaty. I think I have made a fairly objective summary of, as I could find, most of the criticism raised in this House at that time. It is not true to say that no criticisms were made or that the Government was very willing to listen to the criticisms, because it was already a fait accompli when it was brought before this House.

Then I must point out another slight matter of record. Just now the Irrigation and Power Minister said that fortunately no indents for water have been received so far this year from Pakistan and, therefore, we have not had to supply any water to them. I was glad to hear that. But I would like to know why this statement which he has made today here had not been issued publicly earlier, because not content with receiving the water supplies and the money which we have to give them and which we have paid just now, on the 1st November, the latest instulment, Pakistan has counter-accused us. There is a newspaper report dated Nov. 5 from Rawalpindi which says that a government spokesman on their side has said that India was not observing the Indus Waters Treaty. It is they who are charging us that India has not been supplying Pakistan's due share of the water supply to the Central Bari Doab Canal and the Sutley Valley Canal, He said that the Central Bari Doab Canal has not been receiving water from India since Sept. 23, that is to say, since the date of the cease fire. Now the Minister te is us something different. It is a very important matter. This kind of thing is being propagated through the press throughout the world whereas he Minister tells us now that no indents for water have been received from Pakistan and, therefore, no water has been supplied, and we are obliged to supply since no indents have been received. If what he has stated is the correct position, why did position not Government make its clear earlier. If this debate had not come up, nobody would have been any the wiser because we have only read about Pakistan's charge against us in the papers.

As far as the provisions of this Treaty are concerned, the obligations we have undertaken for supply of water and so on, I have not much to say, because there is plenty of evidence

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in the treaty to show that the matter was gone into very carefully by our own engineers; and certainly, I am not an engineer or technical man and so I cannot say. Even now the Minister has said that there will be ample water for our purposes. His predecessor at that time, Hafiz Mohammad Ibrahim also said on the floor of the House:

"As far as the irrigation needs of India are concerned within Kashmir, Himachal Pradesh and East Punjab, the water India can take under the Treaty from the western rivers is enough for the needs of these areas which are irrigated at present and those which will be irrigated later".

Because many members had raised this question of the development of our own cultivable area and the possibility of water being insufficient for the purpose. The Minister said:

sufficient "For both purposes, water has been allowed. Seven to ten million acre feet is the quantity which may be taken That is enough for that area, no more can be sused there for irrigation".

I take it these are responsible statements made by the Government before Parliament. Therefore, under normal circumstances, I have no reason to doubt that even under the Treaty we have taken ample care to see that we are not deprived of the water which is essential for our own cultivable purposes. But I am surprised to find that this Treaty makes no provision, no allowance whatsoever, for any changed circumstances, however temporary that change may be. Suppose there is a particular year when our country is badly afflicted by drought or by monsoon or by locust pest. Even in such a year, there is no allowance whatsoever made in this Treaty whereby we can claim some amount of allowance or exemption-partial exemption-for that year because of a particularly

critical circumstance in that year for our own agriculture or our own rainfall. There is no provision made for that. Therefore, if many members are complaining-because this is a very bad year, particularly for the Punjab, Rajasthan and other areas which are suffering from drought-they are very well justified in doing so, because there seems to have been a total lack of foresight in that no provision for any kind of contingency of this sort has been made in the terms of this Treaty.

About the payment which has been made in sterling, other members have raised the point; I do not wish to repeat it. But I find that our Gova ernment suffers from some sort of a pathetic infatuation with the World Bank. The World Bank is not an en tity floating in a vacuum. There are 8 countries which are participating in this particular project of the World Bank regarding the construction of replacement works in Pakistan. Of these, one is the USA, one is Wes Germany-whose anti-tank cobra missiles were also in the Punjab months ago-and the other countries are of the Commonwealth. So when we say that the World Bank is something to which we must always bow down with respect and which should never suspect for a single moment and all that, I refuse to be a party to that kind of infatuation. The concrete facts of the mater are that certain countries are involved. Those countries are known-if they were known to hon. Members opposite before, I hope at least now they are after August-September-to have the most venomous kind of bias against India wherever Pakistan is concerned. But in 1964, this World Bank-of which I am talking—had submitted certain proposals to both countries on the basis of which it suggested that a treaty should be drawn find that ultimately in 1960, it is those proposals of the World Bank which have been incorporated almost in toto in the terms of the 1960 Treaty. If one reads through the debate which took

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place in this House in November 1960, one finds both the late Prime Minister and the present Deputy Chairman of the Planinng Commission waxing eloquent and indignant about criticism made by anybody about the bona fides of the World Bank and suggesting that it is beyond suspicion, we must have no kind of grouse against it whatsoever.

Now I find that this World Bank has been given even more powers, supervisory and inspection powers, under this Treaty than even the Joint Indus Commission which comprises representatives of both India and Pakistan. One may say that they are contributing the major part of the money, he who pays the piper calls the tune and, therefore, they should be allowed to do everything. But we are also paying; we may be paying less than the World Bank all the same, we are paying for works to be constructed in another country. We are contributing to that for transitional period of ten years; but we find that it is specifically provided in the Treaty that India will have no right whatsoever in participating in the decisions regarding the construction of those works in Pakistan, none whatsoever. This entire power vests only with the World Bank and we accepted it without a murmur.

Then there is no provision, as I said, for any modification, even temporary, in the event of any kind of natural calamities which may afflict us. There is no provision either for any kind of review of the working of the Treaty and for necessary amendments in the light of any changed circumstances which may arise-there is one, to which I will come later, but that is wholly in favour of Pakistan and against us. A machinery has been set up. That machinery has been referred to here as two Commissioners, one representing India and the other representing Pakistan, who are to function as a Joint Commission, I would like to know one thing, in view of the talk which has gone on here about whether Pakistan has diverted

funds from this Indus Basin Development Fund for other purposes, particularly for war preparations. Article VIII of the Treaty says that these two Commissioners who jointly constitute the Permanent Indus Commission will undertake, once in every five years, a general tour of inspection of the various developments and works, I would first like to have this formation from the hon. Minister. It is just a little over five years Treaty was the signed. According to the obligations of this Treaty, during these five years, there must have been at least one-at least one-general inspection tour, a joint tour of the two Permanent Indus Commissioners, to look into all these works see how the development work proceeding. Not only that. There is a clause which says that if ethier of the Commissioners makes a request, on that request this Commission jointly and promptly undertake inspection tours of such works as may be considered necessary for ascertainment of facts. I want to know whether up to date this joint Commission has ever met or not; if it has met, what are the reports it has submitted; has it ever undertaken this joint inspection tour which it is obligatory to make once in five years; if so, what is its report; if it has not done so, why

14 hrs.

If anything is brought to his notice, our Commissioner can ask prompt inspection of any particular works in order to ascertain the facts. He is given this power. Has he ever done this? Has he ever had any occasion to make such a request; if so, what was the fate of such a request; was it acceded to, or turned down by Pakistan? We do not know anything about it.

I say these things for this reason that certain military works have been constructed along the Ichhogil Canal or anywhere else. I take it that they

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were not constructed overnight. What was our Commissioner doing? I do not know who that gentleman is, I do not want to be unnecessarily harsh on him, but I say that our Commissioner, not as a person but as an entity in this Treaty, has got certain powers and obligations. It is not correct, as the Minister said casually in the course of his speech, that these areas of the Ichhogil Canal are not available to us for inspection. They are available through our Commissioner, but have no record as to what the Commissioner has done or what the joint Commission has done, what its report says, etc.

Personal'y, speaking for myself, I do not believe that it was necessary for Pakistan to divert money from this Indus Development Fund to construct a few pill boxes. Why should they do it? They are getting ample money for military asisstance from places, we know it. Do we think that people who can supply them Patton tanks and Sabre Jets cannot give them money to construct boxes and bunkers on the Canal? I am really distressed to find that the way an uproar has been created in the country that this money has been diverted for that purpose, really giving, in effect an alibi to the military partners of Pakistan who have supplied it with things much lethal than a few miserable pill boxes.

Dr. K. L. Rao: The hon. Member was asking whether our Commissioner had inspected the works and seen the Ichhogil Canal and so on. I want to submit that quite a large number of meetings took place between both the Commissioners and the annual ports are laid on the Table of House every year in June, and they have been laid for the last five years. Also, he will kindly see that according to the definition of works they cannot go to the canals. The only places they can see are the river works, because it is the rivers which we have divided among ourselves. Therefore,

they cannot go anywhere to canal works. That is why we have Ichhogil or not gone to the canals. And then the Treaty provides very specifically that India question anything about these canals.

Shri Indrajit Gupta: Thanks for the clarifica ion. That only butresses my argument that we have entered into some loose and undesirable clauses in this Treaty.

Nothing has been forthcoming so far which can be called evidence in the real sense of the word to show that this money has been diverted by Pakis tan for unlawful purposes. If it has been done, it could only have been done with the collusion of the Wor'd Bank, there is no other way in which it could have ben done, because the World Bank has got supreme powers of direction inspection, control, management and so on. Therefore, we cannot have it both ways. If this thing has been done, if Government believes it has been done,-at least Government does not say clearly yet, they say they have no evidence—then we must see the World Bank, or these six countries which make up the World Bank for this purpose, in their true colours. If it has not been done, there is no evidence, we should not go on repeating this parrot-like all the time and giving an alibi unnecessarily to these people who have supplied Pakistan with much worse things than pill boxes. They can easily supply them money for construction of pill boxes also. So, I am not prepared to ditto the Minister's statement that everything in this Treaty is very fine and all that.

I may just point out that there is an emergency provision, which should also have pointed out, because there I think we have had the luckiest escape of all. There is Article 10, the emergency provision, from which we had a very narrow escape, which says that if at any time before 31st March, 1965 (that means we escaped by about

five months only) Pakistan tells the Bank-I am not quoting verbatim, I am paraphrasing-that because of the outbreak of large-scale international hostilities arising out of causes beyond Pakistan's control, it could not obtain the necessary materials and equipment for completion of these replacement works by the target date, which is 31st March, 1973-ten years plus another three years which are allowed on the basis of payment of some penalty to us-and if the Bank, after consulting India (it will, of course, be generous enough to consult us) is satisfied that Pakistan's statement is correct, then the Bank's good offices will have to be sought by Pakistan and India together for any necessary modification in the Treaty. It does not say "international hostilities other than any hostilities between India and Pakistan", but there was enough mischief in this provision in this Article 10 for Pakistan to have utilised its recent hostilities to have come forward and said: "India has committed aggression on us, this is international hostility under this Article 10; therefore, the World Bank should now come along and force India to agree to further modifications of this Treaty." Somehow the time-table has gone wrong. I do not know whether originally some aggression was planned before 31st March, 1965, by Pakistan.

Dr. K. L. Rao: There is one Phase I in the Treaty, that is why they have put it. Anyhow, as the hon. Member, said it is good.

Shri Indrajit Gupta: You mean you are lucky, fortunate. Why did you agree to such a thing? I am raising that point.

Nobody has got any illusions about Pakistan or Pakistan's record. We all know that and it can be repeated here ad nauseum how they have become almost professional law-breakers, that there is no single agreement or Treaty-which has been made betwen India and Pakistan which they have not violated partly or wholly at some time

or other. We know that. It is also a fact that there are many things which go to show that they are nursing quite aggressive designs, with some sort of an eye on these waters also. You will find that Gen. Ayub or Marshal Ayub—I do not know how he likes to be called—had made this statement publicly four or five years ago:

"By accepting the procedure for joint inspections of the river courses. India has, by implication, conceded the principle of Joint control extending to the upper regions of the Chenab and Jhelum and joint control comprehends joint possession."

This was the way he casually interpreted this thing before the press at one time.

Then we had the recent aggression in Kashmir, and it is through Kashmir that some of these rivers flow, it is in Kashmir that they have their upper reaches. If the armed attack of the First Armoured Division Pakistan had not been smashed in the Kasur-Khem Karan sector, it is known fact, plans captured from the enemy showed, that they intended to cut the Beas at the Beas Bridge on the Grand Trunk Road, to seize the Beas right down to Ferozepore where the headworks are situated. From so many moves of theirs we can see that they are got their eye on the river courses and on the canals also. We have to thank our armed forces that at least this plan to seize the Beas Bridge and cut off the Grand Trunk Road at that point was foiled.

There is no point in asking why they agreed to all this, because it is not possible to undo all these things now. The late Prime Minister, speaking in that debate said here: "We purchased a settlement, if you like. We purchased peace, and it is good for both countries." That was the hope with which he did it. If he had been alive now, he would have been the first man to agree that his hopes have been thwarted by Pakistan's agression.

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It was admitted here by him that we had agreed to some very unpalatable things in the larger interest of getting peaceful relations stabilised between the two countries. Some Members may feel that he was ill advised and some may also feel, as I feel sometimes, it is very easy to be wise after the event. Anyway my point is that there is a political question which arises. Although there are many things which are undesirable and in my view disadvantageous to India in this treaty, can we now come forward and say that we should suspend it or that our obligations should be pended or we should repudiate the treaty I do not know if anybody wants to say that. There are a number of amendments which call for suspension or something couched in a similar language. The framers of the amendment have probably not had the courage to be more blunt and open. But the amendments cannot be implemented unless it is done by the nonimplementation of our obligations under the treaty. I submit that it is not possible. I feel that some sort of a review of the terms of this treaty are necessary. But it is up to the government to make an assessment and review, in the light of past experience and also the recent experience and on that basis, if it is possible for them to move the United Nations, the World Bank and approach Pakistan too, when conditions are a little more normal—I do not think that anybody will agree to what we say now-to try and get some modification in this, although it is not permissible, within the framework the treaty from what I can make out. We will have to wait at least five years for that.

Further, I am against any stopping of water supplies. Our enemy is not the people of Pakistan. One of the most noble war aims we have declared is that we are not fighting the people of Pakistan; we are fighting the military dictatorship which rules over

of water supply is to turn that area into desert and stop whatever the poor peasants do there. That is not our aim in this war. Therefore, we should not go in for that kind of thing. And if I may say so, Pakistan has proclaimed openely on more than one occasion the doctrine of an eye for an eye, a tooth for a tooth. This is the language of gangsterism in international politics. That is the language of a people who have earned for themselves a name for breaking the laws all the time. We do not want to stoop to that level. minister today has hit the headlines, I find, in the morning papers, and it seems that some Members of the ruling party are very much on the war path. I do not know what they said yesterday at their own party meeting. But one of them succeeded in hitting the headlines in a big way this morning. But I would request them not to stoop down to the same position of Pakistan and to indulge in that same kind of language and the same kind of behaviour which we are accustomed to see from Pakistan. Therefore, although I do not for a moment subscribe to what the Minister has said about the treaty being wonderful and perfect and beautiful and so on-I do not accept that argument-we have entered into that treaty, and we cannot also prove that Pakistan has violated the particular treaty. If that was a fact, despite everything else I would have said that we could unilaterally violate this particular treaty. We can certainly have then good ground for saying that we are not going to adhere the treaty. No such argument been advanced. Therefore, in circumstances, there should be no more talk of repudiating the treaty or suspending our obligations under the treaty itself. Government should at least devote some attention thought whether it is possible in some future date, if not just now, within the next period of five years, to secure certain modifications of this treaty so them and the only result of stoppage that at least normal provisions are incorporated in it, in the view of the changed circumstances or in the view of certain special circumstances which may occur in a particular time there may be some scope for modification and review.

बी म० सा० द्विवेदी : उपाध्यक्ष महोदय, सिन्ध जल पाकिस्तान को देने के सम्बन्ध में मैंने तकों को सना है भीर मंत्री महोदय ने जो बातें बतलाई हैं उन पर भी मैंने पूरा पूरा ध्यान दिया है। मैं यह अनुभव करता हं कि मंत्री महोदय ने जो तर्क दिये हैं वे युक्तिसंगत हैं, कानुनी हैं भौर इस सन्धि के मुताबिक हम अपनी मतं का रूपया देना भी चाहते ये भौर सन्धि को मानना भी चाहते थे । इसलिये मैं इसका विरोध नहीं करूंगा धौर यह नहीं कहंगा कि सिन्ध जल देने की बात हमें ठप्प कर देनी चाहिये या रूपयों की किस्त जो हमें देनी थी वह नहीं देनी चाहिये थी। किन्तु इससे पहले कि मैं इस पर ग्रधिक प्रकाश डाल्ं, कुछ बातें मैं मंत्री महोदय के समक्ष रखना चाहता हं।

उदाहरण के लिए घणी मंत्री महोदय ने बतलाया कि जो इच्छोगिल नहर है वह पाकिस्तान ने सन् 1948 के पूर्व बनाई थी। यह सम्भव हो सकता है कि नहर की खदाई सन् 1948 के पूर्व हो गई हो । लेकिन धनी हाल ही में मैं भौर दस बारह धन्य संसद सदस्य उस नहर के पास तक गये थे। मैं ने यह देखा कि वह नहर पक्की की गई वी सीमेंट, चुने भौर ईंट से । मंत्री महोदय ने भभी बतलाया कि इच्छोगिल नहर के ऊपर यह पिल बाक्सेज या कवच कोठरियां नहीं हैं बल्कि उस से सी या डेढ सी गज के फासले पर बनी हुई हैं। हो सकता है कि मंत्री महोदय के पास जो समाचार भागे हों उन के मताबिक उनका कवन सच हो, लेकिन जो कुछ मैं ने घांचों से देखा वह यह बात है कि नहर के ठीक ऊपर ही यह पिल बाक्सेज बने हए हैं घोर पिल बाक्सेज जो है यह बार बार पांच पांच फीट मोटी रिएन्फोर्स्ड कांकीट के बने हुए हैं। उन में छोटी छोटी दरारें हैं जिन से वह बार कर सकते हैं बारों तरफ निज्ञाना समा 1684 (Ai) LSD-6.

कर के। यही नहीं कि यह पिल बाबसेख इच्छो-गिल नहर के उस पार ही हैं बल्कि इस पार भी बने हुए हैं साथ ही उस से फलाँग दो फलाँग के फासले पर दूसरी कतार पिल बाबसेख की है जिन का जिक मंत्री महोदय ने फिया। उन के देखने से भी यह पता चलता है कि बहु 1948 के बने नहीं बल्कि तीन चार साल पहले के ही बने हुए हैं।

इसलिये जब हम ने विश्व बैंक से यह वर्त की भी तो हमें इस बात का भी पता लगा लेना चाहिये या कि जो नहर 1948 में बनाई गई उस को कांऋीट भीर सीमेंट से पक्का करने की क्या जरूरत थी धीर उस के किनारे इस प्रकार के पिल बाक्सेज बनाने की क्या जरूरत थी। यदि सन् 1960 में, अब हम ने यह सन्धि की बी, हमारी जानकारी में यह बातें नहीं भाई बीं, तो जरूर या तो विश्व बैंक ने हम से कुछ बातें छिपाई हैं या जो हमें सुचना देने वाली एजेन्सियां हैं वह फेक कर गई धौर उन्होंने हमें यह नहीं बतलाया भौर हम ने जान बझ कर इस बारे में क्पया लगाने की शतं स्वीकार कर ली जिस का नाजायज लाभ पाकिस्तान ने उठाया । यह बात लिखित नहीं हो सकती है कि पाकिस्तान ने उस नहर को फीजी तैयारी के लिये बनाने में कपया उठाया इसलिये बगर उन की जानकारी में यह बात नही थी भीर भन्नान में ऐसी बात हो गई है तो हमें इस में कोई भापत्ति नहीं है, लेकिन मिक्टिय में ऐसी कोई भी बात नहीं होनी चाहिये जिस के बारे में जानकारी न हो भीर हम झोखा खा जायें।

मंत्री महोदय ने यह बतलाया कि यह समय बादिवबाद का नहीं है क्योंकि सिन्ध बालू है। यह सही है कि वादिवबाद का सही समय उस समय वा जब कि सिन्ध हो रही थी। लेकिन मैं कि बात कहना बाहता हूं। कल्पना कीजिये कि मैं ने एक बड़ा सुन्दर मकान बनाया है और तय किया है कि मैं उस स्थान पर रहुंगा। लेकिन बीच में ही कहीं से एक बूबाल सा जाये और उस की छत सड़दड़ा

[श्री म० ला० द्विवेदी]

कर मेरे कपर गिरने वाली हो तो क्या मैं उस मकान से भाग नहीं जाऊंगा, मैं जबर्दस्ती उसके नीचे बना रहुंगा ताकि छत मेरे ऊपर **प्रा**कर गिरे? मैं समझता हं कि ऐसे मौके पर हमें भाग जाना चाहिये। इसी तरह से हम को साफ साफ विश्व बैंक से कह देना चाहिये था कि पाकिस्तान हमारा पड़ोसी देश था, हम ने सन्धि की थी जल देने की । हम 50 करोड़ रुपया भी दे चुके हैं सन् 1960 से । लेकिन क्या उसके बाद भी हम को देना चाहिये ताकि पाकिस्तान हम से यद करे। सन् 1965 में उस ने भारत पर माकमण बोल दिया है। धाकमण के दौरान में हालत क्या है। यह जो नहर बनाई गई है, उस का इस्तेमाल किस लिये किया जा रहा है। मैं श्री इन्द्रजीत गप्त के तर्क से सहमत नहीं हूं कि हमें नहर का पानी बन्द नहीं करना चाहिये । मैं किसानों की खेती के विषद्ध नहीं हुं, मैं नहीं कहता कि उन को जल न दिया जाये, लेकिन जो कुछ मैं ने बहां देखा वह यह है कि जिन किसानों को हम पानी दे रहे थे जमीन की सिवाई के लिये उन के पक्के मकानों में बाक्द के धम्बार थे, हचगोले ये, तरह तरह के हिययार ये जिन के घन्दर से घगर कभी भी घाप की फौजें वहां जायें या कोई भन्य लोग वहां जायें तो वह उन पर बार कर सकते थे। भाखिर उन्होंने यह चीजें क्यों इकट्ठी कीं । हो सकता है कि डर के मारे उन्होंने ऐसा किया हो। हर घर में छिपने के पक्के स्थान बने हुए थे। भाखिर इस का मतलब क्या है। इस का मतलब यह है कि जहां नहर बनी थी बहां पर साथ ही साथ जिस इलाके को हम पानी दे रहे थे उस का उन्होंने दुरुपयोग किया भीर जो रुपया उस के लिये मिलता या उस से बारूद खरीद कर लाई गई, हथगोले लाये गये भीर तरह तरह के हिषयार लाये गये। हर घर में ये थे। यह बात विचित्र प्रवश्य है कि जिनको हुम पानी दै रहे हैं उसके बदले में वे हमको इस प्रकार द्दानि पहुंचा रहे हैं।

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (भी क्यामचर मिन्न): क्या धाप का मतलब यह है कि किसानों ने उस क्पये से गोला बारूद खरीदा ?

बी म० ला० द्विबेदी: मेरा मतलव यह बाकि जिन किसानों का हम पोषण करने की स्यवस्था कर रहे थे वे ही किसान हमारे विरुद्ध पाकिस्तान द्वारा दिये गये हथियारों का प्रयोग कर रहे थे।

एक माननीय सदस्य : वे भी तो पाकि-स्तानी हैं।

भी म० ला० द्विवेदी : एक बहुत विचित्र बात मुझे इस सम्बन्ध में याद द्या गयी । जब मैं स्यालकोट क्षेत्र में गया तो मैं ने देखा कि जब हमारी सेना ने करीब 230 गांव पर उस क्षेत्र में कब्बा किया, तो पाकिस्तान हमारे हमले के पहले ही भपना सब सामान भौर ब्रादिमयों को वहां से ले गया था, लेकिन यह विचित्र बात थी कि घपने कुसों को वह वहीं छोड़ गया था । जब पाकिस्तानी कुत्ते हमें देखते ये तो बहुत बुरी तरह से भागते ये। हो सकता है कि इन कूलों की ही जुल्फेकार धनी भुट्टो को याद धायी हो धौर उन्होंने उन पाकिस्तानी कुत्तों को, जो कि ग्रव भारत में हैं, भारतीय कुत्ते कह दिया हो । और उनका क्या खयाल या यह तो वही जानें, लेकिन वे कुत्ते हमने धवश्य देखे, जिनका कोई स्वामी नहीं या भीर यहां से वहां भटक रहे थे।

भापने सुना होगा कि दुनिया में नहरें बनती हैं भीर भाहत में भी बनती हैं। सेकिन यह भापन न सुना होगा कि कोई नहर १४-२० कीट गहरी हो या ११० कीट चौड़ी हो। पानी की सिचाई के लिये पांच सात कीट गहरी नहरें होती हैं। सेकिन पाकिस्तान की यह नहर १४-२० कीट गहरी भीर ११०कीट चौड़ी थी। उसका ताल्पर्य यह या कि जब कोई शमु उस रास्ते से पाकिस्तान

को भावे तो यह नहर उसके लिए बाधा का काम दे। हम ने जो सन्धि की थी वह प्रच्छे इरादे से की थी लेकिन पाकिस्तान ने उसका दुरुपयोग किया है। हम को जब तक इस बात का पता नहीं या तब भौर वात थी लेकिन भ्राज हम को इस का पता चल गया है। भाष हमारे इंजीनियर उसको जाकर देखा सकते हैं। हमारे प्रधान मंत्री जी जब स्यालकोट का दौरा कर रहे थे तो उन्होंने नहर के किनारे किनारे पिल बाबस देखे थे। ये तीन चार साल के बने हुए हैं, पहले के नहीं हैं। मेरा फहना है कि जो हिन्दुस्तान ने सन्धि की है भ्रीर उसके जो धनुभव उसे हुए हैं उनको ध्यान में रखना होगा । मैं यह नहीं कहता कि इस सन्धि को तोड़ देना चाहिए। जो हमारे पास कागजात हैं उनसे हमको पता चलता है कि पाकिस्तान को पूर्वी नदियों से 43 लाख एकड़ जमीन की सिंचाई का लाभ हो रहा है भौर सन् 1970 के बाद यह लाभ समाप्त हो जायेगा । इसका धर्ष यह है कि वह सारा का सारा पानी उस समय के बाद हमको मिल सकेगा।

साथ ही साथ हमको इन कागजात से यह भी मालुम हुन्ना है कि यदि हम सन्धि को बोड देते हैं तो वह लाभ हमको नहीं होगा। इसलिए लाम का तो हमें ध्यान रखना ही होगा । साथ ही साथ पड़ोसी देश को भी हम हानि नहीं पहुंचाना चाहते । हमारी पाकि-स्तान की जनता से कोई दुश्मनी नहीं है। सेकिन हमने वेखा कि पः किस्तान निरन्तर तैयारी करके भारत से लड़ना चाहता या । हो सकता है कि उसने ग्रपने बचाव के लिए यह तैयारी की हो भीर यह सोचा हो कि मारत इधर भाकमण करे। इसलिए उसने रास्ते में ऐसी बड़ी बाघाएं पैदा कर दीं कि हिन्द्स्तान उसका कुछ न कर सके ग्रीर वह बाहे तो हिन्दुस्तान का सब कुछ कर सके। जब पाकिस्तान ने यह नहर बनायी तो वह क्या कठिनाइयां खड़ी कर रहा है यह हम नहीं बान पाये घौर इसलिए हम मे उसके विषद बाग्रह नहीं किया कि वह 15-20 फीट

गहरी ग्रौर 110 फीट चौड़ी नहर न बनावें भीर उसके किनारे पिल बावस न बनावें । हम पहले इन चीजों को देख नहीं पाये थें । लेकिन ग्रव तो हम ने जाकर इन चीजों को देख लिया है । इसलिए हमें इससे सबक लेना चाहिए ग्रौर इस सिध्य को मानते हुए घिवस्य में कोई ऐसी सिध्य नहीं करनी चाहिए जिससे हमारे देश को हानि हो, ग्रौर यदि इस सिध्य के बारे में कुछ करना ग्रव भी सम्मव हो तो विश्व बैंक से बात करना चाहिए कि हम सिध्य के मानते थे, लेकिन ग्रव विशेष समस्याएं उत्पन्न हो गयी हैं । ग्रव ग्रापकी क्या राय है।

धापने यह बहुत ग्रन्छा किया कि इस रकम का भुगतान रुगयों में किया फारिन एक्सचज में नहीं किया। लेकिन इस बात की गारंटी होनी चाहिए कि यह रुपया ऐसे कामों में नहीं व्यय किया जायेगा जिन से पाकिस्तान को फौजी तैयारियों में सहायता मिले। धगर विश्व बैंक धापको यह धाश्वासन दे दे तो भ्रन्छी बात है।

डा॰ मा॰ बी॰ ग्रवे (नागपुर) गारंटी किससे मांगते हो ?

भी म० ला० द्विवेदी : विषय बैंक से ।

एक माननीय सदस्य : ग्रमरीका विश्व बैंक को रुपया देता है।

बी म० ला० हिबेबी: तो हमको धमरीका से ही यह धाम्यासन मांगना चाहिए। धगर प्रमरीका हमको यह गारंटी दे दे तो ठीक होगा। मैं समझता हूं कि ऐसी गारंटी मिल जाये तो घच्छा होगा कि हम जो यह स्पया दे रहे हैं और आगे जो क्पया देंगे उसका दुक्पयोग नहीं होगा भीर वह पाकिस्तान की फीजी शक्ति बढ़ाने के लिये काम में नहीं साया जायेगा।

इस सन्धि के बारे में बहुत सी बातों पर प्रकाम टाला गया घीर यह बतलाया गया कि इस का किस प्रकार से दुरुपयोग किया गया है।

[श्री म० ला० दिवेदी]

नेकिन मैं ग्राप से एक बात यह कहना चाहता हं कि हिन्दुस्तान ने जो पाकिस्तान को पानी दिया उस समझीते के अन्तर्गत यह बतलाया गया है कि 69 प्रति शत पानी पाकिस्तान को मिलेगा एक जगह पर और उस जगह से तीस प्रति शत पानी राजस्थान को मिलेगा। लेकिन राजस्थान को वह 30 प्रतिशत पानी नहीं मिल रहा है, केवल दस प्रतिशत पानी राजस्थान को मिल रहा है। इसका मतलब यह हुमा कि पाकिस्तान ने सन्धि के उस भाग का पालन नहीं किया जिसके भनसार राजस्यान को 30 प्रतिशत पानी मिलना था। हमें इस बात की जांच करनी चाहिए कि प किस्तान ने वह पानी क्यों नहीं दिया भीर हमें इस का प्राश्वासन लेना चाहिए कि प्रागे वह इस पानी को देता रहेगा। श्री इंद्रजीत गप्त ने बतलाया कि उन्होंने सन्धि को तोड़ा नहीं है

Dr. K. L. Rao: May I submit to the hon. Member that the water is not given by Pakistan? On the Rajasthan Canal, we regulate the water.

भी म० ला० हिबेदी: लेकिन पानी तो पाकिस्तान हो कर जाता था ।

Dr. K. L. Rao: Pakistan has nothing to do with the regulation.

भी म० ला० द्वियेदी: मैं यह मानता हूं लेकिन पाकिस्तान में नहरों का टेन एंड है प्रीर जब पाकिस्तान 69 पर सेंट पानी का उनयोग कर लेता है तो उसको 30 पर सेंट राजस्थान के लिए देना चाहिए। लेकिन ऐसा नहीं हुमा, राजस्थान को केवल दस प्रति गत पानी दिया गया है। इसलिए जो नहरी सन्ति है उससे हमारी जनता को हानि हुई है। ऐपी बात नहीं होनी चाहिए। ऐसा क्यों दुमा उसका प्राप पता लगार्ये प्रीर इसका निराकरण करें घीर भविष्य में ऐसी गलती न करें। कहा गया कि इस सन्धि के बारे में सन् 1960 में इस सदन में बाद विवाद हो चुका है। लेकिन सदन को क्या विश्वास था सन् 1960 में कि पाकिस्तान सन् 1965 में हमारे ऊपर हमला कर देगा।

एक माननीय सदस्य : उस बक्त भी कुछ सदस्यों ने इस पर श्राक्षेप किया था ।

भी म॰ सा॰ द्विवेदी : यह ठीक है। लेकिन उस समय हमने विश्व बैंक के सहयोग से यह बात स्वीकार कर ली। घ्राज हम यह नहीं कहना चाहते कि सन्धि का पालन न कीजिये। हम यह भी नहीं कहते कि सन्धि का रुपया न दीजिये हम यह भी नहीं कहते कि जल को रोक दीजिये, लेकिन हम यह कहते हैं कि इस बात का ध्यान रखा जाये कि भारतीय हितों को क्षति न होनी चाहिए भौर हम जो रुपया दे रहे हैं उसका पाकिस्तान द्वारा दुरुपयोग न होना चाहिए । विश्व बैंक को हमें इसका भाष्यासन देना चाहिए । लेकिन यदि उसमें ऐसा करने की सामध्य नहीं है तो हमें उससे कह देना चाहिए कि हमारा एक सदस्य उसके बोडं पर होना चाहिए कि जो कि काम की निगरानी कर सके, जो बिदेशी ठेकेदारों के काम की निगरानी कर सके कि जो काम वे करते हैं वह वास्तव में सिचाई के लिए नहरों के निर्माण में होता है, पाकिस्तान की सुरक्षा के लिए नहीं। हमको देखाना होगा कि पाकिस्तान राजस्थान को क्यों पानी नहीं देता। माज हम को मन्धे हो कर उसे रकम नहीं देते जाना चाहिए । हमें यह देखना चाहिए कि वह उसका क्या करता है। पिछले धनभवों से हमको सबक मिल चका है कि उसने हमारे धन का दुरुप्योग किया । भागे ऐसा नहीं सके इशिलए यह लाजिमी है कि किसी तटस्य देश का एक सदस्य विश्व बैंक के बोर्ड पर हो जो इस काम की निगरानी रखे भौर इस बात का हमें लेखा जोखा दे सके कि जो धन हम देते हैं भौर जो पानी दे रहे हैं उसका दुरुपयोग नहीं होता और हमारा धन सुरक्षा के कार्यों में पाकिस्तान खर्च नहीं करता, बल्कि जिस काम के लिए दिया जाता है उसी में लगता है।

इन शब्दों के साथ मैं भापको यह भवसर देने के लिए धन्यवाद देता हूं। मैं मंत्री महोदय के उन तकों का समर्थन करता हूं जो उन्होंने बन्धि का पालन करने के लिए दियें हैं। मैं उनके इस प्रस्ताव का समर्थन करता हूं।

भी रामेश्वरानम्बः

"यंकदिस घवसा तस्यभाने धभ्ये क्षेताम् मनसा रेजमाने यत्नाधि सूर्य उदतो विमाती कस्मदेवाय हविषा विधेम् ।"

उपाध्यक्ष महोदय, हम ने बेद में पढ़ा है कि देवता लोग जो पाप करते हैं हम उसके पाप से किसी तरह छट कर रहें। देवताओं का पाप कौन साहै ? यह जो संधि के लिए कहा जा रहा है कि हमें उसे लोडना नहीं चाहिए मैं कहता हूं कि यह करना ही नहीं चाहिए था । यह हमारे देवताधों ने पाप किया उस समय के जो शासक वे धौर जिन्होंने यह संधि की बी यह पाप उन्होंने किया था । उन्होंने यह संधि क्यों की ? पंजाब के विभाजन के पश्चात केवल दो नदिया भारत में भाई । एक नहर दोनों देशों में सम्मिलित रही घौर शेष 22 पाकि-स्तान में चली गयीं। इन दो ही नदियों का केन्द्र जो है पानी का वह हमारी भोर रहा । यद्यपि पाकिस्तान के पास सिंचाई का पूरा प्रबन्ध था तो भी जो दो नहर आई उन में से भी हम ने उसे पानी दिया। हमारी बमीन मुखी पड़ी थी। हमारी भूमि चन्न उपजाने के ज्यादा योग्य नहीं वी तो भी पाकिस्तान को प्रसन्न करने के लिए हमने उसे पानी भौर क्या क्या नहीं दिया । हमने एक नहीं वरन भनेकों भूल की हैं। भारत का विभाजन करके हमने पाकिस्तान को अपनासदाके सिए एक श्रव बनाकर रखा।

हम ने जब पाकिस्सान के पार पंसा नहीं था तो प्रपनी सिविल और सेना को नौकरी देने के लिए भारत का 55 करोड़ रुपया दिया उस को मजबूत बनाने के लिए भीर 83 करोड़ 30 लाख रुपया इस संधि के भधीन देव कृतस्यैन सोऽव जनमंसि हमारे देवताओं ने पंडित नेहरू ने दिया। हम ने तो राजनीति सास्त्र में यह पढ़ा है:—

'देवकृतस्य ऐन सो धवयजनमिस''--शत् को धपने से सबल न बनने दे।

यह बड़े दुर्भाग्य का विषय है कि हमारे शासक उस नीति को पढ़े नहीं है और न ही उसे पढ़ना बाहते हैं और न उसके धनुसार धाषरण करना बाहते हैं। धर्मात् धपने पढ़ोसी को कभी धपने छे सबल नहीं बनने देना बाहिये । यदि पढ़ोसी राजा तुम से सबल हो गया तो तुम्हें उस के सामने झुक कर रहना पढ़ेगा और धगर नहीं झुकोंगे तो तुम को रगड़ दिया बायेगा। परन्तु दुर्भाग्य है कि यह भारत के बो दो शबू है पाकिस्तान और बीन इन दोनों धपने शबूधों को हम ने सबल किया और घपनी मूखता से सबस किया जिसे हम स्वीकार करका नहीं बाहते हैं।

उपाध्यक्ष महोदय मैं बड़ स्पष्ट रूप से कहना चाहता हूं कि सभी जो एक सज्जन कम्युनिस्ट सदस्य श्री इन्द्रजीत गुप्त कह रहे ये कि हम को संधि तोड़नी नहीं चाहिए पाकिस्तान के साथ में और पाकिस्तान जैसा नहीं होना चाहिए वह बात उनकी एकदम सन्चित्त हैं। मैं उन से पूछना चाहंगा कि स्थों नहीं तोड़नी चाहिए ? दरसस्य बहु उनके मिल भी हैं भौर उनके मिल के साबी भी हैं इसलिए माननीय सदस्य क्यों न ऐसा कहने लगे ? वे ऐसा क्यों नहीं कह सफते वह समझ में या सफता है। लेकिन जहां तक हम सारे भारतवासियों का सवाल है क्यों नहीं उसे तोड़ना चाहिए ? इसने तो सपने यहां यह पड़ा है:—

"तठम् प्रति त्राठ्यम समापरेत" ।

[श्री रामेश्वरानन्द[

यदि कोई सज्जन व्यक्ति हो तो उसके सामने जरूर हाय जोड़ो भौर सज्जनतापूर्वक भौर विनयपुर्वक उसके साथ पेश भ्राम्रो लेकिन धगर कोई गठ हो धौर दृष्ट हो तो उसके साथ श्राप को भी शठता बर्त्तनी पढेगी। जैसे को तैसा देना पड़ेगा। मैं नहीं समझता कि उन माननीय सदस्य द्वारा ऐसी बात कैसे कही गई ? वह स्वयं धपने पड़ोसियों के साथ क्या बर्त्ताव करते होंगे घौर क्या दूसरी पार्टियों को वह रगड़ा नहीं देते होंगे जो भाज हमें यह उपदेश देने लगे हैं ? मुझ तो यह देख कर बड़ा झाश्चर्य होता है कि यह सारे के सारे उपदेश हम को ही झाड़ते हैं, पाकिस्तान के पास एक भी नहीं जाता । यदि विभाजन के समय ये नदियां दुर्माग्य से पाकिस्तान में था जाती और वह भाग जो पाकिस्तान का है वह हमारे पास था जाता तो क्या पाकिस्तान हम को इतना रुपया दे देता ? वह दे कैसे सकता या ?

हम जानते हैं कि झभी झाप को एक धापत्ति हुई कि भट्टो ने भ्राप को कृता कह दिया। उसने केवल कूत्ता ही नहीं कहा बल्कि धीर भी बहत कुछ कहा है। उस ने तो यह भी कहा कि यह उस भारत के लोग हैं जोिक हजारों वर्ष हमारे गुलाम रहे हैं। उन के दिमाश में यह है कि घब फिर भारत पर शासन करेंगे । दरमसल कुले खाली मुद्रों ने ही नहीं कहा है वह तो चीनियों ने भी हमें कहा या । जब वह तिम्बत पर धाकमण कर रहे वे धौर हमारे माननीय प्रधान मंत्री ने संसद में यह कहा या कि किसी को भ्रधिकार नहीं है तिब्बत पर श्रविकार जमाने का तो वहां चीनियों ने यह कहा या कि पंडित नेहरू और पंडित नेहरू के साथी साम्रज्यवाद के पालतू कुत्ते हैं। भव भाप को तो पूराना भभ्यास है यह सब सुनते रहने का । लेकिन मुझे बड़ा दु:ख भौर ठेस लगी है भौर मैं तो यह कहना बाहता हं कि इम भुट्टो से इसका बदला लेंगे।

हमारे नेताम्रों के लिए जो उसने गाली भौर भ्रपशब्द कहे हैं हम उसका मौक़े पर बदला लेंगे भीर उन्हें बतलायेंगे कि किस को कृता कहा जाता है। इस बात का बदला श्रवस्य लिया जाना चाहिए। मैं भाप को यह कहना चाहता हं कि जितना रुपया हम ने दिया है बह रुपया क्या कोई देना जरूरी था? कौन हमारे दादा परदादा यह कह कर मरे थे कि देखना पाकिस्तान को जरूर देना । कौन महात्मा गांधी ने लिखा कर भेजा था या पहले नेता भाप को कह गये थे कि पाकिस्तान को जरूर देना? यदि इस तरह से सब कुछ पाकिस्तान को दे देकर उसे मजबूत बनाते जाना है तो फिर उससे लड़ने के लिए क्यों जाते हो । भगर उसे सबल बनाना ही हमारा उद्देश्य है तो फिर उससे मावश्यकता क्या पड़ गयी लड़ने की ? भाप उस से लड़ते क्यों हो ? मैं यह कहे बगैर नहीं रह सकता कि यह जो इस प्रकार की भारत सरकार की हिलमिल नीति है यह नीति घाप तो जायेगी लेकिन देश को भी ले जायगी।

मैं भ्राप के सामने दुःख भरे गब्दों में कह रहा हं कि हमारे शत्रु पाकिस्तान भौर चीन यदि यह जानना चाहें कि हमारे नेतामों ने प्रधान मंत्री मादि ने फितना साग कितनी दाल भौर किनी रोटियां भमुक दिन खाई हैं तो इसका मय्युव खां भीर चाऊ एन लाई को पता लग जाता है। उनको भापके भोजन तक के बारे में सब कुछ पता चल जाया करता है लेकिन दुर्भाग्य का विषय यह है कि इसके बिगरीत हम भारत के लोगों को भारत के सासकों को वहां के विशेष विश्लेष काण्डों तक का कोई पता नहीं लगता। यहां भारत की बावें पाकिस्तान भौर चीन बालों को इसलिए पता लग जाती हैं कि उनके एउँट यहां करोडों की संख्या में बैठे हैं। करोड़ों की संख्या में काले नाग यहां दूध पी रहे हैं

भौर हमारी सरकार की इसी गलत नीति के भाषार पर पीते भी रहेंगे।

धभी एक सज्जन कह रहे थे कि कश्मीर के उस गुलाम हिस्से में मतदान हो जाना चाहिए। हमको तो कहना चाहते हो लेकिन क्या वह यह सुझाव मियां भुट्टो धौर पाकि-स्तान के शासकों को भी दें कि जो लोग पख्तुनिस्तान मांग रहे हैं, बिलोचिस्तान मांग रहे हैं भौर जो पूर्वी पाकिस्तान के लोग पाकि-स्तान के साथ रहना पसन्द नहीं करते, उनको पाकिस्तान यह भात्मनिणय का भ्रधिकार दे। मानदीय सदस्य उनसे कहें तो जाकर कि यह कश्मीर में जनमतसंग्रह ग्रय्यूव साहव भौर भुट्टो साहब भाप हमसे क्या मांगते हैं, पहले भाप उनको इसका भ्रधिकार दे दीजिये बाद में हम देखेंगे भीर इस पर सोचेंगे। लेकिन मेरा कहना है कि उस बारे में कोई सोजने का प्रश्न ही नहीं स्राता है। हमने वह विधान पढ़ा है जो अंग्रेजी सरकार ने अपने सदन में पास किया या कि हम भारत को सन् 48 से पहले पहले स्वतन्त्र कर देंगे भारत के हम दो भाग करेंगे। एक वह इलाक़े जहां मुसलमान प्रधिक बसते हैं वह पाकिस्तान कहलायेगा भीर ऐसे इलाक़े जहां हिन्दू घधिक वसते हैं वह हिन्दस्तान बनेगा देशी रियासतों को हम स्वतन्त्रता देंगे भीर रियासतों के शासकों की इस बात की धाउनादी होगी कि वह चाहेती पाकिस्तान के साथ मिलें या हिन्द्स्तान के साच मिलें। घव इसके घनुसार जब कश्मीर के उस समय के शासक महाराजा भारतीय संघ में मिले गये तो पाकिस्तान को इस बात काक्या प्रधिकार याकि वह कश्मीर के ऊपर बाकमण करता जो कि हिन्दुस्तान का माग वन गई थी। यह जो सुरक्षा परिषद् बनी है या कहीं कोई कौंसिल बनी है यह तमाम लोग कह नहीं पाये कि इस बारे में धपराधी कौन है ? इसके लिए उत्तरदायी कीन है ? दरधसन होता यह है कि कोई एक सेर भपराध करता है दूसरा दो सेर भपराध करता है भीर इसलिए

प्रपराधी को प्रपराधी नहीं कह सकते। प्राज की इस दुनिया में कोई घपराधी को धपराधी नहीं कहता है। मंग्रेज भौर ग्रमरीका वाले जानते हैं कि यदि हम यह कह दें कि पाकिस्तान भपराधी है भौर कश्मीर हिन्दुस्तान का हिस्सा है तो पाकिस्तान यह कहेगा कि तुमने यहां जो धपने बाय्यानों के धड्डे बना रक्के हैं उन्हें उठाघो । तुम तो पहले यहां से चलो हिन्दुस्तान से मैं पीछे निबट्ना । प्राज चीन क्यों कहने लगा ? चीन हमारे पक्ष में क्यों बोलेगा क्योंकि उसने भी तो भारत के एक बहुत बड़े भाग को जिसे कि उसे पाकि-स्तान से मिला है उसे प्रपने कब्जे में दाब रक्खा है। जो हमने दिया सो तो दिया सेकिन उसको पाकिस्तान ने भी दे रक्खा है। इसलिए धापकी बात करे कौन?

कुछ लोग भाज इस बात को बार बार कहते हैं कि वहां कश्मीर में मुसलमान ज्यादा हैं तो मैं उनको कहना चाहता हूं कि दोनों ईस्ट और वैस्ट पाकिस्तान में कुल मिला कर 9 करोड़ मुसलमान हैं और इस तरह धाप देखेंगे कि कहीं भी वहां पर भारत से ज्यादा मुसलमान नहीं हैं न पूर्वी पाकिस्तान में धौर न पश्चिमी पाकिस्तान में । ऐसी हालत में क्या भारत के लोग यह नहीं मांग कर सकते कि चूंकि स्रकेले भारत में सभी भी पांच करोड़ मुसलमान बसते हैं इसलिए पाकिस्तान हम-को मिलना चाहिए लेकिन यह कोई कहने को तैयार नहीं उलटे हमको यह सन्देश देते हैं हमको यह मुझाव देते हैं कि पाकिस्तान का यह हक है। क्या पाकिस्तान मुसलमानों का ठेकेदार है। भीर यह क्या बात है कि उहां भी मुसलमान ज्यादा है वह पाकिस्ताम में मिले, मुस्लिम बहुल इसाई पाकिस्तान को मिलना ही चाहिएं, तो काबुल भीर कथार को वह क्यों नहीं लेते हैं ? काबूल कंघार की तरफ़ मुंह क्यों नहीं करते? वह उधर क्यों नही जाना चाहते? मुसलमान बानन्द के साथ में रहतं है यहां। यहां के मुसलमान जानते हैं कि पाकिस्तान में

[श्री रामेश्वरानन्द]

Indus

उनकी क्या दशा होगी । यदि हमारे चागला साहव पाकिस्तान चले जायें, तो उन बेचारों का वहां पर क्या बनेगा ? क्या उनको वहां पर कोई शिक्षा मन्त्री बनायेगा ? यदि हमारे उपराष्ट्रपति पाकिस्तान चले जायं, तो क्या वहां पर उन को कोई ऊंचा स्थान दिया जायेगा ? भारत का प्रत्येक मुसलमान भारत को समझता है। यह हिन्दुस्तान वह हिन्दुस्तान हैं, जिसमें पांच करोड़ मुसलमान भाई बैठे हुए हैं। एक भी भाई उद्यर मुह नहीं करता है। नमाज के समय चाहे वे उद्यर मुंह करें, लेकिन पाकिस्तान की तरफ मुंह करना, पाकिस्तान जाना, कोई पसन्द नहीं करता है। मुसलमान जानते हैं कि वहां पर उन गरीबों का कुछ नहीं बनेगा।

इस कारण कोई भी मुसलमान यह नहीं बाहता है कि काश्मीर पाकिस्तान में जाये। हां, मस्जिदों में कुछ लोग बैठे हुए हैं, जो इस मांग का समर्थन करते हैं। पाकिस्तान की मांग भी मस्जिद बालों ने ही की थी। वह मांग सब मुसलमानों की तरफ से नहीं की गई थी। जैसा कि मैंने कहा है, मस्जिद बाले इस मांग के समर्थक हो सकते हैं, लेकिन किसान से ने कर व्यापारी तक कोई भी साधारण मुसलमान जो कि भारत में रहता है, यह नहीं बाहता है कि काश्मीर का निर्णय पाकिस्तान के हक में होना बाहिए।

मन्त्री महोदय ने कहा कि हमने पाकि-स्तान के साथ जो सन्धि की है, इस को न मानने से हमारा नुकसान होगा । कौनसा नुकसान होगा ? घगुर हम पाकिस्तान को पैसान दें, तो कौन की झी की टांग टूट कुंक्सोबेनी ? हम टान में रुपया दे रहे हैं। हमारी इस्क्री है कि हम दें यान दें। घनर कोई भिखमंगा जिसके घर से खाता है, उसी घर के विरुद्ध लट्ठ लेकर खड़ा हो जाये भौर उसके लोगों को मारने लगे, तो दुनिया में क्या ऐसा कोई दानी है, जो उस भिखमंगे को दान दिये बसा जाये ?

बी युढबीर सिंह (महेन्द्रगढ़) : हिन्दु-स्तान है ।

बी रामेश्वरानम्ब : मैं इस सरकार को यह कहना चाहता हं कि वह दाताधीं की दिष्ट से सोचे । पाकिस्तान जिस प्रकार का देश है, इसको हमने न ग्राज तक समझा है भौर न भव भी समझने की कोश्विश करते हैं। उपाध्यक्ष महोदय, घर में दो तरह के बालक होते हैं--- प्राप के घर में भी होंगे---, जिनमें से एक बालक तो इतना घण्छा होता है कि वह जरा सी बात कहने से बिल्कूल ठीक हो जाता है भीर दूसरा धृतं बालक होता है, जिसका काम यह है कि सबसे ज्यादा खाए. पढ़ने न जाये, कोई काम न करे, लेटा रहे भीर बर में कलह रखे। तो इस धतं बालक का का क्या इलाज है ? इसका केवल एक ही इलाज है कि उस की माता, बुम्रा या बहन उसके कोमल कपोलों पर हल्के हल्के दो चपत लगा दे । इससे वह सीधा रहता है । पाकिस्तान के लिए भी इसके सिवाये और कोई इलाज नहीं है। पाकिस्तान ऐसी जाति भौर बिरादरी का बना हुआ है, जो चौदहुबीं सदी से घाज तक न स्वयं सुख से रही घौर न किसी पड़ोसी भले प्रादिमयों को सुख से रहने दिया। हम हजार बरस से उन को देख रहे हैं, लेकिन हमारे देश के नेता ग्रव भी इस बात की कोशिश करते हैं कि रियायतें दे कर पाकिस्तान को बन्तुष्ट किया जाये ।

हमने वेद में पढ़ा है: "विद्यां चाविद्यां च यस्तदवेद उभयसह।" इसका धर्म यह है कि विद्या भीर धविद्या दोनों को जानो । यह बात तो समझ में धाती है कि विद्या को जानें, सेकिन पविद्या को क्यों जानें? धतः वेद कहता है कि किसी की गांठ तो मत काटो, लेकिन कहीं ऐसा न हो कि धपनी गांठ कटवा बैठो, इस लिए गिरहकट की विद्या धविद्या है उसे भी खरूर जानो । इसका तात्पर्य यह है कि कल्ल मत करो, चोरी मत करो, लेकिन कल्ल भीर चोरी करने वालों की सब बातों को सीख लो, वर्गा उन से बच महीं सकोगे।

मैं मानता हूं कि दूसरों को कष्ट पहुंचाना बहुत बुरा है धौर मेरे जैसा व्यक्ति तो हमेशा इससे बचने का बहुत यहन करता है। लेकिन मैं मन्त्री महोदय से नम्प्रता से पूछता हूं कि यह ठीक है कि दूसरों को दुख देना बिल्कुल बुरा है, लेकिन क्या दूसरों के हाथ से स्वयं करल होना या दुख पाना किसी धमं, बेद या सास्त्र में लिखा है। वह यह भी बतायें कि यदि इमारी स्थिति पाकिस्तान की सी होती, तो क्या पाकिस्तान ने हमारी भलाई के लिए कभी इतना रुपया दिया होता, क्या वह इस सन्ध्रि पर कायम रहता। मैं कहना चाहता हूं के पाकिस्तान इस बोबी सन्ध्र को कभी न मानता।

यह ठीक है कि भारत में सोग किसी न किसी बात पर बकर इकट्ठे हो जाते हैं, नेकिन भारत का यह दुर्भाग्य है कि शबु देस के सोग, शबुधों के एजेंट इस देश में घूसे हुए हैं।

मन्ती महोदय ने प्रभी कहा कि हमने इतनी सिचाई की व्यवस्था की, हमने इतना पानी दिया। मैं बताना चाहता हूं कि यह सब कुछ काम्रजी व्यवस्था है। वह जरा मौके पर जा कर देखें। मैं बाहर की बात नहीं, केवल पंजाब की बात कहता हूं। पंजाब में पिछले वर्ष है धाषा भी चावल नहीं होगा। होता यह है कि बहां से धांधकारी लोग मन्ती महोदय को धांकड़े दे देते हैं और मन्त्री महोदय उनको यहां
मुना देते हैं। यहां भी ऐसे लोग बैठे हैं, जिनको
खेती से कोई सम्बन्ध नहीं है। कुछ समय पहले
एक माननीय सदस्य ने खाद्य मन्त्री से पूछ
लिया कि भनी वर्षा होने के कारण उदं और
मूंग की फ़सल खराब हो गई है, इस लिए
खाद्य मन्त्री कुषा करके बतायें कि रबी की
फ़सल में कौनसी ऐसी दालें है, जिन को बोने
से दाल की कमी पूरी हो सके। मिनस्टर
साहब को तो कोई जवाब नहीं धाया और
धम्यक्ष उस माननीय सदस्य को ताक़ने लये
कि तुम मिनस्टर को खराब करना चाहते
हो। हम उन को खराब नहीं करना चाहते—
हम उनका सुधार करना चाहते हैं।

मैंने स्वयं राव साहब को लोगों की कठि-नाइयों के बारे में कई सौ चिट्ठियां भेजी हैं। हमारे पास लोग भपनी कठिनाइयां ले कर भाते हैं। हम उनके पत्र मिनिस्टर साहब को भेज देते हैं। दुर्भाग्य है कि उनको हिन्दी नहीं घाती है। वह किसी से काम लेते होंगे, जो कि इन के हस्ताक्षर करा कर उत्तर दे देते हैं। लोग कहते हैं कि स्वामी जी पानी की व्यवस्था करेंगे । मैं कहता हूं कि राव साहब पानी की स्थवस्था करेंगे। केवल करनाल में एक सहस्र ऐसे व्यक्ति हैं, जिन्होंने सिक्युरिटी भर दी है, सब कुछ कर दिया है भीर बिजली वालों के द्वार पर बैठे हैं, लेकिन उन को ट्यूब-बैल के लिए बिजली नहीं मिलती है। यह सारे पंजाब की स्थिति है। मुझे पता नहीं है कि मन्त्री महोदय विजली भौर नहर वालों को पैसे देते हैं या नहीं, लेकिन उन्होंने जनता को दूस रखा है।

सदन में उनका बहुमत है, इस निए उनकी बलेगी लेकिन यह घधिक देर तक नहीं बलने वाली है। धन्त में धन्याय का सरयानाम होने बाला है।

धन्त में मैं कहना चाहता हूं कि सरकार बुढ़ रहे, पक्की रहे। धगर कोई उसको बूता दिखाए, तो वह सटठ दिखाए। धगर कोई

[श्री रामेश्वरानन्द]

सट्ठ दिखाए, तो सरकार भाला दिखाए । भगर कोई उसको भाला दिखाए, तो वह ध्यी नाट ध्यी दिखाए। भगर कोई धीनाट ध्यी दिखाए तो वह गोला फेंके। पाकिस्तान इसी तरह ठीक हो सकता है, भ्रन्यपा नहीं।

श्री इयामधर मिश्र : उपाध्यक्ष महोदय, माननीय सदस्यों भीर देश भर को माल्म है है कि पाकिस्तान सरकार के प्रति भाग्त सरकार क्या सोच रही है, किस तरह से हमारी सरकार ने उसका श्रत्याचार देखा है ऐसी हालत में किसी माननीय सदस्य का यह भ्रयं लगाना या यह कहना फि सिन्ध षाटी योजना के धन्तगंत जो कुछ पैसा दिया जा रहा है, पानी दिया जा रहा है, वह इस लिए दिया जा रहा है कि पाकिस्तान के प्रति हमारा प्रेम है या हम उसके प्रति उदारता दिखाना बाहते हैं, तो वह बात सत्य से बिल्कुल परे है, वह बात बिल्कुल ठीक नहीं है। इस योजना के बारे में, जिसको इस सदन ने 1960 में पास किया, मैं ज्यादा नहीं कहंगा क्योंकि डा० राव श्रीर धन्य माननीय सदस्यों ने उसके बारे में काफ़ी कहा है। पांच बग्स से हम उस मन्धि को कार्यान्वित कर रहे हैं। हम पाकिस्तान को पानी दे रहे हैं भौर इस भवधि में हमने पाकिस्तान को करीब करीब 40, 42 करोड़ रुपया दिया है। हम उस सन्धि की प्रवधि के करीब करीब बीच में खड़े हुए हैं। यह कहा जा सकता है कि भाषा काम हुआ है भौर भाधा काम बाकी है। मैं यह कहना चाहता हुं कि इस पेमेंट को इस हालत में देखा जाना चाहिये, पानी को देने को इ.स. हालत में देखाना चाहिये। भ्रगर हम पेमेंटन करें ग्रीर पानीन दें तो ग्राया हमें नकसान है या नहीं, भाया पाकिस्तान की जीत होती है या हमारी हार होती है या हमारी जीत होती है, इस दृष्टि से हमें इसको देखना है। एक बात में सदन के सामने रखना चाहता हं। जब इस देश का विमाजन हमा तो करीब करीब इन नदियों से जिनकी घाज यहां चर्चा

है, सतलज, न्यास और रावी, करीब करीब 120 लाख एकड सिंचाई के लिए पानी प्राप्त होने की सम्भावना थी। ग्राज भी वह है। उस में से करीब करीब चालीस लाख एकड हिन्द्स्तान को मिलता या । करीव करीब 40-45 लाख एकड़ पाकिस्तान के हिस्से को मिलता था। करीब करीब उतना ही पानी बच जाता या । 40-45 लाख एकड के लायक पानी बच जाता या जो कि समद्र में चला जाता या, जो कि नदियों से निकल जाता या। हमारे सामने समस्या यह थी कि हम प्रधिक से मधिक इन नदियों के पानी का कैसे प्रयोग करें। एक समझौता हुआ। इस समझौते के भन्दर यह तय किया गया कि बरस के बाद जो पूरा पानी था यानी 120 लाख एकड़ के लिए वह भारत के लोग प्रयोग कर सकते हैं। उसमें से केवल 40 लाख एकड के लिए ही पानी हम प्रयोग करते थे। प्राज की हालत में 1965 में भारत के लोग 80 लाख एकड के लिये ईस्टर्न रिवर्ज के पानी का इंतिनाल कर रहे हैं। करीब 40-45 लाख एकड ऐसा है जिसको 1970 या ग्रधिक से ग्रधिक ग्रेस दीजिये तो एक दो या तीन बरस में उसके बाद जब उनके रिप्लेसमेंट वक्सं तैयार हो जाते हैं तो भारत के निवासियों को, पंजाब के निवासियों को, राजस्थान के निवासियों को करीब करीब 120 लाख एकड पर पानी पूरे तौर से मिलेगा ।

उसके लिए समझौता किया गया कि
रिप्लेसमेंट वक्स पाकिस्तान में बनाये जाये ।
पाकिस्तान स्वभावतः यह नहीं बाहता था कि
यह पानी हिन्दुस्तान से ले जब तक कि पाकि-स्तान को कहीं से भौर पानी उसके बदले में
न मिले । इसलिए यह बात धाई कि जब इन
निदयों से पानी लेता है भौर दूसरी निदयों से
पाकिस्तान पानी लेती रिप्लेसमेंट वर्क्स किये
जाये । इसलिए एक समझौता हुखा । उस
समझौते को होते होते बाठ बरस लने। उसकें 1187

करीब करोब छ: सात सौ करोड़ रुपये का सर्च रिप्लेसमेंटस के लिए पाकिस्तान के हिसाब से होता या। माननीय सदस्य उस समय की बात को याद करें, श्रोसीडिंग्य को देखें भ्रौर उनको पता चलेगा कि पाकि-स्तान उस समय यह चाहता था कि हिन्दस्तान छः सात सौ करोड़ इपया वे । हिन्द्स्तान ने कहा कि हम नहीं दे सकते हैं। यह हमारा काम नहीं है। हम दूसरी श्रोर से पानी ले जायेंगे । बहुत डिसकशन्त हुईं, एक्सपटंस बैठे, इंटरनेशनल एक्सपर्टंस ग्राए, हमारे एक्सपर्टंस भाए, उनके ग्राए । ग्रन्त में यह तब हमा कि कि करीब करीब छ: सात सौ करोड़ रुपया जो लगेगा उसमें हिन्दस्तान केवल श्रम्सी करोड़ रुपया दे...

भी इकबाल सिंह (फीरोजपुर) : 1948 के समझौते के मुताबिक एक पैसा भी हिन्दुस्तान को नहीं देना या।

भी स्यामधर मिन्दः मैं 1960 की बात कर रहा हं, 1948 की बात नहीं कर रहा हूं जिसको इस सदन ने स्वीकार किया है। मैं यह कह रहा या कि उस में ध्रस्सी करोड की बात पाई। प्रस्ती करोड में से हमने 40-42 करोड पांच बरस में दे दिया । इस साल करीब घाठ करोड़ घौर दिया गया है। इस तरह से करीब पचास करोड़ रूपया दे दिया गया है।

बो चीजें हो सकती हैं। एक तो बह फि हम घगर इस पैसे को न दें, इस पानी को न दें तो हमारा क्या फायदा होगा या क्या फायदा होता । धगर हमारा फायदा होता हैं तो इंटरनेशनल एग्रीमेंट के रहते हुए भी हम फिर एक बार इस पर सोच सकते हैं, हिन्द्स्तान की सरकार सोच सकती है, गौर कर सकती है। इस पर विचार हुआ है। नेकिन कोई हमें विजेष फायदा नहीं होता। होता क्या है ? भाज भगर हम इसको रोक लेते हैं तो वही हालत होती है कि चामी स करोड़ दे कर दुनिया यह कहेवी कि हिन्दुस्तान की सरकार को देखिये. चालीस करोड़ भौर पेमेंट करने पर यह 120 लाख एक इ पानी की मालिक होती

बी बोगेना का (मधुवनी) : हिन्दु-स्तान का बटवारा जब हो गया

भी क्यामधर मिश्रः : प्राप बाद में पूछ लीजिये। राव सहब भी बैठे हए हैं, वह भी बोर्लेंगे। मैं यह कह रहा था कि उस पेमेंट को देने से, उस पानी को देने से सचमुच हमें यह देखना चाहिये कि किस तरह हमारा फायदा होता है। धगर हम 120 लाख एकड पंजाब भौर राजस्थान के इलाके को पानी दे सर्केंगे चाहे पांच बरस के बाद, 1970 के बाद तो धनमान यह लगाया गया है कि सालाना इस पानी से करीब घस्सी या सौ करोड़ रुपये का गल्ला पैदा होगा । घगर हम बाधी पेमेंट करने के बाद भाज यह कह देते कि यह एक इंटरनेशनल टीटी है भौर यह टीटी खाली हमारे भौर पाकिस्तान के बीच होती, पाकिस्तान भौर हिन्दुस्तान के बीच होती तो भी हम इस पर बुद सोवते कि क्या करें। लेकिन प्राज तो यह जो ट्रीटी है यह ट्राईपार्टाइट ट्रीटी है, तीन पार्टीज के बीच हुई एक टीटी है धीर वर्ल्ड बैंक इसमें इनवारूड है। प्राप यह भी न भूलें कि माज तो वल्डं बैंक को हमने बाठ करोड रूपया दिया है लेकिन उसी वर्ल्ड बैक से हमको प्राज तक करीब छः सात सौ करोड़ रूपया डायरेक्टली लोंख के तौर पर मिला है भौर वर्ल्ड बैक की मेम्बर स्टेट्स ने हजार करोड़ रुपया हमें दिया । यह रुपया न देकर एक एटमासफीयर हम पैदा कर दें, एक हवा फैला दें कि भारत सरकार को देखी जिसने इनिया के सामने यह टीटी की है भीर यही उसको वायोलेट करती है। हमने हवार करोड़ या पाय सौ करोड़ जो लिया है, उसके सम्बन्ध में वैसी स्थिति में वे क्या सोचेंगे। भगर लाभ होता हो तो हम इसको सोचें भी । धीर धगर फायदा

[श्री श्यामधर मिश्र]

हो तो हम करें। अगर हम पानी रोक लें तो डैमेडिज के लिए पाकिस्तान सरकार जा सकती है। हम नहीं जानते हैं कि डैमेडिज कितने होंगे। हो सकता है कि माठ करोड़ से भी मधिक के हों किसी सास के।

इंटरनेशनल नियम हैं रिपारियन युव धाफ बाटर्ज के, धपर रिपारियन, लोधर रिपारियन के । पाकिस्तान भौर हिन्दुस्तान में ही बाटर के युज के बारे में ग्रलग से बात नहीं हो सकती है। रिवर्ज के वाटर के युष के सम्बन्ध में नियम हैं, उप-नियम हैं। कनाडा भीर भ्रमरीका में भ्राप देखें। बाईलैंड घर्यात स्थाम में देखें, लाघोस में देखों । वहां पर भी भ्रपर रिपारियन है, लोघर रिपारियन है। यह कहीं नहीं लिखा है कि जो तीन नदियों का पानी है वह हिन्द-स्तान का है । पाकिस्तान इसको कंटेस्ट करता है। उसके सम्बन्ध में नियम भीर उप-नियम जो दनिया के हैं, दनिया के राष्ट्रों के हैं, बही नियम भीर उपनियम हैं। ऐसी सूरत में इकतरफा हम कुछ नहीं कर सकते है। घगर ऐसा हम कह दें तो घाज ईस्ट पाकिस्तान है भौर वहां हमारे झगड़े खड़े हो सकते हैं। ब्रह्मपूत्र हमारा भ्रपर रिजन है। फराका बैरेज हम बना रहे हैं। तीस्ता का पानी है। पाकिस्तान ने झगड़े उठाये हुए हैं। भव वह कहेगा कि इनका विश्वास नहीं है। वह गारंटी मांग सकता है।

भी इकबाल सिंह: मतलब यह है कि पाकिस्तान करार का उल्लंघन सकता जाए भीर हम कुछ न करें?

भी श्यामभर मिश्वः यह कदापि मतलब नहीं है। करार के उल्लंघन से ध्रगर कोई फायदा होता हो तो हम इसको दूसरी बार बैठ कर सोचें लेकिन फिर भी जहां तक हो सके हम उल्लंघन न करें तो धण्छा हो। लेकिन ध्रगर उसमें कोई फायदा हो तो जरूर उसको हम लें। हमारा मतलव यह हैं कि करार के उल्लंघन से हमें कदाणि फायदा नहीं है, न भल्टीमेटली भीर न इमीडियेटली बल्कि हमारा इंटरनेशनल वर्ल्ड में दुनिया में नुक्सान है। एक काम वल रहा है जो कि भाग्ने से भिन्न हो चुका है। प्राप्ने से भिन्न हम भगति कर चुके हैं। केवल योद्या सा बाकी है। चार पांच बरस में हमें पूरा पानी मिलेगा, राजस्वान के इलाके को मिलेगा, पंजाब के इलाके को मिलेगा। बहां पैदाबार भी तब काफी बढ़ सकती है। बीच में ही धारा को हम दूसरी एक विद्या दें यह तो हमारे लिये ठीक नहीं होगा।

श्री ग्र॰ सि॰ सहगल (विलासपुर) : बार पांच बरस के बाद पानी मिलेगा, इसकी क्या गारंटी है। क्या गारंटी है कि पाकिस्तान भपने वादे को पूरा करेगा जब कि भ्रमी तक उसने पूरा नहीं किया है।

की इयामचर मिश्र : कोई गारंटी की जरूरत नहीं है। मैने बताया है कि यह पानी तो हमारे हाय में है। गारंटी की क्या जरूरत है। 1970 की तारीख बीतने के बाद पानी हम उसको नहीं देंगे। इंटरनेमनल एपीमेंट को हम पूरा करेंगे। यह बात कहना कि क्या गारंटी है कि पाकिस्तान हमें मलाउ करेगा पानी इस्तेमाल करने के लिए तो बह टीटी हमारी गारंटी है। भीर हम उसकी गारंटी हैं। पाकिस्तान की कपा पर पानी मिलने का सवाल नहीं है। पाकिस्तान की बजह से हमें पानी नहीं मिल रहा है। बह पानी वो 1970 के बाद हमें मिलेगा ही। एक दो बरस की ग्रेस है। एक साल प्रधिक हो तो चार करोड रुपया कम्पेंसेशन के तौर पर उसे देना होमा, दो साल ज्यादा हो जायें तो बाठ करोड बौर तीन साल हों तो बारह या तेरह करोड । इससे प्रधिक नहीं हो सकता है मैं यहां पर एक बात साफ कर देना चाहता हूं। घभी माननीय सदस्य श्री बिबेदी न एक बात कही और वह यह कि छिकेस के निये कैनाल्स वगैरह का इस्तेमाल हुआ है डा॰ राव ने पहले ही कहा कि इच्छोगिल कैनाल जो है वह सन् 1960 के पहले, सन् 1956 तक बन चुकी थी। सन 1960 में हमारा एयीमेंट हुआ।

श्री म० सा० द्विषेती: मैंने निवेदन किया कि जो नहर बनी है उस के एम्बैन्कमेंट केवल तीन या चार साल पहले बने हुए हैं 8

भी प्रयायमर मिथा : मैं इस बात की स्रोर मा रहा या कि जो पिल वाक्सेज बने हए हैं वह बहुत योडे हैं। उनकी संख्या तो हमको कैसे माल्म हो सकती है क्योंकि भारत सरकार के कब्जे में तो कुछ ही मील का इलाका है, लेकिन जो इन्डिकेशन्स हैं उनसे पता चलता है कि उनके लिये बहुत रुपया नहीं चाहिये। केवल कुछ लाख रुपया ही लगता है जहां 620 करोड रूपया की टीटी है उसमें से केवल दो या चार लाख रुपया वह पिल वाक्सेज के लिये इस्तेमाल करते हैं। यह ठीक है कि यह मिसयु है नेकिन बल्डं बैंक ने हमको ऐश्योर किया है. टेलीग्राम देकर के कहा है कि वह देखेंगे कि उसका मिसयुज नहीं होना है उन्होंने इसके लिये रुपया नहीं दिया है।

भी प्रकाशबीर आस्त्री: गवनं मेंट खुद प्रपने प्राप का कंट्रैडिक्शन करती है। एक प्रोर डा॰ राव कहते हैं कि पना नहीं कितने पिल वाक्सेज हैं, दूसरी घोर घी मित्र कहते हैं कि केवल दो या चार लाख घपया खत्रें करते हैं। जब सरकार को पना हां नहीं कि पिल वाक्सेज कितने हैं तब दो या चार लाखा इ॰ का पना कैसे लगा।

भी स्थानचर निष्यः डा॰ राव की बात का ही मैं हवाला देता हूं। जो इलाके नहर की बगल में हमारे पास है उनमें एक सेट पैटनं पिल बाबसेश का बना हुन्ना है। मैंने जा कर देखा, डा॰ राज ने जाकर देखा झौर शायद माननीय सदस्यों ने भी टेखा होगा। वहां पर पिल बाबसेज की दो लाइने हैं।

भी म॰ ला॰ द्विवेदी : तीन ला**इ**नें है।

सी श्यामधर मिश्रः चलिये, मैं घाप की ही बात मान सेता हूं।

भी गु० सि० मुसाफिर (भ्रमृतसर) : नहर के दोनों तरफ हैं।

भी व्यामचर मिख: मैं सरदार साहब का कहना भी मान लेता हूं। देखने पर हम लोगों को लगा कि कुछ गजों के फासले पर, दो सौयाचार सौगजों के फासले पर पिल बाक्सेज बने हुए हैं। जो इलाके हमारे कस्बे में हैं पाकिस्तान के उनमें बह एक सेट पैटर्नसे बने हुए हैं । इच्छोगिल कैनाल 50 मील लम्बी है। धगर उसी पैटनं को घाप मान लीजिये, जिसका केवल धनुमान हो सकता है, तो यह कहा जा सकता है कि इन पिल बाक्सेज की संख्या 100 या 200 के बीच में होगी। उन पिल बाबसेज को मैंने देखा है, डा॰ राव ने भी देखा है, सब ने देखा है, मेरा तो धनमान है कि एक पिल बारस के ऊपर मधिक से मधिक 5 हजार ६० लगा होगा। इससे ज्यादा नहीं लगता है । धाई ऐम एट दि बाउटर साइड । फिर भी यह प्रनमान ही है क्योंकि पाकिस्तान हम से पूछ कर पिस बाबसेज नहीं बनायेगा। फिर भी यह संख्या बहुत ज्यादा नहीं है ।

धास्त्रीर में मैं एक बात जानना चाहता हूं। जब पाकिस्तान हिन्दुस्तान से लड़ रहा है तो हम यह उम्मीद क्यों करें कि वह धपने इलाके में पिल बाक्सेज या दूमरी कोई चीख नहीं बनायेगा। हम धपनी डिफेंस की बालें करेंगे धौर वह धपना डिफैन्स मजबृत बनायेगा। हुनें यह देखना होगा कि कैनान के धन्दर

[श्री श्यामधर मिश्र]

उसने जो कुछ बनाया है आया वह इस रूपये से बना है या नहीं। इसके लिये हमें वर्ल्ड बैंक ने एश्योरेंस दिया है, जिस को मानना होगा, कि इस रुपये से कैनाल में या किसी दूसरी जगह कोई चीज डिफेन्स की चीज नहीं बनी हैं। लडाई में न पाकिस्तान हमारे ऊपर कोई कृपा करेगा न हिन्दस्तान पाकिस्तान के ऊपर कोई कृपा करना चाहता है। यह जो वाटर रिलीज है वह कोई भारत सरकार की कमजोरी की नीति नहीं है। यह केवल प्रैक्टिकल पालिटिक्स है, एउम्पीडि-एन्सी है भीर इंटरनैशनल श्राब्लिगेशन है जिसको तोइने से कोई लाभ नहीं होता। (Interruptions.) धगर बिना कमजोर हुए भारत सरकार शरीफ बन सके तो मैं समझता हं कि उसे मजबूत रहना चाहिये ग्रौर शराफत भी दिखलानी चाहिये। इसलिये यह जो भ्रम है कि डिफेन्स के लिये रूपया दिया जा रहा है मेरी समझ से यह भ्रम ठीक नहीं है। भ्रगर यह भ्रम है कि हम पाकिस्तान पर कोई वडी क्रपा कर रहे हैं तो यह बात भी सही नहीं है। केवल यह हमारी प्रैक्टिकल पालिटिक्स है भीर इंटरनेशनल भान्तिगेशन है जिसे हम पूरा कर रहे हैं भीर इसको सदन को मान लेना चाहिये।

Shri Nath Pai: Mr. Deputy-Speaker, Sir, it is necessary to keep the debate in its proper perspective and focus. Many things have been said today which by themselves are interesting but are not germane to the subject matter before the House. The question of payment of Rs. 8 crores to Pakistan has got to be viewed and assessed and judgment passed not with reference to the Treaty of 1960 but in relation to and in the context of what is happening today. If we miss this perspective and this focus, I think this debate was better never raised. If there has been any concern in the country, if people are feeling agitated-and some members have thought it fit to refer to this feeling of excitement—the reason is not because we are nlggardly with regard to payment, not because we are indifferent to our international obligations, but simply because the payment has got to be examined against the background of Pakistan's present postures towards this country. If we do that then only would it be possible, I think, to get a real answer to the question that is being asked.

I am distressed, Mr. Speaker, that in spite of the clear injunction given by the Speaker, neither the Prime Minister nor the Foreign Minister is present in the House. I am very conscious of the presence of the charming lady representing the Ministry of External Affairs. want once again to warn the Government against trying to soft pedal this debate. This debate has nothing to do with an amount or a sum or this particular Treaty. This debate has to concern itself all the while with our relationship with Pakistan. This debate cannot take place without that background, without that context in mind.

I should like first, therefore, to disabuse the mind of this House with regard to certain misconceptions and illusions that are being deliberately fostered by this Government to defend its indefensible posture with regard to this Treaty. In the first place, the Government claims that this is a tripartite agreement. The Minister concerned in the course of his statement before the House has stated:

"It is to be noted that the Indus Waters Treaty, 1960 is in effect a tripartite pact between the Governments of India and Pakistan and the World Bank."

I do not know how Dr. Rao persuaded himself to read into the Treaty something which does not exist there. Sir, may I very briefly draw your attention, and his too, to the preamble which opens like this:

"The Government of India and the Government of Pakistan, being equally desirous of attaining the most complete and satisfactory utilisation of the Indus system of rivers have resolved to conclude a Treaty . . ."

It is a treaty between these two Governments. The World Bank is not a party to this treaty. It comes in what capacity? It comes in the capacity of a limited function which has been given, namely, that of an agent. The function of the World Bank is that of a banker. We have no obligation towards the World Bank.

May I here, therefore, draw your attention to the relevant Chapter of this Treaty? The Treaty has been signed by Shri Jawaharlal Nehru on behalf of India and Mohammad Ayub Khan on behalf of Pakistan and the Treaty ends there. There is a signature of Mr. Iliff on behalf of the World Bank but the limitation of the assignment of the World Bank is very clearly defined. Not only the signature comes after the Treaty proper has been signed but it says:

"For the International Bank for Reconstruction and Development for the purposes specified in Articles V and X and Annexures, F, G and H."

Everyone who wants to have this Treaty wants to create this misconception that somehow we may be free to defy our obligations towards Pakistan because of Pakistan's misdeeds to this country but can we adopt the same kind of attitude towards the World Bank. But the Bank is not concerned with it. If what I have quoted is not enough-I hope you will take due note of that-Bank is a signatory only in a limited capacity. That is what the Treaty itself stipulates in Articles V and X. The money that is to be paid by India to Pakistan is to be channelised through the agency of the World Bank. The Bank, therefore, has a very limited function. If you want to pay money, do pay it, but do not take shelter behind false postures and false pleas.

Dr. K. L. Rao: I may inform the hon. Member that this matter was gone into at length by the Ministry of Law and they have very definitely come to the conclusion that it is in effect a tripartite pact.

Shri Nath Pai: Well, I have very great respect for the gentlemen who sit in the Ministry of Law, but, I think, we are not going to be impressed by just citing the learned men of the Law Ministry, that they have given their verdict. Even their verdict will have to be substantiated by referring to the Treaty and in the Treaty, I want to know, what is the function of the Bank except that the Bank will be receiving the money which India has obligated to pay. He is now taking shelter by shifting the responsibility and saying, "I may be agreeing with you, Shri Nath Pai, that the Bank is not directly concerned; but the wise men of the Law Ministry have said so".

Shri Shivaji Rao S. Deshmukh: But the opinion of the wise men of the Law Ministry has always been corrected by the law courts.

Shri Nath Pai: I am very grateful to the hon. Member from the ruling Party.

Dr. K. L. Rao: He says that Lecause he is not the Law Minister.

Shri Nath Pai: May I point out that not only the Treaty makes no provision for any kind of obligation on the part of India towards the Bank but that was precisely the understanding of the man who defended the Treaty in this House. The then Prime Minister, Pandit Jawaharlal Nehru, said in this House on the 30th November, 1960, in defence of the Treaty:—

"The Bank has nothing to do with our relations with Pakistan or with payments to Pakistan." [Shri Nath Pai]

He further says:-

"All kinds of money are going to be paid to Pakistan by the World Bank. The Bank is a signatory in that sense and that part of it."

What further evidence do you want? But, if you are still not satisfied and if you are going to throw in my face and in the face of the House the opinion of the wise men of the Law Ministry, may I quote the then Prime Ministry further? He said:—

"not the exact payment or payments or whatever we have to do to Pakistan or they have to do to us. The Bank has no business here."

Yesterday, somebody told the Congress Parliamentary Party—it is regularly being trotted out in the press—that we cannot repudiate our obligations to the World Bank. How long are you going to tell Parliament this? How are you going to honour obligations which you never undertook? You are trying to raise a fictitious plea which has no foundation in fact either in the Treaty or in the interpretation Pandit Jawaharlal Nehru placed on this Treaty.

The real perspective is provided by Pandit Jawaharlal Nehru further. I wish, sometimes they studied and took into consideration what happened when the Treaty was under fire in this House and, I think, the leading papers of those days had criticized the Treaty. The Treaty was regarded as inequitable and unfair to India. I do not want to go into that; some hon. Members have tried to touch upon that aspect of the Treaty too. Treaty was inequitable because when the division of waters came, Pakistan was having three and a half times per capita use of water compared with India. The Treaty was inequitable because Pakistan was rightly at the most entitled to 75 per cent of the waters of the Indus Basin and she was given, under the provisions of the Treaty, 80 per cent. Pakistan cannot use all the water that has been given to her. Pakistan does not have enough irrigable land for which all this water can be used. The Treaty, therefore, was inequitable, unfair, unjust to India. Nonetheless, this Government entered into this Treaty.

Why did it do so? Here I should like to quote what Pandit Jawaharlal Nehru had to say in justification of the Treaty. He said:—

"In the circumstances this is a right payment. We purchase a settlement, if you like; we purchase peace with Pakistan, if you like."

He said that taking into consideration the wider aspect of Indo-Pakistani relations, this is a payment to win Pakistan's goodwill, to win Pakistan's friendship, to persuade Pakistan. That is the context in which I want the House also to see it.

Again and again he was giving the technical reasons for the present decision. I would like to remind that the Treaty originally—a wrong one, unfair and inequitable—was justified by holding the House and the country the carrot of improved Indo-Pakistani relations. That is what the Preamble stipulates. Why did we enter into this Treaty? We entered into this Treaty "in a spirit of goodwill and friendship". How much goodwill and friendship". How much goodwill and how much friendship is flowing from Pakistan today to this country?

An hon. Member: No goodwill.

Shri Nath Pal: It is this thing which we have constantly to bear in mind. I have quoted the then Prime Minister of India; may I say what was the attitude of Mahatma Gandhi? You are hoping today to propitiate Pakistan by giving these Rs. 8 crores. I am not suggesting that we repudiate this Treaty or any treaty which India has

entered into. It will be a sad day when India will blatantly seek to repudiate her international obligations. That is not my plea at all. What we are trying to submit to this House and to this Government is: Take into consideration the realities as they exist today; take into consideration the fact of Pakistan's unremitting, unceasing hostility, enmity towards this country and adopt an adequate posture. You are not going to propitiate the gods of Pindi by going on making this kind of concessions.

Shri D. C. Sharma (Gurdaspur): Why do you call them "gods of Pindi"? They are the devils.

Shri Nath Pal: I thought, the protessor, who is a learned scholar in English, knows what I have in mind.

Shri Shastri said and, I thought, epitomised the sentiments of this country when, in his radio broadcast, he told us that this country cannot go from cease-fire to cease-fire. Noble sentiments indeed! Are we to go from concession to concession in the hope, in the fond, vain hope, in the futile hope that one day Pakistan will smile on India? This cannot be. Long and bitter is the experience that we have gained by trying to please Pakistan, to appease Pakistan, to propitiate Pakistan. This is what I would like to read from this book on Mahatma Gandhi. In this book it is pointed out that the payment of Rs. 55 crores was made to Pakistan in the hope that the present suspicion and hostility towards India will be replaced by goodwill. Did it happen? We made the payment.

That was not the only thing. Before that Gandhiji had to fast to persuade the nation because it was felt that this is a wrong payment. Gandhiji intervened and persuaded a reluctant leadership to part with Rz. 55 crores. But it was not only Rs. 55 crores that India gave to Pakistan to win Pakistan's goodwill, to persuade Pakistan to be a good neighbour, to persuade Pakistan to have faith in the common 1684 (ai) LSD—7.

future of the two countries; it was not only this sacrifice, but India made the biggest sacrifice that any nation ever could have thought of making. Ultimately, we cannot afford to forget that Gandhiji laid down his of Indo-Pakistani life at the altar friendship; but even this supreme sacrifice, the greatest sacrifice India has made, did not make any difference to Pakistan's leaders. lenting, their hostility continues to-This was one wards this country. plea.

I would like to say what Sardar Patel, when he agreed to make all the payments, had to say before this House. This is Sardar Patel speaking on the 12th December 1947:—

"I hope the new State of Pakistan and their Government will regard this settlement as a gesture of our friendliness and goodwill. The successful implementation of these conclusions obviously depends on the continuation of the spirit of accommodation and conciliation on both sides."

Then, this Home Minister of India goes to entertain this forlorn hope:—

"I hope, therefore, that, not only in the interests of the successful implementation of these conclusions but also in the interests of peace and prosperity in both the Dominions, cordiality, tolerance and amity will continue to guide both of us in the solution of other problems which demand urgent and speedy disentanglement."

All these hopes—the hopes of Mahatma Gandhi, the hopes of Sardar Patel and the hopes which Pandit Jawaharkul Nchru entertained when he signed this particular Treaty in 1960—lie in ashes today. It is this background of the past bitter experience that we have to take into consideration.

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When originally, the Treaty was signed, it was not a biluteral treaty; it was a unilateral gift of India's resources to Pakistan. It was a kind of jaladan or sampattidan made by India to Pakistan. The Treaty presupposes give-and-take, but this was a unilateral gift. I recall the strong criticism Shri H. C. Mathur made at that time while participating in the debate. He roundly criticized it and condemned it. I do not want to go now into past history.

The second argument raised by the Prime Minister is our international obligations and the third arguments is penalty. What are the obligations of a country towards Pakistan? What are our obligations towards Pakistan? May I ask the House, what are the obligations of any country towards an aggressor?

An hon, Members: None.

Shri Nath Pai: Are our obligations to help the aggressor, to sustain him, to aid him, to abet him, to strengthen him for further aggression; or, is our only obligations towards Pakistan to see that we fathom her designs towards this country everything in our power to those designs and defeat those designs; or, are we to go on helping, encouraging, sustaning Pakistan in its position of hostiliy? They talk of obligation. When stipulation, they going to discard this cobweb, these illusions, in spite of this long bitter experience of the past 18 years? You entered into that unjustifiable agreement with Pakistan on Kutch and we were told that in the hope of goodwill, we are making these concessions. The nation was against it; the better judgement of this House was against it. It was contrary to the solemn pledge given to this House by the Resolution which was unanimously adopted by the House.

But there was the forlorn hope entertained by the Government that at least this new concession would bring Pakistan nearer the path of reason and good neighbourliness. But what has happened today? Deputy-Speaker, I would like to point out here that we must go to the main cause and not be sidetracked into these bylanes of misconception. think Mr. Bhutto's speech needs to be taken more seriously. I am not worried, I am not perturbed, I am not disturbed, by the vulgar language he has chosen to use with regard to us, but I am interested in the main body, the thinking underlying it, the philosophy, the philosophy of religious apartheid, on which Pakistan is built and sustained, which is the very foundation of Pakistan's religious fanaticism, religious bigotary, religious hatred, which his speech symbolises and without Pakistan cannot That is the thing with which we are in conflict. Mr. Bhutto said that he would fight for thousand years. We do not know when Mr. Bhutto fought in his life. I do not see, for that matter, one man in the entire leadership of Pakistan today, who raised his small hands, his small fingers, against the British rule; they just acquiesced in the slavery, in the subjugation, of this country. the British continued, of course, Mr. Bhutto would have been knighted, O.B.E. and what not. I am not interested in Mr. Bhutto's personal performance; I am only interested in the kind of philosophy which he symbolises in his speech before the U.N. Security Council-India is at war. Mr. Bhutto says that he will fight us for one thousand years. He is welcome to do that, but I would like to tell Mr. Bhutto and his friends that this country has been waging a war, not for the past one thousand years but for thousands of years, against the kind of intolerance, the kind of bigotary, the kind of apartheid, which Mr. Bhutto and Pakistan today symbolises, and to a certain extent we have now a victory against that kind of religious intolerance. It is symbolised by our Constitution, it is symbo-

lised by the fact that Hindus, Muslims and Christians are all joining in retaliating the Pakistani aggression. This war of India will continue. It is not Pakistani arms, it is not the Patton tanks, not the sabre jets, not the 104 F, not the recoilous guns supplied by Pakistan's allies to Pakistan, but it is the philosophy which Mr. Bhutto once again adumbrated, expounded, dilated on, in the U.N. Security Council; it is this philosophy against which India is at war end will continue to be at war; we have got to be at war against this philosophy. It was this philosophy which resulted in the partition of the country and the massacre of the millions of our countrymen. This philosophy needs a blow.

We are talking about our obligations to Pakistan. I would like not only Rs. 8 crores but a few more crores to be given if there is any reasonable ground to believe to persuade ourselves to believe that, in return for this sacrifice of India, there will be Pakistani friendship, Pakistani goodwill, Pakistani's good neighbourly behaviour. Then any sacrifice, we should make willingly and no sacrifice is too great. But what has been the record of Pakistan towards this country? One after another, betraya] after betrayal; not one; we can enumerate them. The latest example is that she will take every opportunity to violate every treaty towards this country, every obligation towards this country there is no length to which she will not go if she can persuade herself that going like that will harm India, will cause hurt to India's cause.

Leave aside the aggression of 1947. Leave aside the past history. Even today, after the so-called Ceasefire—only the day before yesterday the Defence Minister told this country—there have been one thousand violations of the Ceasefire Line by Pakistan. Within 24 hours of the Ceasefire Agreement, Pakistan committed an aggression in Rajasthan, occupied

more than 500 sq. miles and continues to be in possession of that. Within a few hours of the signing of the Pact of Ceasefire, Pakistan bombed Amritsar. Was it in pursuance of the Treaty?

Shri D. C. Sharma: It is not 500 sq. miles; it is only 11 or 12 hamlets.

Shri Nath Pal: Well, it was 500. If it is less, I am happy. I stand corrected. I think we will be equally happy if the Government comes forward and says that. I do not know the authenticity of the statement that he is making. But if the Foreign Minister or the Prime Minister or the Defence Minister will make this statement, I think I will share the foy with him.

Which is the Treaty that Pakistan has honoured towards this country? She used napalm bombs which was contrary to international obligations and went on bombing the civilian population. Is it not forbidden under the international law that deadly weapons will not be used against civilian population? She not only used it but she used it even after the cessation of hostilities. Was it a friendly act on her part to send thousands of infiltrators to Kashmir? Was it a friendly act to go on bombing Jodhpur even after the cessation of hostilities? Is it a friendly act she is showing today? What is the obligation that Pakistan has honoured? I would like the House to consider it dispassionately.

What is the international law with regard to the freedom of the high seas? Pakistan continues to commit acts of piracy. Neutral ships which happen to call at Karachi are seized; Indian goods are offioaded and a semblance of legality is created. This act of piracy is sought to be given an international legal semblance by creating the fictitious prize courts and we are told that Indian property has been seized. How long are we going to turn a blind eye to this kind of thing. It in spite of all

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these we are going to continue to hope that, by giving a little more money, by agreeing to cede a little more territory, we are going to win the Pakistani goodwill, we are in for a good deal of trouble.

Before I conclude, I want to warn. I am for the repudiation of the Treaty. I demand that this payment be suspended for the time being. There is the talk of penalty which the Prime Minister has mentioned. The Prime Minister has threatened about penalty. I do not see any penalty, the penalties that will follow. I do not see any provision for any penalty. There is a provision for arbitration. The penalty of being firm may be a heavy one, but the penalty of making concession to aggressors is much heavier, much onerous and may, in the long run, prove disastrous. Bending knees before the aggressor, making any kind of concession to an aggressor when the aggression is not vacated is, in the long run, the worst kind of penalty that we may have to pay. Actually we have been paying a penalty for the past eighteen years. It is for this weak policy towards Pakistan that this nation has been paying a continuous penalty. So we continue to do it.

I have one plea. If you want to make any concession to Pakistan, demand at least this much of Pakistan today. Let us not persuade ourselves that the danger is over. Let us not fall into a sense of complacency which seized this country the moment the danger from China was over in November, 1963. The danger continues; if any thing, it has aggra-vated. Secretly Pakistan is replenishing her armoury; her open allies and secret allies are helping her. If Pakistan wants friendship, if you want to make any concession, let the good come from Pakistan. Let Pakistan unequivocally withdraw the infiltrators who are no other but Pakistani agents. Let Pakistan withdraw her forces from Chhamb. Let Pakistan vacate her aggression in Kutch and Rajasthan. Let Pakistan release the ships which she has seized. Let Pakistan get back the terwhich she has bartered to ritory China. Let Pakistan denounce the conspiracy she has entered into with China to dismember India. Let us get reconciled to the fact of long-Pakistani hostilities. Let us work firmly with faith for friendship but let us be reconciled to the fact that the Pakistani hostilities will continue for a long time to come and we cannot buy it by making small payments. It is this inflexibe will that is being tested; it is not India's tanks that are being tested in the plains of the Punjab; it is India's will to live as a free nation that is being tested every day. Let there be a sufficient demonstration of that. Let us not be worried about world opinion; we can afford to ignor world opinion. The United Nations was not created to defend India, but we were born and that is our greatest obligation and commitment to defend this country. It is not the U.N.'s commitment; it is the commitment of India. This is the highest and the most sacred obligation that we have undertaken. I hope the House in passing its judgment will be mindful of this greatest commitment or obligation which we owe towards India.

Shri Harish Chandra Mathur: My hon. friend has just repeated what the hon. Prime Minister had said the other day The hon. Prime Minister had stated, let Pakistan do this, let Pakistan do that and so on. My hon. friend has repeated the same things today.

Shri K. C. Sharma (Sardhana): He shares the good sentiments of the hon. Prime Minister.

भी इकबाल सिंह (फिरोजपुर) : डियुटी स्पीकर साहब, डा० राव साहब की तकरीर को सुन कर मुझे उन पर घफसोस हुमा कि वह गवनंमेंट की इस कार्यवाही को डिफेंड कर रहे हैं । इस हाउस ने 1956 भीर 1958 में जो कुछ कहा था, 1060 में यह एपीमेंट होने के बाद यहां पर माथुर साहब धौर रपुनाथ सिंह जी ने जो कुछ कहा था, धगर इस मिनिस्ट्री ने उस को सुन लिया होता, तो शायद धाज उन की यह हालत न होती ।

15.32 hrs.

[SHRI SURENDRANATH DWIVEDY in the Chair].

भगर हम तारीख़ को देखें, तो मालूम होता है कि हिन्दस्तान भीर पाकिस्तान के बनने का कोई नी, दस महीने के बाद 4 धप्रैल, 1948 को दोनों मल्कों में एक समझौता हुन्ना, जिस पर दोनों मुल्कों के प्राइम मिनिस्टरीं दस्तबात हैं । उस समझौते मुताबिक हमारी यह भावलिगेशन नहीं बी कि हम पाकिस्तान में बनती हुई नहरों का पैसा देंगं या उस को पानी देंगे। उस समझौते के मुताबिक पाकिस्तान ने यह माना था कि घाहि-स्ता भाहिस्ता हिन्दुस्तान यह पानी ने सकता है भौर हमारा उस पर कोई हक नहीं है। वह समझौता चलता गया । मुझे प्रफसोस होता मोग इस बारे में गलत राय देते हैं धीर गलत हिस्टी क्वोट करते हैं, क्योंकि इस दारह से वे बहुत दूर तक नहीं जा सकते है।

1951 में इस मिनिस्ट्री के कुछ प्रकसरों ने कहा कि वर्ल्ड बैंक पैसा देगा, इसलिये प्रौर कोई बात न की जाये। पाकिस्तान 1948 में ही इच्छोगिल कैनाल प्रौर प्रास्टरनेटिव घरें- जमेंटस की कोशिश कर रहा था। 1956 में वे कम्पलीट हो गये घौर 1960 में इस गवर्न- में? ने समझौता कर लिया। पाकिस्तान 1948 के समझौत के मुताबिक हर बात के लिए तैयार रहना चाहता था। उस ने रेया से ले कर रेया बाच बनाई, उस के बाद इच्छोगिल कैनाज बनाई वीपालपुर में डाल कर कदीर बांच वनाई, वह हिन्दुस्तान के बरिबनाफ एक

किश्म की टिफेंस लाइन बनाना चाहता या ।

उस वक्त के हिन्दुस्तान के जी० घो० सी०, वैस्ट्रन कमांड, ने इस मिनिस्ट्री को प्रोटेस्ट किया कि पास्किस्तान यह इच्छोगिल कैनाल नहीं बना रहा है, वह एक एन्टी-टैक डिच बना रहा है। लेकिन हिन्दुस्तान के काबिल घादमियों ने उस बात नहीं सुना, उस प्रोटेस्ट को नोट नहीं किया। घाज तारीख घपने घाप को दोहरा रही है। उस वक्त गयनंमेंट ने पालियामेंट की घावाज को नहीं सुना। हमारे कुछ घादमी कहते ये कि यह बड़ा अच्छा है, बिल्कुल ठीक हो जायेगा, पाकिस्तान से पानी मिल जायेगा। सरकार ने कभी पालियामेंट की बात सुनने की जहमत गवारा नहीं की: घाज यह उसी का सदका है।

उस बक्त पाकिस्तान प्रपनी किर्फेस लाइन बना रहा था, लेकिन गवनंमेंट ने उस के साथ समझौते करते वक्त कभी वेश के इंट्रेस्ट्रस का क्याल नहीं किया। उस समझौते में लिखा जा सकता था कि हुडियारा ड्रेन का डिस्चार्ज इस से कम नहीं होगा, लेकिन गवनंमेंट ने यह बात कभी नहीं कही कि धालेबाल से ले कर बबलपुरा और बबलपुरा से ले कर गंडासिंह वाला तक जो कनाल बनी है वह हिन्दुस्तान के बरखिला क एक एन्टी-टैक बिच है, इस से ज्यावा उस की चुकमत नहीं है। उस बक्त इस मिनिस्ट्री ने हमारी बात नहीं सुनी। भाज कहा जाता है कि यह कोई बिक्सस्त मैंबर नहीं है।

जिस वक्त समझौता डिस्कस हो रहा था, उस वक्त हम ने प्रोस्टेट किया कि पाकिस्तान प्रपनी नहरों की कीमत इन्पलेट कर रहा है, इसलिये कि उस ने बहुत सी थीज बनानी हैं, जिन में ये सारे डिफीसंब मेडजें थे। सिन्छ बेसिन के झास्टरनेटिव एरॅजमेंट्स के निए 600 करोड़ क्पया तय किया गया है। गवर्नमेंट ने इस इनफ्लेशन को हूर करने धौर उस को रह करने की कोशिश नहीं की है। गवर्नमेंट [श्री इकबाल सिंह]

तो एक बात को सामने रख कर चलती रही कि यह नया समझौता एक भ्रच्छा समझौता होगा भौर उस से शायद फायदा होगा।

वह पुरानी तारीख है, मैं उस को छोड़ देता हूं। लेकिन मैं शाज पूछता हूं कि झाज हिन्दुस्तान का कितना पानी गर्मी के दिनों में पाकिस्तान को जाता है। क्या गवनैमेंट ने इस बात की कोशिश की है कि जो पानी हमारा है, एग्रीमेंट के मुताबिक हमारा है, जिस को लेने के हम हकवार हैं, उस की रिप्लेसमेंट की जाये । पाकिस्तान ने 1956 में ही घपनी रिप्लेसमेंट पूरी कर ली है। इतने सालों के बाद भी गवनेंमेंट के पास राबी की रिप्लेसमेंट के लिए कोई स्कीम नहीं है। मगर कोई स्कीम है भी, तो वह इन्वेस्टी-नेमन की स्टंज से धारो नहीं गई है। प्लानिंग कमीशन कहता है कि थींग डेम नहीं बनाना चाहिए, क्योंकि उस से लाभ नहीं होगा । प्लानिंग कमीशन भौर सैंट्रल वाटर एंड पावर कमीशन उस की इन्वेस्टीगेशन की स्टेज से घागे नहीं गए।

प्रगर एक मिनट के लिए मान लिया जाये कि यह समझौता 1970 तक चलता है, तो सरकार 1970 में कितना पानी रोक सकेगी. जो पानी हिन्दूस्तान का हो गया, जिस पर पाकिस्तान का कोई हक नहीं है. जिस पानी के लिए हिन्दुस्तान ने, उस के जवानों ने भौर किसानों ने कुर्वानियां की हैं। भाज हिन्दुस्तान के किसान कम पानी ले कर भपना नजारा कर रहे हैं। लेकिन धगर 1970 तक नवर्नमेंट की रिप्लेसमेंट पूरी नहीं होती है, तो सिर्फ एक मिलियन एकड़ की रिप्लेसमेंट है. उस के बाद गवर्नमेंट के पास धौर स्कीम नद्वीं है।

पोछे क्या हुमा, इस से मुझे कोई ज्यादा गिला नहीं है। मुझे गिला है कि माज भी गवर्नमेंट सोई हुई है भीर माज भी मागे के लिए कुछ नहीं करना चाहती है। मिनिस्टर

साहब की मिनिस्ट्री में कोई इनिशिएटिव नहीं है, वहां कोई बात नहीं सूनी जाती है। किसान मेरे पास ग्राते हैं ग्रीर कहते हैं कि पाकिस्तान खारा बांच से पानी लेता था भौर वह पानी छोड़ कर हमरे टैंकों को धागे बढ़ने से रोक सकता था। लेकिन हमारी प्रावलिगेशन तो यह थी कि हम पाकिस्तान को पानी दें। गवर्नमेंट की तरफ से कहा जाता है कि इस एग्रीमेंट के जरिए हम इस तरह से बंध गए हैं कि हम इस से निकल नहीं सकते हैं। मैं इस बात को मानता हूं, लेकिन बंधा कौन? यह गवर्न मेंट खद ही तो बंधी थी, पाकिस्तान नहीं बंधा था। भ्राज पाकिस्तान की कोई प्रावलिगेशन नहीं है । वह चाहे, तो कुछ भी न करे। उस ने इनपलेटिड कास्ट दी. जिस की वजह से डिफेंस की सारी चीजें बना कर भी उस के पास पैसा बचता है, लेकिन सरकार ने इस बारे में कुछ नहीं सोचा भौर कोई कार्यवाही नहीं की ।

बेचारी पंजाब गवनं मेंट हमेशा इस के खिलाफ प्रोटैस्ट करती रही । उस के इंजीनियर मझे हमेशा कहते रहे कि सेंटल वाले यह क्या करने लगे हैं, ये हमारी धवाज नहीं सुनते । वे लोग सालहा साल तक प्रोटैस्ट करते रहे. लेकिन कभी उन की ब्रावाज नहीं मुनी गई भीर भाजभी उनकी स्नाजनहीं सुनी जाती है। माज उन की मावाजरिप्लेस-मेंट बनाने के बारे में नहीं सूनी जाती है। घौर उस वक्त एग्रीमेंट करते हुए नहीं सूनी गई।

पंजाब के किसान की जो ग्रावाज पंजाब गवनंमेंट के जरिये धाती है, ग्रगर गवर्नमेंट उस की नहीं मुनेगी, तो वह गलत फैसला करेगी, जिस का गलत नतीजा निकसेगा । इसी लिये पाज हिन्दुस्तान को ऐसे गलत नतीओं का सामना करना पढ़ रहा है, जिस हाउस का एक एक मेम्बर कह रहा है कि यह एग्रीमेंट गलत था, क्योंकि वह हिन्दुस्तान के हुक में नहीं था। जिन्हों न यह

एमीमेंट किया और हमारी धावाज को नहीं मुना, उन को गवन मेंट ने प्र भूषण दे दिया— शायद इस लिये कि वह इतना गलत एमीमेंट कर के धाए हैं, उन्हों ने हिन्दुस्तान के खिलाफ ऐसा काम किया है, जिस से हिन्दुस्तान कभी नहीं निकल सकेगा।

उस वक्त एक घाल्टरनेटिव एरेंजमेंट या। हिन्दुस्तान की प्रोपोजल थी कि हम चुनाब का पानी रावी में डालेंगे घौर उस के बाद पाकिस्तान को पानी देंगे, सेकिन पाकिस्तान उस को नहीं माना। जो घी घाल्टरनेटिव एप्रीमेंट गवर्नमेंट के सामने घाया, वह उस को मानती चली गयी। पाकिस्तान के दिमाग में हमेशा यही बात थी, कि इस एप्रीमेंट से जितना बैनिफिट हो सके, वह ले लिया जाये, उस के बाद इस एप्रीमेंट को मानें या न मानें। यही बात घाज भी उम के सामने है, जिस के मुताबिक वह काम कर रहा है।

गवनंभेंट ने पालियाभेंट, पंजाब धौर उस के किसानों की धावाज को न सुना धौर यह एधीभेंट कर लिया लेकिन वह पंजाब के किसानों की दशा को देखें। धाज किसान देश के धाखिरी गांव पर बैठा है। उस के घर पर बम पड़ते हैं, लेकिन वह फिर भी मजबूनी से बैठा है, लेकिन जब वह उन धादिमयों के पास पानी जाते देखता है, जिन्हों ने उस के घर तबाह किये, तो उस को धफसोस होता है।

मिनिस्टर साहब ने कहा है कि पंजाब में बार लाख एकड़ ज्यादा जमीन को पानी मिलेगा । इस दफा पंजाब में पचास परसेन्ट कम पैदावार हुई है । मोर माईदा कोई पानी नहीं घाता है, तो जों को फसल इतनी कम होगी कि कोई मन्दाजा नहीं लगाया जा सकता है । इसलिए मुझे पता नहीं कि किस ने उन को कह दिया कि चार लाख एकड़ ज्यादा जमीन को पानी मिलेगा । यह ठीक है कि कि पंजाब का किसान रैजिलयन्ट है, बहाद्वर हैं। बह इस बात की कोशिश करेगा कि प्राइम मिनिस्टर ने जो प्रपील की है, वह पूरी मेहनत कर के उस को पूरा करे। लेकिन हालत यह है कि पिछले साल से प्राप्ता भीपानी उस को नहीं मिला।

मिनिस्टर साहब उस एबीमेंट को जस्टिकाई करते हैं भीर कहते हैं कि वर्ल्ड बैंक से इतना लेना है, इतना देना है । यह इं बैंक तो समझौते में था ही नहीं । वह हिन्दूस्तान से क्पया लेता है भीर उस की भागे दे देता है। वह इस से ज्यादा कुछ नहीं करता है। लेकिन इस समझौते के मुताबिक पाकिस्तान की क्या भाक्तिगेशन है। क्या गवनंमेंट ने कभी पाकिस्तान की धाब्लिगेशन को जानने की कोशिश की ? हमारे कमिश्नर को वहां जाने नही दिया जाता है। क्या गवनंभेंट ने कभी उस बात को पालियामेंट के सामने रखा कर उस के बरिख-माफ कहा ? गवनैमेंट हर एक बात पर सबमिट करती जा रही है भौर पाकिस्तान यह समझता है कि हिन्दस्तान इस से बंधा हमा है भीर वह इस को तोड़ नहीं सकेगा, इसलिए जहां तक हो सके. ज्यादा से ज्यादा कीमत ले लो ? उस के खिलाफ इस हाउस में रिजेटमेंट है। कई चीजें एंसी भी होती हैं जो कि समझौते के भी बरिखलाफ होती हैं।

सब से ज्यादा धगर इस देश के किसी इलाके को इससे दुख है तो वह मेरे इलाके को है। उसके बाद महाराजा कर्णी सिंहुजी का इलाका धाता है। फिर धमृतसर जिले का इलाका धाता है। ये सभी लोग बहुत दुखी हैं। उनको पानी नहीं मिलता है। लेकिन पाकिस्तान को पानी दे दिया जाता है। पाकिस्तान को पानी दे दिया जाता है। पाकिस्तान को पानी दिये जाने पर वे बहुत दुखी हैं। उनकी एक धावाज है कि उनको पानी मिले। मैं फिर कहता हूं कि धगर हिन्दुस्तान का घला इसमें है कि पाकिस्तान को पानी दिया जाए तो धाप ऐसा धी कर सकते हैं। लेकिन जो गलतियां धाप कर चुके हैं उनको धाप दोहराते न जायें। उनको धाप कंटिन्यून करते जायें। धगर हिन्दुश्तान

[श्री इकबाल सिंह]

की गवनंमेंट की, हिन्द्स्तान की इसमें इज्जत है तो इस इज्जत को बरकरार रखने के लिए हम भौर भी तकलीफ बरदास्त करने के लिए तैयार हैं और बरदाश्त करेंगे श्रीर ग्राप इस समझीते को जारी रख सकते हैं। लेकिन ग्राप एक बात जरूर करें। ग्राप इसका पक्का इन्तजाम करें कि 1970 के बाद हम पूरा पूरा पानी का इस्तेमाल करें। उस वक्त राव साहब या उनकी जगह पर भीर कोई भगर मिनिस्टर तब हो, तो वह यह न कहे कि म्राज भी पाचस परसेंट पानी पाकिस्तान में इसलिए जाएगा क्योंकि हम बीस साल तक सोधे रहे हैं, हमने पूरे इंतजामात नहीं किये हैं। कोई भी इस तरह की बात को बरदास्त नहीं करेगा। कोई भी इस तरह की चीज को नहीं मानेगा। म्राज भी भ्राप सोषे हुए हैं। रिप्लेसमेंट्स के सिल-सिले में कोई बात नहीं कर रहे हैं। जो पानी है कैसे उसका हिन्दुस्तान में इस्तेमाल किया जाए, इसके क्या इन्तजाम हों, क्या क्या करने की जरूरत है, यह सब भ्राप नहीं कर रहे हैं। दो दरियाच्रों की तो म्रापके पास प्रोपोजल्ज हैं लेकिन तीसरे दरिया के बारे में कोई प्रोपोजल्ज नहीं हैं भीर न भ्रापने कुछ किया है। थीन डैम जो कि रावी पर बनना है, उसके बारे में भ्रापने कुछ नहीं किया है। ब्राप दसवां हिस्सा पानी का नहीं रोक सकते हैं। धगर भापने 1970 तक थे सब काम नहीं किये तो धापके पास तब क्या जवाब होगा। भ्राप कहेंगे कि बीस साल लगते हैं एक डैम बनाने में इस वास्ते 1990 तक पाकिस्तान को पानी जाएगा तो उस बन्त धाप धपनी इस बात को जस्टिफाई नहीं कर सकेंगे। इसका कारण यह होगा कि आपने जो भ्रापको करना चाहिषे या नहीं किया। उस वक्त प्रापके लिए इस बीच को जस्टि-फाई करना बढ़ा मुश्किल हो जाएगा।

ग्राप सोचें कि ग्रापके क्या ग्रान्तिगेतंत्र हैं भौर पाकिस्तान के क्या ग्रान्सिगेतंत्र हैं। ग्रगर हमको भ्रपने भ्राब्लीगेशंज पूरे करने हैं तो पाकिस्तान को भी भ्राप मजबूर करें कि वह ग्रपने ग्राब्लीगेशंज पूरे करे । उस दिन के बाद हम पानी बिल्कुल न दें। पैसा धगर देना है तो वल्डं बैंक को कहें कि इन-वैस्टीगेशन होना चाहिये । पाकिस्तान को द्मगर उसने कोई डिफॅस के मैं जर बनाने हैं तो हम उसके लिए पैसा नहीं देंगे । पाकिस्तान ने जो कास्ट को इनफ्लेट किया है उसके बारे में हम गौर करना चाहते हैं। इस पर तो कम से कम वर्ल्ड बैंक गौर करे, ऐसा तो हम उससे कह सकते हैं। ध्रगर पाकिस्तान ने यह दीवार बनानी है हिन्दुस्तान के खिलाफ, हिन्दस्तान की फौज के खिलाफ, हिन्दस्तान की जनता के खिलाफ तो हम उसको ऐसा नहीं करने दे सकते हैं। भगर वह चाहता है कि हिन्दुस्तान को नुक्सान पहुंचे तो हम इसको बरदास्त नहीं कर सकते हैं। इस तरह से काम भ्रगर पाकिस्तान करता है भौर हम देखते रहते हैं, पैसे देते रहते हैं तो हिन्दुस्तान की जनता भ्रापके साथ नहीं होगी । इस वास्ते घापको विचार करना चाहिये कि इपये का कहीं गलत इस्ते-माल तो नहीं हो रहा है। इच्छोगिल कैनाल ही एक नहर नहीं थी। इसको डिफेंसिव मैजर के तौर पर भी इस्तेमाल किया जा सकता था । धगर इस तरह के डिफेंसिव मैशर्ज के तौर पर नहरों को बनाना है तो उसके लिये पैसा देना कहां तक वाजिब है, इसके बारे में भी भाप वर्ल्ड बैंक को कड़ सकते हैं भौर उससे कह सकते हैं कि बह् इस पहलापर भी गौर करे।

हमारे नाषपाई जी ने कहा है कि हमारा धौर पाकिस्तान का समझौता है, वर्स्ड वैक इस समझौते में नहीं धाता है। लेकिन धगर धाप कहते हैं कि धाता है तो जितनी धाम्सीगेशंब हमारे उपर हैं, उतनी ही पाकि-स्तान के ऊपर धी हैं, वर्स्ड वैक के ऊपर धी हैं। धगर पाकिस्तान इन धाम्सीगेशंब को नहीं मानता है तो धाप धी उसको कहा सकते हैं कि हम कैसे मानें । हमारी जनता हमें कैसे इनको मानने दे सकती है ।

माप पैसे देते मा रहे हैं। इस साल भी आपने पैसे दे दिये हैं। भव आप इस साल में यह देखें कि पाकिस्तान का रवैया कैसा है, उसका अरेंजमेंट कैसा है। धगर आपके इंडस वाटर के कमिश्नर को वहां नहीं जाने देते हैं तो फिर भापके ऊपर कोई भावलीगेशन कैसे रहता है। माप हर बात को एग्जामिन करें। हर बात के बारे में श्राप सोचें। सब से बड़ी गलती बाप ने यह की है कि बाप ने कभी उन लोगों की बात की नहीं मुना है, उन लोगों की बाबाज को नहीं सुना है जो ब्राप को इस के बारे में बतलाने की ख्वाहिश रखते रहे हैं। घर भी मैं कहता है कि कुछ मैम्बर्स पालियामेंट की ग्राप कमेटी बनायें। उस कमेटी के साथ बैठ कर ग्राप सोच विचार करें इस चीज के समी पहलुकों पर । इस में कांग्रेस के भी मैम्बर हो सकते हैं श्रीर विरोधी दलों के भी हो सकते हैं। यह कमेटी सोच विचार करे कि इस समझीते का धच्छे दग से पालन कैसे कर सकते हैं, इम्प्लेमेंट कैसे कर सकते हैं। भगर पाकिस्तान जिह करता है तो कैसे निकला जा सकता है, इस पर इस कमेटी में सोच विचार हो सकता है।

एक बार फिर मैं यह कहना चाहता हूं कि प्राप पैसा देना चाहते हैं तो दें। लेकिन ध्राप देखें कि पिछली तारीख न दोहराई जाए। हिन्दुस्तान की जनता के जखबात को बता कर घ्राप पाकिस्तान को पैसा दें तो यह एक सही रास्ता होगा। हिन्दुस्तान के किसानों के जो जबबात है, उन को बता कर ध्राप पाकिस्तान को पैसा दें। घ्राप उन को यह बता सकते हैं कि इस किस्स के हासात है। यहां किसानों को पानी नहीं मिलता है घौर पाकिस्तान को पानी जाता है तो घ्राप जान सकते हैं कि यहां के कोगों की क्या फीलिक्स हो सकती हैं, उन के जबबात कितने ध्रक सकते हैं। डा॰ राम मनोहर लोहिया (फरंखावाद):
संधि के खिलाफ ज्यादा तर लोग बोले हैं
लेकिन प्रन्त में वे कमजोरी दिखाते गये भौर
कहते गये कि सन्धि को तो मानना चाहिए।
मैं साफ साफ कह देना चाहता हूं कि यह संधि
भगर बहुत मजबूत हो तब तो टूट चुकी है
भौर प्रगर कमजोर होना चाहते हो तो
कम से कम स्थगित हो चुकी है। वह स्थों,
यह मैं बता देना चाहता हूं।

मैं इच्छोगिल नहर के बारे में पहले कुछ तथ्य बता देना चाहता हूं।

यह केवल पैसे और पानी का मामला नहीं है। इच्छोगिल नहर के ऊपर 56 पुल हैं और उन में से एक एक पुल पर 80-80 टन से ज्यादा बजन का टैक, यानी पैटन टैंक चल सकता है। इस छोटी सी नहर पर 56 पुल हैं। मैं समझता हूं कि यह भद्वितीय नहर है।

उस के साथ साथ दूसरी बात बताऊं कि कसूर भीर खेमकरन के बीच में एक मुरंग बनी हुई है जिस सुरंग का इस युद्ध से बड़ा जबर्दस्त सम्बन्ध था, जिस सुरंग के पानी को बन्द कर के पाकिस्तान ने भपनी पलटनें छिया कर ऐसे भेजी कि भारत की पलटनें फंस गईं। खेमकरण भीर कसूर वालो जगह हमारी मात हुई तो उस का कारण यह इच्छांगिल नहर की सुरंग था। तोपची बक्सों के बारे में भीर ज्यादा मैं नहीं कहना चाहता हूं। लेकिन इस इच्छांगिल नहर को हमेशा ध्यान रखो जब भाप इस सिन्धु पानी संधि के ऊपर सोच विचार करें।

मैंने घभी कहा कि कम से कम जो कमजोर लोग भी हैं उन्हें इस संधि को स्विगित समझना चाहिए। मैं भाग का भ्यान दफा 8, धौर उस के भाग 4(डी) की भोर दिलाना चाहता हूं। यह पंग्रेजी में है धौर मैं इसे पढ़े देता हूं। यह पाकिस्तान धौर भाष्ठ दोनों के कमिशनरों से सम्बन्ध रखती है। [डा॰ राम मनोहर लोहिया]

(d) to undertake promptly, at the request of either Commissioner, a tour of inspection of such works or sites on the Rivers as may be considered necessary by him for ascertaining the facts connected with those works or sites;

इस सम्बन्ध में मैं थोड़ा साम्रर्जयह कर दंकि जब माननीय इंद्रजीत गुप्त जी ने पांच बरस वाली बात कही तो ग्रगर वह जराइस प्रनुच्छद को भी पढ़ देते तो उन को पता चल जाता कि पांच बरस नहीं, बल्कि हमेशा भौर हर वस्त हमारे कमिश्नर चाहें तो काम करा सकते हैं। जब यह पैसा दिया था उस के एक क्षण पहले भी कमिश्नर कह सकते थे कि हमें यह पहले जांच करनी है, तब उस के बाद हम कोई कारशाई करेंगे। यह धारा 8, 4(डी) जो मैं ने ध्राप को पढ़ कर सूनाया है, उस के मताबिक है। माननीय राव साहब ने उस पर कहा है कि इन सब धाराधों का मतलब पाकिस्तान इस तरह से लगा सकता है कि हम सिर्फ नदियां देखने दे सकते हैं, नदियों के साथ जो नहरें वर्गैरह लगी हुई हैं उन को नहीं देखाने देते हैं। मैं यह कहना चाहता हूं कि इस का यह प्रथंलगाना बिल्कुल गलत है। इस का कारण यह है कि धारा 1 भीर उप-धारा 3 में नदी का मतलब बताया गया है। वैसे धारा 7 में जहां कहीं रिवर्ड मार्थे तो समझा जाए कि ये सब नदियां होती हैं। धारा 1 की उपधारा 3 में यह है:

"The term 'Indus'... means the named river (including connecting Lakes, if any) and all its tributaries."

ये प्रन्द बिल्कुल साफ हैं। कर्नीवटण लेक्स में इच्छोगिल नहर प्रा जाती है। फिर भी कोई इस का प्रयं यह लगाता है कि कर्नीवटण लेक केवल प्राकृतिक झील हो सकती है तो मैं कहूंगा कि वह धनयं लगाता है। कर्नीवटण लेक के प्रयं के धनुसार प्राकृतिक भीर भारभी के हाल की बनाई हुई चीज हो सकती है। कम से कम लड़ाई के लिए कर्नाक्टग लेक्स के लिए जो मैं ने सभी परिभाषा बताई है उस को डा॰ राव साहब याद रखें। ६ व मामला बहुत देर का हो गया है, लेकिन याद रक्खें तो भच्छा है।

धारा 9 में बिल्कुल साफ तौर से जो मतभेद भौर झगड़ हैं उनके सुलझाने का रास्ता बतलाया गया है। रास्ता यह है कि भगर कोई मतभेद है भौर किसी विशेषज्ञ द्वारा वह हल नहीं हो सकता हो तो दोनों कमिश्नरों में से कोई भी उस मतभेद को झगड़े का रूप दे करके एक पंच भ्रदालत के लिये दक्ष्यस्ति कर सकता है।

"A Court of Arbitration shall be constituted to resolve the dispute."

मैं इस समय इस सरकार के ऊपर एक मयंकर द्यारोप लगाना चाहता हं कि उसने इन घाराघों का इस्तेमाल नहीं किया मौर बहुत जल्दी में पाकिस्तान को पैसा दे दिया, इस सन्धि को स्थिगत नहीं किया । मतभेद को झगडे का स्वरूप नहीं दिया जबकि यह धारायें बिल्कुल साफ ग्रापके सामने हैं। भौर वह किसने नहीं किया जब इस पर भाप सोच विचार करने लगेंगे तो मामला भीर गढ-बड़ हो जायेगा । मैं थोड़ासासोच विचार करूंगा कि क्यों ऐसा नहीं किया। खाली भ्राप काध्यान इस पर भी खींच दुंकि यह सन्धि तो ट्ट ही चुकी हैं। उस का उसमें जिक हचा है क्योंकि उस सन्धि के प्राक्क्यन में कहा गया है कि ग्रधिकारों ग्रीर कर्तव्यों को निश्चित करने के लिये एक सदभावना भौर दोस्ती की भावना में यह काम किया जारहा है। सदभावनाभीर दोस्तीयह दो चीजें जरूरी हैं प्रधिकार धौर कर्तव्य के सिये। फिर कहा गया है कि जो भी सवाल धागे वन करके उठें उनको सुलझान

के लिये एक सहयोग की भावना की ज़रूरत है। एक सहयोग की भावना एक तरफ भौर दूसरी तरफ दोस्ती को भावना । प्राक्कियन में निहायत निम्चित शब्द हैं।

इस सम्बन्ध में मैं खास तौर से भपना एक निजी घनुभव बता देता है । सन् 1961-62 में दुनिया के एक बढ़े नामी जज डगलस मुझ से लड़ पड़े थे इस सन्धिको लेकर। मैं ने तब तक सन्ध को पढ़ा नहीं था। लेकिन मैं जानता था कि यह सब सन्धियां किसी छोटे से दायरे के ऊपर फैसला करवा लेती हैं, मगर बड़े सवालों के कपर कोई फैसला नहीं हो पाता है। जिस का नतीजा यह है कि वक्ती तौर पर ऐसा सगता है कि मांमला तो हल हो गया धौर चीज हाम लग गईं, लेकिन हाम लगा कुछ नहीं करता। तो जज डगलस ने इस पर बहुत जोर दिया कि देखी, तुम्हारे देश ने गजब का काम किया है जिस को बहुत से देश नहीं कर पाये। तभी मैंने जज डगलस से कहा कि देखो जज, धमरीकी उदारवादियों में यह दोष हमेशा से रहा है, उदारवादी, जो धमरीका के कट्टरपन्यी हैं उन के बारे में मैं कुछ नहीं कहना चाहता, लेकिन जो उदार-बादी हैं वह किसी भी प्रश्न के एक सीमित टुकड़े को देखा करते हैं भीर दूसरे सीमित टुकड़े को देख कर के भी उस के म्यत्यकालिक महत्व पर खश या नाखश हो जाया करते हैं। उन की दुष्टि लम्बी नहीं होती और वह पूरा मसला देख नहीं पाते । तो जस्टिस डगलस भीर उनके जैसे जितने भी धमरीका के उदारवादी हैं मैं उन से कहंगा कि इस प्रकार की सन्धियां बजाय दुनिया में शान्ति भीर सद्भावना की माता को बढ़ाने के दुनिया में एक वैमनस्य भीर द्वेश भौर भन्त में युद्ध की मात्रा को बढ़ाया करती है।

इसिलये मेरा यह कहना है कि घाप की लोक समा में मैं जो प्रस्त उठा रहा हूं वह बास्त्री बनाम राम सुमग सिंह नहीं वह सवास बास्त्री बनाम शास्त्री है क्योंकि माननीय प्रधान कंडी दो जीम धी हो छिर से बोना करते

हैं एक साथ । भ्रक्सर इसी लोक सभा में कई प्रश्नों पर बोलते हुए वह कह दिया करते हैं कि पाकिस्तान धाक्रमणकारी है, पाकिस्तान शब है भौर साथ ही कहते हैं कि सुरक्षा परिषद ग्रीर दुनिया हमारे कपर बहुत ज्यादा धन्याय कर रही है कि बह पाकिस्तान को धाक्रमणकारी धौर क्रवुनहीं मानती। दुनिया बाले पलट कर इन्हीं प्रधानमंत्री को कह सकते हैं कि हजरत, जब भापने सिन्धुनदी के पानी पर बहस की बीतब तो ऐसा लगा कि मामला बहुत बढ़िया है, शबु धौर धाकमणकारी का मामला है ही नहीं, मामला तो कुछ बोस्तों में बाटपट हो जाने का है भीर भागे बनाते चलते रहने का है। इस लिये मैं इस सरकार से बिल्कुल साफ कहना चाहता हं कि वह दो सिर एक साथ रख कर बातचीत करना बन्द करें कि जब मन में धाये तब तो मृंह से युद्ध की धाग बरसा जाया करे धौर जब मन में चाये तब दूसरे मुँहसे शान्ति की बर्फ उगल विया करे। इस का नतीजा यह होता है कि उस समय कोई विचार प्रच्छी तरह से हो नहीं पाता । मनमाने तौर से यहां तर्क दे दिया जाता है भीर मेरे जैसे भादमी के लिये कठिनाई हो जाती है कि तक को बुद्धि के भाषार पर तौल दें क्योंकि माननीय प्रधान मंत्री युद्ध में या किसी वक्त पता नहीं कौन सा मुंह बोल देंग, कभी शान्ति वाला कोल देंगे कभी भाग वाला कोल देगें। मेरे जैसा धादमी तो कोई न कोई कसौटी, कोई भाधार भीर बुनियाद पाहता है तकों बासा ।

इस लिये मैं माप से इच्छोगिल नहर के बारे में कहना चाहूंगा कि जब इसके 56 पुलों का इस्तेमाल हुमा भीर जब कसूर भोर खेमकरण वाली मुरंगों का इस्तेमाल हुमा भौर जब उससे भारतीय पलटनों की काफी नाका:-याबी हुई या भारत सरकार की हुई, जिस को भाष जानते ही है, जिस भीज पर पर्दा पढ़ रहा है, उस पर भाष विभार करें। भारत [डा॰ राम मनोहर लोहिया]

सरकार का जो निकम्मापन ग्रीर नालायकपन इस लड़ाई में हुन्ना है उस का क्या कारए। या। एक तरफ तो पैटन ये। ग्रमरीका के बारे में मुझे इस वक्त कुछ नहीं कहना लेकिन दूसरी तरफ मैं ब्रापसे इस वक्त रूसी पी० टी० 76 टैं कों के बारे में जरूर कहना चाहंगा। उन को चर्चा इस लोक समा में नहीं हुई ग्रीर जहांतक मैं जातता हुं श्रद्धवारों में भी नहीं हुई । मैं बतलाना नहीं चाहुंगा कि कितने टैंक ये लेकिन इतना जरूर कहना चाहंगा कि पी o टी o 76 रूसी टैकों ने इन पैटन टैकों का प्रच्छी तरह से मुकाबला किया है । हिन्दुस्तान के प्रवदारों में बैन्द्रियन का जिक तो ग्रह्मर दुपा है जो कि पंग्रेजों का है, लेकिन रूपो गो० टो० 76 का नहीं हमा। मैं जान-बुत्र कर नहीं बतला रहा हूं कि वह किस तादाद में वे। परन्तु इससे कमो यह मत समझना कि मैं इस्त की हर बात को बद्दिया मसझता हूं भीर ग्रमरीका की हर बात को खराब समझता हुं। इ.स. मामले में रूप ने प्रमरोका से ज्यादा भारत के पति सदमावना और दोस्तो का बर-तःव किया है। इतता हो मैं कहता चाहता हुं। मगर इसके साथ साथ यह भी कहना बाहुंगा कि लाहीर तक भारतीय पलटन पहुंच नहीं पाई इसमें जितना कसूर भारतीय पलटन **प्रयवा भारत सरकार का है उतना निकम्मा**-पन भीर नालायकपन उन का नहीं, लेकिन मुझे शक होता है, धौर धाज वह शक श्री इन्द्रजीत गुप्त के भावण से मजबूत हो गया, कि कभी किसी मौके पर इस्त ने भारत से कहा न हो कि देखों, लाहौर मत लेना, यह काम धच्छा नहीं । ऐसा काम दोस्तों को नहीं करना चाहिये। मेरे जैसा भादमी जब लाहीर लेने की बात करता है तो मैं साफ कर देना चाहता हं, क्योंकि इसका जिक परदेशी भखवारों में मो हमा है, धंप्रेजों के यहां भी हमा है कि सोगजिस्ट कहते हैं कि पूर्व बंगाल ले लो, लाहौर ले लो, कि मैं कोई मुक्ति युद्ध नहीं कराना चाहता। किसी इलाके में मुक्ति युद्ध नहीं कराना चाहता । इस लड़ाई में मेरा

पाकिस्तान से कोई झगड़ा नहीं है। लेकिन जब पाकिस्तान ग्रथवा चीन हमारे ऊपर हमला करता है, युद्ध करता है, भ्रपनी पलटन हमारे देश में घुसा देता है, उस समय के बारे में जरूर कहना चाहता हूं कि जब भ्रपनी पलटनें निकल पड़ें तो उन को भ्रच्छी तरह से कारगर होना चाहिये। कहीं बीच में नहीं रुक जाना चाहिये। बोच में पैर में मोच नहीं भ्राजानी चाहिये, सैंकड़ों की संख्या में इच्छोगिल के तोपची बक्सों को देखा कर धबरा नहीं जाना चाहिये। भगर ऐसा होता तो पिछले युद्ध में मैजिनो लकीर जो थी उस के सामने जर्मन पलटनें बिल्कुल रुक कर खड़ी हो गई। होतीं। यह जो चार इंच या घाठ इंच वाले बक्से हैं उनमें क्या कुछ दम है । उन सब को काट कुट कर हम भ्रागेबद जा सकते थे। यह इञ्डोगिल नहर इतनी वाहियात नहर है लेकिन उसने भारतीय पलटनों को भ्रयवा भारत सरकार, न जाने किस को कहुं, मजबूर किया एक निहायत नामाकूल बेवकुफी पल-टनी मामले में करने के लिये, यानी राजस्थान के जरिये सिन्ध के ऊपर हमला करने के लिये जो कि बिल्कुल खराब चीज थी भौर होनी नहीं चाहियें थीं। मैं समझता हुं कि जब इच्छोगिल में प्रापने उन तोपची बन्दकों को देखाधीर जिस वक्त देखाकि सुरंगों ने उस रास्ते को काट कट दिया, उस वक्त भाप वबरा गये । पहला घक्कातो एक हद तक सफल हुमा लेकिन दूसरा घक्का देने के पहले एक तरफ तो विजय चौक वाला दिल नाजुक हो गया भौर दूसरी तरफ मुझे श्री इन्द्रजीत गुप्त के भाषण से ऐसा लगता है कि रूसी लोगों ने भी कुछ बोड़ासाइधर उधर कासन्देशाभेज दियाकि तुम जरा सम्भल कर चलना । इस के ऊपर भगर कुछ स्सियों को सफाई देनी हो तो दें। मेरा दिल उनके लिए माजकल कुछ दोस्ती का हो रहा है। मुझे बतला के वर्तेतो मच्छा।

16 hrs.

साहीर ग्रीर तिब्बत की जब मैं बातें करता है तो इसलिए कि लाहीर ग्रगर भारतीय 1223

पलटन ने ले लिया होना तो ग्राज हमें यह मुसीवत न देखनी पड़ी होती। भ्राज हासत यह है कि पाकिस्तान की सरकार कहती है भीर वहां की जनता दिश्वःस करती है कि पाकिस्तान ने लड़ाई जीत ली है। बात बिल्कुल निध्यित रूप से ग्राप से कह रहा हूं। पाकिस्तान के दश करोड़ ग्रादिमयों में मुभक्तिन है कि एक करोड़ या पचास लाख को छोड़कर बाकी इस बात का विश्वास करते हैं कि पाकिस्तान ने लड़ाई जीत ली है। यहां भी मैं दब कर रह रहा हूं, बहुत सी बातें नहीं बताता । दबने की बात मुझे इसलिए कहनी पड़ती है कि कहीं कोई ऐसी बात न कह दूं कि जिससे सरकार का नालायकपन साबित हो जाए ग्रीर पाकिस्तान को फायदा हो जाए। तो यह सोच कर मैं भागनी जीम पर बड़ा नियंत्रण लगाए हुए हुं। लेकिन साथ साथ यह भी याद रखना चाहिए कि यहां पर झूठ बोलकर हिन्दुस्तान की जनता को भ्रम में हाला जा रहा है जैसे हमने लड़ाई बहुत घच्छी तरह फतह कर लो हो। ऐसी बात नहीं है। तो पहली बात तो यह है कि स्थिति का प्रवलांकन करके ग्राप भविष्य के लिये नतीओं निकालें। भीर इस सन्धि के सिलसिले में मैं भ्रापको एक खत भौर कुछ रूई दिखा देना चाहता हूं। यह रूई पाकिस्तान की जमीन में पैदा हुई है। यह मुझको पल्टन के एक म्रफसर ने भेजी थी। मैं उसका बड़ाकृतज्ञ हुं। शायद यह रूई

पुनर्वास मत्री (श्री स्थानी) : भ्राप इसका जिहाफ बना जीजिए ।

डा॰ राम मनोहर नोहिया: इसका लिहाफ बना सकते हैं त्यागी साहब अपने ही लिए। वह जितने लम्बे चौड़े हैं उनके लिए यह काफी होगा।

मुझे यह रूई भेजी गयी थी दिवाली का द्वीपक जलाने के लिए। क्योंकि यह पल्टन का पत्र है इसलिये पुलिस ने इस को पढ़ लिया होगा। मेरे सारे पत्न पढ़ लिए जाने हैं। तो मैं उस अफसर का नाम आपको बताता हूं। बहु है मेडर कुंबर जीत सिहा उन्होंने यह पत्न भेजा और यह कई दिवाली का दीया जलाने के लिए! (अध्यवषान)

मभीतो मैं बहुत सी चीजें नहीं बतला रहा हूं। त्यागी जी मैं इस वक्त वे बहुत सी बार्ते नहीं कह रहा हूं कि जो दुनिया घौर इसि-हास की निगाहों में श्राप को निवस्मा साबित करें। धभी मैं अपनी जीभ रोके हुए हूं। लेकिन इस मेजर की मैं कद्र करता हूं। उस का प्रेम तो देखिये। कायद यह रूई पाकिस्तान के उस इलाके से धायी है जहां इच्छोगिल नहर बनी है। मैं उस घफसर को भीर भपने सिपाहियों को भारत की जनता की स्रोर से एक सन्देशा देना चाहता हूं। वह प्रभी जिस जमीन पर पहुंच गए हैं, प्रागे उस से दूर भी पहुंच सकते हैं। क्योंकि यह मेरा पूरा विश्वास है कि यातो हिन्दुस्तान भीर पाकिस्तान का महा संघ बनेगा वरना दो पांच दस बरस के **भन्दर भन्दर एक बड़ा युद्ध होगा, हो कर्** रहेगा। भौर उस वक्त हो सकता है कि हमारी पस्टन उन के इलाके में सम्बी पहुंच जाए। तो मैं उन से कहना चाहता हूं कि जिस जमीन पर धाप पहुंचे हो, वह शतुकी जमीन नहीं हैं। उस को रोंदना नहीं। वह जमीन भपनी है। उस को प्यार करना। वहां के लोग भपने हैं वहां की सरकार जालिम है लेकिन वहां के लोग, मर्द भी त अपने हैं। मैं अपने अफसरों भीर श्रपने सिपाहियों से कहना चाहता हूं जो काम यह सरकार नहीं किया करती, कि पाकिस्तान में बसने व ले लंगों को भीर खास तौर से भीरतों को हमारी पल्टन के ग्रफसर भीर सिपाही भपनी वहिनें समझें, तभी जा कर यह सारी क।रंबाई कारगर होगी । भौर हम बास्तव में हिन्दुस्तान भीर पाकिस्तान के भेद की खत्म कर मर्केंगे। मैं इस श्रफसर को धौर इस पस्टन को इस रूई के सम्बन्ध में यह सन्देख

[डा॰ राम मनोहर लोहिया]

देना चाहता हुं। मैं समझता हूं कि ग्राप सब इस सन्देश पर भ्रपनी छाप लगाएंगे।

श्री राषेलाल ज्यास (उज्जैन) : जिस पाकिस्तान के हिस्से में हम पहुंचे हैं बहां कोई भाई बहिन है ही नहीं, वे तो चले

डा॰ राम मनोहर लोहिया : इस बार तो भ्राप भागे नहीं बढ़े, मोच भ्रा गयी थी। मैं भ्रमी की नहीं कह रहा हं। इस वक्त तो वे लोग राजस्थान में ज्यादा ग्रागए हैं। लेकिन ग्रगली दफा जब कि ग्राप के दिल मजबत हो जाएं, जब शायद विजय चौक में दूसरे लीग था जाएं, रूस भीर धमरीका को सदब्दि मा जाए । भीर भाप के सिपाही लाहीर में पहुंचे तो हमारे सिपाही लोगों को मालुम होना चाहिए कि उस वक्त वह उस जमीन को रोदें न, उस को प्रपनी जमीन समझें । ऐसा करेंगे तो वहां के लोग उन को पूर्जेंगे। इसलिए मुझे यह कहना जरूरी है।

श्री स्थाणी: जहां पर हमारी फीजें पहुंची हैं, वहां पर जो पाकिस्तानी हैं उन लोगों ने कहा है कि बड़ी गनीमत रुई कि धाप धा गए, हम बडी मसीबत में ये।

डा॰ राम मनोहर लोहिया : त्यागी जी, म्राप मुझे उक्साम्रो मत, वरना म्राप की सब हरकतों पर मुझे बोलना पड़ेगा । मैं इस वक्त बाली यह कहना चाहता हूं कि मविष्य को ठीक करो, गलती को छोडो।

ग्रव जो पानी की कमी हुई है, इस सिन्ध् पानो सन्धि के कारण उससे धकाल की स्थिति रैदा हो गई है,खास तौर से राजस्थान में, भीर उत्तर प्रदेश में भी उस का भ्रमर पड रहा है। जब धनाज की कमी पडती है तो यह न समझना चाहिए कि केवल राजस्थान में ही कमी पड़ी है। उस का धसर तो उत्तर प्रदेश पर भी पड़ेगा। भ्राप को मैं एक राजस्थानी कहावत स्नाना चाहता हं इकाल के बारे में। ग्रगर ग्राप इजाजत देते तो एक कवि ने जो **भका**ल के बारे में लिखा है वह मैं सुनाता। लेकिन खैर, उस को जाने दो। मैं यह बहावत सुनाए देला है । इस पर राजस्थान के कांग्रेस वाले खास तौर से ध्यान दें। वह इस प्रकार

पद जगल धड़ कीटड़ी, बाहां बायड़मेर. भूलाचुनां जो धपुर, धांवां जैस्हमेर ।

इस द्रकाल के पैर तो महाराजा करनी सिंह जी के विवारे ? में है, भी र इस का धट के टेडे में है, इस की बाहें बाड़ मेर में हैं। यह भूला चका वर्भ जोधपुर में भी पहुंच अनुता है लेकिन उस का घर जैस्समेर में है। मेरे एक मिल ने इस पर एक कविता लिखी थी, लेकिन मैं इस वक्त उसे नहीं सुनाता । उस कवि ने धकाल की रियति के बारे में लिखा है कि ग्राज भारत में ब्रवाल की स्थित इतनी भयंकर हो गर्य है वि वेवल राज्यवान में उस की बांह भौर पैर नहीं हैं, बर्क्सिसारे देश में यह चीज फैल गर्य है।

भीर इसलिये मैं बहुत शास्त हो बार के एक बात बहना चाहता है। इस के प्राप कृपाकः वेधमकीन समझें। भ्रवसर मेरी बातों के लोग धमकी समझ लेते हैं। लेकिन यह बात निश्चित रूप से साफ रहे कि इगर युद्ध कभी चलता है भीर उसके चलते हुए भकाल पडता है सब तो मेरे जैसे लोग भीर समाजवादी दल उस धवाल को गोली की मार की तरह स्वीकार कर लेंगे। गस्सा श्राएगा, लेकिन चप रहेंगे। लेकिन जब लड़ाई नहीं चल रही हो, यद्ध बन्दी हो, गोली बन्दी हो, तब भी भगर अभाल रहता है भीर उस वक्त कहा जाता है कि यह स्थिध जल स्थिध के कारण हम कुछ नहीं कर पारहे हैं भीर यहां यह दे रहे हैं भीर वहां वह दे रहे हैं, तो मैं इतना साफ क्हना चाहता हुं कि मेरे जैसे लोग उस पर न केवल प्रथमी जीम खोलेंगे बहिक कुछ न कुछ कार्यवाई कर के उस प्रकाल को लाने बाली संस्था, यानी भारत सरकार को खत्म करने की कोशिश करेंगे। इसलिये इस के बारे में बहुत शान्त हो कर प्रौर गम्भीर रूप से विचार हो जाना चीहिए, वरना फिर जब घटनायें हो जानी हैं तो घबरा जाने हो प्रौर कहते हो कि बिहार में क्या हो गया, वहां क्या हो गया।

भ्रन्त में मैं खास तौर से एक निवेदन करना चाहता हूं कि हमारे प्रधान मंत्री दो सिरके हो करन रहें क्यों कि दो सिर वाले नोग भ्रच्छे नहीं हुमा करते हैं।

भी **च० भ० कृपालानी** : रावण के दस सिर ये ।

डा॰ राम मनोहर लोहिया: मैं मानता हूं, लेकिन रावण जैसा विद्वान होना ग्रासान नहीं है ।

भारतको पिछले 1500 सालों की परम्परा को देखते हुए जब कभी हमारा जैसा घादमी कोई प्रश्न उठाता है शान्ति का तब तो प्रधान मंत्री साहब का वह मुख बास जाता है कि पाकिस्तान भाकमणकारी है। पाकिस्तान ने हमला किया सुरक्षा परिषद् पहले इस मामले को तय करे तब हम कोई भौर मामले पर सोच विचार करने जायेंगे। जो ब्रादमी ब्रपना यह मुह खोल लेता है उस मादमी की सरकार की तरफ से सिंघ पानी संधि के बारे में घाज जिस तरीके की चर्चा हुई मझे हैरत होती है कि घाखिर उस भादमी के कोई बिद्ध है, कोई जीभ है, कोई सिर है या सिफं मौके बेमौके जो जब चाहा कहते रहो भौर वाहवाही लटते रहो भौर जहां कहीं भी जैसे काम चलें वैसा कह दिया करो। इसलिये बहुत शान्ति से भौर ठंडे दिल से मैं निवेदन करता हं वह हजरत नहीं हैं लेकिन उन की जगह विदेश मंत्री साहब हैं, देखो एक जीभ रक्खो, एक सिर रक्खो। यह मैं समझ सकता हं कि कभी किसी बात को पूरा करने के लिए पूरक

बीज बलती है। लेकिन उल्टी बीज साथ साथ नहीं चल सकती। पाकिस्तान ग्राकमण-कारी है भौर पाकिस्तान के साथ दोस्ती करनी है भीर शान्ति बना कर रखनी है । यह दोनों चीजें साथ साथ चलाने की कोशिश करते हो मालुम होता है कहीं सून रक्खा है कि दनिया में एक समुद्र है जहां दानानल है तो उसका नतीजा क्या होता है ? तनाव बढता रहता है भौर इस के बारे में मैं भी कहता हं इमेशा तनाय जब देखी तनाय, प्राज युद्ध नहीं, गोली नहीं चल रही है, लेकिन मन में तनाव है, पाकिस्तान के लोगों के मन में तनाव है, भारत के लोगों के मन में तनाव है। यह तनाव चलता रहता है। मझे कई दफे शक होता है कि कहीं यह झाप दोनों ने झापस में समझौता तो नहीं कर लिया है कि इस तनाव को कायम रख कर भारत और पाकिस्तान की जनता पर लगातार धन्याय करते चले जाघो। यह तनाव खत्म होना चाहिए। एक सिर रख कर. एक बोली रख कर इस तनाव को खत्म करो। जिस तरीके से जैसे भी हो या फिर हिम्मत कर के भ्रगर कह दिया है कि यह इतना बड़ा शास्त्र है तो फिर जरा हिम्मल कर के जाघो. पाकिस्तान से शान्ति करो घौर घगर चाहते हो कि यह मसला हल हो, तनाव बरम हो तो मैं कहुंगा कि यह संधि तो पाकि-स्तान ने खत्म कर दी है। पाकिस्सानी कार्यवाहियों के कारण संधिटट चकी है। इसलिए सन्धिकी सम्बन्धित धारा भी खत्म हो गयी है। इस पर भी, धगर धन धाप 8 करोड रुपया दे चुके हैं तो बहुत बुरा काम द्याप ने किया । उस के लिए धब मैं क्याशस्ट धाप के लिये इस्तेमाल करूं ? बहुत ही बरा काम किया है लेकिन सब से ज्यादा बुरा काम प्राप ने यह किया कि भ्राप देश में सोच को बिल्कुल बिगाइते चले जा रहे हैं।

Shri N. C. Chatterjee: Sir, may 1 speak sitting? I am not well.

Mr. Chairman; Yes.

Shri N. C. Chatterjee: Mr. Chairman, Sir, we should not lose sight of

[Shri N. C. Chatterjee]

the real issue before the House. You know in the morning we demanded the presence of the Prime Minister and the Minister of External Affairs here; it was not out of disrespect for the hon. Minister who is in charge of this subject, but because we intended to point out that this is not really a problem of irrigation or a problem of water but it is a political issue which must be tackled properly.

What is the issue that is before the The issue is, Pakistan House? been misbehaving. Can we trust them? Could we not have done something? This is so preposterous a thing that faces us. As a student of international law, I want to declare with absolute emphasis, the Government would have been perfectly justified in repudiating this treaty. I am reading from Openheim's International Law. "The outbreak of war cancels all political treaties between the belligerents; the only treaty that does not come to an end is the treaty which deals with war;" that is, the treatment of prisoners of war and so on. "Non-political treaties intended to set up a permanent condition of things can be cancelled at the discretion of either party." What we point out is that this treaty can be cancelled.

We are not in favour of repudiating our international obligation in a lighthearted manner. We are not going to do it. I entirely repudiate the stand taken by Sardar Kapur Singh which is not fair to this country, to the Government and to this House. He thinks we are taking up an attitude of censuring the Government or criticising it because Shri Bhutto made a vitupertive speech in the Security Council. That is not true. We are not going to degrade ourselves by going down to the level of rancour and mere verification and imitate Mr Bhutto. But I want to point out one thing seriously. As has been announced by Sardar Swaran Singh,

Washington has asked the countries belonging to NATO and SEATO not to give Pakistan any arms, because that might be misapplied and misused. We know that this was undertaking given to Pandit Jawaharlal Nehru and to India. But those guarantees and assurances have been cast to the winds. What is the guarantee that the arms will not be supplied and, if supplied, will not be used against India? We cannot trust them; we do not believe in any such undertakings.

We have read in the papers and we are deeply perturbed. It is very good of the Prime Minister to send for the opposition leaders this morning But our fundamental objection is, why do you call us, why do you summon the parliament to a debate which is really a post mortem examination of the whole thing? Why don't you call us before you made the payment? Is this the way to Parliament-after actually making the payment, after having made it a fait accompli, then call the opposition leaders and then place the whole matter before the Parliament? This is not the way to treat the Parliament and opposition leaders or the country. The country is deeply perturbed becasue they think this is something which is not done in the interests of the nation, which is really pursuing the old policy of senseless appeasement of Pakstan; and therefore, they want this thing to be repudiated.

What is the statement attributed to the minister? He is not an irresponsible person. We are convinced that this Ichhogil Canal is really a Maginot Line; it has been used as a Maginot Line. Also, our money is being paid for that now. It is no good the minister saying this has been paid for some constructions which were made four or five years back. Are you now compelling India to make payment for something which is really a military operation area? Are you really making us pay for

something which was used against India in the last conflict? That is the real point. Why should they have pill boxes in a canal area; why underground tunnels and bridges of this capacity t hat Patton tanks can go over them? What is the good of the minister saying there are not so many hundreds of pill boxes but they are much less in number? All this shows that this is part of some military scheme for the purpose of fighting India. Should Indian taxpayers be made to pay Rs. 8 crores or anything when we know this has been used for the purpose of building up military operation areas and that has been used against us? That is the real point. Neither the Prime Minister nor any other minister could satisfy us. We would not be satisfied unless and until we know that this charge is wrong. It is no good Mr. Indrajit Gupta saying that the minister has done something which is not very creditable. He has only done his duty. It is his duty to bring to the notice of the country that we are really paying for something which is part of Pakistani military preparation for fighting India and which has been used as such. Let us know whether that is the thing or not. You were there, Mr. Chairman, and you know we wanted a definite assurance which could not be conveyed to us that it was not so. Neither the Prime Minister nor any other minister could say that. Can the ministry assure 115 that this charge is not correct? We are deeply perturbed. It will not be fair to the jawans; it will have demoralising effect on the entire nation. You will find ĮD. today's papers a distinguished lady saving. "I was going to make an offer of my jewellery of gold that I have for naafter I read tional defence. But about this payment of Rs. 8 crores and how Rs. 10 crores of cargo have been seized in this blatant manner by Pakistan and we are sitting helpless, I am reconsidering my decision." It would create a very bad effect on the country. Why don't you stop it? Dr. Lohia was perfectly right. If I may draw your attention to Article 1684 Ai) LSD-8.

9(1), there it is said that any question which arises between the parties concerning the interpretation of the Treaty or concerning the application of the Treaty can be settled in the manner indicated in that Article 9. First of all you can discuss and then you can have a court of arbitration. We can easily raise a dispute as to the facts. We can easily raise a dispute both as to the application of the Treaty and the interpretation of the Treaty.

Sir, the late Pandit Jawaharlal Nehru who signed this along with Field Marshal Ayub could never have dreamt that this money would utilised for the purpose of putting up military installations for fighting India. killing our jawans and treating these pill boxes as convenient posts for shooting down Indians. I submit, that was never the intention. Therefore, basically, the doctrine of implied term applies. This is all subject to implied term that it is liable to frustration if one does something which is basically opposed, which is cardinally opposed to this Treaty. They have done it. I, therefore, submit that this Treaty stands violated by them. Its basis has been frustrated. We can repudiate it. If we did not repudiate it, we could have raised the issue under this Article and gone to a court of arbitration. There is no point in coming to us after the whole thing has been done. Even now you should raise the point before the Indus Commission and before the World Bank and ask them to let us know whether this is being utilised or this has not been utilised for other purposes, whether this has been applied or mis-applied in this manner. Unless we know that we cannot possibly ratify the action of the Government in paying these crores of rupees of the Indian taxpayers.

16.22 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

It is no good saying that we have not paid the money to Pakistan. We have paid the money to the World Bank for the purpose of paying for

[Shri N. C. Chatterjee]

what has been done by Pakistan on its own territory. Therefore, it is indirectly paying to Pakistan. It is not an excuse which should at all be accepted. I submit, Sir, that is the real issue and that issue should be clarified at the political level; if not clarified, that should be reviewed, that should be subject to scrutiny.

Shri Karai Singhji (Bikaner): Mr. Deputy-Speaker, Sir, India has just emerged victorious from a war that we have had with Pakistan and scarcely has the dust been brushed off our uniforms that the fact has been presented before us that Rs. 8 crores have been paid as one of the instalments according to the Indus Waters Treaty of 1960. Under normal conditions, I am sure, no Indian would have opposed a thing like this. But coming as it does, immediately on the cease-fire and immediately following a war which was started by Pakistan, I feel that it is indeed a great mistake for the Government to go ahead honouring treaties which normally, as a result of war, should automatically have been abrogated.

The Prime Minister has made statement to say that the Government is keen to honour its pledges as far as the Indus Waters Treaty is concerned, and I think we would like to say that under normal conditions the gesture of any government to honour its pledges is something to be proud of. But at the present juncture I feel that this is completely uncalled for. If I had been in the place of the Government myself, I am sure we would have supported such a stand in peace time, but I would urge upon the Prime Minister today that he should look at the feelings of the people, see how greatly they are disturbed, how greatly they resent this payment and then come to any future decisions with regard to any future payments.

It was mentioned this morning by some people that although we claim that there was a war with Pakistan, it was in fact an undeclared war and therefore we should go on honouring these pledges under the Indus Waters Treaty. I do not wish to go any further into this matter but, Sir you know as well as anybody else that this was perhaps one of the grimmest battles that we Indians had to fight and, whether it was a declared war or not, the fact remains that thousands of Indians lost their lives in the defence of our country. At this stage to keep giving water and hard-earned money of the country to our enemy is something which we should certainly think twice about.

There was some mention about a penalty clause. I have been looking into the Indus Waters Treaty myself and I have so far not been able to come to the penalty clause, I hope the Minister will enlighten us about this. Perhaps one of the most interesting parts of this Treaty is its preamble which I quote:

"The Government of India and the Government of Pakistan, being equally desirous of attaining the most complete and satisfactory utilisation of the waters of the Indus system of rivers and recognising the need, therefore, of fixing and delimiting, in a spirit of goodwill and friendship".

—I emphasise the term "in a spirit of goodwill and friendship—

"the rights and obligations of each in relation to the other concerning the use of these waters and of making provision for the settlement, in a co-operative spirit".

—underline the words "in a co-operative spirit"—

"of all such questions as may hereafter arise in regard to the interpretation or application of the provisions agreed upon herein, have resolved to conclude a Treaty in furtherance of these objectives, and for this purpose have named as their plenipotentiaries:"

Now the preamble I think states absolutely clearly that when this treaty was made by our Prime Minister Nehru and Shri Ayub Khan of Pakistan it was more than clear that reasonably friendly relations would continue and Prime Minister Nehru wanted that friendly relations should be developed between the two countries. But where is the climate today for the continuance of the Indus Waters Treaty? Where is the friendly spirit between the two countries when we see that Pakistan has aggressed against the integrity of our country?

The Indus Waters Treaty is wellknown and I think Shri Nath Pai has put the entire bedate in a proper perspective as between India Pakistan and the World Bank. Prime Minister Nehru had always stressed that no matter what the differences might be between our country and Pakistan, India at no time was against the people of Pakistan and in fact did not at any stage wish to see that by cutting of water supply, the Pakistani farmers were harmed. It is because of this and because of that spirit of our goodwill that this Treaty arrived at, and I am guite sure that our present Prime Minister, Shri Lal Bahadur Shastri, feels equally the same way, feels the same concern for the people of Pakistan who are working on the soil. Our difference of opinion is with the Government of Pakistan.

The question now to be asked is whether the conditions of the preamble have been justified in view of the changed circumstances and viewed in the context of Pakistan's armed aggression with the object of destroying our country's territorial integrity, and as a result of this whether it is still incumbent upon India to continue honouring its commitments knowing full well that huge amounts of money paid yearly to Pakistan are utilized

for building that country's machine to be directed at us. should clearly be understood there is a great deal of difference between war and peace. An agreement made at the time of peace may not possibly be carried through times of war. If Pakistan insists on us to honour our international commitments and agreements in favour of that country, surely it is the duty on the part of Pakistan not to do anything which might go against the spirit of such an agreement. And we do not have to look very far to find how Pakistan has time and again violated these things-for instance. the incursions first in Kutch and then again in Kashmir, later on, when the war started, the harassment of our Embassy personnel in Pakistan only that, the impounding of our ships, virtually violating the maritime law and as if that was not enough, the insult shown to some of the officers of our Ministry of Irrigation and Power who were working almost in the capacity of the officials of the United Nations on the Indus Waters Treaty itself. When a very senior went over to Pakistan on their invirefused entry into tation, he was Pakistan. The obvious reason, course, was that they did not wish any Indian officer to see their military preparations and the money that we were giving them being used for warlike preparations. But we know what the truth is and it is up to us to see, when in fact all these preparations of war are being made by Pakistan with the money that we are giving them whether we should not start thinking afresh and stop these payments from now onwards.

The question would certainly come up at the end of five years when Pakistan may ask for another extension of three years. I feel, in the mood in which the Government is today, they may like to extend it by another three years. I would like to urge upon Government that if they

[Shri Karni Singhji]

cannot abrogate this Treaty today, for God's sake do not extend it by another three years. If Pakistan is unable to complete its irrigation projects, the only reason is that all this money was being spent for the most dastardly aggression against India with the result that the machinery has been slowed down. Then, why should we be bound to extend it by another three years?

Our country is facing the spectre of famine. All over, there is great shortage of foodstuffs and a great deal of our foreign exchange has to be diverted towards the import of foodstuffs. Surely, Pakistan is to a large extent responsible for creating a claimate between India and America resulting in slowing down the PL-480 aid. If Pakistan had not embroiled India in a war, I am quite sure that continued unthis aid would have abated. Admittedly the United States has made certain statements with regard to PL-480 aid and its continuance; nevertheless, there is no doubt that the people in our country have been faced with the spectre of food hardships and for that we must blame Pakistan entirely.

I would like to make a brief observation now as to how this particular agreement of the Indus Waters Treaty affects Rajasthan. A very direct effect of the Indus Waters Treaty has been felt in Rajasthan where in the Gang Canal, against a normal supply 2,700 cusecs of water that have flowinto this canal ever ed regularly Award of 1935, since the Anderson only 700 cusecs are allowed to flow through the cannal since the time the Indus Waters Treaty of 1960 came into force. All these years there has been a downward trend in the foodgrains production in this area, whereas it should have actually increased by the application of new methods of agricultural operations.

We hear very often that crops are withering for lack of supplies of water through the canal. Only a couple of

days ago a deputation of public representatives called upon the Prime Minister, and called upon the Minister of Irrigation and Power and placed before them their grievances, telling them exactly how our agricultural production is being retarded; how the sowing of the rabi crop has virtually been almost given up and the crops that have already been sown are withering. I am very happy say that the Minister has been good enough to see that a certain amount of increase in the water took place but I do hope that this will be substantial to permit sufficient crops to be grown and help the Grow More Food Campaign.

As you know, Sir, the northern portions of Rajasthan, what are known as the Ganganagar District of Bikaner Division, are serviced by three canal systems—the Gang Canal brought by Maharaja Ganga Singhji in 1927; the Bhakra Canal system which was planned by him but which came through soon after World War II in the time of Maharaja Sadul Singhji and the gigantic Rajasthan system, one of the mightiest Canal canals in the world planned by free India's architects. All the three of these are servicing the vast desert lands of Rajasthan from the Punjab rivers; but much of this expectation is negatived with regard to the food production if the amount of water flowing through these canals is reduceđ.

I should like to give you a brief idea of how the supplies of Indus waters come into the Gang Canal and other canal systems of Rajasthan. I may mention, the Gang Canal at one time was serviced by the Sutley but now the water in this canal is allowed after distribution of waters stipulated in the Indus Waters Treaty 1960 to which came into force in Pakistan, whether it is the waters of Beas, or the waters of Sutley stored at Bhakra. The distribution of the share that came to India is done between Punjab and Rajasthan according to the understanding between these two State Governments.

But the fact remains that against the original 2,7000 cusecs in the Gang Canal, since the Treaty came force in 1960, there has been a gradual reduction and waters as low as 700 cusecs are only released which is greatly affecting the agricultural operations. It will also be of interest to note that according to the reports I have just been getting from the Gang Canal District, kharif crops have suffered to the extent of 50 per cent, garden crops or orchards by 60 per cent and the sowing of wheat now will affect the normal production by 45 per cent as water has to be diverted both for sugarcane as well as for food crops. On the whole, nagar District has suffered since this Treaty has been signed in 1960. It is, therefore, understandable that those of us who hail from Rajasthan are naturally anxious about this situation.

Mr. Deputy-Speaker: He may finish.

Shri Karni Singhji: I shall not take more than a minute. I shall just conclude my observations by merely saying that international agreements and treaties are based on bilateral accepcontained of the conditions therein Just as in the case of Kashmir any references to a plebiscite by us some time ago have been made moribund by Pakistan's non-adherence to the conditions laid down in the Security Council's Resolutions of 13th August, 1948, vis-a-vis the withdrawal of their troops, similarly in the case of the Indus Waters Treaty also Pakistan has been guilty of violating the very spirit which is reflected in the Preamble of the Indus Waters Treaty of 1960 and has thereby created a situation where our country can justifiably take a stand that it is no longer bound to honour, on a unilateral basis, the conditions laid down in the Treaty itself.

I, therefore, now repeat in support of my substitute motion that Pakistan has, by its very acts of aggression, forfeited its rights to benefits from the Indus Waters Treaty and India is no longer obliged to honour the Treaty obligations as conditions due to the recent Indo-Pak war have materially changed them, absolving India of any further obligations with regard to the operation of the Treaty in question.

Mr. Deputy-Speaker: I think it will take a little longer. Shall we sit upto 5·30 P.M.? How much time would the Minister want for the reply?

Dr. K. L. Rao: Half an hour or twenty minutes.

Mr. Deputy-Speaker: Then I shall call the Minister at 5.00 P.M. S. N. Chaturvedi.

Shri Radhelal Vyas: On a point of order. So many members are standing to catch your your eye, but you are giving an opportunity to a member sitting. I think it is specifically provided in the rules that only a member who stands shall catch the eye of the Speaker. I think this rule is not followed by the Chair.

Shri Nath Pai: I am afraid once again my objection will not be misconstrued by my friend, the Hon. Minister, Mr. Deputy-Speaker the debate is being distorted. We want a political reply. I want Mr. Swaran Singh or the Prime Minister to reply. If the Prime Minister does not want to reply, then we are not interested in the reply at all. We have already heard the Hon. Minister. What we want is a political reply to this question. Why are they making a mockery of this debate?

Shri Radhelal Vyas: One more point I want to raise. In this debate more time has been given to the hon. Members belonging to the Opposition. Only very few Members have been called from the Congress side. I therefore, suggest that the debate on this be extended and the Hon. Minister be asked to reply tomorrow.

Mr. Deputy-Speaker: Shri S. N. Chaturvedi.

Shri Radhelal Vyas: What is your decision on my point of order?

Mr. Deputy-Speaker: There is no point of order.

Shri Warlor (Trichur): We would like to know whether we would get a reply from Shri Swaran Singh.....

Mr. Deputy-Speaker: I do not know. It is for Government to choose their spokesman.

Shri Warior: Let Dr. K. L. Rao reply. But we would like to know whether Shri Swaran Singh is intervening or not. Let us get at least this information.

Mr. Deputy-Speaker: That is for Government to de ide.

Shri Nath Pai: If Dr. K. L. Rao replies, then we shall walk out.

भी का० ना० चतुर्वेदी (फिरोजाबाद): उपाध्यक्ष महोदय, पाकिस्तान का पिछले 18 वर्ष का इतिहास भारत के प्रति शवता भौर विश्वासभात का इतिहास रहा है। यही मनोवृत्ति उस ने भारत के प्रति निरन्तर प्रदक्षित की है। तब यह स्वाभाविक है कि भारतीय जनता का मन बडा क्षब्ध हो इस बात के ऊपर कि जो देश हमारे राष्ट्र की बर-बादी के लिए सदा तत्पर है, उस को हम धपने पानी से सींचें, उस का पोषण करें। यह स्थिति ऐसी है जिस से सभी के मन चितित हैं। सवाल यह नहीं है कि यह पानी देने में हम लोग किसी भी भपने इंटरनेशनल भाव्सिगेशन का उल्लंघन करेंगे। सवास तो यह है कि हम एक बड़ी प्रवास्तविक स्थिति में यह रहे हैं। जब ऊपर बाकमण हुबा, जब कि हुमारे जो पाकिस्तान में हाई कमिश्नर ये उन का भ्रपमान हुधा, निरन्तर जितनी दिटीज हुई उन का उल्लंबन हुमा भीर उस के बाद भी हम इस भवास्तविकता का पोषण करते जारहे हैं। ग्रंब भी हमारे उन के बीच में कोई बार नहीं है, हमारे उन के डिप्लोमैटिक रिलेशन्स वैसे के वैसे बने हए हैं। प्रगर हम ने इस का फायदा उठा कर सीक्षी बात कही होती भीर भगने डिन्लोमैटिक रिलेशन्स

तोड़ कर कहते कि भारत पाकिस्तान के बीच माज युद्ध है तो स्वतः हमारी जो दिटीज थीं, जो भाव्लिगेशन्स थे, वह खत्म हो जाते भीर यह सवाल ही पैदा न होता कि भाज हम उन को यह रूपया दें या न दें। इस लिचे मैं समझता ह कि यह जो दिक्कत आई है वह विशेषतः इसी बात की वजह से धाई है।

इतना सब कुछ हुआ, लड़ाइयां हुई, खून बहा, हजारों घादमी मारे गये, घायल हए. हमारे प्रतिनिधियों का श्रपमान हुन्ना, लेकिन हम भव भी यह समझते हैं कि हमारे भीर पाकिस्तान के बीच में भाज भी लड़ाई नहीं है। भगर भाज लड़ाई नहीं है तो हमारे सामने इस तरह की समस्यायें निरन्तर प्राती रहेंगी क्योंकि पाकिस्तान का तो एक रवैया शुरू से रहा है। उस ने भ्राज तक किसी टिटी या किसी माब्लिगेशन को पूरा नहीं किया। लेकिन हिन्दस्तान की सरकार की जैसी क्याति है, जैसा उस का नैतिक स्तर है, उस के मनुसार वह जो भी बचन देती है उस से बंध जाती है। इस वास्ते जितनी भी ट्रिटीज होंगी उन से हम बंधते चले जायेंगे जब कि दूसरी पार्टी किसी भी तरह से उन से बंधी हुई नहीं होगी।

मैं इन सब बातों को दोहराना नहीं चाहता लेकिन एक बात मैं जरूर कहना चाहता हुंकि द्याज लोग पुछते हैं कि इस रुपये का उपयोग लड़ाई के लिए हुया या नहीं। जो लोग वहां गये हैं याजिन्हों ने नहर को देखा है उन को उससे प्रत्यक्ष मालूम हुन्ना है कि इच्छोगिल नहर का उपयोग धीर उसका निर्माण इस बंग से हमा कि हिन्दरतान की लडाई में काम भाये । वर्ना जिस तरह की वह बनी है उस तरह की नहीं बनती। मैं यह जरूर चाहता था कि सरकार रुपया देने के पहले कम से कम वर्ल्ड बैंक से यह पूछती कि क्या इस इपये का उपयोग भारत के विरुद्ध हमा है बीर क्या यह नहर इस दब्टि से निर्मित नहीं की गई है कि वह फीजी काम में झाये। भगर बल्डें बैक यह ऐश्यं, स देता कि नहीं, बड़ांपर ऐसे टनेस्स की अरूरत थी या जो

पिल बाबसेज बने हैं उनकी नहर के लिये जकरत बी भीर तब हम यह रुपया देते तो यह बात हमारी समझ में भाती कि हमने भपने भाक्तिगेशन को पूरा किया है। लेकिन मुझे नहीं मालूम कि भाया इस प्रकार का कोई स्पेसिफिक क्वेश्चन वस्ट बैंक से पूछा गया है।

हमने जो कुछ देखा है उस के घाधार पर मैं यह कहता हं कि ईस ट्रिटी के मातहत जिस उद्देश्य के लिये दपया दिया गया था उसके लिये रूपया नहीं लगाया गया है तो हमारे ऊपर यह बाध्यता नहीं है कि हम उसका पेमेंट करे। धगर ऐसा होता तो कम से कम हिन्द्स्तान के लोगों को सन्तोध तो होता, भीर लोग समझते, कि हां, यह बात पहले हमने समझ ली, सुन ली भौर उसके बाद हमें घाश्वासन मिल गया इंटरनेकानल वैक की तरफ से कि उसका दृक्पयोग नहीं हमा है, बरिक रुपया उसी काम में लगा है जिस उद्देश्य के लिये बह दिया गया वा । इससे हम लोगों को कुछ माश्वासन मिलता। लेकिन बाज जिम तरह से हवा है उससे लोगों के मन में ती बड़ा क्षोभ है ही, साथ ड्री इस तरह की जीज हाती रही है कि नड़ाई भी चल रही है भीर हमारे विख्य निरन्तर नकसी युद्ध विराम का उल्लंघन हो रहा है तथा हमारे देश के भाग हथियाये जा रहे हैं।

में समझता हूं कि सब से पहली जकरत जो है वह बहुत साफ है कि जो युद्ध की स्थित भारत भीर पाकिस्तान के बीच में है उसको स्वीकार करना चाहिये भीर हमारे बिस्तोमीटिक रिजेजेन्टेटिंग्ज की जो बेइच्यती सथवा भनादर हुमा है उसको देखते हुए हम सपने बिस्तोमीटिक रिलेगन्स खरम कर दें। इसते हम भग्ने भाक्तिगेशन्स में मुक्त हो बायेंगे भीर जो समस्या भाज हमारे सामने है वह नहीं उठेगी। इस बक्त जो इपया दे दिया गया वह तो सायद गवर्नमेंट को महरूरी यो नेकिन सागे के निवे यह जरूर सोचना चाहिये कि हम रुपया देने बास नहीं हैं। धगर हम इसी तरह से पेमेंट करते रहते हैं तो धाज की सी स्थिति बनी रहेगी।

Mr. Deputy-Speaker: Shri Vidyakankar.

बी प्रकासवीर सास्त्री: उपाध्यक्ष
महोदय, मैं घापसे एक व्यवस्था बाहता
हूं। जिन लोगों के बैकस्पिक प्रस्ताव है
बे यहां पांच बच्टे से बैठे हुए हैं घीर जैहा
कि व्यास जी ने कहा वह घापकी ६। बा
पकड़ना बाहते हैं। यहां पर घाबिर कोई
परम्परा तो होनी चाहिये यह तो नहीं कि
जिस प्रकार घाप के मन में घाये उसी प्रकार
समय दिया जाये।

Mr. Deputy-Speaker: I am trying to give chance to as many Members as possible.

भी राजेकाल व्याक्तः समय प्रीर बद्धाया जाय, जैसा कि यहां पर कहा गया था जिससे घाप घीर लोगों को कके मोटेट कर सकें।

Mr. Deputy-Speaker: We have to close the debate today.

Shri Radhelal Vyas: If we cannot catch your eye, what is the use of our sitting here?

भी प्रकासवीर सास्त्री: धाप की प्राच उठती ही नहीं है। नीचे की घोर ही नवी रहती है। यह हमारा दुर्भास्य है.

Shri A. N. Vidyalankar (Hoshiarpur); I have tried to persuade mysalf to speak in favour of the action taken by Government, but after long efforts in that direction, I have not been able to convince myself that we could not do anything else and what we have done was the only honourable course for us to adopt.

I strongly feel, and quite agree with Shri Nath Pai, that this is a political question, not a technical one. Of

[Shri A. N. Vidyalankar]

course, the Minister of Irrigation and Power, has given us a lot of information, but he has not been able to give political reasons.

Shri D. C. Sharma: He is a retired government servant.

Shri A. N. Vidyalankar: I feel it is the House's desire that the political reasons compelling Government to pay all this money water to Pakistan after all that has happened during recent months should have been given. I still expect that those reasons would be given.

The hon. Minister referred to the water being used in Punjab for agriculture. I think that was not very much relevant. There is well irrigation also there. There are other alternative sources of irrigation. The question really is whether, in view of what has happened during all these months, was it absolutely necessary under the treaty, and was it proper for us to have done what we did, and whether in what we have done we have acted consistent with our self-respect and honour?

I think we are not living in normal times. We have tried for the last 18 years to develop friendly relations with Pakistan and we have failed. When this treaty was signed, it was signed with all genuineness and sincerity in the hope that our relations with Pakistan would be cordial and they would become friendly. And those expectations were there. For 18 years we have lived in this hope and have tried to improve our relations with them. But I think the recent events were a culmination of efforts. After all these efforts, we have not succeeded, and at present we are in a different mood, the country is in a different mood: Pakistan is in a different mood. So. this I think, the most inopportune time for implementing that Treaty. Many hon. friends have shown by arguments, which I need not repeat, that there was enough scope the Treaty for at least postponing the payment. Also, I feel that Government should have anticipated the mood of the country, the mood of Parliament. Parliament was going to meet, they could have waited and consulted Parliament, they could have consulted the all-party committee that was constituted last which consists of Members from the Opposition as well as the Congress Party. Therefore, I have tried my best to persuade myself, but I have not been able to convince myself that whatever action the Government has taken was absolutely necessary. Government should not have been in a hurry to take that action.

What can we do at present? payment has been made, but payment has been made to the World Bank. I expect that the Government should at least challenge the expenditure that Pakistan had incurred so far, it should write to the World Bank that unless we were satisfied on the question of the previous expenditure, the money should not be used. Government should at least tell the World Bank that immediately a proper enquiry should be made either by the Joint Commission on which India and Pakistan are represented by their Commissioners, or by any other impartial commission as to how that expenditure has been incurred, where Pakistan has spent all that money. how these canals have been used by Pakistan to serve as a defence line. As an hon. Member hinted, long agoit was in 1955 or 1956-our army officers, responsible officers, senior officers, had drawn the attention of the Government to the construction this defence line by Pakistan, Ichhogil and other canals. They suggested that if Pakistan constructed the Ichhogil Canal, we should also construct a defence line using the Hudiara Channel for the purpose. But we just dismissed that proposal. Even PAP officers had informed the Government that the Ichhogil Canal and pill boxes were being constructed. I had an impression earlier that our intelligence had failed, that they did not inform the Government sufficiently in time, but that is wrong. In fact, the Government was well informed, Government knew all these things that were happening, how preparations were being made. Therefore, it passes my imagination why all these things were just ignored.

Whatever has happened has happened, the past is past, but I think that, taking the mood in which find the country and this House today, Government should adopt a different attitude, should think of what can be done. I have suggested that at least next year we should be firm, should not make any payment, and this House should be firm that next year no payment should be made unless we were satisfied that the money that we were giving to Pakistan was not going to be used for any sinister purpose. This year also we should approach the world bank and say that we are not satisfied with the supervision that they had been exercising and we should get the whole matter properly investigated. Whatever might be the treaty this is an inherent right of every country; if they became a party to a treaty they should be satisfied that the other party was also fulfilling all the provisions of the treaty in letter and in spirit and if the money that was paid was properly utilised. We are not very much concerned with, technical questions such as how many pill boxes had been constructed and what amount had been spent on each pill-box. We take this question in a general way. How Pakistan had been using the money received for this purpose is a matter for investigation and it is for the government to get this investigation done and to inform the House. There are suspicions and doubts among our people with knowledge and information and among people who have been fighting on the front also. I need not name the people. When we visited those areas, even those jawans told us

After all we should adopt some kind of policy taking fully into account what Pakistan had been doing. should realise that we are living not in normal times but in abnormal times. Our relationship with Pakistan has not become normal it is still abnormal. We should take decisions taking these abnormal times into consideration. That is what I wanted to submit. 1 hope this political aspect will be dealt with by the Minister when he replies, I assure him that so far as our aims and the spirit are concerned we are all one, and agree on the point that we should have the best of relations with every country in the world, with Pakistan we do not want war; we have never desired war; no Member of this House wants war. Still, we want to live in peace with dignity; to have friendly relations with every country does not mean that we should give away our honour and dignity. We want friendship with dignity and honour. That is all I wanted to say.

Mr. Deputy-Speaker: Dr. Rao.

Shri Nath Pai: Mr. Deputy-Speaker. may I assure Dr. Rao that I have the highest regard for him. He is a good minister, an honest and able Minister but we had hoped that when the reply would come it would be on political grounds. If the government is determined to show such a contempt for the unanimous wish of the House that this matter be treated as political, and not technical, poor Dr. Rao should not be made a scapegoat for the unanimous decision of the cabinet. Either the External Affairs Minister or the Prime Minister should reply. The Speaker this morning more or less gave a ruling that it was a correct suggestion and we were assured by the Minister of Parliamentary Affairs that he would carry out our wishes. They are insisting in making this a mockery of a debate-I hope Dr. Rao will not misunderstand me. We do not indulge in walk-outs. But if they are making such a mockery of a serious subject of the debate where we raised points which are basic matter of international relations with Pakistan, reducing it

(Shri Nath Pai)

to a contemptible technological matter, we have no alternative but to walk out.

Shri Hari Vishnu Kamath: They are reducing an important debate to a farce.

[Then Shri Nath Pai and Shri Hari Vishnu Kamath left the House.]

17 hrs.

Shri Yashpal Singh: The Minister of External Affairs may reply.

श्री हुकम बन्द कछवाय : उपाध्यक्ष महोदय, इन्होंने जो कहा है मैं उसका समर्थन करता हूं भीर सदन से बाक घाउट करता हुं।

(Shri Kachhavaiya then left the House.)

श्री प्रकाशवीर शास्त्री: उपाध्यक्ष महोदय, डा० के० एल० राव पाकिस्तान हमारा पानी पिए इसका जवाब तो दे सकते हैं, लेकिन पाकिस्तान पानी भी पिए घीर खून भी पिए इसका जवाब डा० राव नहीं दे सकते । क्योंकि भाप डा० राव को जवाब देने के लिए बुला रहे हैं, इसलिए मैं सदन का बहुटकार करता हूं।

(Shri Prakash Vir Shastri then left the House).

भी राचेलाल ज्यास : मैं प्रस्ताव करता है कि कल प्रधान मंत्री या विदेश मंत्री इसका जवाब दें भीर बहुस जारी रखी जाए !

Shri Hanumanthafya: May I make one suggestion, Sir? As my hon. friend said, this is not a party question, and when foreign affairs are concerned, we must take the whole House and the country with us. We also must be persuaded to plead for the Government and the country. This is not a matter on which the Minister of State should answer. This is a matter which

raffects are emotions of 44 crores of people, and we are asked to raise the morale of the people. I would like to make a definite suggestion: tomorrow let the Prime Minister reply. This is not for Dr. Rao to reply.

Mr. Deputy-Speaker: It is for the Government to choose its spokesman; I cannot compel anybody.

Shri Hanumanthalya: This is not a matter for Dr. Rao.

Shrimati Renuka Ray (Malda): I would like to support what Shri Hanumanthaiya has said.

Shri D. C. Sharma: I also support Shri Hanumanthaiya.

Shri Radhelal Vyas: Let the motion be put before the House.

उपाप्यक्ष महोदयः ग्राप मेहरवानी कर के सुन लीजिये ।

Shri D. C. Sharma: Those who are affected by the treaty have not yet been given an opportunity to speak. Are they put on the blacklist by you or by the Minister of Parliamentary Affairs?

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): The Prime Minister has come. The feeling is that we should reply tomorrow.

The Prime Minister and Minister of Atomic Energy (Shri Lai Bhadur Shastri): I shall say a few words now.

उपाध्यक्ष महोदय, यह एषीमेंट या समझौता जिसके कि सम्बन्ध में घाज बहस हुई है घोर जिसकी कि वजह से हम को यह स्वया वगैरह देना पड़ा है यह एक पुराना समझौता है पुराना एषीमेंट है। यह एषीमेंट इन्द्रजीत गुप्त शायद यहां मेम्बर ये जबकि यह एषीमेंट घाया घौर यह दोनों हाउसे के में पेश हुआ घौर मंजूर हुआ था। सही हुआ हो या गुस्त लेकिन यह मंजूर हुआ था। 1251

वी इन्द्रजीत गुप्त : सिगने चर होने के बाद भाया है ।

भी लाल बहाबुर झास्त्री: मगर इंट्रोडयुस किया। हाउस ने माना। ऐसे ही मानता है। गवन मेंट एकी मेंट करती है भीर वह बात फिर पालियामेंट के सामने धाती है धीर पालियामेंट उस को मानती है या नहीं मानती है। भूर वह बात भालग है। लेकिन एक वह समझौता भीर एक एक्रीमेंट हुमा वह इस हाउस में मेज किया गया भीर हाउस ने इस को माना । भव वह एबीभेंट कैसा है उसकी मैरिटस भीर डिमैरिटस पुरानी बात है घव उसमें इस वक्त हम नहीं जासकते हैं कि पहले क्या हुआ।। सिबएशन बदलती रहती है। स्थिति निरन्तर बदलती रहती है। यब याज इस में कोई शक नहीं है कि वर्ष्ट दैक उस फंड का ऐंड-मिनिस्ट्रेटर है । उस बक्त प्र:इम मिनिस्टर साहब ने चाहे जो कहा जैसा कि श्री नायपाई ने कहा लेकिन यह एक बिलकुल क्लियर फैक्ट हमारे सामने है कि वर्ल्ड बैंक ऐष-मिनिस्टेटर है भीर सारे बैंक फंडस को वह ऐडमिनिस्टर करता है। जो कुछ भी रुपया बहुजो तमाम मुस्क देते हैं वह वहां जाला है भौर उसमें दिपाजिट होता है। यह कोई एक हमारा प्रकेला हिन्द्स्तान या इंडिया का प्रकेला उस में कंट्रीब्यशन नहीं है। हमारा कर्ट्र स्प्शन बहुत ये इ है। करीब 600 करोड़ रुपये के कंट्रीक्यूशन हैं, 620 करोड रुपये के भीर उस में हमारा शायद 81 करोड़ या 83 करोड़ का कंट्रीब्यूशन है। इसलिए यह जो फैक्ट है कि वस्ट बैंक उस को ऐडमिनिस्टर करता है वह चलाता है तो जहां तक उसमें कोई सुपरविजन वर्ग रह की बात है उसमें इंडिया का कोई श्रखस्यार नहीं है न ही एवीमेंट में उस की कोई गुजाइ श है। बह इंडस फंड जो है, एक दूसरा डेबलपमेंट फंड उस इंडस बेसिन फंड में एक प्राविजन है कि इंडिया भीर पाकिस्तान दोनों के दो रिप्र मैंडेप्टिक्स देखते हैं मगर वह देखते हैं केवन रिवर बर्क्स के बारे में । उस में कोई कैनाल भीर उस के इस्पैक्शन की वात नहीं है। जहां तक वर्स्ड दैक का सवास है मैं ने उन से पूछा भी। वरुडं दैक इस को बहुत साफ़ कहता है कि के:ई इस का पैसा पाकिस्तान को नहीं जाता। दूसरी बात यह कि कोई यह डिफीस एफर्ट्स के लिए इस में इपया लगा ग्रय जहां तक हमारी इनकी मेशन है, हम ने पूछा हम ने पता लगाया हमें यही खबर है यही इनफीर-मेशन हम को दी गई है कि इस में फीज या क्रिफैस एफट्स वर्गरह के सिरुसिले में यह रुपया नहीं समा है। वरुड बैंक काफ़ी इरकी जांच पडताल करता है। द्याप जानते हैं कि बल्ड बैंक जो पैसा देला है किसी भी मुस्क को तो वह इस बात के लिए बड़ा कैयरफूल रहता है कि वह पैसा उसी काम के लिए खर्च है। जिस काम के लिए यह ई बैंक हपया देता है। वह बहुत जीलियस है इस भीज में कि कोई उसका पैसा भीर किसी चीज या काम के लिए युज न हो । भव यों तो हम कुछ नहीं कह र कते लेकिन जहां तक हम को मालूम है उस का कोई पैसा पाकिस्तान ने खर्च किया हो बार एफर्टस के लिए ऐसी बात नहीं है।

यह पिलबीनसेख वगैरह की बात नहीं गई। अब बहां तक पिलबंकरेज के बनने का सवाल है हम नहीं नह सबसे कि पिलबीकरेज इस में से बने या नहां से बाहर से बने। सेविन इस में से बनने का सबाल नहीं पैदा होता। कोई बड़ी कौरटर्स की जनहीं है।

पिसबीयस में 5000, 10,000 या 15,000 का सारा खर्च है . . .

एक मानकीय सबस्य : पिलबीवसेख पाकिस्तान ने बनाये विसने हैं कुछ इसका भी पता है ?

बी लाल बहादुर सास्त्री: शव मैं उनना ठीक नम्बर तो नहीं जानता कि वे कितने बने हैं। 20 हों, 25 हों, 35 हों या इससे ज्यादा हों, बाहे कुछ हों सेकिन यह मान सेना चाहिए

[श्री लाल बहादर शास्त्री]

कि 10 लाख, 50 लाख या 1 करोड़ रुपया अगर उस पर खर्च भी होतो श्राफटर भील...

एक माननीय सबस्य : बाक़ी चीजें भी हैं।

बी लाल बहादुर झास्त्री: ताक़ी चीजें नहीं हैं। जो टनल वगैरह के बारे में कहा गया उसे डाक्टर राव ने एक्सप्लेन किया ही होगा। फ्रीडरप्राउग्ड कोई उस के नीचे से दैंक चलाया जाय। डा॰ राव ने टसे एक्सप्लेन फिया है भीर बतलाया कि वह बात नहीं है। बिलकुल एक नीरमल तरीक़ें से जो एक कैनाल बनती है भीर जितनी रिवस उसके नीचे से पास करती हैं तो उस तरीक़ें का जो घरेंजमेंट या जो स्ट्रक्चर बनता है वह स्ट्रक्चर वहां पर है।

वह पिलबौक्सेज बैंसे भी कोई कौस्टली चीज नहीं है। ऐसा तो नहीं है कि इस पर रुपया खर्च ही नहीं होता लेकिन कोई बहुत ज्यादा रुपया खर्च नहीं होता है.

एक माननीय सबस्य : जो 56 पुल बने हैं उन पर टैंक चलते हैं।

भी लाल बहाबुर झास्त्री: बह पुल भी बहुत पहले बने । वह पुल भी बने धौर वह कनाल भी बनी जैसी कि राव साहब ने कहा वह एग्रीमेंट के बहुत पहले बने । इसलिए यह बात कि हम उसको जो रुपया देते हैं उस को पाकिस्तान इस्तेमाल करता है बार परपजैंच के लिए तो यह बात ठीक नहीं लगती है । बीर हम ने कोशिश तो की इस बक्त कि हम उसको रूपीच में दें एक नौन कनवॉटिबल, वस्ट बैंक को इस शत्रं पर दिया ।

कहा है कि कुछ समय के बाद वह उस को कनवर्ट करायेंगे। इस वक्त कोई स्टर्सलग या बालर की बात नहीं है इससिए इस में कोई सवाल पैदा नहीं होता कि बहु पाकिस्तान को मिल और वह उसे किसी काम के लिए युज करे। भ्रव एक एग्रीमेंट है ग्रीर उस एग्रीमेंट में यह ठीक है कि एक तरफ़ लड़ाई है। मैं उस फीलिंग को धच्छ तरीक़े से समझता हुं जोकि ग्रानरेबुल मेम्बर्स की इस बारे में है। यह बात नहीं है कि हम उस को महसूस नहीं करते। हम ने उस पर भी काफ़ी सोचा। हम ने कोई खुशी के साथ ऐसा नहीं कहा कि श्रच्छा भाई इस को मानते हैं। काफ़ी उस को हम ने सोचा। उस के तमाम लीगल इम्प्ली-कैन्नंस को एग्जामिन किया, ला मिनिस्टरी से पूछा, श्री चागला को कंसल्ट किया धौर सारा उस को एग्जामिन किया । हैं हम जितना भी उस को पूरी तरह कर सकते थे हम ने किया। ग्रव उसी के साथ भ्राज जो एक इंटरनेशनल सिच्एशन भी जो भाज बैकग्राउन्ड है उस को भी हमें भ्रपने सामने रखना है। ब्राज एक चीज दुनिया के सामने है, कश्मीर ईश्यू का एक सवाल पेण है और हम यह भी जानते हैं कि दुनिया में भाम तौर पर उस के बारे में कैसी भीर क्या म्रोपीनियन है, क्या राय है, एक पोलिटिकल सिचुएशन है उस सिचुएशन में हमें कोई ऐसी चीज नहीं करनी चाहिए जिससे हम रौंग या फाल्स में पड़ जायं या यह कहा जाय कि देखाे भाई यह हमें पानी भी नहीं देते हैं। पाकिस्तान कह सकता है कि यह भारत हमें पानी नहीं देता है तो अगर हम कश्मीर को चाहते हैं या मांगते हैं तो क्या हम ग़लती करते हैं? यह तो हम को पानी देने को तैयार नहीं तो फिर इसलिए कश्मीर का हमारा क्लेम करना कोई ग़लत चीच नहीं है। बहुत से ऐसे इस्युख हैं, जिन को पाकिस्तान रेख कर सकता है, जिस से दुनिया के सामने हमारी पोजीशन ग़लत साबित हो।

इस एग्रीमेंट में एक पिनल्टी क्साज है। घगर हम यह पेमेंट नहीं करते हैं, तो इस बारे में एक इन्टरनेशनल ऐजन्ती सैट घप की जा सकती है, जो कि इस सारे मैटर को देखे, एन्डामिन करे घौर जहां तक मालुम होता है,

भाववियसली हम उस में ग्रलती में पाये जार्येंगे, क्योंकि हम पेमेंट नहीं करते हैं। इन टर्म्ज आफ़ दि एग्रीमेंट ग्रगर इस तरह की कोई इन्टरनेशनल बाढी सेट घप हो, तो हमारे सामने एक भाकवर्ड सिटुएशन भायेगी। हमें सोचना पड़ेगा कि वह कहां तक ठीक होगा । मान लीजिये कि धगर पिनेल्टी उस रकम से भी ज्यादा हो जाये, जो हम एक्टुमली पेमेंट कर रहे हैं, तो पोजीशन और खराब हो जाती है। पिनेल्टी कम हो या ज्यादा, बह एक ग्रलग बात है, लेकिन हमें इस बात का भी ध्यान रखना है कि दूनिया के सामने हमारी पिक्ट्यर या इम्मेज ग़लत न बने ।

डा० लोहिया साहब ने जो यह कहा कि या तो एक दम लड़ाई भीर या पीस, वह लाजिकली तो ठीक है, मगर दुनिया तो बिल्कुल इस तरह नहीं चलनी है कि या कम्पलीट एंड टोटल बार भीर या टोटल पीस । दनिया में माम तौर पर बीच की पोखीशन चलती है। कहीं कुछ पीस भी है, कहीं कन्किलक्ट है, कहीं सैटलमैंट भीर कम्प्रोमाइस है, कहीं नहीं है। पाकिस्तान ने हम पर जो एटेक किया, एग्रेशन किया, उस का हम ने मजबती से जवाब दिया और मैंने हमेशा कहा है कि घगर कोई ऐसी सिट्एशन फिर भ्रायेगी, तो हम उस का जवाब देंगे, क्योंकि हम ने भपनी नेणन भौर देश की भानर भ्रौर इन्टेम्रिटी को बचाना है। लेकिन जब हम यह कहते हैं, तो उस के मानी ये नहीं हैं कि दूसरे मैटर्ज में भी हम बिस्कूल एक्स्ट्रीम ब्यू लें। मैं समजता हं कि इन्टरनेशनल दुनिया तो इतनी इम्प्लिकेशन्त्र में नहीं जाती है भीर न हमारी फ़ीलिंग्ज को समझती है।

की हरि किन्नु कामतः उस को सम-झाना पहेगा।

भी लाल बहाबुर झास्त्री : हमारी इस कार्यवाही से दुनिया यह समझेगी कि भारत मुल्क है, उस ने इतनी एक रीजनेबल किटिकल सिट्एशन में रहते हुए भी, जिस में कनफ्लक्ट भीर एक तरह की बार बी,

दूसरी साइड्स में एक रीजनेबल व्यू भीर एटीट्युड घपनाया है।

जैसा कि मैं ने कहा है, इस में बात तो डायरेक्टली वरुडं बैंक की भाती है। श्री इन्द्रजीत गृत ने इस बारे में कुछ कहा है। यह ठीक है कि हम वर्ल्ड बैंक को देवता नहीं मानते हैं हम उस की पूजा नहीं करते हैं। लेकिन यह भी ठीक है कि हम उस को होस्टाइल समझ कर बंडे, लाठी धौर राइकल से भी नहीं मारते हैं। इस बारे में एक बैलैंस्ड भ्यू लेना पड़ता है। जहां तक इकोनोमिक डेवलपमेंट का तास्लुक है, हम ने घपने प्लान्ज में, वरुड बैंक की मदद ली है भौर हम को उस से काफी बड़ी सहायता भौर ऐंड मिली है। इस का मतलब यह नहीं है कि हम हमेशा उस पर निर्भर रहना चाहते हैं। हम चाहते हैं कि जहां तक हो, हम सैल्फ-रिलायंट बनें, लेकिन सैल्फ-रिलायंट एक दिन याएक बरस में नहीं बनाजा सकता है। ऐसी हालत में हम को इन तमाम फैक्टर्ज को कनसिडरेशन में ले कर वर्ल्ड बैंक के प्रति भ्रपना एटीट्युड भीर क्या भ्रपनाना पड़ता **†** 1

इस लिए माननीय मदस्यों से मेरा निवेदन यह है कि हम उन की भावनाओं भीर फीलिंग्स को ग्रन्छी तरह समझते हैं-समझ सकते हैं। इस की बजह से कुछ लोगों के मन में बेचैनी हो, कह भी हम समझ सकते हैं। मगर धव सारी बातों भीर तमाम पृष्ठमृति को देखते हुए हमें मुनासिब लगता है कि जो फैसला गवनैमेंट ने किया है, वह फैसला हो गया है भीर हाउन को उसे मानना चाहिए।

भी हरि विष्यु कालत : क्या बल्डे बैंक इस बात की गारच्छी दे सकता है कि पाकिस्तान इस पूंजी का हिन्दुस्तान पर किर धाकमण करने के लिये दुरूपयोग नहीं करेगा।

भी लाल बहादूर शास्त्री : हम नहीं जानते हैं कि बर्ल्ड बैंक वह कह सकता है या नहीं कर सकता है।

भी हरि विष्णु कामतः न्या वह गारण्टी दे सकता है ?

श्री लाल बहाबुर झास्त्री: वह क्या गारण्टी देगा, लेकिन पाकिस्तान जो करेगा, उस का जवाब हम देंगे ।

भी हरिविष्णुकामतः मिल कर देंगे।

भी मण्डु लिमये : कच्छ सीमा के बारे में छ: सात साल पहले हुए करार, सिन्धु नदी के पानी के बंटवारे के करार भीर प्रन्य करारों में दोस्ती, सहयोग भीर सद्भावना की जो बातें रहती हैं, उन सब बातों का जब उल्लंघन होता है, तो क्या सरकार इन सन्धियों के बारे में पुनविषार नहीं कर सकती है भीर यह जो हम किस्त दे रहे हैं, पानी दे रहे हैं क्या हम कम से कम उन को स्थागत नहीं कर सकते हैं ?

श्री लाल बहादुर झास्त्री: हम ने सब कुछ सोषाधा । इस पर जरूर विचार किया गया था । स्थिगित करने की बात भी सोची थी, मगर तमाम बातों को देखते हुए हमें इस समय यही लगा कि प्रभी यही कदम उठाना ठीक है ।

भी यशपाल सिंह: जब सरकार को पता है कि पाकिस्तान ने भ्रमरीका को यह भ्राश्वासन दिया था कि नेपाम बम भीर दूसरे हिषियारों को हिन्दुस्तान के खिलाफ इस्तेमाल नहीं किया जायेगा भीर फिर भी उस ने उन को इस्तेमाल किया, तो फिर सरकार के पास इस बात की क्या गारच्टी है कि हमओ रुपया पाकिस्तान को हम दे रहे हैं, वह इस को बिफ्स परपबिड के लिए इस्तेमाल नहीं करेगा ? जब पाकिस्तान ध्रमरीका के साथ झूठ बोल सकता है, वस्बें पालिटिक्स में लोगों को धोखा दे सकता है तो इस बात की क्या गारच्टी है कि वह ध्रपना बादा निभाषेगा ?

भी सास बहादुर झास्त्री: भ्रभी इस बात की गुंबाइस नहीं है कि पाकिस्तान के पास वह रूपया जायेगा या वह उस का इस्तेमाल करेगा ।

भी नाम पाई: प्राखिर प्रधान मंत्री जी यहां भागमें भीर

Shri Hanumanthaiya: Please speak in English.

Shri Nath Pal: I am sorry, my hon. friend from Mysore has requested me to speak in English. I am grateful to the Prime Minister for.....

एक माननीय सबस्य : हिन्दी में बोलिये ।

धी नाथ पाई: मुझे समाधान है कि प्रधान मंत्री जी यहां उपस्थित हो गए धौर उन्होंने खुद जवाब दिया। क्या माननीय संसद्कार्य मंत्री का यह काम नहीं था कि हमें इस बात की इत्तिला दी जाये कि वह धा रहे हैं, जब कि सुबह से हम ने इस बात की क्वाहिश जाहिर की थी कि धाज की बहस का उत्तर प्रधान मंत्री की तरफ से दिया आये?

बी लाल बहादुर काल्बी: मैं एक मीटिंग में या और जैसे ही पांच बजने में पांच मिनट बाकी रहे, मैं वहां से बहुत तेजी से दौड़ा घाया यहां घाने के लिए। मैं पहले नहीं घा सका।

भी हरि विष्णुकानतः इस की पूर्व सूचना नहीं मिली।

सीलाल बहादुर झास्त्रीः वह मिल जानी पाहिए थी।

भी सत्य नारायण सिंहः में भ्रमी उठा ही या कि

Mr. Deputy-Speaker: Motions 2 and 4 are disapproval motions. I will take them first. Is Shri Yashpal Singh withdrawing his motion?

Shri Yashpal Singh: No, Sir.

Mr. Deputy-Speaker: Then I will first put substitute motion No. 2 to the vote of the House.

The substitute motion No. 2 was put and negatived,

Mr. Deputy-Speaker: Shri Prakash Vir Shastri is not here. I will put his substitute motion, No. 4, to the vote of the House.

The substitute motion No. 4 was put and negatived.

Mr. Deputy-Speaker: Does Shri Madhu Limaye want his substitute motion to be put to the vote?

भी मयुलिमये : जी हां

Mr. Deputy-Speaker: I will now put substitute motion No. 1 to the vote of the House.

The substitute motion No. 1 was put and negatived.

Mr. Deputy-Speaker: Shri Tridib Kumar Chaudhuri and Shri S, M. Banerjee are not present. I will put substitute motion No. 3 to the vote of the House.

The substitute motion No. 3 was put and negatived.

Mr. Deputy-Speaker: Shri Bade, Shri Kachhavaiya and Shri Yudhvir Singh are not present. I will now put substitute motion No. 5 to the vote of the House.

The substitute motion No. 5 was put and negatived.

Mr. Deputy-Speaker: The discussion is over.

17. 20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 11, 1965/Kartika 20, 1887 (Saka).